पेटेंट कार्यालय
शासकीय जर्नल

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पेटेंट कार्यालय का एक प्रकाशन
PUBLICATION OF THE PATENT OFFICE

INTRODUCTION

In view of the recent amendment made in the Patents Act, 1970 by the Patents (Amendment) Act, 2005 effective from 01st January 2005, the Official Journal of The Patent Office is required to be published under the Statute. This Journal is being published on weekly basis on every Friday covering the various proceedings on Patents as required according to the provision of Section 145 of the Patents Act 1970. All the enquiries on this Official Journal and other information as required by the public should be addressed to the Controller General of Patents, Designs & Trade Marks. Suggestions and comments are requested from all quarters so that the content can be enriched.

(Om Prakash Gupta)
CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS

4TH SEPTEMBER, 2020

CONTENTS

THE PATENT OFFICE
KOLKATA, 04/09/2020
Address of the Patent Offices/Jurisdictions
The following are addresses of all the Patent Offices located at different places having their Territorial Jurisdiction on a Zonal basis as shown below:-

1	Office of the Controller General of Patents, Designs & Trade Marks, Boudhik Sampada Bhavan, Near Antop Hill Post Office,S.M.Road,Antop Hill, Mumbai – 400 037 Phone: (91)(22) 24123311, Fax : (91)(22) 24123322 E-mail: cgpdtm@nic.in	4	The Patent Office, Government of India, Intellectual Property Rights Building, G.S.T. Road, Guindy, Chennai – 600 032. Phone: (91)(44) 2250 2081-84 Fax : (91)(44) 2250 2066 E-mail: chennai-patent@nic.in ❖ The States of Andhra Pradesh, Telangana, Karnataka, Kerala, Tamil Nadu and the Union Territories of Puducherry and Lakshadweep.
2	The Patent Office, Government of India, Boudhik Sampada Bhavan, Near Antop Hill Post Office,S.M.Road,Antop Hill, Mumbai – 400 037 Phone: (91)(22) 24137701 Fax: (91)(22) 24130387 E-mail: mumbai-patent@nic.in ❖ The States of Gujarat, Maharashtra, Madhya Pradesh, Goa and Chhattisgarh and the Union Territories of Daman and Diu & Dadra and Nagar Haveli	5	The Patent Office (Head Office), Government of India, Boudhik Sampada Bhavan, CP-2, Sector –V, Salt Lake City, Kolkata- 700 091 Phone: (91)(33) 2367 1943/44/45/46/87 Fax: (91)(33) 2367 1988 E-Mail: kolkata-patent@nic.in ❖ Rest of India
3	The Patent Office, Government of India, Boudhik Sampada Bhavan, Plot No. 32., Sector-14, Dwarka, New Delhi – 110075 Phone: (91)(11) 25300200 & 28032253 Fax: (91)(11) 28034301 & 28034302 E.mail: delhi-patent@nic.in ❖ The States of Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab, Rajasthan, Uttar Pradesh, Uttaranchal, Delhi and the Union Territory of Chandigarh.		

Website: www.ipindia.nic.in
www.patentoffice.nic.in

All applications, notices, statements or other documents or any fees required by the Patents Act, 1970 and The Patents (Amendment) Act, 2005 or by the Patents (Amendment) Rules, 2006 will be received only at the appropriate offices of the Patent Office.

Fees: The Fees may either be paid in cash or may be sent by Bank Draft or Cheques payable to the Controller of Patents drawn on a scheduled Bank at the place where the appropriate office is situated.

पेटेंट कार्यालय

कोलकाता, दिनांक 04/09/2020

• कार्यालयों के क्षेत्राधिकार के पते

विभिन्न जगहों पर स्थित पेटेंट कार्यालय के पते आंचलिक आधार पर दर्शित उनके प्रादेशिक अधिकार क्षेत्र के साथ नीचे दिए गए है:-

1	कार्यालय : महानियंत्रक, एकस्व, अभिकल्प तथा व्यापार चिहन, एंटोप हिल डाकघर के समीप, एस. एम. रोड, एंटोप हिल, मुम्बई- 400 037, भारत, फोन: (91) (22) 24123311 फ़ैक्स: (91) (22) 24123322 ई. मेल: cgpdtm@nic.in	4	पेटेंट कार्यालय, भारत सरकार इंटेलेक्चुअल प्रॉपर्टी राइट्स बिल्डिंग, इंडस्ट्रियल इस्टेट एसआईडीसीओ आरएमडी गोडाउन एरिया एडजसेन्ट टु ईगल फ्लास्क, जी. एस. टी. रोड, गायन्डी चेन्नई - 600 032. फोन: (91)(44) 2250 2081-84 फ़ैक्स: (91)(44) 2250-2066 ई. मेल: chennai-patent@nic.in ❖ आन्ध्र प्रदेश, तेलंगाना, कर्नाटक, केरल, तमिलनाडु तथा पुडुचेरी राज्य क्षेत्र एवं संघ शासित क्षेत्र, लक्षदीप
2	पेटेंट कार्यालय, भारत सरकार बौद्धिक संपदा भवन, एंटोप हिल डाकघर के समीप, एस. एम. रोड, एंटोप हिल, मुम्बई- 400 037, फोन: (91) (22) 24137701 फ़ैक्स: (91) (22) 24130387 ई. मेल: Mumbai-patent@nic.in ❖ गुजरात, महाराष्ट्र, मध्य प्रदेश, गोवा तथा छत्तीसगढ़ राज्य क्षेत्र एवं संघ शासित क्षेत्र, दमन तथा दीव, दादर और नगर हवेली.	5	पेटेंट कार्यालय, भारत सरकार कोलकाता, (प्रधान कार्यालय) बौद्धिक संपदा भवन, सीपी-2, सेक्टर- V, साल्ट लेक सिटी, कोलकाता-700 091, भारत. फोन: (91)(33) 2367 1943/44/45/46/87 फ़ैक्स:/Fax: (91)(33) 2367 1988 ई. मेल: kolkata-patent@nic.in ❖ भारत का अवशेष क्षेत्र
3	पेटेंट कार्यालय, भारत सरकार बौद्धिक संपदा भवन, प्लॉट सं. 32, सेक्टर- 14, द्वारका, नई दिल्ली- 110 075. फोन: (91)(11) 25300200, 28032253 फ़ैक्स: (91)(11) 28034301, 28034302 ई. मेल: delhi-patent@nic.in हरियाणा, हिमाचल प्रदेश, जम्मू तथा कश्मीर, पंजाब,राजस्थान, उत्तर प्रदेश, दिल्ली तथा उत्तरांचल राज्य क्षेत्रों, एवं संघ शासित क्षेत्र चंडीगढ़		

वेबसाइट: http://www.ipindia.nic.in
www.patentoffice.nic.in

पेटेंट अधिनियम, 1970 तथा पेटेंट (संशोधन) अधिनियम, 2005 अथवा पेटेंट (संशोधन) नियम, 2006 द्वारा वांछित सभी आवेदन, सूचनाए, विवरण या अन्य दस्तावेज़ या कोई शुल्क पेटेंट कार्यालय के केवल उपयुक्त कार्यालय में स्वीकृत होंगे।

शुल्क: शुल्क या तो नगद रूप में या Controller of Patents के नाम में देय बैंक ड्राफ्ट या चेक के द्वारा भेजी जा सकती है जो उसी स्थान के किसी अनुसूचित बैंक में प्रदत्त हो जहाँ उपयुक्त कार्यालय स्थित है ।

SPECIAL NOTICE

18 Months publication as required under Section 11A of the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005.

Notice is hereby given that any person at any time before the grant of Patent may give representation by way of opposition to the Controller of Patents at appropriate office on the ground and in a manner specified under section 25(1) of the Patents (Amendment) Act, 2005 read with Rule 55 of the Patents (Amendment) Rules, 2006.

Notice is also given that if any interested person requests for copies of the complete specification, drawing and abstract of any application already published, the photocopy of the same can be supplied by the Patent Office as per the jurisdiction on payment of prescribed fees of Rs.8/- per page. If any further details are required to be obtained, the same can be provided by the respective Patent Offices on request.

(Om Prakash Gupta)
CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS

SPECIAL NOTICE

Under the new provision of the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005 and Rules there under, Publication of the matter relating to Patents in the Official Gazette of India Part III, Section 2 has been discontinued and instead The Official Journal of the Patent Office is being published containing all the activities of The Patent Office such as publication of all the patent applications after 18th months , grant of patents & all other information in respect of the proceedings as required under the provisions of the Patents (Amendment) Act, 2005 and Rules thereunder on weekly basis on every **Friday**.

The Journal is uploaded in the website every Friday. So Paper form and CD-ROM form of the Journal are discontinued from 01/01/2009.

SPECIAL NOTICE

Every effort is being taken to publish all the patent applications under section 11(A) of the Patents Act. However, if duplication of publication of any application is found, then earlier date of publication will be taken for the purpose of provisional protection for applicant and Patent Office will grant Patent not before six months from the date of second publication, provided that there is there is no third party representation.

Early Publication:

The following patent applications have been published under section 11A (2) of The Patents (Amendment) Act 2005 and rule 24A of The Patents (Amendment) Rules, 2006. Any person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911037056 A

(19) INDIA

(22) Date of filing of Application :14/09/2019

(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL DOUBLE FERMENTATION PROCESS FOR FRUIT FLAVORED CHOCOLATE WITH ANTIOXIDANT PROPERTIES

(51) International classification	:A23G0001020000, A23L0019000000, A23L0011000000, A23G0001000000, A23L0007196000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar Delhi GT road Phagwara Punjab India (72)**Name of Inventor :** **1)Jastin Samuel** **2)Evangeline Christina** **3)Radhika Lakhanpal**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides a novel process for the fermentation of the cocoa beans. The said process comprises of first fermentation followed by second fermentation of the cocoa beans. The step of second fermentation comprises the addition of fruit pulp and/or rind to the soaked first fermented cocoa beans. The second fermentation utilizes indigenous microflora present in fruit pulp and/or rind. The said process enhances the antioxidant property and flavor profile of the cocoa beans.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911042946 A
(19) INDIA
(22) Date of filing of Application :23/10/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : SUGARCANE MILL ROLLER CLEANING MECHANISM

(51) International classification	:B82Y0020000000, F16G0013060000, C13B0010060000, C02F0001440000, B05C0017020000	(71)**Name of Applicant :** **1)ISGEC HEAVY ENGINEERING LTD.** Address of Applicant :A-4, Sector 24, Noida 201 301 Uttar Pradesh, India Uttar Pradesh India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)KALSI, Narender Singh**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure provides a sugarcane mill set (200). The mill set (200) includes a pair of rollers (202, 204) driven by shafts (208, 210). The roller (202) include longitudinal holes (218) for obtaining extracted juice from sugarcane. The mill set (200) also includes an assembly of guard plates (222) having an outer plate (224) and an annular ring (226), the assembly being disposed on ends (214, 216) of the roller (202). The annular ring (226) and the outer plate (224) have holes (240, 234). The assembly of guard plates (222) is rotatably adjusted for allowing cleaning of longitudinal holes (218) of the roller (202) without dismantling the assembly of guard plates (222) from the roller (202).

No. of Pages : 25 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911043605 A
(19) INDIA
(22) Date of filing of Application :26/10/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD OF GOLD NANOPARTICLES SYNTHESIS FOR DETECTION OF HEAVY METALS THROUGH ELECTROCHEMICAL ANALYZER

(51) International classification	:G01N0027480000, G01N0033180000, B22F0001000000, B22F0009240000, B82Y0040000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY
Address of Applicant :Motilal Nehru National Institute of Technology, Teliarganj, Prayagraj 211004, Uttar Pradesh, India Uttar Pradesh India
(72)**Name of Inventor :**
1)Anjana Pandey
2)Neha Yadav
3)Saumya Srivastava
4)Ashutosh Pandey

(57) Abstract :
A method of gold nanoparticles synthesis for detection of heavy metals through electrochemical analyzer, in which the method comprises synthesis of gold nano particles in which sodium citrate is mixed to the chloroauric acid- polyvinyl pyrrolidone solution, followed by heating of the sodium citrate - chloroauric acid -polyvinylpyrrolidone solution, fabrication of gold nano particles - polyvinyl pyrrolidone Nafion coated films over indium tin oxide electrode to obtain modified indium tin oxide slide electrode, and Cyclic Voltammetry analysis of gold nano particles - polyvinylpyrrolidone - Nafion coated films over indium tin oxide and Differential Pulse Voltammetry analysis of heavy metals in which the current varies with the concentration of the heavy metals like lead Pb2+, cadmium Cd2+, mercury Hgr and chromium Cr and the peak values of the current determine the presence of heavy metals like lead Pb2+, cadmium Cd2+, mercury Hg2 and chromium Cr6\

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/01/2020
(21) Application No.202011000225 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENSEMBLE CLASSIFIER BASED INDOOR LOCALIZATION SYSTEM

(51) International classification	:H04W0004800000, G06N0020000000, G06K0009620000, G06N0005040000, G06K0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SACHIN SRIVASTAVA
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2)DR. MONIKA GUPTA
3)PROF. SMRITI SRIVASTAVA
(72)**Name of Inventor :**
1)SACHIN SRIVASTAVA
2)DR. MONIKA GUPTA
3)PROF. SMRITI SRIVASTAVA

(57) Abstract :
The present invention relates to machine learning based localization systems. More precisely, the present creation relates to systems used to identify the locations of or track objects in a specified indoor area using Bluetooth low energy beacons (BLE) and machine learning ensemble CATBOOST classifier algorithm in specified room(s) upto 2 meters accuracy.

No. of Pages : 27 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/01/2020
(21) Application No.202011003755 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN ANTI-MICROBIAL HERBAL FORMULATION AND A PROCESS OF PREPARING THE SAME

(51) International classification	:A61K0036185000, A01N0065000000, A61K0036820000, A61K0009107000, A01N0065240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY ALLAHABAD
Address of Applicant :Prayagraj-211004, Uttar Pradesh, India Uttar Pradesh India
(72)**Name of Inventor :**
1)VISHNU AGARWAL
2)DEVENDRA SINGH

(57) Abstract :
The present invention relates to an anti-microbial herbal formulation. The invention provides a herbal comprising Camellia sinensis, Terminalia chebula, Citrus lemon, Thyme oil, and Cinnamon oil, in a desired ratio, wherein the formulation is effective against baciUary dysentery causing microbes. The present invention relates to a herbal formulation which is effective against baciUary causing microbes specifically Shigella flexneri, Salmonella enterica and E. coli and has anti¬microbial activity, anti bio-film and anti-QS activity.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011003934 A
(19) INDIA
(22) Date of filing of Application :29/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A BEARING CASING WITH MULTIPLE LOADING ARRANGEMENT

(51) International classification	:G01N0003080000, G01M0013040000, F16C0019520000, G02B0009340000, F04B0001200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India

(72)**Name of Inventor :**
1)Manpreet SINGH
2)Sumit Shoor
3)Piyush Gulati
4)Jaiinder preet Singh
5)Satnam Singh

(57) Abstract :
A bearing casing with multiple loading arrangement is used to provide help to the researchers working in the field of condition monitoring of bearing. As the casing allows the researcher to apply load onto the bearing surface in four different directions. The researchers use this arrangement to apply loads in all the four directions independently for carrying experiments.

No. of Pages : 9 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2020
(21) Application No.202011003935 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A RETRACTABLE DUSTER

(51) International classification	:F16M0013020000, A47L0013380000, A61K0047020000, B32B0021080000, B25C0001040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Lovely Professional University, Delhi Jalandhar GT road Phagwara- 144411. Punjab India
(72)**Name of Inventor :**
1)Satnam Singh
2)Chetan KRISHNA
3)Ankur BAHL
4)Jai Inder Preet SINGH
5)Piyush GULATI
6)Manpreet SINGH
7)Parminder SINGH
8)Jaspreet SINGH
9)Guravtar SINGH

(57) Abstract :
Disclosed is a retractable duster to clean the white board. The present invention consists of a retractable spring completely packed in a small box, a nylon ribbon which is having 7 feet length, a piece of duster, and a small nail hole inside the box to hang. The present invention provides cost effective solution as well as easy to handle. It further facilitates the faster and easier way to clean the board.

No. of Pages : 8 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011003936 A
(19) INDIA
(22) Date of filing of Application :29/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM TO DETECT EDGE-BALL

(51) International classification	:A63B0071060000, G06F0001160000, F17D0005060000, G01N0029140000, G01M0013028000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara- 144411. Punjab India (72)**Name of Inventor :** **1)Sumit Shoor** **2)Satnam Singh** **3)Manpreet Singh** **4)Piyush Gulati** **5)Jaiinder Preet Singh**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention discloses a simple and accurate system to detect edge-ball. The system consists of plurality of acoustic sensor, signal processing unit and a display unit. The acoustic sensors are installed on twelve zone of side surface of table tennis board. An umpire may call upon data from any of the zone to check whether ball has made contact with edge or not.

No. of Pages : 10 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011003937 A
(19) INDIA
(22) Date of filing of Application :29/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SAFETY-CUM-WARNING SYSTEM FOR WINDOWS OF A MOVING VEHICLE

(51) International classification	:G08B0021220000, B60Q0005000000, G09F0021040000, B60Q0001320000, G08B0027000000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Mandeep Singh**
(33) Name of priority country	:NA	**2)Chirag Chopra**
(86) International Application No	:NA	**3)Reena Singh**
Filing Date	:NA	**4)Ruhul Choudhury**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a safety and warning system for windows of a moving vehicle which consists of a LASER transmitter (1), a photodiode receiver (2), a display unit (3), a control unit (4), a power unit (5), a sound alarm (6), and a blink light alarm (7). In the present disclosure, as a passenger takes their arm outside the window for more than three seconds, the alert system is activated and is transmitted to the audio device (6) for a pre-programmed announcement. The system is easy to install and ensure safety the passengers.

No. of Pages : 8 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2020
(21) Application No.202011003938 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A FOLDABLE STRING LIGHT ASSEMBLY

(51) International classification	:F21S0004100000, H01M0010480000, C25B0009100000, F21V0021340000, F21S0009030000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara- 144411. Punjab India (72)**Name of Inventor :** **1)Manpreet Singh** **2)Rajeev Kumar** **3)Piyush Gulati** **4)Jaiinder Preet Singh** **5)Satnam Singh**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention discloses a compact and foldable string light assembly. The assembly may be installed and dis-installed easily without mingling of string lights (6). The assembly may be used for wall decoration. The said assembly consists of plurality of string light (6), plurality of wrapping bar (2), a rotating handle (3), a lock mechanism (4), a support bar (1), and electric wiring (5).

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011004567 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTI COLLISION BEACON LIGHTS

(51) International classification	:G06N0020000000, H04B0010112000, A01G0015000000, B60Q0001260000, B60Q0001200000	(71)**Name of Applicant :** **1)Lovely professional University** Address of Applicant :Lovely Professional University Jalandhar Delhi GT road Phagwara Punjab India (72)**Name of Inventor :** **1)Adityam Dutta**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A novel system using artificial intelligence for controlling the beacon lights for two wheelers. The system works in all types of weather conditions especially fog, smog, heavy rain for poor visibility conditions .

No. of Pages : 10 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/02/2020

(21) Application No.202011004568 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL DEVICE FOR DISPENSING AND APPLICATIONOF TOPICAL MEDICATION

(51) International classification	:A61Q0019000000, A45D0034040000, A61M0035000000, A61K0009060000, A61K0031070000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(72)**Name of Inventor :**
1)Lovi Raj Gupta
2)Cherry Bhargava
3)Pardeep Kumar
4)Jaskaran Singh

(57) Abstract :
The present invention relates to dispensing and application of topical medication which consists of an applicator and an extractor. In the present system, the applicator consists of a neck (1), capillary canals (3) and upper spreading/rolling part (2), a cream roller (4) and a sliding lid (6) and the extractor consists of a silicon rectangular plate with hollow space in the middle and two rubber rollers are fitted at center space of the plate. The present invention is customized for hygienic, convenient and uniform dispensing of topical preparations like medicated ointment, oil, gels, creams, lotions from tubes onto the infected part of the skin with minimal wastage.

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011004569 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FULLY AUTOMATED SECURITY SYSTEM FOR HOME WITH IoT

(51) International classification	:H04L0029060000, G06Q0040060000, G06F0021620000, G06Q0040020000, G06Q0040000000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Dushyant Kumar Singh**
(33) Name of priority country	:NA	**2)P.Raja**
(86) International Application No	:NA	**3)Himani Jerath**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A system to provide home based security for immediate alert to the user when there is any attempt of mishandle to the lock on the door and the wardrobe/almirah. The system consists of two level of security i.e first level of security and second level security depending upon the mishandling. An alert is generated to the registered user and the authority of police department based upon level of security breach for corrective action. The system consists of sensor module which detects and enables the level of security.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/02/2020

(21) Application No.202011004570 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PRESSBAND - A PRESSURE SENSOR BAND FOR KNEE AND ELBOW JOINTS

(51) International classification	:A61B0005000000, A41D0013060000, A61F0005010000, A41D0013080000, G01L0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(72)**Name of Inventor :**
1)Kamlesh Lakhwani
2)Munish Bhatia
3)Ankush Manocha

(57) Abstract :
A wearable pressure sensor band designed to measure the pressure between the knee and elbow joints. This band is mounted over the knee and/or elbow Joints to support and help the people. The band is designed by the experts to predict and analyze pattern of pressure between there knee and/or elbow joints. Based on the pattern generated, the doctors and experts predict the bone joint based diseases to diagnosis correctly and help to provide a better treatment to manage bone joint disorders for the best possible quality of life.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011004572 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SMART LABORATORY FLASK WITH TEMPERATURE INDICATOR

(51) International classification	:G01K0013000000, G01K0001140000, G01K0001020000, G01K0001080000, G01J0005040000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Delhi Jalandhar GT road Phagwara- 144411. Punjab India (72)**Name of Inventor :** **1)Chandan ADHIKARI** **2)Hruthik WILSON**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Disclosed is a system for smart round bottom flask which shows the inside temperature of the flask and there is no need of any kind of external device such as thermometer to measure the temperature. The present invention consists of a laboratory flask and a temperature sensor wherein consists of LM35 series temperature sensor; a rechargeable battery; a push button switch; a microcontroller; a GLCD (Graphical Liquid Crystal Display) to display the temperature inside the laboratory flask. This uses to detect the temperature ranges from -40°C to 150°C. It also provides simple and cost-effective solution to measure the temperature inside the flask.

No. of Pages : 8 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011004573 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : LPG STOVE KNOB LOCKING SYSTEM

(51) International classification	:H04N0021414000, G06F0021310000, H01S0003067000, F02D0019060000, G06F0021460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara- 144411. Punjab India
(72)**Name of Inventor :**
1)Mandeep Singh
2)Sorabh Lakhanpal
3)Ruhul Amin Choudhury

(57) Abstract :
The present invention discloses a simple LPG stove knob locking system. The system consumes very less power. The system allows switching on or off of LPG stove knob (1) only after entering password in password key pad (2) of the system.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/02/2020
(21) Application No.202011004574 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL METHOD FOR MAINTENANCE OF SHAFTS WITH SOLID STATE STIRRING

(51) International classification	:B23P0006040000, B23P0006000000, B01F0007160000, F01D0005000000, E04G0023020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(72)**Name of Inventor :**
1)Gagandeep Singh RAHEJA
2)Chander PRAKASH

(57) Abstract :
A method to maintain the shaft with solid state stirring technique which helps to repair the crack in the shafts. The stirring action of an additive tool is utilized to repair the crack and prevent the propagation of crack in the shaft. In this method the shaft is held center to center with rolling supports at the point of concentration. Then with the help of dual stirring with initially pinless stirrer and finally with a pinned stirrer the cracks and defects are repaired. Applicable to wide variety of shafts for different diameters and length.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/02/2020
(21) Application No.202011004575 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN AUTOMATED LIQUID SOAP DISPENSER AND ROOM REJUVENATOR

(51) International classification	:A47K0005120000, G08B0021240000, E03D0005100000, E03C0001046000, G01F0023260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India

(72)**Name of Inventor :**
1)Dushyant Kumar Singh
2)P.Raja
3)Himani Jerath
4)Kanwaljeet Singh
5)Amandeep Kaur

(57) Abstract :
An automated system to provide an alert upon monitoring the liquid soap in the dispensing device and the room condition by controlling the exhaust fan, in order to inform the concern registered user to maintain the hygiene of the toilet or washroom. The system is built-in with object sensor, level sensor and electro-chemical sensor to detect the level of the liquid in the soap dispenser as well to monitor the room condition. This system is designed to reduce the manual checking of the liquid soap dispenser and the washroom condition manually.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/02/2020
(21) Application No.202011004576 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTI-THEFT SYSTEM FOR VEHICLE WHEELS

(51) International classification	:B60C0025020000, B60B0029000000, G01L0001220000, B60R0025102000, B60C0025050000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(72)**Name of Inventor :**
1)Jai Parkash
2)Piyush Gulati
3)Rajesh Singh

(57) Abstract :
The present invention relates to an anti-theft system for vehicle wheels which consists of strain gauges (4), a microcontroller (5), a GSM modem (6), a battery (7), a cloud server (8), and a smartphone (9). In the present system, if any of the tyres or wheels (1) is removed from the vehicle from sideways, either by applying jack or placing some bricks, there is an unusual deflection observed in the axle (2) of the car. The strain gauges (4) which are mounted on the axle of the car measures the deflection, if any, in the axle while removing the tyre and provide the signal to the owner of the car in the form of voice call on his smart phone (9). Hence the system is easy to implement and more effective.

No. of Pages : 8 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020
(21) Application No.202011005198 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SMART OBJECT LOCATING AND POINTING SYSTEM

(51) International classification	:F04D0025080000, A63F0013400000, F04D0029600000, G11B0027110000, G06T0007730000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara- 144411 Punjab India
(72)**Name of Inventor :**
1)Ashutosh Sharma
2)Sakshi Aneja
3)Neeta Raj Sharma
4)Yeluri Sesha Choudary

(57) Abstract :
The present invention discloses a simple and smart object locating and pointing system. The system of the present invention may be mounted on a ceiling fan. The system also points out the identified object. It consists of an analyzing unit (2) and a locating unit (1).

No. of Pages : 9 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020
(21) Application No.202011005199 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SMART HEADLAMP SYSTEM

(51) International classification	:B60Q0001140000, B60Q0001080000, F21S0041663000, H02M0007538700, H01K0009080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Lovely Professional University
Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara- 144411 Punjab India
(72)**Name of Inventor :**
1)P. Raja
2)Dushyant Kumar Singh
3)Umeshwaran Nagarajan
4)Narenthira Prasath D

(57) Abstract :
The present invention discloses a simple and smart headlamp system. The disclosed system controls high beam filament of the headlamp to provide better driving experience at night. The system also signals to opposite vehicle whenever its high beam filament is switched-on.

No. of Pages : 10 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020
(21) Application No.202011005201 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : LEAF SEPARATOR FROM THE HERBS

(51) International classification	:B60T0008171000, B60B0007200000, A61B0090000000, G01P0003488000, G01P0001000000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Vikas Gulati**
(33) Name of priority country	:NA	**2)Rajnikant Patel**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a leaf separator from the herbs which consists of a base plate (1), a fixed Arm (2), a wheel (3), a mounting arm and handle (4), fork (5). The present disclosure contains a wheel (3) rotating at a particular axis with the help of manual force and a curved fork (5) is attached on the wheel (3) which rotates along with the wheel (3). In the disclosed invention, as the fork (5) comes in contact of herbs, the teethed surface on the fork (5) separates out leaves from the stems of the herbs.

No. of Pages : 11 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020
(21) Application No.202011005202 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : WIRELESS BEDSIDE PATIENT MONITORING SYSTEM

(51) International classification	:A61B0005000000, A61B0005024000, A61B0005020500, A61B0005021000, H04L0029080000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Shubham Kumar**
(33) Name of priority country	:NA	**2)Himanshu Singh**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to wireless bedside Patient Monitoring System which consists of plurality of wireless sensors, a receiver, an ADC (analog to digital converter), a storage buffer, a cloud server, a bedside display, and master display placed on the patient for detecting critical physiological parameters of the patients. The present disclosure consists of plurality of IoT (Internet of things) based wireless sensors for detecting SpC>2, pulse rate, ECG, Blood Pressure, heart rate which are placed on the patient body. In the present invention, the physiological data of the patient is stored in the storage buffer and through the cloud server data can be transferred in real-time to the doctors for better handling of the patients. The receiver is placed inside the display which receives the data. The present invention is cost effective, portable and reduces the load of nurses in the hospitals.

No. of Pages : 10 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020

(21) Application No.202011005203 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL PROCESS OF MAKING XANTHOHUMOL NANOPARTICLES

(51) International classification	:B01F0005060000, A61K0009080000, A61K0009100000, A61K0008630000, A61K0009510000	(71)**Name of Applicant :** **1)Lovely professional University** Address of Applicant :Lovely professional University Jalandhar Delhi GT road Phagwara Punjab India (72)**Name of Inventor :** **1)Harsh Vancha** **2)Devesh Tewari**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A novel process of making Xanthohumol nanoparticles using high pressure homogenizer. The said composition is used for cancer. The said process if cost effective and easy to use.

No. of Pages : 9 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011005205 A
(19) INDIA
(22) Date of filing of Application :06/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A CEILING FAN WASHING APPARATUS

(51) International classification	:F04D0025080000, F04D0029340000, B08B0011000000, B08B0003100000, A47L0015000000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara Punjab India (72)**Name of Inventor :** **1)Manpreet Singh** **2)Jaiinder Preet Singh** **3)Piyush Gulati** **4)Satnam Singh**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention discloses a simple and cost-effective ceiling fan washing apparatus. The said apparatus may be operated manually to carry out washing of ceiling fan with minimum effort. Ceiling fans at several height ranges may be washed using the apparatus. The apparatus consists of a cleaning assembly which sprinkles cleaning fluid over the wings and then wipes it off for cleaning.

No. of Pages : 12 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020
(21) Application No.202011005206 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART MALEPORT : A SENSOR-BASED MALE TOILET FOR HOME-BASED DIABETIC MONITORING

(51) International classification	:G06N0020000000, G06N0003040000, E03D0013000000, A61B0005200000, G06N0003080000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Munish Bhatia**
(33) Name of priority country	:NA	**2)Ankush Manocha**
(86) International Application No	:NA	**3)Kamlesh Lahwani**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A Smart MalePot, a male urinal system for regularized monitoring of diabetic in-home- centric environments. The MalePot acquires the urine samples in real-time and process the data by storing through IoT. The acquired data sample is process through machine learning techniques like Bayesian models and Artificial Neural Networks (ANN), to detect the presence of urine infection in real-time. This system is for all age groups for routine check-ups with consuming healthcare resources.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020

(21) Application No.202011005207 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : LAPTAB: A SMART SUPPORTING TABLE DESIGNED FOR LAPTOP AND MOBILE PHONE

(51) International classification	:G06F0001160000, G06Q0030020000, A47B0023040000, A61B0005110000, G06F0016270000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Ankush Manocha**
(33) Name of priority country	:NA	**2)Munish Bhatia**
(86) International Application No	:NA	**3)Kamlesh Lakshami**
Filing Date	:NA	**4)Amit Sharma**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A smart supporting table to provide support to the user using laptop or mobile phone in which the height and the angle of the table is adjusted as per the user requirement through mobile application. The mobile application allows the user to adjust the height of the table to suitable for his sitting posture and the angle of the tray to facilitate the visibility along with the neck posture of the user requirement. This table provides help to position the laptop in an appropriate angle and height without manual setting or discomfort. The table is accessed through wireless communication and keeps the laptop safe from excessive heat

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/02/2020
(21) Application No.202011005581 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL SMART TAP WITH ADJUSTABLE WATER LEVEL CONTROL

(51) International classification	:B67D0003000000, G05D0009120000, F24C0003120000, G05D0009000000, G01F0023260000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi G.T. Road, Phagwara 144411, Punjab, India Punjab India
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(33) Name of priority country	:NA	**2)Sandeep Singh**
(86) International Application No	:NA	**3)Varsha Yadav**
Filing Date	:NA	**4)Piyush Gulati**
(87) International Publication No	: NA	**5)Jaiinder Preet Singh**
(61) Patent of Addition to Application Number	:NA	**6)Satnam Singh**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a smart tap with adjustable water level control which consists of a tap (1), a control valve (2), a Microcontroller unit (3), a water level sensor (4), and a stretchable telescopic rod (5). In the present disclosure, stretchable telescopic rod (5) is attached to the bucket and measures the water level and sends the signal to the control valve (2) to open or close the tap (1). The present invention operates at low voltage more particularly 5V and saves the water.

No. of Pages : 7 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/02/2020

(21) Application No.202011005582 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN IOT BASED SMART ALERT SYSTEM FOR RAIL COACH BRAKE

(51) International classification	:B60T0017220000, A47B0088493000, G08B0027000000, F16D0066000000, B60T0013660000	(71)**Name of Applicant :** **1)Lovely Professional University** Address of Applicant :Lovely Professional University, Jalandhar-Delhi GT road Phagwara Punjab India (72)**Name of Inventor :** **1)Mandeep Singh** **2)Himanshu Gautam** **3)Ruhul Amin Choudhury**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention discloses an loT based smart alert system for rail coach brake. The system gives quick alert for a stuck brake which may be corrected on time to prevent any accident. The system also sends alert to central rail control unit in the engine for corrective action to rectify the stuck brake.

No. of Pages : 14 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/02/2020

(21) Application No.202011005584 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL MUFFLER TEST RIG FOR ALL SIZES OF MUFFLER

(51) International classification	:H04R0001020000, F01N0001240000, G01H0015000000, G01H0011060000, F01N0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Ujjal Kalita
3)Piyush Gulati
4)Jaiinder Preet Singh
5)Satnam Singh

(57) Abstract :
The present invention relates to a muffler test rig which consists of an amplifier (1), a signal generator (2), an acoustic element (3), a loudspeaker (4), a microphone (5), an Impedance tube (6), a lock knob (7), a flexible holder at inlet and outlet of acoustic element (8), a FFT analyzer (9), a Data Acquisition system (10), a PC with software (11), and a vibration sensor (12). In the present disclosure, flexible holders (8) are used at the inlet and outlet pipe of the acoustic element (3) to hold the mufflers of different sizes which is tightened by a lock knob (7). The present invention measures both the vibration signals and acoustic performance parameters and acoustic element (3) is also easy to replace thus making the system robust.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/02/2020
(21) Application No.202011005585 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A CONVEYOR BELT HEALTH MONITORING SYSTEM

(51) International classification	:B65G0043020000, A61B0005024000, A61B0005110000, G07C0005080000, G06Q0050100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Dushyant Kumar Singh
2)P. Raja
3)Himani Jerath
4)Umeshwaran NAGARAJAN
5)Narenthira Prasath D

(57) Abstract :
Disclosed is a system for conveyor belt health monitoring system which consists of a conveyor belt; a temperature sensor; a pressure sensor; a vibration sensor; a signal conditioning; a processor; an IoT; an IoT cloud; a monitoring system; a machine learning; a power supply unit and a digital display. The present invention collects data with sensor modules and signal conditioning prepares the data for further processing. The IoT processing unit processes data and upload on IoT cloud for real time monitoring. It provides real time monitoring and makes system feasible. It further facilitates the user to perform corrective measures before breakdown occurs and reduces the associated losses.

No. of Pages : 8 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/02/2020
(21) Application No.202011005586 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR INDIAN SIGN LANGUAGE RECOGNITION

(51) International classification	:H04N0007140000, A61B0005024000, G10L0017000000, A63F0013250000, G06F0017280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Jasmine Kaur
2)Balraj Kumar
3)Kumar Vishal

(57) Abstract :
The present invention discloses a simple and efficient system for Indian sign language recognition. The system consists of an android application therefore it can be implemented to any android smartphone. The system recognizes the Indian sign language and translate it in to human understandable language, further the system synthesize speech from the translated message and communicate it to another person. The system may communicate with another person using text SMS, audio/video SMS and audio/video call.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011009519 A
(19) INDIA
(22) Date of filing of Application :05/03/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FULL-BRIDGE DC-DC CONVERTER WITH VOLTAGE SPIKES SUPPRESSION FOR EV BATTERY CHARGING

(51) International classification	:H02J0007000000, H02M0003337000, H02M0007483000, H03M0001060000, G01R0019165000	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)MANASWAI
3)PAVAN TOMAR
4)N SANDEEP
5)UDAYKUMAR RY
6)KIRTI MATHURIA
7)SANGEETA NEHRA

(57) Abstract :
The present subject matter relates to a full-Bridge DC-DC Converter 200 with Voltage Spikes Suppression for EV Battery Charging. The full-bridge DC-DC converter 200 comprises a power input, a primary circuit 201, a secondary rectifier circuit 202, a transformer Th and an auxiliary circuit 203. The primary circuit 201 comprises a first switch S1, a second switch S2, a third switch S3 and a fourth switch S4 interconnected to form a full-bridge circuit coupled in parallel to the power input. The second rectifier circuit 202 comprises a first rectifying component R1, a second rectifying component R1, a third rectifying component R1 and a fourth rectifying component R1. The transformer Th is connected with the full bridge circuit having a primary winding, a secondary winding and a core. The auxiliary circuit 203 comprising two auxiliary diodes Da1, Da2 connected in series. The auxiliary circuit 203 is connected in parallel to the first series circuit and the second series circuit to clamp the voltage to its minimum value and to reduce the voltage stress across the switches provided in the first series circuit and the second series circuit.

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/03/2020
(21) Application No.202011011880 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MACHINE INTELLIGENCE BASED SMART ITEM ORDERING SYSTEM AND METHOD

(51) International classification	:G06Q0030060000, A61B0005083000, G06N0020000000, H04L0001200000, H04W0036180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Rudri Dave
(72)**Name of Inventor :**
1)Jagdip Dave
2)Rudri Dave

(57) Abstract :
The present subject matter relates to a machine intelligence based smart item ordering system comprising of a processing circuitry connected with a two different image capturing device(s). The processing circuity is configured and coupled with a machine learning processor responsible for converting the image(s) into an alphanumeric value. The alphanumeric value is transmitted to a processing receiver configured to communicate with the processing circuitry. The processing receiver retrieve the past order items corresponding to the alphanumeric value of the first image capturing device; and compares and determines similarity between the alphanumeric value of the first and the second image capturing device. If the alphanumeric value of the first and the second image are equal or similar, then the processing circuity display the corresponding past items on a display screen.

No. of Pages : 32 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/03/2020

(21) Application No.202011011881 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD FOR A STRUCTURED DATA MANAGEMENT FOR USER GENERATED QUERY

(51) International classification	:G06F0016250000, G06F0016951000, G06F0016245700, H04N0021462000, G06F0016400000	(71)**Name of Applicant :** **1)Jagdip Dave** Address of Applicant :1400 Land Dr Plano TX 75093 U.S.A. **2)Rudri Dave** (72)**Name of Inventor :** **1)Jagdip Dave** **2)Rudri Dave**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present subject matter provides a method of managing the extracted or downloaded data in a structured manner and additionally perform sorting, classification and storage based on different types of sorting of data for user generated query. The method discloses extracting and structuring items of content available via the Internet, the method comprises steps of: receiving input of a user specifying at least one source of content available via the Internet, types of data extracted from the at least one source, and fields for structuring extracted items of data; extracting content from the at least one source; parsing the extracted content to extract items of data of the types specified by the user called as content object; and mapping the extracted items of data to the content object so as to transform the extracted items of data into a structured format.

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011016379 A
(19) INDIA
(22) Date of filing of Application :15/04/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SPEED CONTROL SYSTEM FOR PIPE HEALTH MONITORING ROBOT

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)BHATTACHARYA, Bishakh
3)BARATHY, S
4)KUMAR, Sanjeev

(57) Abstract :
The invention discloses a speed control system for Pipe Health Monitoring Robot (PHMR) during pigging operation. The system design offers the dual-integration of bypass leakage flow and hydro-mechanical brake mechanisms. The control system so developed exploits centrifugal rotation of an array of a spring-mass system to control hydraulic brakes and the opening of the slots of the back-plate to control the drag force acting on the system. This integration makes the system versatile and more responsive to the sudden change in the travel speed of the PHMR. Thus, by virtue of these mechanisms, the PHMR experiences constant speed during its movement inside the gas pipeline. This will help in effective, accurate and seamless inspection of the gas pipelines spread over a large network area.

No. of Pages : 34 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/05/2020
(21) Application No.202011018770 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPARATUS AND METHOD FOR FULL BODY SANITIZATION •

(51) International classification	:G06F0001323100, A47L0015000000, D21F0001320000, B08B0003020000, A61N0005060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Satendra Kumar
3)Dr. Daksh Bhatia
4)Dr. Abhay Bhardwaj
5)Anuj Pathak
6)Arpita Sahoo

(57) Abstract :
A full body sanitizing chamber (100), the chamber (100) comprising: fixed sides (102a102d) having nozzles (104a-104m) configured to spray a chemical solution (108); sensors (110a-110n) configured to sense signals representing a presence of a user within the chamber (100); and a control unit (112) configured to: receive the sensed signals representing the presence of the user inside the chamber (100); automatically control a mist of the chemical solution (108) inside the chamber (100) by spraying the chemical solution (108) using the nozzles (104a-104m), wherein the chemical solution (108) is sprayed for a first predefined time period; activate a blower (116) configured to introduce air heated to a predefined temperature inside the chamber (100); and activate an Ultra Violet (UV) light (118) configured to disinfect the chamber (100), wherein the UV light (118) is activated for a second predefined time period.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/05/2020
(21) Application No.202011018771 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN AUTOMATIC NAVIGATION SYSTEM •

(51) International classification	:G06F0003048100, G01C0021360000, A61B0005110000, G06F0003048200, G06F0003010000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Ashi Anand
3)Archy Mathur
4)Neeraj Kumar Mourya
5)Amit Kumar Rajput

(57) Abstract :
A automatic navigation system (100) comprising: a user device (102); shoes (104a-104b) to be worn by a user, wherein the shoes (104a-104b) comprises: sensors (204a-204n) configured to sense signals associated with each step (222) of a staircase (224), wherein the signals comprise, ascent signals and descent signals; vibrators (206a-206b); a controller (208), wherein the controller is configured to: receive the sensed signals from each of the sensors (204a-204n); determine ascent attributes based on the received ascent signals; determine an upward movement data by adding a first predetermined value to each of the determined ascent attributes; generate a vibration in the vibrators (206a-206b), wherein the vibration decreases dynamically corresponding to a movement of the foot of the user based on the upward movement data; generate notifications based on the determined upward movement data; and transmit the generated notifications to the user device (102).

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/06/2020
(21) Application No.202011026116 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A GESTURE RECOGNITION SYSTEM AND METHOD

(51) International classification	:G06F 3/01 G06F 3/0488 G06F 3/03	(71)**Name of Applicant :** **1)KIET Group of Institutions** Address of Applicant :KIET Group of Institutions, 13 km stone, Ghaziabad-Meerut road, NH-58, Muradnagar, NCR Ghaziabad, 201206 Uttar Pradesh India
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(32) Priority Date	:NA	**2)Dr. Sanjay Sharma**
(33) Name of priority country	:NA	**3)Dr. Vibhav Kumar Sachan**
(86) International Application No	:NA	**4)Parth Dogra**
Filing Date	:NA	**5)Priyansh Shankhdhar**
(87) International Publication No	: NA	**6)Naveen**
(61) Patent of Addition to Application Number	:NA	**7)Priyank Garg**
Filing Date	:NA	**8)Ritvi Sachdeva**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A gesture recognition system (100), the gesture recognition system (100) comprising: a garment (102), wherein the garment (102) comprising a garment display (110); and gloves (104a-104b) to be worn by a user, wherein the gloves (104a-104b) comprises: sensors (204a-204n) configured to sense signals associated with a hand of the user wearing the gloves (104a-104b); a vibrator (206) configured to produce vibrations; and a controller (208) connected to the sensors (204a-204n), the vibrator (206), wherein the controller (208) is configured to, receive, the sensed signals from each of the sensors (204a-204n); generate, a gesture based on the received sensed signals; match the determined gesture with each of the predefined gestures stored in a database (106); extract a predefined animation when the determined gesture is matched with one of the predefined gestures; and display the extracted predefined animation on the garment display (110).

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/06/2020
(21) Application No.202011026117 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTOMATED ELECTRIC RAMP

(51) International classification	:A61N 1/368 A61B 8/02 G06F 3/041
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Dr. Neeraj Kumar Gupta
2)Rajeev Kumar
3)Anmol Agarwal
4)Hritwik Jain
5)Akash Kumar
6)Shirshak Shukla

(57) Abstract :
An automated ramp system (100) comprising: an electric ramp (102) comprising: a declined platform (114) attached to an elevated surface (136); sensors (116a-116n) connected to a bottom surface of the declined platform (114) configured to sense signals representing a contact of the declined platform (114) with a ground surface; and a control unit (124) configured to: receive input signals from a user using a panel (120), wherein the input signals are, an upward movement signal, or a downward movement signal; activate the hydraulic jacks (118a-118m) using relays (126a-126d) based on the received input signals; receive sensed signals representing the contact of the declined platform (114) with the ground surface from the sensors (116a-116n); and deactivate the hydraulic jacks (118a-118m) using the relays (126a-126d) when the contact of the declined platform (114) with the ground surface is detected based on the received sensed signals.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/06/2020
(21) Application No.202011026118 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : WATER MANAGEMENT SYSTEM

(51) International classification	:E03B 1/04 H04L 29/08 F24F 11/30	(71)**Name of Applicant :** **1)KIET Group of Institutions** Address of Applicant :KIET Group of Institutions, 13 km stone, Ghaziabad-Meerut road, NH-58, Muradnagar, NCR Ghaziabad, 201206 Uttar Pradesh India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)Dr. Parvin Kumar**
(32) Priority Date	:NA	**2)Dr. Sanjay Sharma**
(33) Name of priority country	:NA	**3)Astitva Nigam**
(86) International Application No	:NA	**4)Ashutosh Singh**
Filing Date	:NA	**5)Aviral Singh**
(87) International Publication No	: NA	**6)Ashu Kumar**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A water management system (100) comprising: a registration module (300) to enable a user to register into a water management platform (118); a water supply module (304) to generate a pump activation signal for activating a main supply pump (126) of an overhead tank (124) for supplying water based on the daily water requirement of the user; a consumption determination module (306) to determine a percentage of water left in the domestic water tanks (102a-102n); a consumption status module (310) to generate a status notification; a notification module (316) to transmit the generated status notification to a user device (106) of the user; a water request module (312) to enable the user to generate a water refill request; and the water supply module (304) to generate the pump activation signal for activating the main supply pump (126) for supplying the water to the domestic water tanks (102a-102n).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011026119 A
(19) INDIA
(22) Date of filing of Application :21/06/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR A SAFETY HELMET

(51) International classification	:h04w 4/00	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)Dr. Ajay Kumar Shrivastava
3)Amit Kumar
4)Harshika Shrivastava
5)Naman Gupta
6)Shantanu Tyagi

(57) Abstract :
A safety helmet system (100) comprising: a helmet (102) comprising: sensors (108a-108n) configured to sense signals representing attributes inside the helmet (102), wherein the attributes is a presence of a head of the rider inside the helmet (102), an alcohol level inside the helmet (102); a helmet controller (110) configured to: receive sensed signals from the sensors (108a-108n); transmit the sensed signals to an ignition controller (116) using a first Near Field Communication (NFC) device (112); and an ignition controller (116) configured to: receive the sensed signals using a second Near Field Communication (NFC) device (118); determine a status of the attributes based on the received sensed signals, wherein the attributes is the presence of the head of the rider inside the helmet (102); and disconnect a power supply to an ignition (120) of the vehicle (104) using a relay (122) when the determined status of the attributes is negative.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011029984 A
(19) INDIA
(22) Date of filing of Application :14/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A FUEL CONTAINER FOR AUTOMATIC DELIVERY OF FUEL AND A METHOD THEREOF

(51) International classification	:B32B 27/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Charanjeet Singh

(57) Abstract :
Embodiments of the present disclosure may relate to a fuel container for automatic delivery of fuel and a method thereof. In this invention, the fuel container (100) comprises an inlet unit (110) configured to provide a flow path for receiving the fuel into the fuel container. Further, said inlet unit comprises an inlet point (120) to receive the fuel, a RFID tag (130) configured to store an input fuel data associated with receiving the fuel into fuel container, and an inlet Non¬return valve (140). The fuel container further comprises a storage unit (150) configured to store the fuel that flows from the inlet unit and an outlet unit (210) configured to provide a flow path for dispensing the fuel out of the fuel container. The outlet unit comprises a fuel outlet point (220) to dispense the fuel, a micro RFID reader (230) configured to extract output fuel data associated with dispensing the fuel out of the fuel container, a PCB unit (240) configured to send a dispense command to the outlet point based on the extracted output fuel data, and an electronic outlet Non-return valve (250) configured to receive dispense command from said PCB unit.

No. of Pages : 18 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011031459 A
(19) INDIA
(22) Date of filing of Application :23/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : HEAD MOUNTED COMPACT, HANDY POWERED AIR PURIFYING RESPIRATOR

(51) International classification	:G11B 5/105
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
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3)DR. BHASKAR MADHUKAR KENDRE
4)MRS. SHUBHANGI VENKATESH SUVARNKAR
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4)MRS. SHUBHANGI VENKATESH SUVARNKAR

(57) Abstract :
During the pandemic of Covid 19, PPE are the most important for the health care workers, those who are working in the Operation Theaters (OT), Covid Wards, Offices, Banks, Policemen, Traffic Controller, Teachers, Students, Engineers, Shop keepers, Salesman (hereafter called as a User) and all other human being who can expose to Covid 19 virus. For example, in wards and ICU contact period between Patient and health care worker is less compared to those health care workers working in the Operation Theaters. Because of that probability of getting exposure to Covid 19 virus are high also surgeries/ drilling/ endoscopic procedures chances of aerosol particles is comparatively high resulting in higher load and chances of getting serious infection are high. Similarly, other humans may be get exposed to the Covid 19 during their professional activities. As per the guideline from the World Health Organization (WHO), one must use PPEs to as a protective gear to avoid exposure to the Covid 19. But use of routine PPEs can result in additional hazards like fogging and poor visibility and ease for doing fine work which may result in fatigue/ head ache/ dizziness/ hypercapnia are high. Considering all these factors it is recommended to use supplied air respirator to the user, which will decrease above factors to some extents. Usage of present available P APR may restricts User because of not only higher fixed cost but also maintenance cost and non- handy. One more considerable factor for the recommendation of P APR is the assigned protection factors of the respirator. Ass. Protection Factor of disposable N95 mask is 10 where assigned protection factor ofP APR with loose feeting is 25 and it is 1000 for the full face mask. This means if health care worker uses P APR with full face mask, that means he/she is times safer to exposure limit.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011031637 A
(19) INDIA
(22) Date of filing of Application :23/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GEOLOCATION BASED SEARCH & UPGRADATION INVENTORY SHOPPING SYSTEM AND METHOD

(51) International classification	:G06Q 20/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Vinay Kumar Dwivedi

(57) Abstract :
A Geolocation based inventory search and upgrade shopping system and method with a non-transitory memory which helps maintain a database containing information about the searched products and services by the communication devices that are used in upgrading the inventory of seller. It receives a search request from a first user mobile communication device associated with a user over a network and determines the location of a second mobile communication device. It operates by obtaining a radius of coverage for a seller and determining the location of the second mobile communication device is within the radius of coverage of the seller. It further communicates the request to the second mobile communication device associated with the contact to enquire the item at the seller™s shop on behalf of the user.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011031886 A
(19) INDIA
(22) Date of filing of Application :25/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : RAIP- RECOGNITION HUMAN BEHAVIOR: RECOGNITION OF ONLY INDIAN HUMAN BEHAVIOR/ACTIVITY USING AI-BASED PROGRAMMING.

(51) International classification	:G06N 3/00 G06N 3/02 G06N 5/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Prof. SMRITI SRIVASTAVA
4)Dr. MONIKA GUPTA
(72)**Name of Inventor :**
1)Dr. MANJU KHARI
2)Dr. GOPAL CHAUDHARY
3)Prof. SMRITI SRIVASTAVA
4)Dr. MONIKA GUPTA

(57) Abstract :
My Invention RAIP- Recognition Human Behavior is a process of creating Indian human artificial intelligence programming in machines and advanced computer hardware, software is presented here, as well as process to simulate Indian human logical, sensible, understanding, academy data base, locality and behavior. The Invented Technology serves as an artificial intelligence program that will consider, evaluate, inspect, investigate, resolve, scrutinize, store, retrieve, analyze, assimilate, incorporate, predict forecast, forerun, the future and modify information in a manner and fashion which is similar to human beings and which will provide users with a software application that will serve as the main intelligence of one or a multitude of computer based programs, software applications, machines or compilation of machinery. The Invented method of creating Recognition Human Behavior, human artificial intelligence in machines and computer hardware software to predict the future and past with pinpoint accuracy, the method comprising an artificial intelligent computer program repeats itself in a single for-loop to and also a method to predict the future actions of a human being, comprising the steps of predicting the physical atoms and motion of said human being every fraction of a millisecond. The predicting what said human being is sensing from the environment including sight, sound, taste, touch and smell and also predicting what said human being is thinking of as a result of their 5 senses , predicting random or systematic behavior taken by said human being ,predicting the physical structure of said human beings brain including: every pathway in memory and the functions of the brain and simulating said human being and simulating an environment in a computer to predict what kind of action said human being will take in the future ,simulating said human being in a virtual world and interrogating and asking said human being questions about what they would do in such and such environments.

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011031944 A
(19) INDIA
(22) Date of filing of Application :25/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IN-WHEEL LIGHTING SYSTEMS FOR TWO-WHEELER VEHICLES

(51) International classification	:F21S 13/14	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Akhil Singhal**
(32) Priority Date	:NA	Address of Applicant :5319, St No 6, Malviya Nagar, Bathinda 151001, Punjab Punjab India
(33) Name of priority country	:NA	**2)Henu Singhal**
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Akhil Singhal**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Disclosed is anin-wheel lighting system for a two-wheeler vehicle. The system comprisesa rotary component configured to be received between a wheel of the vehicle and a corresponding axle of the wheel. The rotary component is configured to rotate with the wheel. The rotary component comprisesa first cylindrical element. The first cylindrical element comprises one or more magnets thereon. Moreover, the system comprises a stationary component configured to be operatively coupled to the rotary component. The stationary component comprisesa coil configured to be received between the first cylindrical element of the rotary component and the axle. The coil is configured to generate electrical current.Furthermore, the stationary component comprises a lighting element arranged on one or more sides of the axle and electrically connected to the coil. The electrical current generated in the coil provides operating power for illumination of each lighting element.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011031945 A
(19) INDIA
(22) Date of filing of Application :25/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMPUTER KEYBOARD AND METHOD OF OPERATION

(51) International classification	:H01H 41/08	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Akhil Singhal**
(32) Priority Date	:NA	Address of Applicant :5319, St No 6, Malviya Nagar, Bathinda 151001, Punjab Punjab India
(33) Name of priority country	:NA	**2)Henu Singhal**
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Akhil Singhal**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Disclosed is acomputer keyboard comprisinga base configured to be electrically coupled to a computer. The base comprises a first slot, a second slot and a third slot having a set of electrical contacts. Furthermore, the computer keyboard comprises a first keyboard structure comprising a first set of electrical contacts. The first keyboard structure is received into the first slot. Moreover, the computer keyboard comprises a second keyboard structure comprising a second set of electrical contacts. The second keyboard structure is received into the second slot. Also, the computer keyboard can be configured to comprise a third keyboard structure which thereon comprises a third set of electrical contacts. The third keyboard structure is received into the third slot. Furthermore, Information associated with press of a key of the first keyboard structure, the second keyboard structure or the third keyboard structure is configured to be transmitted to the computer via the base.

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011031946 A
(19) INDIA
(22) Date of filing of Application :25/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS FOR EXTINGUISHING FIRES ORIGINATING FROM ENGINEBLOCK OF VEHICLES

(51) International classification	:F42B 39/16	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Akhil Singhal**
(32) Priority Date	:NA	Address of Applicant :5319, St No 6, Malviya Nagar, Bathinda 151001, Punjab Punjab India
(33) Name of priority country	:NA	**2)Henu Singhal**
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Akhil Singhal**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Disclosed is asystem for extinguishing fire originating from an engine block of a vehicle. The system comprises a linear heat detection cable disposed along a perimeter of the engine block. The linear heat detection cable is configured to detect fire originating from the engine block. Furthermore, the system comprises a wiper fluid container configured to store wiper fluidand having a first thermal fuse element. Moreover, the system comprisesa compressed air container having a second thermal fuse element. Moreover, mixture of the compressed air and the wiper fluid in the wiper fluid container causes generation of fire retardant foam that is dispersed on the fire originating from the engine block for extinguishing the fire.

No. of Pages : 30 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011032598 A
(19) INDIA
(22) Date of filing of Application :30/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN EXTENDED CATALYTIC CONVERTER FOR PURIFYINGOF EXHAUST GASES OF VEHICLE COMBUSTION ENGINE AND METHOD THEREOF

(51) International classification	:F01N 3/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The present invention relates to the extended catalytic converter for purifying of exhaust gases of vehicle combustion engine and method thereof. The extended catalytic converter for purifying of exhaust gases of vehicle combustion engine comprise of an outer shell of stainless steel, a filter and a structure of rectangular pores. The outer shell further comprise of a proximal end, a distal end, a first surface area with cylindrical shape and a second surface area with conical shape. The proximal end further comprise a hollow circular area and a coupler. The filter in the present invention is of stainless steel. The filter has at least two layer of stainless steel. The structure of rectangular pores is of a polymer material. The polymer material is fumed silica impregnated with polyethyleneimine.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011032686 A
(19) INDIA
(22) Date of filing of Application :30/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SOLAR ENERGY BASED HEATING SYSTEM FOR PLANTS™ ROOT ZONE AND VERMI-BED AND METHOD THEREOF

(51) International classification	:B32B 15/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Mukesh Sharma
3)Anubha Goel

(57) Abstract :
A solar energy based heating system for plants™ root-zone and vermi-bed and its method of operation is disclosed. The solar energy based heating system, comprises plurality of water storage tanks comprising atleast a hot water storage tank and a raw water storage tank, plurality of solar heating panels. A polyhouse of the present invention comprises a plants™ bed comprising Galvanised Iron (GI) pipes buried under the plants™ bed, wherein plurality of aluminum sheet fins are placed vertically over the Galvanised Iron (GI) pipes; a vermicomposting pit comprising rubber pipes coiled inside a vermi-bed; and plurality of control valves to control the flow of water flowing in the pipes.

No. of Pages : 36 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2020
(21) Application No.202011032783 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN IMPROVED CEMENT PAINT COMPOSITION AND A METHOD OF PREPARING THEREOF

(51) International classification	:C08F 8/32
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Prof. Lalit Kumar Awasthi

(57) Abstract :
Production process for cement based self-cleaning paintcomprising of: White Cement 60%; China Clay 10%; Calcium chloride 5%; Calcined dolomite 15%; Anatase Microsized-TiO2 7%; Pigment 3%. Said process includes all ingredients, which are mixed during ball milling operation. Microsized-TiO2 and calcined dolomite-based cement paint has improved self-cleaning ability and photocatalytic activity and depolluting property.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011032806 A
(19) INDIA
(22) Date of filing of Application :30/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL VECTOR CONTROL BASED WIND TURBINE IG USING DUAL SECOND ORDER GENERALIZED INTEGRATED LOOP FOR FAULT ATTENUATION

(51) International classification	:F03D 7/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
This paper presents the mitigation of faults in wind turbine connected fixed speed induction generator using unified power quality conditioner as shown in fig (1) .The UPQC consists of shunt and series converters connected back-to-back through a dc-to-dc step up converter. The presence of the dc-to-dc step converter permits the UPQC to compensate faults for long duration. The series converter is connected to the supply side whereas the shunt converter is connected to the load side. The control system of the proposed UPQC is based on Id-Iq theory as shown in fig (2). Hysteresis band voltage control is used to control load voltage and determine switching signals for inverter switches.there are bands above and under the reference voltage. If the difference between the reference and inverter voltage reaches to the upper (lower) limit, the voltage is forced to decrease (increase) as shown in fig (3). The proposed wind turbine fed fixed speed induction generator is evaluated and simulated using environment with UPQC under asymmetric faults

No. of Pages : 11 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011032823 A
(19) INDIA
(22) Date of filing of Application :30/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SELF BREATHING AIR PURIFICATION N95 MASK

(51) International classification	:A62D 7/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
There is provided a self-breathing filtering respiratory mask (100) for prevention of penetration of contaminants and particles into the human airway. The mask (100)comprises at least one inhalation unit (110); at least one exhalation unit (120); and a fastening system. The inhalation unit (110) and exhalation unit (120) further comprise at least a fan (140, 150) and at least a removeable filter (130). The mask (100) is modular in nature, and allows for ease of operation and maintenance of concentration of gases and prevents noxious gases build-up and also assists in breathing by forcing air by circulation in and out of the mask.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011032975 A
(19) INDIA
(22) Date of filing of Application :31/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A DEVICE TO SHIFT STRUCTURAL RESONANCE IN A VERTICAL LONG SHAFT PUMP

(51) International classification	:F03B 13/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)BHATTACHARYA, Mantosh Isanchandra

(57) Abstract :
A simple and cost-effective device to shift a structural resonance in a vertical long shaft pump is disclosed. T disclosed device comprising an upper plate and a lower plate being adapted for fitment at a non-driving end portion of a motor of the vertical pump by using a plurality of fasteners, and one or more annular plates adapted for fitment at the non-driving end portion of the motor between the upper plate and the lower. Each of the one or more annular plates comprises an annular central hole with splined grooves to engage with cooling fins of the motor. The device further comprises tie rods for fitment with flanges of a column pipe of the vertical pump using Bellville washers and bolts, and mass blocks with matching square internal threading for fitment with the tie rods to add mass at required location.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011032986 A
(19) INDIA
(22) Date of filing of Application :31/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN IE-TYPE ELECTRICAL POWER INVERTER

(51) International classification	:H02M 1/42
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Mr. Zeeshan Sarwer
2)Dr. Adil Sarwar
3)Dr. Mohammad Ali
4)Dr. Mohd Tariq
5)Mr. Mohammad Zaid
6)Mr. M. Saad Bin Arif

(57) Abstract :
An IE-type electrical power inverter that converts Direct Current (DC) to Alternating Current (AC) and comprises of ten insulated gate bipolar transistor switches with antiparallel diodes, a diode, three DC sources and a capacitor, is presented in this disclosure. The inverter of the disclosure is capable of generating an output voltage of thirteen levels and includes the self-balancing of the capacitor voltage and a reduced total standing voltage (TSV).

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033005 A
(19) INDIA
(22) Date of filing of Application :31/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NANOPARTICLE-BASED DRUG DELIVERY SYSTEM FOR NICLOSAMIDE AND A COMBINATION THEREOF

(51) International classification	:A61P 5/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)KATTI, Dhirendra S.
2)LOHIYA, Garima

(57) Abstract :
The present invention relates to a nanoparticle-based drug delivery system for Niclosamide. It also relates to a nanoparticle-based combinatorial drug delivery system comprising a synergistic combination of Niclosamide loaded nanoparticles and Doxorubicin loaded nanoparticles for an improved treatment of cancer. The nanoparticle-based combination formulation of Nic and Dox synergistically enhances death of all clinical subtypes of breast cancer cells, is synergistic in both the treatment regimens i.e. sequential and concurrent at many concentrations and can be used for treating other cancer types as well which shows overexpressed Wnt signaling, NFB, mTOR and STAT3 pathways which covers multiple cancers such as colorectal cancer, prostate cancer, breast cancer, melanoma, gastrointestinal cancer, osteosarcoma, leukemia, glioblastoma, lung cancer, hepatocellular carcinoma, ovarian cancer, pancreatic cancer etc.

No. of Pages : 31 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033063 A
(19) INDIA
(22) Date of filing of Application :01/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SWIMMING POOL MONITORING AND ALARMING SYSTEMABSTRACT

(51) International classification	:G08B 29/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Dr. Bhasker Pant
2)Dr. Vijay Singh
3)Dibyahash Bordoloi
4)Yash Bansal

(57) Abstract :
The invention discloses a swimming pool monitoring and alarming system to monitor swimmers in real time without any physical intervention, said system comprising: a Raspberry Pi; a plurality of Pi Cameras; a processor; and a memory communicatively coupled to the processor, wherein the memory stores processor instructions, which, on execution, causes the processor to: capture a complete view of said swimming pool through said plurality of Pi cameras and maintain a track list of the plurality of swimmers; track continuously each of the plurality of swimmers of said track list by identifying movement of swimmers in real time; remove swimmers from the track list when the swimmer moves out from said complete view; and generate an alarm when swimmers from said track list disappears from said complete view for a specific time duration.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033069 A
(19) INDIA
(22) Date of filing of Application :01/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ATELIERS MARKET - SYSTEM AND METHOD FOR SHOPPING OF HANDICRAFT ITEM

(51) International classification	:G06Q 30/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Chirag Ahluwalia

(57) Abstract :
The present disclosure relates to a method for shopping of one or more handicraft items, the method comprising steps of: receiving a query, from ae user, through a computing device; filtering a database to create a filter list information, wherein the filter list information includes filtered handicraft items, origin of the filtered handicraft items and history-logical information of the filtered handicraft items, based on the receive query; displaying, on the computing device, the created the created filtered primary information and the filtered secondary information; receiving a selected intended handicraft item and an environment information, from the user, through the computing device; creating a virtual environment based on the received environment information; and simulating ambience experience by superimposing the selected intended handicraft item within the created virtual environment.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033143 A
(19) INDIA
(22) Date of filing of Application :02/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTEGRATED HOT WATER NORMALIZING APPARATUS •

(51) International classification	:F24D 9/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Dr. Desh Bandhu Singh
3)Dr. Harender
(72)**Name of Inventor :**
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3)Dr. Harender

(57) Abstract :
The invention discloses an integrated hot water normalizing apparatus to attenuate hot water temperature in extremely hot months. Till noon overhead storage water gets heated due to intense solar irradiance which is tough to use for bathing, kitchen and other house-hold applications. Present invention provides a system which reduces water temperature up to employable conditions using an integrated heat dissipating system. Said invention comprises: a liquid cooled heat dissipating unit (100); a coolant cooling unit (200); an air-cooled cooling unit (300) and a main central fan unit (400). All the said unit(s) (100), (200), (300) and (400) can be mounted on mounting unit(s) (600a) & (600b) to form a complete apparatus assembly. Furthermore, unit(s) (300) & (100) coupled with an insulated connecting hose (CP) and coolant jacket (1) connected with coolant cooling unit (200) using insulated hose(s) (8) & (9) to form a water cooling & coolant cooling circuit respectively. Furthermore, apparatus can be connected with existing valve fittings provided for electric/gas geysers to obtain favorable temperature water for domestic use.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033274 A
(19) INDIA
(22) Date of filing of Application :03/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PREDICTIVE ACCIDENT PREVENTION SYSTEM FOR VEHICLES SAFETY ON SHARP TURNS ON HILLY ROADS

(51) International classification	:G08G 1/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The extensive use of the vehicles enhances the probability of unsafe journey, this is increasing day-by-day. Road accidents are reported increasingly, and preventive measures are limited to deal with the situation. Specifically, mountainous roads are highly dangerous due to sharp and blind turns about it. Illustratively, mountain roads, narrow curve roads, T roads and blind turns are the common causes of road accidents. The problems in these curve roads is that the drivers are not able to see the vehicle or obstacles coming from another end of the curve. Hence, there is a need of essential road safety systems to be incorporated with the blind curves. To avoid such mis happenings in mountain areas, we have invented accident prevention system. This accident prevention system using sensors is powered by Arduino board, it consists of IR sensors, LED lights, and buzzer. When two cars pass from the opposite side of a mountain curve the IR sensor senses the car and LED color changes to red and raises the buzzer giving signal of danger. Then it changes one LED color into green to allow the one car to pass and then the other LED color turns green. This immediate signaling help to the driver to observe the presence of other vehicles on the other side which in visible. This intimation can be modulated through signaling of sound alarming. The sequential passes will allow on vehicle to move on blind turn of hill area and other to make alert to control speed. This way, the invention seems highly feasible for road safety in mountainous roads.

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033302 A
(19) INDIA
(22) Date of filing of Application :04/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN AUTOMOTIVE FIXED CAR BENEFECTOR COVER WITH SIMPLE MACHINE FITTED ROLLER

(51) International classification	:B60J 11/00 B60J 11/02 B60J 11/04	(71)**Name of Applicant :** **1)GAURAV KUMAR GAUR** Address of Applicant :B-3/54, SECTOR-11, ROHINI, OPPOSITE CNG PUMP, DELHI-85 INDIA Delhi India (72)**Name of Inventor :** **1)GAURAV KUMAR GAUR**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
My new invention is a car cover which is fixed to the car. It is an automatic one with a simple machine. It has a metallic outer body with a roller draped with tarpaulin cloth inside it. The cover has mainly two stretches. One is to cover the roof and the other is to cover the front glass, engine till the end of the bonut. The prior covers available till date are only for constant car but my new car cover benefits moving as well as constant cars. The new invention provides fixation of the cover to the car and so removing and folding every time is solved. It is a life time product and has a strong outer body. it comes in three variants of metal (iron, aluminum and steel) and so can be choosen according to ones economic capacity. It saves fuel, time and energy. It protects from many harmful diseases too by offering shade everytime.

No. of Pages : 22 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033349 A
(19) INDIA
(22) Date of filing of Application :04/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SMART WEARABLE DEVICE

(51) International classification	:G06F 1/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Kinner N Sacchdev
3)Goldie

(57) Abstract :
The present invention relates to a smart wearable device (100) configured to be positioned over a portion of face of a user. The smart wearable device (100) includes a body having a first surface (102) and a second surface (104). Further, the body having 5 at least one sensor (106) disposed on the body of the smart wearable device (100). The at least one sensor (106) is configured to sense health data of the user. The body further having a controller (108) coupled to the at least one sensor (106). The controller (108) is configured to send the heath data to the user, for monitoring the health of the user. Further, the body having one or more fasteners (110) coupled at a first end (112) and a 10 second end (114) of the body.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033495 A
(19) INDIA
(22) Date of filing of Application :05/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : LOW-K SIDE-WALL SPACER BASED INNER GATE ENGINEERED JUNCTIONLESS SILICON NANOTUBE FET

(51) International classification	:B82Y 10/00 H01L 29/78
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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11)ARUN RANA

(57) Abstract :
A system and method relate to analog or RF performance of inner gate engineered junctionless silicon nanotube (JLSiNT) FETs i.e. Field effect transistor integrated circuits include field effect transistors in an integrated circuit substrate, such as a semiconductor substrate. A first one of the field effect transistors has a body effect that is substantially lower than that of a second one of the field effect transistors during operation of the first and second field effect transistors. The field effect transistors may be interconnected to form a circuit, and the body effect of the first field effect transistor is substantially lower than that of the second field effect transistor during operation of the circuit. Further,the FET aredevice performance of silicon nanotube field effect transistor (Si-NT-FET) having tubular channel.and controllable by an inner and outer gate is presented. The inner and outer gates render effective charge control inside the channel providing the Si-NT-FETs excellent immunity to short channel effects.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033497 A
(19) INDIA
(22) Date of filing of Application :05/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IOT ENABLED NON-TUMBLE CLOTH DRYER

(51) International classification	:D06F 58/28 D06F 58/22 D06F 58/10	(71)**Name of Applicant :** **1)DEEPAK KUMAR** Address of Applicant :43 ARYA NAGAR, SARDHANA ROAD, KANKER KHERA, MEERUT CANTT, MEE001RUT-250 Uttar Pradesh India **2)CHHAVI TEOTIA** **3)POOJA BHATI**
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)DEEPAK KUMAR** **2)CHHAVI TEOTIA** **3)POOJA BHATI**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A commercial dryer is an imperative device in every house. Clothes dried in commercial dryers need less time to dry, less ironing, clothes become softer and fluffier, remove lint. But, there are various disadvantages also associated with it like the need for a vent pipe to decrease the humidity level inside the dryer, woolen clothes do not dry entirely & worn out early, the reduced life span of clothes, noisy operation to name a few. In this work, the study will be carried out to find a facile, economical design for the clothes dryer without the moving parts (motor), and to understand the effect of temperature and humidity control. There are two separate chambers units for the simultaneous drying of different fabrics and other utility items (like vegetables, spices, etc.). Also, an IoT enabled control for non-drum based clothes dryer is provided. The drying temperature is maintained as per the fabric needs. As the threshold value of temperature and humidity reaches, the blower will shut down automatically. A user-friendly UI with real-time graphs, voice command integration, text to speech support, and sensor-based UI along with Device Health Report is provided to control the dryer remotely.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011033787 A
(19) INDIA
(22) Date of filing of Application :07/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD OF DETECTING THE EFFECTIVENESS OF PHYTOCOMPOUNDS ON MYCOBACTERIUM TUBERCULOSIS

(51) International classification	:C07K 14/35
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Dr. Kumud Pant
3)Prof (Dr.) ASHISH THAPLIYAL

(57) Abstract :
The present invention relates to a method of detecting the effectiveness of phytocompounds, phytocompounds are Physcion and Tinosporin, against multiple target proteins of Mycobacterium tuberculosis. The binding energy is in between -9.2 kcal/mol to 11.9 kcal/mol.The target receptor, such as ATPA, ATPB, and DnaK, used in the present invention. The lethal dose 50 (LD50) of said Physcion is 5000 mg/kg and Tinosporin is 1190 mg/kg.

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/08/2020
(21) Application No.202011033788 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR BIOMETRIC VERIFICATION FOR AUTHENTICATION ENTRY AND ACCESS CONTROL IN ATM KIOSK

(51) International classification	:H04N 7/18 G07C 9/00 G06Q 20/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)CHETAN PANDEY
3)Ms. POONAM VERMA
4)PANKAJ NEGI

(57) Abstract :
The present invention relates to the system and method for biometric verification for authentication entry and access control in an ATM kiosk. The system for biometric verification for authentication entry and access control in the ATM kiosk comprised of a camera unit, an IoT based ATM kiosk door lock, a buzzer unit, a display unit, a storage unit, a network unit, and a microcontroller. The camera unit used for capturing image and video. The camera unit further comprise of first camera and second camera. The IoT based ATM kiosk door lock is for locking and unlocking ATM kiosk door. The buzzer unit for ringing notification sound which is further comprise of first buzzer and second buzzer. The display unit is used for displaying notification. The microcontroller controls the function of the camera unit, the IoT based ATM kiosk door lock, the buzzer unit, the display unit, and the storage unit. The storage unit stores data received from the first camera and the second camera. The network unit connect the camera unit, the IoT based ATM kiosk door lock, the buzzer unit, the display unit, and the storage unit to the microcontroller.

No. of Pages : 27 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/08/2020

(21) Application No.202011033829 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART BOTTLE FOR UBIQUITOUS HEALTHCARE SUPPORT

(51) International classification	:G06K 9/00 G06Q 20/34 G07F 7/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Smart Bottle for Ubiquitous Healthcare Support for Palestrato is developed as a healthcare assistant to people involved in rigorous exercises at gym or home or in any open space. Its usability inspires to design the bottle as a ubiquitous healthcare easement for Palestrato. This is an appliance that works through Arduino and Embedded systems which is used to personalize our water bottle and avoid disease transmission through saliva (i.e. diseases like Hepatitis B). It requires the fingerprint of the individual to open the bottle. As the accurate automatic personal identification is becoming more and more important to the operation of our increasingly electronically interconnected information society, fingerprint scan for opening the bottle is introduced. However, Traditional automatic personal identification technologies suffer from a common problem of inability to differentiate between an authorized person and an impostor who fraudulently acquires the access privilege of the authorized person.

No. of Pages : 19 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/08/2020

(21) Application No.202011034081 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CASE PACKING DEVICE

(51) International classification	:B65D 5/42 B65B 5/06 B65D 5/02	(71)**Name of Applicant :** **1)Mrs. SANGEETA BHANDARI** Address of Applicant :Plot No. - 09 And 10, Ecotech-I, Extn., Greater Noida,Gautam Buddha Nagar, Uttar Pradesh, 201308, India Uttar Pradesh India **2)GOVIND BHANDARI**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Mrs. SANGEETA BHANDARI**
(33) Name of priority country	:NA	**2)GOVIND BHANDARI**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The invention discloses a case packing device from the bottom for automatic packaging of a plurality of articles in a case, said device comprising: side flap plate right, back minor flap plate, side flap plate left, front minor flap plate, a memory and a processor. The memory stores said processor instructions, which, on execution, causes the processor to: place said case on said side flap plate right and side flap plate left; close a back minor flap of said plurality of flaps by sliding said back minor flap plate; release each of a side flap left and side flap right of said plurality of flaps; close a front minor flap of said plurality of flaps by said front minor flap plate; and seal each of said plurality of flaps on the front minor flap plate by bending said side flap left and said side flap right under said front minor flap plate.

No. of Pages : 26 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034084 A
(19) INDIA
(22) Date of filing of Application :08/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MEDICINAL PLANTATION SYSTEM IN SMART CITY

(51) International classification	:G08C 17/02 G08B 29/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Dr. VIJAY KUMAR
3)J. S. Kalra
4)Dr. SHIPRA GUPTA
5)Ms. ARCHANA DHYANI

(57) Abstract :
The invention discloses a medicinal plantation system in a smart city for providing an aesthetic and healthy environment, said system comprising: plantation of a plurality of medicinal plants in a road divider of the smart city to provide medicinal and therapeutic benefits to the society, and monitoring said plurality of medicinal plants using an Internet of Things (IOT) device. The IOT device comprises plurality of sensors, a processor, anda memory. The memory stores processor instructions, which, on execution, causes the processor to: receive a plurality of input data through said plurality of sensors and a plurality of cameras; identify a cause of an unfavorable condition for said plurality medicinal plants based on said plurality of input data; transmit said plurality of input data stored in said memory to said IOT device; and perform appropriate action in order to protect said plurality of medicinal plants.

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034085 A
(19) INDIA
(22) Date of filing of Application :08/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FUNCTIONALIZED MULTIWALLED CARBON NANOTUBES BASED REUSABLE, FREESTANDING, FLEXIBLE MEMBRANE FILTER WITH TUNABLE PORE SIZE FOR WASTEWATER TREATMENT

(51) International classification	:B01D 67/00 B82Y 30/00 B01D 71/02	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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3)Pramod Kumar Vishwakarma
4)Rohit Ranjan Srivastava

(57) Abstract :
The invention presented here, relates to the functionalized multiwalled carbon nanotube based membrane filter for wastewater treatment. Herein, we propose a novel, scalable, reusable, freestanding, flexible functionalized multiwalled carbon nanotubes (FMWCNTs) membrane filter for wastewater treatment, which has attractive attributes of high separation efficiency 99%, flux 363 L h-1 m-2 bar-1, tunable pore size, and the reusability of both membrane as well as contaminants separately by simple ultrasonication technique. This FMWCNTs membrane filter has been developed by a simple vacuum-assisted filtration technique followed by the synthesis of MWCNTs using cost-effective spray pyrolysis assisted chemical vapor deposition (CVD) technique.

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034114 A
(19) INDIA
(22) Date of filing of Application :08/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MODULAR MOUNTING ASSEMBLY

(51) International classification	:B01F 15/00 F16M 11/20 F16M 11/24	(71)**Name of Applicant :** **1)KAPOOR, Satvik** Address of Applicant :D-713, Saraswati Vihar, Pitampura, North west Delhi - 110034, India Delhi India **2)KAPOOR, Samyak**
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)KAPOOR, Satvik**
(32) Priority Date	:NA	**2)KAPOOR, Samyak**
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A mounting assembly (100) is disclosed. The mounting assembly (100) is used for mounting a pre-defined object. The mounting assembly (100) includes a base unit (101) having a plurality of sub-units including at least a first unit (101a1) and a second unit (101a2). The mounting assembly (100) includes a shaft (103) being coupled to the base unit (101). The shaft (103) is a height adjustable unit. The mounting assembly (100) includes a support (105) coupled to the shaft (105) for mounting a pre-defined object. The first unit (101a1) and the second unit (101a2) are aligned with respect to each other and coupled with the shaft (103) to form a mounting assembly (100). The shaft (103) is coupled to the base unit (101) in such a way that each of the plurality of units include an equal area of the shaft (103).

No. of Pages : 16 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034120 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INDUSTRIAL DISINFECTION SYSTEM FOR WORKERS

(51) International classification	:A01N 47/44 A61L 2/24 A01N 63/00	(71)**Name of Applicant :** **1)Dr. Praveen Kumar Maduri** Address of Applicant :Plot 1 Knowledge Park II Greater Noida, Uttar Pradesh, India. PIN: 201307 Uttar Pradesh India **2)Kushagra Singh** **3)Fuelix International Pvt. Ltd.**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Chinmay Chaturvedi**
(33) Name of priority country	:NA	**2)Abhishek Kumar**
(86) International Application No	:NA	**3)Abhishek Rai**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
With the increase in number of harmful pathogens attack the human life is becoming more and more protecting which is also affecting the efficiency and productivity results. The major problem in decreasing these results are mainly due danger of getting infected from any of the communicable disease spread by any second person. The prime motivation behind the proposed invention is to protect every person from these problems, for which the novel system is assembled with different mechanisms that can monitor and predict the infected person. The designed machine is inbuilt with automatic temperature measurement mechanism that allows only a person with normal body temperature to enter. Inside the chamber a dusting and sanitisation procedure is accomplished along with sanitiser drying action. For ensuring maximum safety and pathogen free environment of the system an automatic ultraviolet disinfection process is also programmed which functions only when there is no one around or in off hours.

No. of Pages : 21 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034121 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART WATER PURIFIER

(51) International classification	:C02F 1/44 C02F 1/28 C02F 9/00	(71)**Name of Applicant :** **1)Dr. Praveen Kumar Maduri** Address of Applicant :Plot 1 Knowledge Park II Greater Noida, Uttar Pradesh, India. PIN: 201307 Uttar Pradesh India **2)Kushagra Singh** **3)Fuelix International Pvt. Ltd.**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Apurva Soni**
(33) Name of priority country	:NA	**2)Dr. Praveen Kumar Maduri**
(86) International Application No	:NA	**3)Kushagra Singh**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Clean water is the basic necessity of human beings, water which enters our houses today is full of impurities and is unfit for drinking to remove these impurities water purifiers are used. Water purifiers uses different filtration methods for different amounts of impurities for example high impurities require reverse osmosis filtration while low impurities can be removed with the help of other methods but using reverse osmosis with low impurity water removes many healthy minerals from water making it unfit for drinking, mineral cartridge is used to chemically add minerals to this processed water which is not beneficial for human body thus to overcome these problems a smart water purifier is designed with the help of sensors which first check the impurity level and then purify it accordingly, to remove the chemical treatment of water a natural filter is designed with the help of clay plates, copper plates and silver plates so that water is infused with healthy minerals naturally. System is designed with algorithm so that when sensors fail system does not breakdown and is able to provide clean water with error notification through buzzer. The system has one input from where raw water moves in and the output of the system is stored in a tank attached to the system where a tap is provided for water outlet. The tank in which water is stored is maintained at a temperature which when consumed is absorbed easily by hydrating the body faster. A light changing LED is placed near the tap from where the water leaves the system it turns blue when water is fit for drinking and turns red when system requires attention.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034122 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTONOMOUS HOUSEHOLD DUSTBIN

(51) International classification	:B65F 1/06 B65F 1/14 B65F 1/00	(71)**Name of Applicant :** **1)Dr. Praveen Kumar Maduri** Address of Applicant :Plot 1 Knowledge Park II Greater Noida, Uttar Pradesh, India. PIN: 201307 Uttar Pradesh India **2)Kushagra Singh** **3)Fuelix International Pvt. Ltd.**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Ritika Nigam**
(33) Name of priority country	:NA	**2)Pratyusha Sharma**
(86) International Application No	:NA	**3)Kushagra Singh**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Waste management is one of the biggest challenges that the world is facing. Improper disposal of waste has increased pollution, soil contamination and human health impacts. Exposure to this improperly handled waste can cause long term health problems. The people who directly come in contact with waste are more prone to infections and diseases. So, it is necessary to ensure that the process of waste disposal does not lead to environmental hazards and human health consequences. This automatic waste management system focuses on automatic sanitization and segregation of waste. The main idea of this invention is to create a clean, hygienic and disease-free environment. In addition to this our system is capable of detecting harmful gases generated from the decayed waste. It also notifies the user when the bin is full of waste. Thus, we can say that, it is an all in one dustbin which will ensure systematic and effortless waste disposal.

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034123 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTOMATED ATTENDANCE SURVEILLANCE SYSTEM

(51) International classification	:G08B 13/196 G07C 1/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Dr. Praveen Kumar Maduri
Address of Applicant :Plot 1 Knowledge Park II Greater Noida, Uttar Pradesh, India. PIN: 201307 Uttar Pradesh India
2)Kushagra Singh
3)Fuelix International Pvt. Ltd.
(72)**Name of Inventor :**
1)Gauransh Singh
2)Vaibhav Nohria
3)Sanskriti Sharma
4)Dr. Praveen Kumar Maduri

(57) Abstract :
With the advancement in technology, it becomes crucial to adopt automatically operated system rather than manual work. The growing facilities at institutional level still need a technology to increase the accuracy in attendance marking and surveillance system. The manually marking system make it difficult for making records and maintaining records. The invention is capable to automatically recognise the saved faces and making the record in spread sheet on hourly as well as daily basis of recognised faces. It is efficient to work as a surveillance system with real time clock module. Apart from this, it also stores the recorded videos in externally accessible storage device. The automated attendance surveillance is developed to enhance the record making system of attendance with the use of advance technology and with the use of surveillance camera to record live feeds required during the working hours.

No. of Pages : 22 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034124 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SIMPLIFIED HOME AUTOMATION TOUCHLESS BOARD

(51) International classification	:H04L 29/06 G06F 16/903 B01D 61/12	(71)**Name of Applicant :** **1)Dr. Praveen Kumar Maduri** Address of Applicant :Plot 1 Knowledge Park II Greater Noida, Uttar Pradesh, India. PIN: 201307 Uttar Pradesh India **2)Kushagra Singh** **3)Fuelix International Pvt. Ltd.**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Eeshaan Dutt**
(33) Name of priority country	:NA	**2)Kushagra Singh**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
With growing technology, many advancements have been made in technological field, from the past few years, where every switching was to be done manually, we have reached the stage, where every process has been automated and can be done either digitally with human intervention, or fully automated, with the programmed intelligence of the system itself. The inventions can be operated and controlled based on their connectivity and interaction. This system is completely interconnected without any third-party involvement every connection exists in set by virtue of its inbuilt components, being completely safe from external attacks. The system is very cheap and reliable, due to no additional cost incurred by Internet bill or server costs and is completely user friendly as well. Being safe, reliable and cheap, this system is very affordable and innovative on round terms.

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202011034125 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DOCTOR ASSISTING AUTONOMOUS ROBOT (DAAR)

(51) International classification	:A61F 2/30 A61B 5/00 G16H 40/20	(71)**Name of Applicant :** **1)Dr. Praveen Kumar Maduri** Address of Applicant :Plot 1 Knowledge Park II Greater Noida, Uttar Pradesh, India. PIN: 201307 Uttar Pradesh India **2)Kushagra Singh** **3)Fuelix International Pvt. Ltd.**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Tushar Biswas**
(33) Name of priority country	:NA	**2)Rishabh Srivastava**
(86) International Application No	:NA	**3)Riya Singh**
Filing Date	:NA	**4)Kushagra Singh**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
In today™s busy world health is the first priority of every individual human being. But emerging diseases show that we are not ready for our best performance to deal with such condition. So, this invention helps to provide a better medical system by helping the doctors in many ways. This robot follows the doctors in hospital and carry their necessary equipment with them in their chamber present and by that they replace human assistance of doctors. Nowadays sanitization plays very important role in everyone™s life for that it also has automatic sanitization property with it. The invention is efficient in measuring the amount of gas present in room and it can also helpful in measuring the body temperature of the doctors. This invention also has UV sterilization system inside the chamber for cleansing the equipment used by doctor. This invention also has x-ray reader through which doctors can easily read x-ray of the patients. This invention is beneficial for medical system at the time of emergency.

No. of Pages : 25 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017033239 A
(19) INDIA
(22) Date of filing of Application :03/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD OF PROCESSING A BIO-BASED MATERIAL AND APPARATUS FOR PROCESSING THE SAME

(51) International classification	:C10G 3/00, C10L 1/02, C10G 25/00, C07C 1/00, C11C 3/12
(31) Priority Document No	:10201803633U
(32) Priority Date	:30/04/2018
(33) Name of priority country	:Singapore
(86) International Application No	:PCT/TH2019/000010
Filing Date	:30/04/2019
(87) International Publication No	:WO 2019/212421
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)GREEN TECHNOLOGY RESEARCH CO., LTD
Address of Applicant :89 AIA Capital Center Building 16th Floor Ratchadaphisek Road, Dindaeng, Bangkok, 10400 Thailand
(72)**Name of Inventor :**
1)LAOHAKUNAKORN, Winai
2)SIRIMITRTRAKUL, Supakorn
3)BOONSIT, Nopporn

(57) Abstract :
The present invention relates to a method for processing a renewable bio-based material comprising the step of reacting the bio-based material with hydrogen in the presence of a catalyst on a support in a reactor to form a treated oil; (i) passing the treated oil through a distillation unit and an adsorption unit to form green diesel; and/or (ii) passing the treated oil through at least one distillation column to separate the treated oil into at least one component and passing the at least one component through an adsorption column; and wherein the reactor comprises a cooling function for controlling the temperature of the reactor; wherein the cooling function is at least one of an internal cooling function and an external cooling function.

No. of Pages : 51 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017033337 A
(19) INDIA
(22) Date of filing of Application :04/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN INHALABLE FIXED DOSE POWDER COMPOSITION COMPRISING GLYCOPYRRONIUM, FORMOTEROL AND FLUTICASONE PROPIONATE

(51) International classification	:A61K 9/00	(71)**Name of Applicant :**
(31) Priority Document No	:201921020572	**1)GLENMARK PHARMACEUTICAL LIMITED**
(32) Priority Date	:24/05/2020	Address of Applicant :B/2, Mahalaxmi Chambers Street 22,
(33) Name of priority country	:India	Bhulabhai Desai Road Mumbai Maharashtra India-400026
(86) International Application No	:PCT/IB2020/054774	Maharashtra India
Filing Date	:20/05/2020	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)CHAUDHARI Sunil**
(61) Patent of Addition to Application Number	:NA	**2)JADHAV Ganesh**
Filing Date	:NA	**3)TRIVEDI Girish**
		4)TANDON Monika
(62) Divisional to Application Number	:NA	**5)KODGULE Rahul**
Filing Date	:NA	**6)KULKARNI Sushrut**

(57) Abstract :
The present invention relates to an inhalable fixed dose dry powder composition comprising glycopyrronium or its pharmaceutically acceptable salt, formoterol or its pharmaceutically acceptable salt and fluticasone, or a pharmaceutically acceptable salt or ester thereof, such as fluticasone propionate. Preferably, the present invention relates to an inhalable dry powder composition comprising an effective amounts of glycopyrronium or its pharmaceutically acceptable salt, formoterol or its pharmaceutically acceptable salt, fluticasone propionate and lactose. The present invention also relates to a process of preparing such compositions and to their use in the treatment of respiratory diseases in a subject in need thereof by inhalation administration of such dry powder compositions.

No. of Pages : 69 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/04/2019
(21) Application No.201921014955 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A POINT-OF-SALE PAINT TINTING EQUIPMENT

(51) International classification	:B01F0013100000, B05C0017010000, C09D0007410000, C09B0069000000, B44D0003060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Via dell™Agricoltura, 103 41038 S.Felice s/P. (MO) C.F./P.I./R.I. Modena 03754020968, Italy Italy
(72)**Name of Inventor :**
1)SATHE, Sandip
2)KHATAWKAR, Amol

(57) Abstract :
ABSTRACT A POINT-OF-SALE PAINT TINTING EQUIPMENT A point-of-sale paint tinting equipment(100) is used to dispense different types of colorants using single equipment, such as decorative colorants and industrial colorants. The equipment(100) comprises a base(108), at least two nozzle stations(102,116), a loading space(306), a can platform(104) and a printed circuit board (PCB)(118) having a processor. The loading space(306) incorporates plurality of canisters(302,304) containing colorants. A toggle switch(202) is provided for selection of category of the colorant and a first electronic device having a first installable dispensing tool is provided to select a pigment of the colorant to be dispensed in manual mode of operation. A second electronic device facilitates selection of the category as well as pigment of the colorant to be dispensed in automatic mode of operation. The processor facilitates operation of motors for dispensing of the colorants of the selected pigments. The equipment provides compact and error free dispensing the colorants. FIGURE 1

No. of Pages : 23 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201921019346 A
(19) INDIA
(22) Date of filing of Application :15/05/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR CLEANING A HEAT EXCHANGER

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Mazagon Dock Shipbuilders Limited
Address of Applicant :Dockyard Road, Mazagon, Mumbai - 400010, Maharashtra, India Maharashtra India
(72)**Name of Inventor :**
1)GHARDE, Vishal Devendra

(57) Abstract :
A system for cleaning a heat exchanger (1) is disclosed. The system comprises a heat exchanger (1) configured to transfer heat from a primary fluid circulated through a primary loop to a secondary fluid circulated through a secondary loop. Further, the system comprises a flushing circuit configured to flush highly pressurized fluid for cleaning the deposited silt, mud or foreign materials from an enclosure of the heat exchanger (1). Furthermore, the flushing circuit is configured for carrying out maintenance of the heat exchanger (1), without stopping the operation of the heat exchanger (1).

No. of Pages : 15 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/08/2019
(21) Application No.201921020110 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : RECOMMENDATION SYSTEM FOR LEARNING AND METHOD THEREOF

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)HEURISTIX DIGITAL TECHNOLOGIES PRIVATE LIMITED
Address of Applicant :B-707, Bonanza, Sahar Plaza, Andheri Kurla Road, Andheri (East), Mumbai Maharashtra India
(72)**Name of Inventor :**
1)SHANKAR KUMAR BALAKRISHNAN
2)SUBRAMANIAN VISWANATHAN

(57) Abstract :
The invention relates to a system for interactive learning. The present invention further relates to a recommendation system for learning. The recommendation system for interactive learning comprises a content crawler unit, a content understanding unit [200], a skill ontology unit [500], a skill classifier unit [300], a skill proficiency unit, a user profiling module [600], a scoring module, a cluster analysis unit and a recommendation module [700] configured to provide one or more recommendations [800] based on the ranked scores, Additionally the invention relates to a method of scoring/ranking the artefacts with relevance to the learner. Advantageously the present invention relates to a recommendation system for learning with tailored approach for the learning application. FIGURE 1.

No. of Pages : 29 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201921020111 A
(19) INDIA
(22) Date of filing of Application :21/08/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR INTERACTIVE LEARNING

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SUBRAMANIAN VISWANATHAN
2)PRASANNA V
3)VASANTHRAM SRIVATSAN

(57) Abstract :
The invention relates to a system for interactive learning. The present invention further relates to a system for recording of webinar and replay, comprising of a digital interface for presenter (101), a digital interface of the user (102), a server (103) comprising a database/ data storage (201), one or more processor (202) in network communication with the digital interface (101, 102), a replay system (104) and a background timer (105). Specifically the replay system (104) is configured to reconstruct and replay the presentation in a user customized manner. Additionally the invention relates to a method of recording and replay of the webinar by the system. Specifically the invention relates to web-based seminars and, more particularly, to systems and methods for providing webinars. Figure 4.

No. of Pages : 35 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201921030562 A
(19) INDIA
(22) Date of filing of Application :29/07/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A REAL-TIME FEEDBACK DEVICE AND SYSTEM FOR OPHTHALMOLOGICAL PROCEDURE

(51) International classification	:A61B0005000000, H04L0027000000, G09B0023300000, A61F0009008000, A61M0003020000	(71)**Name of Applicant :** **1)RAUT, Rajeev Maruti** Address of Applicant :27 Manisha Terrace, 2A, Moledina Road Camp, Pune-411001, Maharashtra, India. Maharashtra India (72)**Name of Inventor :** **1)RAUT, Rajeev Maruti**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A real-time feedback device and system is disclosed herein, to analyse & inform the practitioner, during the ophthalmological procedure itself, of the corneal shape as well as the intended corneal shape to be achieved. The system comprises an image acquisition Module (10); a processor module (20); and a feedback module (30). The image acquisition module (10) captures the real-time image of the cornea, which is transferred to the processor module (20). The processor module (20) processes the real-time image to generate appropriate information related to the cornea in order to know intended interocular pressure for an appropriate point of incision. The feedback module (30), upon receiving the information, generates an appropriate real-time feedback signal to the practitioner, such that the practitioner is aware of the ideal shape of the cornea at the time of incision.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/08/2019
(21) Application No.201921033745 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROCESSING GEMSTONES

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SAHAJANAND TECHNOLOGIES PRIVATE LIMITED
Address of Applicant :A1, Sahajanand Estate, Wakharia Wadi, Near Dabholi Char Rasta, Ved Road, Surat, Gujarat 395004, India Gujarat India
(72)**Name of Inventor :**
1)VAISHNANI, Piyush Himmatbhai
2)GAJJAR, Munjalkumar Dhirajlal
3)OZA, Chirag Dineshchandra
4)GAYWALA, Rahul Mahendra Kumar

(57) Abstract :
ABSTRACT PROCESSING GEMSTONES A gemstone cutting apparatus for performing material removal operations on an unprocessed gemstone is described. A first image of the gemstone is captured by a high depth of focus (DOF) focusing mechanism to identify markings on the gemstone. Based on the captured first image, an instaneous orientation of the gemstone is determined. The gemstone is re-oriented on a cutting unit (108) from the instaneous orientation based on the captured first image. Material is removed from the gemstone along the identified markings by a laser beam generated by a cutting laser (112) of the cutting unit (108) using a low DOF focussing mechanism. The low DOF focussing mechanism helps in focusing the laser beam on a desired location on the gemstone and also provides feedback during removal of the material from the unprocessed gemstone.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :22/08/2019

(21) Application No.201921033881 A

(43) Publication Date : 04/09/2020

(54) Title of the invention : A PRECURSOR NEUTRALIZED LIQUID COMPOST COMPOSITION ANDACCELERATED COMPOSTING OF ORGANIC WASTES;

(51) International classification :C05F0017020000,C05F0017000000,G21F0009160000,B01J0020240000,C12N0001200000

(31) Priority Document No :NA

(32) Priority Date :NA

(33) Name of priority country :NA

(86) International Application No :NA

Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

(71)**Name of Applicant :**

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2)Ankit Tripathi

(72)**Name of Inventor :**

1)Anil Tripathi

2)Ankit Tripathi

(57) Abstract :

Provided herein is a precursor neutralized liquid compost composition prepared from organic wastes and liquid effluents, and formulations therefrom for treatment of liquid effluents and deodorizing and accelerated composting of organic wastes. Also provided are the processes for preparing the precursor neutralized liquid compost composition and formulations therefrom. The precursor neutralized liquid compost composition of the present invention advantageously results in the development of eco-friendly, 100 % organic and cost-effective formulations therefrom for accelerated composting and deodorizing of organic wastes and liquid effluents.

No. of Pages : 46 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201921034177 A
(19) INDIA
(22) Date of filing of Application :24/08/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : THE CHIA WHEAT FLOUR COMPOSITION

(51) International classification	:A23L0007109000, A21D0002360000, A23L0033120000, A23L0033170000, A23L0033105000	(71)**Name of Applicant :** **1)KHANDOBA RAMESH LOKHANDE** Address of Applicant :F501, SADGURUKRUPA APARTMENT, DHAYARI.PUNE Maharashtra India (72)**Name of Inventor :** **1)KHANDOBA RAMESH LOKHANDE**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT The present invention relates to Chia (slavia hispanica), Quinoa (Chenopodium quinoa) and wheat flour composition and in particular, to a selective Chia seeds Flour, Quinoa Seeds Flour and wheat flour composition which would provide for obtaining foodstuff especially bread, cookies, pasta, noodles, rotis/chapati, parathas and nan and the like with desired sensorial attributes/quality attributes along with much required nutritional values. Importantly, the Chia Wheat flour composition is directed to serve as a balanced nutritional food composition suitable for regular consumption for maintaining desired health and at the same time providing for preparation of good quality bread, cookies, pasta, noodles, rotis/chapati, paratha of such Chia wheat flour. The invention would therefore serve as a cost effective balanced dietary foodstuff with increased nutritional values like Omega Fatty acid, Calcium and Protein for safe and regular consumption.

No. of Pages : 9 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/10/2019
(21) Application No.201921040240 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR REAL-TIME THREAT ASSESSMENT OF A USER

(51) International classification	:A61B0005110000, A61B0005000000, G06F0003010000, A61B0007040000, A61B0005020500	(71)**Name of Applicant :** **1)Shailesh Vasant Kachi** Address of Applicant :S.No.7/1 Pimple Gurav Road, Near Moraya Hospital, Dapodi, Pune- 411012, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)Shailesh Vasant Kachi**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
System and method for real-time threat assessment of a user are disclosed. The system includes a wearable device comprising a plurality of sensors. The plurality of sensors is configured to sense a distance signal of at least one intruder from the user. The system also includes one or more image capturing devices, a computing device includes one or more processors. The computing device also includes a controller subsystem configured to generate an activation signal upon analysing a distance between the at least one intruder from the user being less than a pre-defined distance value; the activation signal is transmitted to the one or more image capturing devices; to monitor the corresponding at least one intruder in real time using a monitoring technique to assess a level of threat for the user; a notification subsystem configured to generate and transmit a notification to one or more pre-defined entities. FIG. 1

No. of Pages : 23 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201921040975 A
(19) INDIA
(22) Date of filing of Application :10/10/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A LCNG AND PNG DISPENSING SYSTEM FROM TRANSPORTABLE LIQUIFIED NATURAL GAS CONTAINERS

(51) International classification	:F17C0013020000, F17C0005060000, F25J0001020000, F17C0001000000, F17C0009000000	(71)**Name of Applicant :** **1)AUTO LNG CRYO SOLUTION LLP** Address of Applicant :A/36 Ghanshyamnagar Society-2, GIDC Road Manjalpur, Vadodara Gujarat India 390011 Gujarat India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)NAYAN PANDYA**
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A LCNG and PNG dispensing system from transportable liquefied natural gas LNG containers relates to dispensing system for High Pressure Natural Gas. More particularly relates to an automatic natural gas dispensing system Wherein compressed natural gas (LCNG) and Low Pressure Piped Natural Gas (LPNG) is dispensed by converting Transportable Liquefied Natural Gas Containers using extremely low power, eliminating use of oil and by utilizing automatic PLC-SCADA operating & safety system. wherein said container 01 is provided with Boil off Gas recovery connection A; Connection of Vapor return from Pump B; LCNG dispensing connection C; LPNG dispensing connection D; and Pressure maintenance connection E. [Figure 1]

No. of Pages : 53 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201921051656 A
(19) INDIA
(22) Date of filing of Application :12/12/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : PLASTIC FREE RUST PROOF DUSTBINS WITH FLY CATCHER, CCTV AND LED MODULE OPERATED BY SOLAR PANEL WITH SENSORS & ADVERTISING PLACE.

(51) International classification	:H04N0007180000, G09F0023000000, H02S0010100000, A01M0001040000, G06Q0099000000	(71)**Name of Applicant :** **1)MSGS Innowings Creations Private Limited.** Address of Applicant :728 / 40 , Samajwadi Indira Nagar, Near police line , Indore (M.P.) Madhya Pradesh India (72)**Name of Inventor :** **1)Arpit Soni**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Plastic free rust proof dustbins with fly catcher, CCTV and LED module operated by Solar Panel with sensors & advertising place is a unique invention which has eight dimensions. The product has multiple functionalities and aims to reduce the flies to a great extent. The aim is to enhance the standard of living in India by creating awareness about observing hygiene. The two stainless steel dustbins will be designed for easy cleaning and will separate wet and dry trash. The fly trappers are specially designed after lot of studies and will prove to be revolutionary. The distinct design of the trappers and special formulated LED lights will attract the flies and kill them at initial stage of their formation. The presence of the 3 D hologram display for advertising is a distinguished feature which will be an attraction for the people while generating remuneration. India has suffered from terrorist attacks wherein the explosives were placed primarily in the dustbins. Keeping this in mind the installment of explosive detector box has been done. The sensors of the box will immediately sense the presence of explosives which will aid in taking actions quickly. CCTV surveillance is yet another exclusive feature which will act as a vicious feature in keeping an eye over the illegal activities taking place. Solar panels are the most important feature of the product. The designing of the solar panel is in done in sync with the suns operation so as to generate maximum solar power. The efficiency and effectiveness of the product will be visible at the commencement itself. The benefits will be beyond the spectrum and will prove to be worthy in every way.

No. of Pages : 44 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/12/2019
(21) Application No.201921051659 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A CONCRETE COMPOSITION

(51) International classification	:C04B0028020000, C04B0018140000, B32B0027320000, C04B0020000000, C04B0028040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)VANSH KAMAL AGRAWAL
3)SAHEJ SINGH TUTEJA
4)NIRMALKUMAR RAMESHBHAI SUTHAR
5)GAURAV DHIRUBHAI MER
6)HARSHADKUMAR KALUBHAI MAKWANA

(57) Abstract :
The present invention relates to a concrete composition for construction building materials. The concrete composition comprises glass material. The glass material is replaced/substituted in lieu of cement in the conventional concrete materials. The test analysis shows that the concrete material has more improved physical and strength properties as compared to the conventional cement concrete composition. FIG. 1

No. of Pages : 61 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021006596 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NON HAZARDOUS WASTE SANITARY PAD DECOMPOSITION SYSTEM

(51) International classification	:B09B0003000000, F23G0005000000, F23G0005080000, F23G0007000000, C03B0005000000	(71)**Name of Applicant :**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)MANE PRADEEP BAJRANG
3)SONAWANE GAURAV SHASHIKANT
4)PATIL TANVI SACHIN
(72)**Name of Inventor :**
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2)MANE PRADEEP BAJRANG
3)SONAWANE GAURAV SHASHIKANT
4)PATIL TANVI SACHIN

(57) Abstract :
Appropriate disposal of used menstrual material is still lacking in many countries of the world. Most of the countries have developed techniques to manage their fecal and urinary wastes but, because of lack of dedicated menstrual management practices in general, most of women dispose of used sanitary pads or other menstrual articles into domestic solid wastes or garbage bins that ultimately become a part of non-degradable solid wastes responsible for pollution. Incineration is a better technique to treat menstrual waste, the only thing required is perfect chamber for heating ensuring 100% burning. For that we propose a design for such chamber. In the proposed chamber porous heating plates are provided to incinerate pads. So that within a short span sudden and safe disposal of the pad along with menstrual waste can be achieved. Burning of used pads release harmful gasses those affects health and environment. Burning of inorganic material at low temperature release dioxins which are toxic and carcinogenic in nature. Hence we adopt incineration at considerably high temperature achieved within a short time in the designed chamber. During attainment of that requisite temperature, submicron sized tiny and lightweight inorganic particulates are generated along with the flue gases. The objectionable volatile contents are present in the flue gases. To remove particulates, filters are provided. Gases are removed by non-hazardous solvent. Smoke is proposed to be treated using electrodes so that solid particles are removed. The non-separated components of the flue gases are allowed to mix with the non-hazardous solvent system for the further treatment and are converted into a safe dispose of material. Further ash is taken out from the chamber and can be mixed with soil.

No. of Pages : 7 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021018521 A
(19) INDIA
(22) Date of filing of Application :30/04/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPLICATION OF LIPOSOMAL TECHNOLOGY IN HOMEOPATHIC MEDICINES.

(51) International classification	:A61K0009127000, B01J0019000000, B01F0011020000, B02C0019180000, C12M0001000000	(71)**Name of Applicant :** **1)DR. SANDEEP ROY** Address of Applicant :IIIO, 1 APURVAI SOCIETY ,KALANAGAR , INDIRA NAGAR NASHIK Maharashtra India (72)**Name of Inventor :** **1)DR. SANDEEP ROY** **2)PRASHANT NANDAN**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT OF THE INVENTION:- This system in homoeopathy aims to change the pharmacokinetics, pharmacodynamics and bioavailability of the said liposomal Homoeopathic medicines. Sonication is the ultrasonic irradiation upon the liquid emulsion of lipids. This energy shatters the lipids and creates the spherical vesicles characterized by a bilayer of lipids with internal aqueous cavities. High-shear mixing/high-shear dispersion/homogenization , in which energy is imparted to the emulsion and a spectrum of particles is formed. the empty liposome spheres are infused with the key pharmaceutical entity that is the basis for the therapy. In this process the liposome solution is heated up to formation or higher temperatures while undergoing a pH change to essentially open the aqueous interior. . This process requires the liposome shell solution to be rapidly heated from a cold state to a range of 60 to 80 degrees C, pH changes, titrations, and a rapid cooldown. This type and sequence of processing is done in a stainless-steel jacketed reactor type • vessel with multiple ports for material addition. It is also required that the jacket is serviced by a TCU (temperature control unit) that uses chilled process water and a quick reacting thermal heater.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021019730 A
(19) INDIA
(22) Date of filing of Application :10/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DYNAMIC PRODUCT TAXONOMY AND HEURISTIC APPROACH BASED RECOMMENDATION ENGINE FOR MOBILE COMMERCE

(51) International classification	:G06Q0030060000, G06Q0030020000, G06F0016951000, G06F0016350000, G06F0016953500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)DR. SHANTI VERMA
2)DR. KALYANI PATEL

(57) Abstract :
My Invention DYNAMIC PRODUCT TAXONOMY AND HEURISTIC APPROACH BASED RECOMMENDATION ENGINE FOR MOBILE COMMERCE is a Recommendation systems used different filtering techniques like collaborative, content based and hybrid to provide recommendation. In This invention we use collaborative filtering technique which is also used by Netflix, Amazon and other. The collaborative recommendation systems provide predictions of user™s interest with the help of several user™s data belongs in the same set of cluster. To check user™s belongs in the same cluster, behavioral and navigational data of user™s are used. Behavioral data includes the ratio of click for a specific type of product, time used in reading the profile of product and the frequency of visits to a product exist in specific category whereas Navigational patterns includes browsing status, searching status, product click status, basket placement status, and actual purchase status of a product. Techniques for mapping item listings from a first taxonomy to a second taxonomy are described. The item listings from a first database storing a first taxonomy and item listings from a second database storing a second taxonomy are obtained. Each of the obtained item listings, a plurality of features is extracted, including at least one feature related to an image associated with the item listing and at least one feature related to text associated with the item listing. Then a mapping between item listings in the first taxonomy and item listings in the second taxonomy is created based on the plurality of features extracted by the feature extraction component. The mapping identifies which item listings in the first taxonomy correlate to a same product as which item listings in the second taxonomy. Invented implemented service analyzes purchase histories and/or other types of behavioral data of users on an aggregated basis to detect and quantify associations between particular items represented in an electronic catalog. The detected associations are stored in a mapping structure that maps items to related items, and is used to recommend items to users of the electronic catalog. The items may include products and/or categories of products.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021020790 A
(19) INDIA
(22) Date of filing of Application :18/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD OF PREPARATION OF AN AYURVEDIC FORMULATION NISHAMALAKI FOR DIABETES

(51) International classification	:A61K0031195000, A61K0031426000, A61K0047620000, C07D0233560000, G01N0033680000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)DR. JAYSHREE SHRIRAM DAWANE
3)DR. ASMITA ASHISH WELE
(72)**Name of Inventor :**
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2)DR. JAYSHREE SHRIRAM DAWANE
3)DR. VIJAYA ANIL PANDIT

(57) Abstract :
Diabetes Mellitus is a type of chronic metabolic disorder characterized by hyperglycaemia, glycosuria, hyperlipidaemia, negative nitrogen balance and sometimes ketonaemia. There is stationary raised blood sugar levels leads to widespread pathological change is thickening of capillary basement membrane, increase in vessel wall matrix and cellular proliferation resulting in vascular complications which are lumen narrowing, early atherosclerosis, sclerosis of glomerular capillaries, retinopathy, neuropathy and peripheral vascular insufficiency. There are major two types of diabetes type 1 insulin dependent diabetes mellitus (IDDM) and type 2 non-insulin dependent diabetes mellitus (NIDDM).T2DM also known as maturity onset diabetes mellitus. There is no loss or only moderate reduction in cell mass also insulin in circulation is low or normal or even high. Characterised by abnormality in gluco-receptor of cells, reduced sensitivity of peripheral tissues to insulin also reduction. Amongst the two types, Type 2 diabetes seems to be more prevalent illness. It is found that in adults, Type 2 diabetes accounts for about 90 to 95 percent of all diagnosed cases of diabetes. In spite of tight control of DM, complications may develop over due course of time. Almost 30% of diabetic suffer from cataract & retinopathy, nephropathy and 50% diabetics develop neuropathy. Diabetic complications are the major cause of morbidity and mortality in persons with diabetes. The risk of developing diabetic complications depends on both the duration and the severity of hyperglycaemia. Chronic hyperglycaemia is a major initiator of diabetic microvascular complications e.g., retinopathy, neuropathy, nephropathy. In Modern medicine a vast variety of measures are used like lifestyle modification and pharmacological interventions for preventing and controlling hyperglycaemia. Lifelong treatment has to be taken for Diabetes mellitus. Many groups of drugs are available for treatment. Additionally other agents like lipid lowering and antiplatelet agents added for prevention of complications.

No. of Pages : 9 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021021009 A
(19) INDIA
(22) Date of filing of Application :19/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NOVEL QUININE COMPOUNDS AND PROCESS FOR THEIR PREPARATION

(51) International classification	:C07K0016280000, C07D0207260000, C07D0215380000, C07D0263240000, C07D0413140000	(71)**Name of Applicant :** **1)KUNAL SAMBHAJI LOHAGAONKAR** Address of Applicant :Rajgruha Near Rajiv Gandhi College Naik Nagar Near Anand Nagar Nanded Maharashtra India (72)**Name of Inventor :** **1)KUNAL SAMBHAJI LOHAGAONKAR**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Novel quinine compounds of general formula (1) in which R1 represents OH or H R2 represents CH3 or CCl3 or CBr3 or CI3 are compounds having valuable pharmacological characteristics in the field of virology and rheumatology. These compounds may be used as an antiviral for coronaviruses, antiviral for dengue virus, a drug for rheumatic diseases such as systemic lupus erythematosus and rheumatoid arthritis; and for auto-immune diseases among other things. Acetoacetichydroxychloroquine is the preferred compound of the formula (1).

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021021513 A
(19) INDIA
(22) Date of filing of Application :22/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTO-REFERAL SYSTEM FOR ˜100% CASHBACK™ - ASC

(51) International classification	:G06Q0030020000, G07G0001000000, C08G0077200000, H03M0013350000, C23C0002120000	(71)**Name of Applicant :** **1)RAGHAVENDRA TRIPATHI** Address of Applicant :E203, ZENOBIA APARTMENT, BODAKDEV, AHMEDABAD 380054, GUJARAT, INDIA. Gujarat India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)RAGHAVENDRA TRIPATHI**
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention uses indigenously-derived complex mathematical equations and formulas for dynamically computing the cashbacks of all the registered customers, simultaneously, based upon their bill date & amount, with respect to the cumulative sales after their respective purchases, till the cashback gradually equals to what the customer has paid hence amounting to 100% cashback, while the expense towards cashbacks always remains exactly within any pre-decided percentage of the gross-sale, at all the times.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021022735 A
(19) INDIA
(22) Date of filing of Application :30/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : WORK FROM HOME AC CHAIR

(51) International classification :F25D23/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Dr Anamika Ahirwar
(72)**Name of Inventor :**
1)ALOK RICHHARIA
2)Dr Anamika Ahirwar

(57) Abstract :
Abstract : A possible smaller unit to achieve comfortable cool working atmosphere for office work desk by covering a chair from top to bottom to control the inside air and attaching small air conditioning device to cool air in side the covered area . This Work From Home AC chair innovated.

No. of Pages : 11 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021024716 A
(19) INDIA
(22) Date of filing of Application :12/06/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMPROVED HYDRODYNAMIC THRUST BEARING ASSEMBLY

(51) International classification :F25D23/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :12/A, SANCHAR NAGAR EXTENSION, INDORE, MP. Madhya Pradesh India
(72)**Name of Inventor :**
1)MEER ZAFAR ALI

(57) Abstract :
ABSTRACT A hydrodynamic thrust bearing assembly having a bearing support (collar), a plurality of stainless steel tilting pads/shoes, a thrust runner plate comprising annular runner disk and stainless steel housing the improvement comprising a like plurality of a-sintered silicon carbide blades mounted on each of stainless steel tilting pads/shoes and annular bearing disc of a sintered silicon carbide mounted on bearing runner plate.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021028262 A
(19) INDIA
(22) Date of filing of Application :02/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADVANCED LIBRARY AUTOMATION SYSTEM

(51) International classification	:H03H 11/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Yash Dilip Khadse
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5)Dev Vikas Juneja
6)Dhruv Pranav Shah
7)Ganesh Dnyandeo Dudhe
(72)**Name of Inventor :**
1)Prof. Mrs. Vidya Shivanand Byakod
2)Prof. Mrs. Mangala Sunil Malkar

(57) Abstract :
The main objective of this invention is to reduce the work of the librarian by placing the books in the nearest small shelf which will save the traveling of the librarian. Also one objective of the invention is that to accept the designs from users for various modules to extend functionalities and to reduce the librarians work. Top mechanism of the robot which will be responsible for the placing (pushing) the book in its correct small shelf. The first motor (50) will be responsible to drive the lead screw (52) in order to traverse the platform (64) which will in turn move the horizontal lead screw (52) which will move the linear guide platform (58). The motor (56) will be responsible to traverse platform (53) which houses the pushing plate (54). And thus using these 2 motors the appropriate motor will be pushed. The motors (63) are responsible to drive the robot equipped with the wheels (59). Everything is kept together with a solid frame of steel (60). The plank (61) houses all the battery packs and the microcontrollers. The wooden frame (62) will be able to house 5 books for pushing. The wooden frame (62) can be replaced with a plank to carry even more books with the librarian. The Pushing plate (54) will be equipped with a RFID reader which will help the robot to identify the book and place it accurately.

No. of Pages : 26 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021029081 A
(19) INDIA
(22) Date of filing of Application :08/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR NODE OPTIMIZATION AND ADAPTIVE RECOMMENDATION USING RESOURCE CAPPING METHOD.

(51) International classification	:G06F 19/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)Dr. Vaishali Khairnar

(57) Abstract :
This invention discloses a node optimization process to reduce complexity in data-mining of big-data. It also covers adaptive recommendation process to be adopted for conducting the optimization. Here in the system the data is collected from the entry node/ URL and subsequently expanded to the nth value. The data is captured on the bigdata platform/application and once the data is captured on the platform the concept of optimization creeps into the picture and optimization can be done in two ways name;y the optimization of application like and/or the optimization of system like changing hardware, network and operating system. Here the Node optimization of multiple node takes place parallelly so as to to get more efficient result of optimization. TITLE : A system for node optimization and adaptive recommendation using resource capping method.

No. of Pages : 16 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021029541 A
(19) INDIA
(22) Date of filing of Application :11/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : QUICK CONNECTING SYSTEM FOR ANY TYPES OF PRESSURE LINES

(51) International classification	:F16D3/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)NIRAV UMESH GANDHI**
(32) Priority Date	:NA	Address of Applicant :16, MAHESHWAR PRAKASH NO. 1, JAIN DEARASAR MARG, SANTACRUZ WEST, MUMBAI 400054 MAHARASHTRA INDIA Maharashtra India
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)NIRAV UMESH GANDHI**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT Title: QUICK CONNECTING SYSTEM FOR ANY TYPES OF PRESSURE LINES Quick connecting system for any types of pressure lines, comprising body (2) of Quick Connecting System; retainer clip (1); internal rubber (9); external rubber(10), characterised in that the body (2) of Quick Connecting System is machined with curve (4) and slots (5) on both the sides which helps ensuring the Lock, rest and movement of the Retainer clip (1) along its axis to give a firm and secure locking assembly at all times while staying inside the Body (2) of Quick Connecting system.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021029692 A
(19) INDIA
(22) Date of filing of Application :13/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FLOW RATE BASED FUEL QUANTITY MEASUREMENT AND ADVANCE SMS SYSTEM FOR PASSENGER AND COMMERCIAL VEHICLE

(51) International classification :F16B12/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Rupareliya Aman Suresh
4)Ranpura Nisarg Hiteshbai
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5)Patel Dhavalkumar Kantibhai

(57) Abstract :
The present invention relates to improving accuracy of fuel quantity measurement in Passenger and Commercial Vehicle. Conventional fuel quantity measuring analog meters are not providing accurate quantity of fuel inside fuel tank. Thus, occasional fuel theft cases may not be observed by customer. Transportation industry heavily rely on fuel consumption. Any fuel theft cases or fake fuel bills can reduce their short profit margins. With our Flow rate based fuel measurement system, user can get exact amount of fuel added into fuel tank. Our invention is based on principle of measurement of Flow rate of fuel with help of FuelFlow meter, processor converts the output and the previous fuel level, fuel added and current fuel level are displayed digitally and also GSM modem sends a text to the owner. For industries like transportation, fuel consumption data is saved and can be used to analyze and manage fuel consumption.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021030252 A
(19) INDIA
(22) Date of filing of Application :16/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD OF CONVERSATION ANALYSIS BETWEEN A SERVICE SEEKER AND A PROFESSIONAL SERVICE PROVIDER

(51) International classification	:H04W 16/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Er. Hemant K. Pathak
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3)Er. Hemant K. Pathak

(57) Abstract :
Disclose is a method of Conversion Analysis between a service seeker and a professional service provider. Service, consultancy, teaching industry outputs cannot be volumetrically measurable. So as to keep track of QUALITY Of SERVICES • , Multi Profession Analysis Tool (in short MPAT) is invented by us to check the quality of profession. On predefined listed parameters, one can qualify the ratings. If out of ˜N™ nos. of listed attributes, if ˜n™ no of attributes are available in conversation samples, then quality of services is accepted, otherwise improvements in quality are required. All this relates to conversation between the client and the service provider.

No. of Pages : 27 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021030292 A
(19) INDIA
(22) Date of filing of Application :16/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADVANCED TRAFFIC MANAGEMENT SYSTEM

(51) International classification	:H04W 21/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Nidhi Tiwari**
(32) Priority Date	:NA	Address of Applicant :SAGE University, Kailod Kartal, Indore-Dewas By-Pass Road, Indore-452020, Madhya Pradesh India Madhya Pradesh India
(33) Name of priority country	:NA	
(86) International Application No	:NA	**2)Pallavi Pahadiya**
Filing Date	:NA	**3)Ravindra Bhardwaj**
(87) International Publication No	: NA	(72)**Name of Inventor :**
(61) Patent of Addition to Application Number	:NA	**1)Nidhi Tiwari**
Filing Date	:NA	**2)Pallavi Pahadiya**
(62) Divisional to Application Number	:NA	**3)Ravindra Bhardwaj**
Filing Date	:NA	

(57) Abstract :
Present invention discloses Advanced Traffic Management System (ATMS). ATMS is a novel technique to reduce or minimize traffic control or management issues being experienced every day. Currently we face many issues at traffic signals every day and there are no precise solutions available to control traffic by electronic means. This system can be a supportive and smart technique to handle heavy traffic or light traffic, rules violation and other important user functions through its own Application. This system will be an add-on system over conventional system which can benefit in hardware cost as well as installation time.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021030325 A
(19) INDIA
(22) Date of filing of Application :16/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : LIQUID ALCOHOL BASED SKIN SANITIZING SOLUTION WITH ANTIVIRAL PROPERTY

(51) International classification	:C02F3/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Naveen Dhingra**
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(33) Name of priority country	:NA	Indore, Madhya Pradesh India Pin -452020 Madhya Pradesh India
(86) International Application No	:NA	**2)Ravindra Bhardwaj**
Filing Date	:NA	**3)Uma Bhardwaj**
(87) International Publication No	: NA	(72)**Name of Inventor :**
(61) Patent of Addition to Application Number	:NA	**1)Naveen Dhingra**
Filing Date	:NA	**2)Ravindra Bhardwaj**
(62) Divisional to Application Number	:NA	**3)Uma Bhardwaj**
Filing Date	:NA	

(57) Abstract :
The invention relates to liquid alcohol based skin sanitizing composition that are formulated for repeated use to protect from infection. The composition comprises of antiviral and skin heath ingredient to help to maintain or improve skin health while also maintaining an acceptable skin feel and efficiency. The hand sanitizing composition wherein the composition includes a solvent isopropyl alcohol from about 70% to about 90% by weight sufficient to operate as a carrier and solvent and a disinfectant. The composition includes glycerol from 0.5-2 %, tea tree oil as antiviral agent from 0.5-5 %, neem oil from 0.5-10 % as disinfectant and Tween 80 as emulsifier from 0.1-2 %.

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2020
(21) Application No.202021031890 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DESIGN AND DEVELOPMENT OF BOX FOR IMPROVING AND NEUTRALIZING AEROSOLS.

(51) International classification	:A61B 17/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Momin Tooba Shafeeque Ahmad

(57) Abstract :
A Present invention deals with capturing or segregating the airborne particle called aerosols formed during dental procedure which consist microorganisms, different viruses and macrobiotic antigens which may include the toxins and allergens. This said particle can spared through parasite areoles into the surrounding atmosphere resulting into catastrophic spread of different viruses from infected victim to other healthy person. The present innovative product will help to have contactless dental treatment with standard operating procedure dealing with patients by using a close box fixture designed to neutralised aerosols particle, the invention consist of two parts a base and shield, base is a Lower part attaches to the back portion of head rest and shield contains magnifying holder and magnifying glass. The Invention is one of kind and can reduced the possibility of virus transfer through aerosols during dental treatment by vacuum out the trapped air borne particle inside the designed shield structure.

No. of Pages : 13 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021032758 A
(19) INDIA
(22) Date of filing of Application :30/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN ANTI-FOGGING EYE SHIELD SUITABLE FOR USE WITH OCULAR MAGNIFICATION DEVICES FOR PROTECTION AGAINST AEROSOLS

(51) International classification	:F25D23/00	(71)**Name of Applicant :**
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(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	**2)SHRIVASTAVA, Neha**
(87) International Publication No	: NA	(72)**Name of Inventor :**
(61) Patent of Addition to Application Number	:NA	**1)SHRIVASTAVA, Adesh**
Filing Date	:NA	**2)SHRIVASTAVA, Neha**
(62) Divisional to Application Number	:NA	**3)KUMAR, Rakesh**
Filing Date	:NA	

(57) Abstract :
The present disclosure provides a disposable eye shield (200), which includes: a sheet (206) of flexible material defining, an upper edge (208) adapted to be secured on an upper part of face, a lower edge (212) adapted to be secured on a lower part of the face, a central portion provided with two slots (226-1, 226-2) adapted to accommodate eyepieces (256-1, 256-2) of an eyeglass (204), the two slots provided with sealing means (218, 224) adapted to form a seal with an outer perimeter of the eyepieces, wherein the sheet is adapted to be secured to the face such that an impervious barrier is created between the sheet and the face, and the sheet is secured to eyeglass at a same level of the eyepieces. The eye shield includes an inlet and an outlet port for passage of a gas, which, as it circulates, carries away moisture to limit condensation.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2020
(21) Application No.202021032962 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A CYCLO-CONVERTOR FOR CONVERSION OF 50 C/S FREQUENCY TO 1/3RD ITS VALUE

(51) International classification	:H03H 11/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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7)Ms. Vaishnavi S. Dhok

(57) Abstract :
The present invention relates cyclo-convertor for conversion of 50 c/s frequency to 1/3th its value. The object of the proposed invention is to provide electronic cum electrical circuit which convert the signal in to the one with 230 volts RMS value and 16.66 cycles/sec frequency. This comes to conversion of three consecutive sinusoidal cycles into one sinusoidal cycle with the time duration of 60 ms. Following invention is described in detail with the help of Figure 1 of sheet 1 showing three consecutive cycles, Figure 2 of sheet 1 showing altered original three cycles by appropriate clipping and inversion and Figure 6 of sheet 3 showing proposed circuit of cyclo-converter.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021033233 A
(19) INDIA
(22) Date of filing of Application :03/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM FOR SYNCHRONIZED MIRROR ROTATION FOR ELIMINATING BLIND SPOTS WHILE DRIVING AUTOMOBILES

(51) International classification :F16D3/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
There are large number of automobiles that transit everyday from one place to other. While taking turns or switching lanes the drivers of these automobiles use the rear-view mirror system consisting of the central rear-view mirror and two side-view mirrors. These rear-view mirrors create a high percentage of blind spot region which need to be eliminated or may lead to fatal accidents. Hence, a synchronized rotating mirror has been developed that rotates as the vehicle takes turn. This system is eliminates the blind spots due to the instantaneous rotation of the side-view mirrors as the vehicle takes the turn. The side-view mirrors also rotate when the switches placed on the steering wheel are pressed. This helps the driver to operate the system manually.

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021033975 A
(19) INDIA
(22) Date of filing of Application :07/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A TICKETING AND TRACKING SYSTEM FOR DISTANCE BASED FARE CALCULATION DURING TRANSPORTATION

(51) International classification	:H04W 21/00	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)DIWATE, Rahul Bhaurao
3)PATIL, Lalit Vasantrao
4)KHODASKAR, Anuja Arun

(57) Abstract :
The present disclosure relates to a transport ticketing and tracking system (100). The system (100) includes multiple devices (102-1 to 102-4) positioned at various locations, and operatively coupled to each other and with a processing unit (104). The devices (102) facilitate capturing images of entities at the location using a camera (202). The devices (102) further facilitate scanning of UIDs including digital card, and fingerprint of entities (110), using a scanning unit 204 including fingerprint reader and card reader, to authenticate registered entities (110), and identify and restrict unregistered entities, and further keep a track of a source (first) location and a destination (second) location of the entities (110) during their journey. The processing unit (104) determines a distance travelled by the entities (110) based on the first location and the second location, when the registered entities (110) scan their UIDs at the corresponding first and second locations. The system (100) correspondingly transmits a ticket to the entities (110) for the distance travelled.

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021035355 A
(19) INDIA
(22) Date of filing of Application :17/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR FACILITATING VERIFICATION OF ACADEMIC CERTIFICATES USING BLOCKCHAIN

(51) International classification	:G06T7/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)Shefali Pratap Sonavane

(57) Abstract :
SYSTEM AND METHOD FOR FACILITATING VERIFICATION OF ACADEMIC CERTIFICATES USING BLOCKCHAIN
Abstract Disclosed is a system (100) for facilitating a verification of academic certificates using blockchain. The system (100) comprising a first portal (10), a second portal (20), a third portal (30), a cloud server (40), a REST API server (50) and a database (60). The REST API server (50) compares hashes of data provided by a verifying party and the data present in the database (60). If the hashes from the verifying party and the database (60) are matched, then student is validated and images of original certificates along with the transcript of the student is sent to verifying party. The present invention provides automated, secure and scalable process. The system (100) is highly reliable digital model and is available to the verifying parties 247. Figure 1

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021035887 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DELIVERY SYSTEM FOR MEDICAL DEVICE AND METHOD OF LOADING THEREOF

(51) International classification :F16D3/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KOTHWALA, Deveshkumar Mahendralal
3)DAVE, Arpit Pradipkumar

(57) Abstract :
A delivery device (10) for a device (1) and associated method of loading is disclosed. The delivery device (10) includes a handle assembly (100) and a catheter assembly (200). The handle assembly (100) includes a roller (103), a sheath driver (111) and a lever (113). The sheath driver 111 includes slots (111c) having a first portion (c1) and a second portion (c2). The lever (113) slides within the slot (111c) to engage with the first portion (c1) or the second portion (c2). The catheter assembly (200) includes an inner shaft (203) having a groove (203b) to accommodate the device (1). An outer sheath (201) is mounted over the inner shaft (203). On clockwise rotation of the roller (103), retraction of the outer sheath (201) and exposure of the device (1) take place. On anti-clockwise rotation of the roller (103), forward movement of the outer sheath (201) takes place to enclose the inner shaft (203) completely. The device (1) is loaded within the delivery device (10) using a screw jack loader (300) or a slidable funnel loader (500). FIG. 1

No. of Pages : 50 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036039 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : PIPE NETWORK BASED BIOGAS PLANT WITH IMPROVED SOLAR HEAT ABSORPTION PERFORMANCE

(51) International classification	:F16D3/00	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)Pawar Prashant Maruti
3)Kshirsagar Vidyarani Saudagar

(57) Abstract :
The present invention discloses pipe network based biogas plant with improved solar heat absorption performance. The biogas plant includes a plurality of pipes connected in series to form a pipe network preferably in spiral form as a pipe network based biogas digester. The inlet of suitable size is connected to one end of the pipe network based digester through the inlet valve and inlet gas trap. The purpose of the inlet gas trap is to avoid escaping of biogas from the inlet end. The other end of the pipe network based biogas digester is connected with the outlet of suitable size through outlet gas trap and outlet valve. The purpose of the outlet gas trap is to avoid escaping of biogas from the outlet end. A gas holder is connected to the pipe network based digester through a gas pipe through a gas valve to collect the biogas generated in the gas holder which will be further utilized for cooking or other heat generation applications. The biomass along with the water feeding process through inlet is to be performed on a daily basis. During the retention period of about 20-30 days in the anaerobic digester will start producing the biogas.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036150 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MEDICAL OXYGEN CONCENTRATOR

(51) International classification	:A61B 17/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Aditya Kumar

(57) Abstract :
In the present invention Medical Oxygen Concentrator, Atmospheric Air (1) is sucked in through Suction Air Filter (2) by Mini Air Compressor (Oil Free) (3) where air is compressed. Compressed air gets cooled in the cold part of Thermo Electric Dehumidifier (4). Chilled air passes through Purge Bottle (5), wherein moisture is separated. Moisture is drained through Drain Valve (19) to the atmosphere through Moisture Outlet (20). Moisture-free compressed air, then, passes through either of the two adsorbent cylinders (6A/6B). Adsorbent Cylinder 6A & 6B performs role of adsorbent alternatively, while one cylinder is in operation, the other one remains under regeneration. Major constituent of the air, i.e, Nitrogen is adsorbed in the cylinder and oxygen gas comes out of that adsorbent cylinder. While oxygen gas comes out of the cylinder, Pressure Regulator (7) helps to reduce the pressure of oxygen gas. Low pressure oxygen gas is then passed through a bacteria-free filter (8) to ensure bacteria free oxygen supply to the patient or user. This bacteria-free oxygen is passed through On-line Oxygen Purity Analyser (9) and Flow indicator cum Controller (10) to ensure the desired amount of oxygen gas is supplied to the patient or user. For exceptional regeneration, the device is also equipped with defrost mode selection by Selector Switch (27).

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036261 A
(19) INDIA
(22) Date of filing of Application :23/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR INTEGRATED ONLINE TEACHING ENVIRONMENT.

(51) International classification :G06F 19/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Sheetal Ravindrarao Thakare
2)Shivagond Nagappa Teli
3)Dr. M A Pund
4)Rahul Nathaji Patil
5)Vaishali Vivek Bodade
6)Suhasini Parvatikar
7)Deepa Parasar

(57) Abstract :
The present invention provides a system for integrated online teaching environment for computer system. The said invention provides subject-specific tool-box with provision for writing, drawing and editing on white board/canvas. All the required symbols, special characters, shapes are included in tool-box, as per requirement of subject and subject teacher. The invention successfully reduces time wasted in copying mathematical/special symbols from internet or any other sources while teaching mathematical/drawing/designing related subjects. The invention successfully reduces time required to switch between online white board, teaching material PDF/ MS Word file, PPTs, search engine (google, yahoo etc.), and paint brush application to deliver mathematical/designing based/drawing based subjects in online mode.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036291 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DESIGN AND DEVELOPMENT OF COMPACT SUGARCANE BUD DETECTION AND CUTTING MACHINE.

(51) International classification	:F16H57/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)Dr.S.S.Chinchanikar
5)Mr.Vivekanand A Naikwadi
6)Mr.Parth Rajendra
7)Mr.Ajinkya Harihar Shinde
8)Mr.Guruprasad Mahendra Zagade
(72)**Name of Inventor :**
1)Mr. Omkar Vilas Kolekar
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3)Mr.Avez Abdul Fahim Shaikh
4)Dr.S.S.Chinchanikar
5)Mr.Vivekanand A Naikwadi
6)Mr.Parth Rajendra
7)Mr.Ajinkya Harihar Shinde
8)Mr.Guruprasad Mahendra Zagade

(57) Abstract :
Abstract:- The Present disclosure is designed to detect the bud part in sugarcane and cut the particular entity in exact precision manner, the cultivation of sugarcane (Saccharum officinarum) dates back to the Vedic period in India. India is now widely accepted as the birthplace of the Saccharum species. The bud at the node of sugarcane is used as seeds by farmers. Farmers manually check every sugarcane to cut the bud. There has hardly been any change to date in this process, consuming time energy and cost. A well-engineered device can solve this problem saving a huge amount of time, cost, and energy and will make the process more efficient and fast. The Present invention will help to tackle the years old problem of sugarcane cultivation process as traditional method is time consuming and brain storming the particular invention will automate the process of bud detection in entity by using the Proximity Sensor Assembly to check the position of nodes around the circumference of sugarcane and innovative designed Iris mechanism will both hold and cut it through exact bud location thus reducing the manual labours and errors generating from it.

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036351 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD TO INHERIT DIGITAL ASSETS BY MEANS OF MAINTAINING DIGITAL WILLS ON THE BLOCKCHAIN

(51) International classification	:G06F 19/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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3)Dhiren Patel
(72)**Name of Inventor :**
1)Dhiren Patel
2)Jainam Shah
3)Mugdha Bhagwat

(57) Abstract :
Techniques are disclosed which include transferring of digital assets (including crypto assets) in a secure and reliable way on the blockchain. Digital assets are protected because of the secrecy of the associated private key. But this secrecy also leaves them inaccessible post the owner™s demise. The invention includes a technique of allowing secure transfer of digital assets post demise of the owner, without disclosing the private key. The transfer of assets is done by maintaining Crypto-Wills mentioning the owner™s wishes. The Crypto-Wills map the assets using standard fungible and non-fungible tokens and enable the owner of the Will to deploy a smart contract mentioning his/her wishes. The contract is executed based on the defined Proof of Vote consensus mechanism, and the assets are transferred to the beneficiaries. Provisions are also made to allow updating the Will and security measures are incorporated to prevent fraudulent actions.

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036426 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADJUSTABLE SUSPENSION ASSEMBLY TO CUSHION A SEAT OF BICYCLE

(51) International classification	:F25D23/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Amit Chandrakant Nemade**
(32) Priority Date	:NA	Address of Applicant :House no-03, Nemade Colony, At post-Kothali, Tal-Muktainagar, Dist-Jalgaon Maharashtra India
(33) Name of priority country	:NA	(72)**Name of Inventor :**
(86) International Application No	:NA	**1)Amit Chandrakant Nemade**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Adjustable suspension assembly to cushion a seat of bicycle. The assembly comprises the bottom seat post member which is to be inserted and clamped into the bicycle seat tube, a movable intermediate linkage mechanism, the spring mechanism and the seat attachment member to which the any standard bicycle seat can be mounted. The intermediate mechanism has upper arm and bell crank arm which transmits the induced forces to the spring mechanism. The upper arm, bell crank arm, the seat post frame link and the angular attachment link forming a parallelogram mechanism ensures the same seat orientation at all the intervals. The spring assembly has the flexibility to interchange the coil spring with another spring of desired coil diameter, length and spring rate according to the weight of the rider and running conditions with better ease.

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036437 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMPUTER IMPLEMENTED METHOD FOR INTERACTIVE VISUAL INFORMATION REPRESENTATION FOR USER DEPENDENT MARKETING STRATEGIES

(51) International classification	:G06F 19/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Dr. Preeti Mahesh Kulkarni

(57) Abstract :
The present invention relates to a computer implemented method for interactive visual information representation for user dependent marketing strategies. The objective of the present invention is to solve the problems in the prior art related to adequacies in technologies of visual marketing, by providing a user profile based selected marketing strategy.

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036441 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART PRESSURE COOKER WITH WHISTLE COUNTER

(51) International classification :F16D3/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Mr. Siddharth Govindnarayan Gupta
3)Dr. Ashwini Mangesh Deshpande
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(72)**Name of Inventor :**
1)Dr. Mangesh Sudhir Deshpande
2)Mr. Siddharth Govindnarayan Gupta
3)Dr. Ashwini Mangesh Deshpande
4)Miss Bhakti Deepak Kadam

(57) Abstract :
A smart pressure cooker includes a valve located inside the hole of the cover to vent cooking container pressure with atmosphere pressure, wherein the valve having an open position and a closed position, wherein the open position configured to exhaust out the pressure from the cooking container to atmosphere, wherein closed position configured to increase pressure inside the cooking container; a movable pin fixed over the valve, wherein the pin adapted to move vertically on changing the position from open position to closed position of the valve, wherein the pin moves upward when position changes from closed to open and the pin moves downward when the position changes from open to closed position; a horizontal rod acts as a coupler which linked with the pin, wherein the vertical movement of the pin provides horizontal movement to the rod; a connecting rod and a rotating disc, wherein the connecting rod is coupled with the horizontal rod and the rotating disc, wherein the connecting rod converts the linear movement into rotational movement; and a mechanical counter coupled with the rotating disc, wherein the mechanical counter counts one when the rotating disc completed one revolution.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202021036513 A
(19) INDIA
(22) Date of filing of Application :25/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTEGRATED STERILIZATION SYSTEM.

(51) International classification :F16D3/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :51B QUEENS APARTMENT, PALI HILL, NARGIS DUTT ROAD, BANDRA WEST, MUMBAI-400 050, MAHARASHTRA, INDIA. Maharashtra India
(72)**Name of Inventor :**
1)ASHOK DAULATRAM KHEMLANI

(57) Abstract :
ABSTRACT TITLE OF THE INVENTION-An Integrated Sterilization System. The present invention relates to an integrated sterilizing system for elimination of pathogenic microorganisms from outer surface of objects comprising: a first housing comprising a bottom platform, sidewalls that enclose the sides of the housing and a top platform that encloses the top of the housing; wherein an infra red temperature sensor is positioned at the top of the platform of the first housing; wherein a sanitization mat having biocidal fluid is positioned at the bottom of the platform of the first housing; wherein contactless hand sanitizer and sprayer for full body sterilization are positioned at the side walls of the first housing; wherein the first housing is structurally attached to the second housing that comprises UVC object sterilizer.

No. of Pages : 8 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202023006340 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN EFFICIENT PROCESS FOR PREPARATION OF ACYL DERIVATIVES OF ALKYLENEDIOXYBENZENES

(51) International classification	:C07C0045670000, C07D0407120000, C07C0045460000, C07D0213750000, C07D0319200000	(71)**Name of Applicant :** **1)ANTHEA AROMATICS PRIVATE LIMITED** Address of Applicant :R-81/82 TTC Industrial Area, Rabale MIDC, Navi Mumbai 400701, Maharashtra, India. Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)MOHAPATRA, Manoj Kumar**
(33) Name of priority country	:NA	**2)BENDAPUDI, Ramamohanrao**
(86) International Application No	:NA	**3)THORAT, Abhijit Dattatray**
Filing Date	:NA	**4)MENACHERRY, Paul Vincent**
(87) International Publication No	: NA	**5)PAUL, Vincent**
(61) Patent of Addition to Application Number	:201721005186	
Filed on	:14/02/2017	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure provides a process of preparation of compounds of Formula I comprising the step of : reacting an alkylenedioxybenzene compound of Formula II with an acyl halide of Formula III in presence of a solvent, wherein the step of reacting the alkylenedioxybenzene compound of Formula II with the acyl halide of Formula III is effected in presence of an amphoteric oxide and a Lewis acid so as to immediately quench the compound of formula H-X, formed during the course of the reaction, to substantially eliminate degradation of the compound of any of Formula I and II. Formula I Formula II Formula III The present disclosure also provides for process(es) for preparation of compound of Formula IVa, IVb and IVc. Formula IVa Formula IVb Formula IVc

No. of Pages : 34 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202024021649 A
(19) INDIA
(22) Date of filing of Application :22/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTI VIRAL AIR PURIFIER

(51) International classification	:A61M0016080000, A61M0016100000, A61M0016000000, F04D0029700000, F24H0001000000	(71)**Name of Applicant :** **1)ANUBHA KAORE** Address of Applicant :AASHIRWAD HOSPITAL ITI ROAD HOSHANGABAD M.P Madhya Pradesh India (72)**Name of Inventor :** **1)ANUBHA KAORE**
(31) Priority Document No	:india1	
(32) Priority Date	:13/05/2020	
(33) Name of priority country	:India	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
THE ROOM AIR IS PASSED BY A COMPRESSOR TO HOT WATER BATH MAINTAINED AT A TEMPERATURE OF 85 DEGREE CELCIUS IN A AIR TIGHT STEEL TANK HAVING WATER FILLED TO ABOUT THREE FOURTH OF IT™S CAPACITY.THIS AIR MOVES IN THE WATER BATH THROUGH COPPER TUBES IN A SPIRAL MANNER TO INCREASE THE TIME SPEND BY AIR IN THE HOT WATER. THIS AIR WHICH HAS ALREADY TRAVELLED THE LONG COOPER TUBE COMES OUT AT THE BASE OF WATER COLOUM. THIS AIR FURTHER TRAVELLS THE WATER COLOUM THROUGH HOT WATER AT 85 DEGREE CELCIUS IN FORM OF BUBBLES. THE HOT AIR IS COLLECTED AT THE TOP AND PASSES TO UV LIGHT CHAAMBER AND FURTHER TO HME FILTER(IT IS A PART OF PATIENT VENTILATOR CIRCUIT). THUS PURIFIED AIR REACHES THE END USER.

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202027014775 A
(19) INDIA
(22) Date of filing of Application :02/04/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : TREATMENT AGENT FOR POLYOLEFIN-BASED SYNTHETIC FIBERS, AND POLYOLEFIN-BASED SYNTHETIC FIBER

(51) International classification	:D06M 15/53, D06M 13/17, D06M 13/184, D06M 13/224, D06M 13/256
(31) Priority Document No	:2018-087606
(32) Priority Date	:27/04/2018
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2019/016708
Filing Date	:18/04/2019
(87) International Publication No	:WO 2019/208399
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)KOMURO Toshihiro

(57) Abstract :
A treatment agent for polyolefin-based synthetic fibers according to the present invention is characterized by comprising a polyoxyalkylene derivative as mentioned below and a linear hydrocarbon compound as mentioned below. The polyoxyalkylene derivative is a compound in which at least one oxide selected from ethylene oxide and propylene oxide is added at a ratio of 5 to 100 moles relative to 1 mole of a monovalent aliphatic alcohol having 24 to 60 carbon atoms. The linear hydrocarbon compound is a linear hydrocarbon compound having 10 to 100 carbon atoms. A polyolefin-based synthetic fiber according to the present invention is characterized by having, attached thereto, the treatment agent for polyolefin-based synthetic fibers.

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/08/2020
(21) Application No.202027035140 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : BATTERY BOX AND VEHICLE

(51) International classification :H01M 2/02
(31) Priority Document No :201811630123.8
(32) Priority Date :29/12/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/124357
Filing Date :10/12/2019
(87) International Publication No :WO 2020/135028
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)CHEN, Tianming
2)CHEN, Zhiming

(57) Abstract :
Disclosed are a battery box and a vehicle. The battery box comprises a box body (1), multiple batteries (2), insulating films (3), and a structural adhesive (4). The insulating film (3) covers outside a shell (21) of the battery (2), and the insulating film (3) is provided with an opening (31) such that a corresponding portion of the shell (21) is exposed out of the insulating film (3). The structural adhesive (4) is arranged between the batteries (2) and the box body (1). The area of the opening (31) is A1; the total area of a surface, corresponding to the opening (31), of the shell (21) is A; the thickness of the structural adhesive (4) is L1 and the volume resistivity thereof is 1; and the thickness of the insulating film (3) is L2 and the volume resistivity thereof is 2, with the relationship of A1, A, L1, 1, L2 and 2 satisfying formula (I). The insulating film (3) is provided with the opening (31), part of the structural adhesive (4) adheres the shell (21) of the battery (2) to the box body (1) at the opening (31), and part of the structural adhesive (4) adheres the insulating film (3) to the box body (1) at an outer side of the opening (31), thereby ensuring the bonding strength between the batteries (2) and the box body (1). In addition, since A1, the area of the opening (31) of the insulating film (3) satisfies the above relationship with A, L1, 1, L2 and 2, the covering area of the insulating film (3) on the battery (2) meets the requirements for insulating strength, thereby effectively ensuring the safety performance of the battery box.

No. of Pages : 14 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/08/2020
(21) Application No.202027035506 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : BATTERY PACK AND APPARATUS

(51) International classification :H01M 2/10
(31) Priority Document No :201811629973.6
(32) Priority Date :29/12/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/123692
Filing Date :06/12/2019
(87) International Publication No :WO 2020/134977
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JI, Jinqing
3)ZHANG, Wenhui
4)QIAN, Mu
5)XIANG, Yanhuo

(57) Abstract :
Provided are a battery pack and an apparatus comprising the battery pack. The battery pack comprises a double-layer battery module support (M1), an upper-layer battery module (M2), a lower-layer battery module (M3), and a supporting mechanism (M4). The double-layer battery module support (M1) comprises: an upper plate (1); a lower fixing member (2) located below the upper plate (1) and supporting the upper plate (1), the lower fixing member (2) and the upper plate (1) enclosing a lower accommodating space (RL); an upper fixing member (3) located above the lower fixing member (2) and fixed to the upper plate (1), the upper fixing member (3) and the upper plate (1) enclosing an upper accommodating space (RU), and projections of a lower surface of the upper fixing member (3) and an upper surface of the lower fixing member (2) in a Z direction at least partially overlapping; and a fastening member (4) penetrating through the upper fixing member (3), the upper plate (1) and the lower fixing member (2) in the Z direction in a projection overlapping range in the Z direction, and a lower portion, exposed out of the lower fixing member (2), of the fastening member (4) being fixed to the supporting mechanism (M4). The upper-layer battery module (M2) is accommodated in the upper accommodating space (RU) and is supported on the upper plate (1); the lower-layer battery module (M3) is accommodated in the lower accommodating space (RL); and the supporting mechanism (M4) supports the lower-layer battery module (M3) and the lower fixing member (2).

No. of Pages : 18 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202027035778 A
(19) INDIA
(22) Date of filing of Application :19/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : BOX FOR BATTERY PACK, BATTERY PACK, AND AUTOMOBILE

(51) International classification :H01M 2/02
(31) Priority Document No :201811362042.4
(32) Priority Date :15/11/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/118664
Filing Date :15/11/2019
(87) International Publication No :WO 2020/098762
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHOU, Linggang
3)CHEN, Xingdi
4)WANG, Peng
5)WANG, Derong

(57) Abstract :
A box (1) for a battery pack, a battery pack, and an automobile. The box (1) comprises a wall portion (11). The wall portion (11) forms an accommodating space (10) and an opening communicated with the accommodating space (10), the wall portion (11) is formed by stacking two or more base plates, and multiple cavities (20) are formed between said base plates. According to the box (1) for a battery pack, multiple cavities (20) are formed in the wall portion (11), so that the bearing capacity and the impact resistance of the box (1) are increased, said cavities (20) can be filled with a phase change material or a cooling liquid to implement thermal management of a battery assembly, the mechanical properties of the box (1) are improved, the weight is light, and the reliability is high. In addition, the battery pack uses the box (1) as described above, so that the safety of the battery pack is increased.

No. of Pages : 17 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/08/2019
(21) Application No.201941034743 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PORTABLE BRAILLE DEVICE, METHOD AND SYSTEM

(51) International classification	:G09B0021000000, G10L0013000000, G09B0021040000, B41J0003320000, B41M0003160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Varshaa Soundarapandian
(72)**Name of Inventor :**
1)S. Nivash
2)Karthikeyan Jawahar
3)Varshaa Soundarapandian
4)Dr. E. N. Ganesh

(57) Abstract :
ABSTRACT PORTABLE BRAILLE DEVICE, METHOD AND SYSTEM The present invention discloses a portable braille device 110 which connect through bluetooth or any other internet means with a smart phone or any other speaking device to convert text or speech to braille. The present invention comprised of braille display module 202 at the larger edge end of the device, three toggle switches 204 in the middle of the device, to choose from different modes of actions, speaking mode 216, reading mode 214, obstacle avoidance mode 212, of the device, bluetooth pairing status indicator 208 to indicate the pairing status of the device with bluetooth of a mobile device, micro SD card module 210 to insert a micro SD card, ultrasonic sensors 206 for obstacle avoidance, touch capacitor 507 as part of write mode 810 present on left hand side of device, and a microcontroller unit 502 to monitor and control the actions and functions of the all components. Figure 2.

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201941034848 A
(19) INDIA
(22) Date of filing of Application :29/08/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART, PORTABLE DEVICE TO SAMPLE, MEASURE, ANALYSE, REPORT & STABILISE PARAMETERS

(51) International classification	:H04L0029080000, H04W0028180000, C08L0001020000, G06F0008350000, H04W0024080000	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)Vemuri Sureshkumar
(72)**Name of Inventor :**
1)Vemuri Ramana Somasurya
2)Vemuri Sureshkumar

(57) Abstract :
The invention discloses a SMART, portable internet of thing (IoT) based device and/or system to monitor various key parameters automatically, in a given operating area or operating system in various application fields, which automatically performs multiple monitoring functions such as sampling, measuring, analyzing, reporting and stabilizing key controllable parameters and there auto-maintain these parameters as per desired level. The SMART, portable device and system of the invention can be used in many applications in various fields such as Bio-Medical, Agriculture, Waste Treatment, Distilleries, RO Plants, etc, to name a few, where maintaining the key parameters like, pH, EC, Temperature, etc, are key for higher yields and/or efficient/smooth functioning and there these key parameters are required to be controlled.

No. of Pages : 66 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/03/2020
(21) Application No.202041010445 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PROCESS OF PREPARING METAL NANOPARTICLES

(51) International classification	:B22F0009240000, B22F0001000000, B82Y0030000000, B01J0023720000, C23C0018080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Prema. K. H.
2)Raji. R. Krishnan
3)Edamana Prasad
4)Sreekanth J. Varma
5)Aswathy Gopan

(57) Abstract :
Provided herein is a process of synthesizing metal nanoparticles using citrus fruit extract involving preparing a solution of a metal precursor, heating and forming a gel and further single decomposition process. The process involves preparing dry bulk of solid metal nanoparticles in a cost effective way without use of solution phase reduction process, or any complicated process of purification without use of toxic and hazardous chemicals.

No. of Pages : 26 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041013190 A
(19) INDIA
(22) Date of filing of Application :26/03/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMAGE-FREE ULTRASOUND FOR NON-INVASIVE ASSESSMENT OF EARLY VASCULAR HEALTH MARKERS

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Nabeel Pilaparambil Mashood
3)Malay Ilesh Shah
4)Raj Kiran Vangapandu
5)Mohanasankar Sivaprakasam

(57) Abstract :
ABSTRACT IMAGE-FREE ULTRASOUND FOR NON-INVASIVE ASSESSMENT OF EARLY VASCULAR HEALTH MARKERS An image-free ultrasound system comprises ultrasound transducers, an ultrasound module, flow restrictors, a pulse detection module, and a measurement module. The ultrasound transducers are positioned at arteries to generate signals based on blood flow and pulse propagation in the arteries. The ultrasound module is in communication with each ultrasound transducer to generate characteristic waves based on the generated signals at the ultrasound transducers. The flow restrictors are positioned at the arteries to restrict blood flow and to generate signals based on the blood flow in the arteries. The pulse detection module is in communication with each flow restrictor to generate pulse waves. The measurement module is in communication with the ultrasound module and the pulse detection module to receive the generated characteristic waves and the pulse waves respectively, where the early vascular health markers are measured by the measurement module based on the characteristic waves and the pulse waves.

No. of Pages : 26 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041022123 A
(19) INDIA
(22) Date of filing of Application :27/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DISTRIBUTED LOCATION AND TRUST BASED REPLICA DETECTION IN WIRELESS SENSOR NETWORKS

(51) International classification	:H04W0084180000, H04L0029060000, H04W0012120000, H04W0004380000, H02J0050120000	(71)**Name of Applicant :** **1)Dr.G.Amudha** Address of Applicant :RMD Engineering College, RSM Nagar, Gummidipoondi Taluk, Kavaraipettai, Tiruvallur, Tamil Nadu 601 206 India Tamil Nadu India
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(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A distributed location and trust-based replica detection in wireless sensor networks to enhance the network security against malicious attacks. A TEMPSENPAN cluster tree based wireless sensor network is implemented using a CC2530DK in order to understand the working of sensor networks in a real time environment. A packet transmitted over the wireless medium is analyzed using a Ubiqua protocol analyzer to understand the performance of a wireless sensor network. (Fig. 1 and Fig. 2)

No. of Pages : 30 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041022520 A
(19) INDIA
(22) Date of filing of Application :29/05/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN ARCHITECTURE FOR CLASSIFICATION OF ATTACK AND NON-ATTACK NETWORK IN MOBILE CLOUD COMPUTING

(51) International classification	:H04L63/145	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Ankita Suhas Koleshwar (Kanhe)**
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(33) Name of priority country	:NA	**2)Swati S Sherekar**
(86) International Application No	:NA	**3)Vilas M Thakare**
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)Ankita Suhas Koleshwar (Kanhe)**
(61) Patent of Addition to Application Number	:NA	**2)Swati S Sherekar**
Filing Date	:NA	**3)Vilas M Thakare**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
This research work gives the analysis and performance evaluation of attacks in mobile cloud computing. The cloud computing resources and services for mobile devices are offered by the mobile cloud computing. From the last few years, mobile phones have significantly developed, and due to the small size of mobile phones and the advantages of mobility, they are becoming essential to every user. New applications were planned for the users. These applications use mobile device resources and the cloud services to provide a more reach functionality in order to increase the mobile device popularity. There are some associations that are having important necessity of mobile cloud computing in organizations such as military, health, education, finance etc. In these kinds of organizations, the mobile cloud computing has to be secured from the network attacks especially at unfriendly conditions because data can simply be attacked by the attackers. Mobile cloud computing increases the security risks and privacy incursion due to the fact that it combines mobile devices with cloud services. The number of attacks can be categorized into a number of different areas that they target. This research work focused on the attacks which are very dangerous as well as complicated to detect and prevent. Based on the signature and behavior pattern of the attacks, the performance evaluation is analyzed and done by considering the parameters like throughput, delay, normalized routing overhead, packet dropping ratio etc. This research gives the detection of attacks like Sybil, Jamming and Timing etc. in a network as well as comparative analysis of attacks and further, we have developed the technique which classifies the network as attacked network and non-attacked network.

No. of Pages : 6 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041028292 A
(19) INDIA
(22) Date of filing of Application :02/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PROCESS FOR THE EXTRACTION OF THE ESSENTIALS FROM LITSEA DECCANENSIS

(51) International classification	:A61K 36/54
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Dr. B. Kirankumar
4)Y. Venkateswara Rao
(72)**Name of Inventor :**
1)Sirisha M.V.P.L.P
2)Gopi Suresh Oggu
3)Dr. B. Kirankumar
4)Y. Venkateswara Rao

(57) Abstract :
7. ABSTRACT The present invention relates to a process for the extraction of essentials containing mainly alkaloides, terpenoids, flavonoides, phenols, glycosides, cardiac glycosides, and quinones present in methanolic and chloroform extracts from Litsea species, preferably Litsea Deccanensis. The core components of the present invention are obtained from the bark of the Litsea species containing these essential components, extraction method, distillation method. Also includes recovering the essentials using different separation techniques and analyzing and identifying active components for prevention of diabetic complications and cancer disease.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041028572 A
(19) INDIA
(22) Date of filing of Application :06/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CONCRETE COMPOSITION HAVING RECYCLED WASTE GLASSES

(51) International classification	:C04B20/026	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)B.PARTHIBAN**
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(33) Name of priority country	:NA	Thanjavur District, Tamil Nadu. Pin :612104 Tamil Nadu India
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)B.PARTHIBAN**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
CONCRETE COMPOSITION HAVING RECYCLED WASTE GLASSES The present invention relates to a concrete mix having recycled materials such as recycled waste glass. The proposed concrete mix included recycled glass waste glass as coarse and fine aggregates with binding materials such as cement or geopolymer. The concrete mix may include different combination of mixture of the recycled waste glass. In one embodiment, the concrete may include the cement as the binding material, the crushed stones as the coarse aggregate and the recycled waste glass as the fine aggregate. In another embodiment, the concrete may include the cement, the recycled waste glass as the coarse aggregate and the sand. In another embodiment, the concrete may include the cement, and the recycled glass of different dimension/geometry as the coarse and fine aggregates. In another aspect, geopolymer can be used instead of the cement as the binding material with all other embodiments disclosed above.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041030129 A
(19) INDIA
(22) Date of filing of Application :15/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SAFE GO GREEN ECO FRIENDLY FIREWORK

(51) International classification :A62D1/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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3)ATHIBAN ARUMUGASAMY
4)VARUN SANJAY

(57) Abstract :
1 ABSTRACT A safe, Go Green Eco Friendly Firework, that includes a explosive charge containing a novel natural and chemical composition that comprises of I Parts of high quality heat resistant durable variety seeds to 5 parts of the explosive chemicals (1:5), adapted to enable, explosive seed dispersal and fireworks display simultaneously on ignition and a inner shell and the upright hollow outer tube, that are customized from organic fertilizer treated biodegradable kraft papers, time delay fuse, quick match fuse and lift charge. Apart from exploding in to fireworks display, the invention has advantages of reducing air and water pollution, enabling afforestation through explosive seed dispersal of high quality heat resistant durable variety seeds with proved efficiency to germinate and contributes soil nutrients by use of organic fertilizer treated biodegradable kraft paper.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041031036 A
(19) INDIA
(22) Date of filing of Application :21/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A CIRCUIT ARRANGEMENT AND A METHOD FOR GENERATING POWER USING SOLAR PV ARRAY

(51) International classification	:H02J3/385	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)D.PRINCE WINSTON**
(32) Priority Date	:NA	Address of Applicant :Kamaraj College of Engineering and
(33) Name of priority country	:NA	Technology, S.P.G.C. Nagar, K.Vellakulam, Near VirudhunagaR,
(86) International Application No	:NA	Tamilnadu. India - 625 701 Tamil Nadu India
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)M. Palpandian**
(61) Patent of Addition to Application Number	:NA	**2)P. Pounraj**
Filing Date	:NA	**3)B.Karthikeyan**
(62) Divisional to Application Number	:NA	**4)M.Pravin**
Filing Date	:NA	**5)D.PRINCE WINSTON**

(57) Abstract :
Title: A circuit arrangement and a method for generating power using solar PV array. The present invention relates to the field of solar photovoltaic (PV) array. A stand-alone and / or a grid connected 3 — 3 TCT PV array configuration integrated with one or more battery (BT1, BT2, BT3), a semiconductor switch (S1, S2, S3) and a blocking diode (D1, D2,D3) generates enhanced power during fault and partial shading condition. During fault and partial shading condition current generated from the non faulty/non shaded panels flows through the battery (BT1, BT2, BT3), connected across the faulty/shaded PV panels and delivered to the load. The switch (S1, S2, S3) connected across the diode (D1, D2, D3) can be used for charging the battery (BT1, BT2, BT3) during faulty/partial shading condition when the battery (BT1, BT2, BT3)™s state of charge is very low. Fig. 3

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041031436 A
(19) INDIA
(22) Date of filing of Application :22/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR SIMULTANEOUS LIVE-CELL IMAGING AND GROWING

(51) International classification :G06K9/0014
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Dr. Anil Prabhakar

(57) Abstract :
Disclosed herein is a novel, simple, stand-alone, compact, cost-effective and highly efficient microfluidic bioreactor system and method for growing live cells 3 in the culture platform and simultaneously imaging the live cells growing in the well. The system, as shown in the FIG. 3, comprises a microfluidic chip 1 with plurality of wells 2, a metallic / preheated fluid or air / coolant 10 liquid base 10 with thermally conductive interface for thermal regulation of microfluidic chip and an oven cap to isolate the microfluidic chip from ambient temperature fluctuations. The system provides a combination of nutrient delivery, imaging support and incubation chamber in one platform which enables the long-term growth of live cells as well as avoids transfer of live cells for imaging thereby reducing contamination and damage to the cells. The present invention is 15 useful for drug screening and for identifying the interaction of virus particles with live cells in a controlled environment.

No. of Pages : 26 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041031457 A
(19) INDIA
(22) Date of filing of Application :23/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A DRONE MOUNTED DIGITAL RADIO FREQUENCY MEMORY BASED RADAR TARGET SIMULATOR

(51) International classification :G07C5/08
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SRINIVASA RAJU KOLAHALAM

(57) Abstract :
TITLE: DRONE MOUNTED DIGITAL RADIO FREQUENCY MEMORY BASED RADAR TARGET SIMULATOR • 7. ABSTRACT The invention relates to a Drone mounted Digital radio frequency memorybased RadarTarget Simulator (DDRTS) system (100) that enables radar (101) operators to see live targets with simulated range and characteristics. The DDRTS system (100) consists of Digital Radio Frequency Memory (DRFM) based simulator. This DDRTS system (100) employs digital memory and target modeling techniques to generate delay and Doppler shifts corresponding to the simulated targets (103). A drone (102) along with a portable RTS will be flying near the Radar(101) (between 100mts to 1000mts) to simulate targets (103) which are present at a distance up to any desired target ranges (could be up to 1000kms).The system (100) can be realized with multiple drones (102) to simulate multi target (103) scenarios (shown in Fig.5). The multi antenna elementbased system (100) can generate echoes simulating multi point distributed scatter model. Using multiple DDRTS modules (100), one can perform synchronous simulation at different RADARs (101) corresponding to same target (103). This enables testing of multi sensor based surveillance systems and their real time data fusion capabilities. As a whole the proposed invention can be used in RADAR testing and training to simulate the air targets exactly in same manner as that of real targets. Figure associated with Abstract is Fig. 1

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2020
(21) Application No.202041032690 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMPROVED STRUCTURAL DESIGN FOR AN AUTOMATED SERICULTURE SYSTEM

(51) International classification :A01K67/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Chandana A
4)R Kumutha
5)K Thanigavelmurugan
6)D.S Ezhumalai
7)G Parameswararaja

(57) Abstract :
A system and method is adopted with improved structural design for automated sericulture. The automated sericulture system is implemented for rearing of silkworm, comprising of, a single-layered roofing membrane, a plurality of sensors (1,2,3,4,5), wherein the sensors are associated within the housing to detect and monitor the indoor atmospheric conditions of the area and transmits the information automatically to the spraying unit that is operatively connected to the water line and in communication with the sensors and a plurality of nozzle (6,7,8,9,10,11,12,13), wherein the nozzle is employed for spraying of water over the surface of the housing, at intensive temperature condition based on the detection, whereas the sprinkler (15) is employed for spraying of water regularly to stabilize and maintain the optimum temperature based upon the detection.

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033129 A
(19) INDIA
(22) Date of filing of Application :02/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : OPTIMIZATION OF SWISS ESCAPEMENT MECHANISM IN WATCHES BY THE MODIFICATION OF CLUB SHAPED TEETH OF ESCAPE WHEEL, PALLET JEWELS, AND SWISS LEVER.

(51) International classification	:G04B 15/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
OPTIMIZATION OF SWISS ESCAPEMENT MECHANISM IN WATCHES BY THE MODIFICATION OF CLUB SHAPED TEETH OF ESCAPE WHEEL, PALLET JEWELS, AND SWISS LEVER. ABSTRACT. Swiss lever escapement is a standard escapement method used in watches for more than a century. It consists of an escape wheel with club-tooth and a lever. The lever has three functional parts. Two pallet arms and a lever fork. The pallet arms communicate escape wheel through pallet stones on one side and the lever with pallet fork communicates with balance wheel staff on the other side. Power transmitted from escape wheel to the lever will be used for the rotation of balance wheel. In ancient times, pallet lever was made with rectangular bar shaped pallet stone of ruby and an escape wheel with club-shaped teeth. That leads the formation of lever with unequal pallet arm length and differently located banking pins in the place of pallet fork. So this will give uneven impulse force to the balance wheel motion. The present invention discloses the required modifications in the escape wheel and pallet jewel stones and changes in lever arm length for constant impulse creation and improved constant displacement angles required for balance wheel movement. These modifications will optimize the Swiss escapement mechanism in mechanical watch movements. DESCRIPTION OF COMPONENTS AND CLAIMS. 1. MODIFICATION OF PALLET JEWELS. This is done based on the concept of previous works. The India patent publication journal (No 29/2020, page No 26929). The interacting end of the entry and exit pallet were modified by having an arc structure which is equivalent to the circle of escape wheel where it interacts. The arc structure can be made with different elevation to meet the required displacement and friction. 2. MODIFICATION OF CLUB-TOOTH ESCAPE WHEEL Swiss escape wheel of mechanical watches are two types. A 15 club-tooth escape wheels are used in most of the watches which are running in 21,000 vibrations per hour (vbh) or less beats. And a 20 club-tooth escape wheels which is used on watches with 28800 vbh. In both models the club structure was removed and a fine blunt end was made to meet the required function. The distance covered by the club structure of tooth Swiss escape wheel will be met by pallet jewel stone arc length. 3. MODIFICATION OF PALLET ARMS. Modification of pallet arms with equal size was made by using the modified pallet stone and escape wheel. For this structure a circle circumference of escape wheel is used. The span of length of circle covered by two and half teeth and 5 pallet stone space was used. Which is around 60 degrees. This is done for escape wheel with 15 teeth. Similar method applied for construction of lever for escape wheel with 20 teeth. The span of length of circle covered by three and half teeth and 7 pallet stone space was used for 20 teeth model. ADVANTAGES. 1. Since both the pallet jewel stones modified are similar in structure and positioned in the escape wheel with same angles, the displacement of lever arms will be equal. 2. As the direct hitting of escape wheel teeth with pallet stones is minimized. Hitting sound produced during banking of escape wheel with pallet stones is reduced. 3. Back lifting of tooth of escape wheel by pallet stone at the banking position is reduced. 4. Pallet arms with equal length is achieved to meet the requirements in lifting function. 5. Lever with equal Pallet arms provide equal angle of displacement force to the balance wheel for its constant oscillation. 6. Overall Swiss lever function is optimized.

No. of Pages : 24 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033142 A
(19) INDIA
(22) Date of filing of Application :02/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : LIGHTNING ARRESTER FOR DOMESTIC APPLIANCES

(51) International classification :H02H3/20
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A Lightning Arrester for Domestic Appliances (LADA) configured to divert lightning surge from reaching installed devices in a domestic electrical circuit is disclosed. Configured to be installed on the load side, the arrester disconnects the load from the mains supply when a lightning surge strikes, wherein it further provides a least resistant and shorter path for the surge to the earth plate. FIG.2.

No. of Pages : 19 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033146 A
(19) INDIA
(22) Date of filing of Application :03/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SPEECH EMOTION RECOGNITION: SPEECH EMOTION RECOGNITION USING DEEP LEARNING.

(51) International classification :G10L15/20
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention Speech Emotion Recognition • is an emotion recognition is performed by extracting a set comprising at least one feature derived from a signal, and processing the set of extracted feature to detect an emotion therefrom. The invented device the voice signal is low pass filtered prior to extracting therefrom one feature of the set. The cut-off frequency for the low pass filtering is typically centered around 250 to 300 Hz. The invented device the features are e.g. unique statistical quantities extracted from random sampling a signal sign wave of the intensity or defined pitch of the voice signal and regarding of detection of human (age between 18 to 45) emotions, whereas humans generally do that by using all the context and modalities, ranging from linguistic content to facial expression.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033147 A
(19) INDIA
(22) Date of filing of Application :03/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INDOOR AIR QUALITY MONITORING DEVICE USING INTERNET OF THINGS (IOT).

(51) International classification :G01N15/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention INDOOR AIR QUALITY MONITORING DEVICE USING INTERNET OF THINGS (IOT). is an indoor air quality monitoring (IAQM) device for sensing and controlling air quality within a structure is provided. The IAQM device includes a plurality of air quality multi sensor modules configured to sense IAQM various parameters and remotely located within the structure. The invented IAQM device also sensing and controlling indoor air quality (IAQM) in homes and other structures. The devices and methods are provided for sensing various parameters regarding the IAQM of a structure and controlling the heating, ventilation, and air conditioning (HVAC) equipment in the structure, so that the IAQM of the structure has acceptable IAQM levels (e.g., meet predetermined IAQM standards). IAQMM standards may include standards published by acknowledged authorities. The IAQM device also includes an IAQM control hub including. (i) a communication interface communicatively coupling the IAQM control hub to the plurality of air quality sensor modules. (ii) memory holding instructions that cause a processor to receive the IAQM parameters from the plurality of air quality sensor modules and if one of the IAQM parameters is outside a predetermined IAQM parameter range corresponding to the one of the IAQM parameters, request adjustment of control settings of a heating, ventilation, and air conditioning (HVAC) device to shift indoor air quality toward the predetermined IAQM parameter range.

No. of Pages : 24 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033429 A
(19) INDIA
(22) Date of filing of Application :05/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : PREVENTING VEHICLE ACCIDENTS SYSTEM: ACCIDENT AVOIDANCE USING GPS, DGPS AND SENSORS SYSTEM.

(51) International classification :B60R21/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention Preventing Vehicle Accidents System • is a System for preventing vehicle accidents in which GPS ranging void signals to a host vehicles position on a real time running vehicle on a surface of the earth. The host vehicles position on the rood on a surface of the earth is determined from the GPS, DGPS, and accurate map database signals with centimeter accuracy and communicated to other vehicles. The host vehicle receives real time position information from various vehicles and determines whether any other vehicle from which position information is received represents a collision threat to the host vehicle based on the position of the other vehicle relative to the roadway and the host vehicle. The invented system within the vehicle is initiated an alarm or warning system, or the operation of a system or component is affected an automatic guidance system. The invented system begins a trip using an automobile, he or she first enters the vehicle and begins driving he or she may be at risk from an impact of a vehicle traveling on the road. The invented system added several electronic sensing systems have been proposed which would warn the driver that a collision is possible. If impacted from the front, side and rear, and electronic sensors are under development to warn the driver of such possibilities.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033431 A
(19) INDIA
(22) Date of filing of Application :05/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : HANDWRITTEN DIGIT RECOGNITION : HANDWRITTEN DIGIT RECOGNITION USING AI-BASED PROGRAMMING

(51) International classification	:G06K9/342
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
ABSTRACT My invention Handwritten Digit Recognition is a kind of Handwritten Digit Recognition method based on modified extreme learning machine. The invented method A microcomputer, constituting a signature recognition apparatus, comprises an automatic signature creating section, a data extracting section, a recognition network section, a retrieval section, memory section and other required section if needed then auto established through AI. The data extracting section creates personal data representing a plurality of personal characteristics or features based on an input signature and the recognition network section selects the data to be used for evaluation from the personal data representing personal characteristics or features, and executes an evaluation of thus chosen data. The retrieval section, using the ELM algorithm, Genetic algorithm, finds out a combination pattern having preferable evaluation result and Accordingly, in recognizing signatures, it becomes possible to know beforehand what kind of personal characteristics or features data should be utilized for the recognition of the given signatures, thereby increasing the accuracy in the recognition. Fellow Following step: 1. The handwritten numeral image of training sample is pre-processed. 2. Feature extraction pixel-by-pixel is carried out to pretreated handwritten numeral image, to obtain training sample and test sample. 3. Principal component analysis is carried out to input sample. 4. Handwritten numeral is identified by the ELM algorithm that extreme learning machine introduces non-liner revision.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033432 A
(19) INDIA
(22) Date of filing of Application :05/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : TWITTER SENTIMENT ANALYSIS: TWITTER SENTIMENT ANALYSIS USING MACHINE LEARNING ON ANGULAR 8 PROGRAMMING.

(51) International classification :G06Q30/0203
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention Twitter Sentiment Analysis • is a twitter data is received from multiple data sources and at least one of the data sources is an active audio, audio or audio video communication. In any source received data is analyzed by extracting instances of a more than one keyword from the received data and analyzing contextual data near the keyword and Sentiment about the extracted keyword is gauged based on the contextual data and also all information provided a computer-implemented method of performing sentiment analysis and further exemplary method through machine learning on angular-8 programming and comprises performing a first sentiment analysis on microblogging data based on a method using an opinion lexicon. The method also includes training a classifier using training data from the first sentiment analysis and also Additionally, the method includes identifying a new opinion term in the microblogging data by performing a statistical test. The method includes performing a second sentiment analysis on the new microblogging data using the classifier.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033579 A
(19) INDIA
(22) Date of filing of Application :05/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ARTIFICIAL INTELLIGENCE AND INTERNET OF THINGS BASED APPLIED MANPOWER SAFETY CONTROLLER FOR MICRO, SMALL & MEDIUM ENTERPRISES

(51) International classification :G06N20/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The invention focuses on the most dangerous and fast emerging virus called CORONA also known as COVID-19 which has deeper impact on social life as well as industries like Micro, Small & Medium Enterprises (M/o MSME). Though it is advised to stay at home it cannot be a solution for MSME Industries. Working for increase production is important to with social distancing and monitoring keep on the employees that they follow the precaution measures. But as the disease Covid 19 spreads through atmosphere with a maximum radius of 3 feet is necessary while people are at work. But during course of work its difficult to practice such norms. To overcome this a utility that uses highly monitoring sensor that monitors not only keeping distance each other and also the temperature, cough activity of individuals to detect and alert in all terms to ensure that the welfare of people is ensured

No. of Pages : 14 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033789 A
(19) INDIA
(22) Date of filing of Application :07/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CREDIT CARD FRAUD PREVENTION: INTELLIGENT PROCESS TO CREDIT CARD FRAUD PREVENTION USING MACHINE LEARNING.

(51) International classification :G06Q20/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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(57) Abstract :
ABSTRACT My Invention Credit Card Fraud Prevention • is a mobile computing device is adapted to transmit to a scoring server URLs of websites browsed using the device and the same time the scoring server can compare these URLs against a merchant URL obtained within a preselected time period from transaction data resulting from a transaction involving a payment product of the device user. The invented process a score can be calculated based on the similarity between each URL obtained from the device and the URL from the transaction data and the score represents the likelihood that a website browsed using the device, as a result, the transaction, is fraudulent. The invented process the browsed URLs can also be scored against a database of known fraudulent websites. A notification concerning the legitimacy of the transaction based on the score can be generated and sent to the mobile device in real-time. On receiving the notification, the device can be used to either accept or decline the transaction in real-time. The invented process, app resident on a users mobile computing device can automatically cause the device to track, scrape and transmit to a scoring server, all URLs of websites browsed by the user. The invented process also scoring server can compare these URLs against a merchant URL obtained within a preselected time period from the transaction authorization data generated as a result of a transaction involving a payment product (e.g., credit card, charge card, debit card, or the like) of the user. The invented process like the score indicating a low degree of similarity raises the spectre that a card-not-present transaction occurred with a merchant whose website the user did not actually visiteither because the user intended to transact with the legitimate merchant online but was, unbeknownst to the user, lured to a fraudulent site, or because the user did not even attempt to browse the merchants site.

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033911 A
(19) INDIA
(22) Date of filing of Application :07/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SOLAR POWERED JET PROPULSION BOAT

(51) International classification	:B63B 35/73
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
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(57) Abstract :
A solar powered jet propulsion boat is disclosed. The solar powered jet propulsion boat (100), comprising a hull (102), a plurality of solar panels (104), a plurality of convergent divergent nozzle (106), one or more submersible solar pumps (108) adapted to pump water to pass through a one or more converged water inlets (106) to enable inflow of water to a diverged part (112) of the one or more convergent divergent nozzle (106) at a high velocity to create a low pressure. The one or more air ducts (114) enables automatic inflow of air to the divergent part (112) to generate thrust required to propel the boat, a one or more outlets (116) at the back side of the one or more convergent divergent nozzle (106), is adapted to enable outflow of the air-water mixture. Further it also comprises of a battery management unit (120) and a maneuvering unit (122). FIG. 1

No. of Pages : 28 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041033914 A
(19) INDIA
(22) Date of filing of Application :07/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A COMMUTATION SYSTEM FOR A BRUSHLESS DIRECT CURRENT MOTOR AND A METHOD TO OPERATE THE SAME

(51) International classification	:H02P6/153	(71)**Name of Applicant :**
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(33) Name of priority country	:NA	3RD SECTOR, HSR LAYOUT, BANGALORE - 560102,
(86) International Application No	:NA	KARNATAKA, INDIA Karnataka India
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)RATUL CHANDRA BORAH**
(61) Patent of Addition to Application Number	:NA	**2)YADANEER SRIRANGA PRANAV ACHARYA**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A COMMUTATION SYSTEM FOR A BRUSHLESS DIRECT CURRENT MOTOR AND A METHOD TO OPERATE THE SAME
ABSTRACT A commutation system for a BLDC motor is disclosed. The system includes a signal filtering circuit to modify at least three-line voltage signals of the BLDC motor by removing PWM noise from the at least three-line voltage signals to generate at least three noise free line voltage signals. The system includes a phase compensation circuit to correct phase of the at least three noise free line voltage signals to generate at least three phase corrected line voltage signals for compensating a phase-delay caused by the signal filtering circuit, by dynamically regulating a digital resistor value corresponding to speed/frequency of the BLDC motor. The phase compensation circuit obtains at least three artificial hall signals in phase with the corresponding at least three-line voltage signals. The system includes a 120° commutation controller to control speed of the BLDC motor via a MOSFET driver. FIG.1

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034059 A
(19) INDIA
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(54) Title of the invention : RECONSTRUCTED PARK™S TRANSFORMATION FOR DISCRETE CONTROL OF SVPWM INVERTER FED DRIVE

(51) International classification :H02M7/48
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
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(61) Patent of Addition to Application Number :NA
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(57) Abstract :
ABSTRACT: RECONSTRUCTED PARK™S TRANSFORMATION FOR DISCRETE CONTROL OF SVPWM INVERTER FED DRIVE The present invention on the simulation and realization for permanent magnets synchronous motors of the modified Park transformation, controlled by modulation of the width of the space vector pulse fed inverters. For an inverter push, the Park transition modified is used explicitly in order to extract the quadrature voltage from simpler transfer parameter functions. The recently devised complex PMSM drive calculations are for the load and flow component, and the frequency is for the moving conditions. It is the principal contribution of the invention related to electrical machinery model-based regulation. The simulation and transition by updated parks was carried out in order to equate the latest direct voltage modeling solution to standard direct voltage modeling quadrature axes in direct control vector modulation. Spatial vector modulation scheme. The layout is rather lightweight and reduces the difficulty and time of the computation.

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(21) Application No.202041034060 A
(19) INDIA
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(43) Publication Date : 04/09/2020

(54) Title of the invention : HYBRID RESPONSE AND TRAFFIC CONTROL ALGORITHM (HRTC) BASED CONGESTION DETECTION AND CONTROL TECHNIQUE IN DENSER IOT NETWORKS

(51) International classification :H04L43/16
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
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(61) Patent of Addition to Application Number :NA
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(57) Abstract :
The Internet of Things (IoT) is perceived to be the upcoming unique opportunity and obstacle for the Internet scientific research environment, innovation people and organizations. The IoT is a novel phenomenon of a number of concerns, or attributes like wireless sensors, radio frequency identification (RFID) tags, and near-field communication (NFC) applications are worthy for communicating and collaborating with other nodes to accomplish a specific objectives. IPv6 across low-power wireless personal area network (6LoWPAN) protocol stack is a core feature of IoT. Furthermore, the new IP-based protocols for 6LoWPAN platforms are introduced to mitigate the significant issues of integrating less storage, restricted computing capacity and confined power distribution entities to the Internet. The 6LoWPAN network infrastructure induces overcrowding which dramatically deteriorates network capacity and influences the quality of service factors like utilization, delay, energy usage, durability and packet delivery due to increased internet traffic. This proposal resolves the above mentioned problems by using Hybrid response and Traffic Control Algorithm (HRTC), a comprehensive mechanism responsible for integrating traffic and resource control for congestion control depends on the recent network environment and provides the innovative solution to identify and controlling the traffic concerns in denser IoT network.

No. of Pages : 11 No. of Claims : 7

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(21) Application No.202041034068 A
(19) INDIA
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(54) Title of the invention : A DESIGN THINKING APPROACH TO CURRICULUM DESIGN IN HIGHER EDUCATIONAL INSTITUTIONS - DRSNARCAS-8-CDDTA

(51) International classification :G06K9/00369
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
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(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Tertiary education is a complex educational system driven by curriculum that constitutes knowledge, skills, professionalism and entrepreneurship. The outcome of education based on a good curriculum meets the needs of the Higher Learning Institutions, Society and Industry and contributes to the growth of any knowledge economy. The Indian Skills Report 2019(AICTE, 2019) recommends to revalidate the curriculum to meet the industry demands and then work with the industries to put them into use. Thus, this is the right time for the higher educational institutions to take up the issue seriously and design, build and develop the right kind of curriculum for the future to bridge the existing gap between academia and industry, in other words to map Industry 4.0 with Education 4.0. This invention relates the usage of the concept of the novel design thinking approach in designing and structuring a new curriculum framework model for undergraduate and postgraduate curricula in higher educational institutions for the first time to fulfill the above mapping. The invention specifically proposes the design, structure and content development of the curriculum using the design thinking approach to fulfil the needs of the learners and industry-employers by reducing the gap between students™ skills set and stakeholders expectations. The Design Thinking concept used here is basically a linear/nonlinear iterative process which seeks to understand the users namely the learners and employers to redefine problems and create innovative solutions through the right kind of curriculum. To reduce the industry-academia gap, the needs of the stakeholders are studied and suitable elective tracks and courses are introduced in the outcome based curriculum under Choice Based Credit System. Within each track of the curriculum, three levels of courses are identified which cater to the needs of knowledge, skill and professionalism respectively. Industrial training, internship and industry project are mandatory as part of the professionalism that will help the learners to practice the required industry skills and match them for further placements in the relevant industries. The model has achieved a good success through its implementation at Dr.SNS Rajalakshmi College of Arts and Science(Autonomous), Coimbatore, Tamilnadu. References: 1. AICTE, 2019, https://www.aicte-india.org/sites/default/files/India%20Skill%20Report-2019.pdf, [accessed 20 Apr 2020]

No. of Pages : 25 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/08/2020
(21) Application No.202041034076 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : LOW-COST PUBLIC TRANSPORT DISINFECTION AND STERILIZATION SYSTEM

(51) International classification :A61L2/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Exemplary aspects of the present disclosure directed towards the Low-Cost Public Transport Disinfection and Sterilization System. The present invention consists of an array of Thermoelectric-Peltier modules 101, act as pseudo cooling and heating element. If motion-sensor 107 and thermal-sensor 111 detects human-absence in passenger-cabin 104 then, microcontroller 103 turns on UV-Light 105 and opens the hot-air outlet 101a. Simultaneously, Mist-sprayer 106 spray the chemical in the cabin. Blowers 110 sucks the air from the passenger cabin and makes it flow through HEPA filter 110a and over Thermoelectric-Peltier modules 101 and Ozone-Generator 101c. When moisture-sensor 109 and Humidity-sensor 108 detects the dry surface, the ESP32-microcontroller 103 stops the hot-air went 101a, and open the other side of Thermoelectric-Peltier modules 101b. The cold-air sent through the vent 101b of Thermoelectric-Peltier modules 101, eventually cools the entire cabin in few minutes, making the passenger-cabin disinfect and sterile. Update process completion in Blynk-App 112.

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(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/08/2020
(21) Application No.202041034103 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMB SHAPED ANTENNA WITH SRR FOR ISM, WLAN AND WIFI APPLICATION

(51) International classification :H01Q1/32
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The invention COMB SHAPED ANTENNA WITH SRR FOR ISM, WLAN AND WIFI APPLICATION • is a Rectangular slotted metamaterial antenna with defected ground structure is proposed for multiband application. The proposed structure has the maximum dimension of 17 x 18.5x 1.6 mm3and the entire structure is fabricated on a single layer FR- 4 substrate material. It has 5 design stages namely antenna A, B, C, D and E. Antenna A is a simple rectangular patch antenna which operates at 2.9 GHz, antenna B is the rectangular patch with slot in the left side with dual band resonance at 2.8 GHz and 5.8 GHz, antenna C with slots in the right side of the rectangular patch has triple band resonance at 2.25 GHz, 3.5 GHz & 4.6 GHz, antenna D which is the combination of slots at both sides has the operating frequency at 2.5 GHz, 3.5 GHz and 5.1GHz. Finally, the antenna E with metamaterial structure can able to achieve tri band application at 2.42 GHz, 2.8 GHz and 4.7 GHz. All the structure are simulated with the CST software. The entire structure is characterized with the help of return loss, radiation pattern, surface current and gain. The optimum values of the critical parameters are chosen with the help of parametric analysis.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034109 A
(19) INDIA
(22) Date of filing of Application :08/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CLOUD-IOT SCHEDULING USING DNN ALGORITHM

(51) International classification :G06F9/4843
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The integration of Internet of Things (IoT) with cloud computing environment poses serious challenges due to faster acquisition of input data collected by the IoT devices. The cloud should ensure on time processing or storage of the collected data to avoid delay or buffers. It further may worsen with increased input IoT devices and with increasing data. In order to resolve the above issues, the study seems to integrate three different frameworks that includes input IoT data acquisition plane, data routing plane using Wireless Sensor Networks (WSN) and finally the cloud computing environment to process, store and offers decisions on routing via a deep learning algorithm. The integration of all the three planes enables the system to be active and function, and the further addition of deep learning algorithm namely a Deep Neural Network (DNN) operates in a faster way to make optimal decisions on routing. The performance analysis include the reduction of make span, degree of imbalance, total execution time, average response time and delay.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
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(21) Application No.202041034115 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SUPPORT UNIT

(51) International classification :B65B21/245
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SEVUGAN, Prabu

(57) Abstract :
A support unit (100) for a hinge of a device (1) is disclosed. The support unit (100) includes a bracket (101) for holding a first/a second surface (1a, 1b) of a device (1). The bracket (101) includes a top surface (101a) and a bottom surface (101c) having at least one hole (101c1). The support unit (100) includes at least one adjusting means (103) to engage with the at least one hole (101c1). The adjusting means (103) includes a head portion (103a), a shaft portion (103b) and an end portion (103c). The adjusting means (103) rotates via the head portion (103a) or the end portion (103c). The head portion (103a)/end portion (103c) is rotated in a clockwise direction or anti-clockwise direction to tighten the grip of a support unit (100) or loosen the grip of the support unit (100) with the device (1) respectively. FIG. 1

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(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034117 A
(19) INDIA
(22) Date of filing of Application :08/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PROCESS OF PREPARING ANTI-CANCER ACTIVITIES EXHIBITING NOVEL BIS(DPPT) COBALT (II) CHLORIDE AND PRODUCT THEREOF

(51) International classification	:C07D235/04	(71)**Name of Applicant :**
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(32) Priority Date	:NA	Address of Applicant :PG AND RESEARCH DEPARTMENT OF CHEMISTRY, THIAGARAJAR COLLEGE MADURAI TAMILNADU INDIA 625009 Tamil Nadu India
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)DR. P. THARMARAJ**
(61) Patent of Addition to Application Number	:NA	**2)LAZAR ALPHONSE**
Filing Date	:NA	**3)DR.C.DOROTHY SHEELA**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
TITLE: A PROCESS OF PREPARING ANTI-CANCER ACTIVITIES EXHIBITING NOVEL BIS(DPPT) COBALT (II) CHLORIDE AND PRODUCT THEREOF • APPLICANT: DR. P. THARMARAJ ABSTRACT The present invention disclose a process of preparing anti-cancer activity exhibiting novel bis(DPPT) cobalt (II) chloride. The process of the present invention comprises of following steps; a. preparing a starting compound DPPD comprising of reacting a mixture of benzaldehyde and acetone in presence of NaOH under predetermined reaction conditions to form the starting compound DPPD. b. preparing a Ligand DPPT comprising of reacting a mixture of starting compound DPPD and 2,4-diamino-6-phenyl-1,3,5-triazine in ethanol under predetermined reaction conditions to obtain the Ligand DPPT and c. preparing novel bis(DPPT) cobalt (II) chloride comprises of mixing the Ligand DPPT with a solution of anhydrous cobalt chloride ($CoCl_2.6H_2O$, 1 mmol) and sodium hexafluorophosphate under predetermined reaction conditions to obtain the bis(DPPT) cobalt (II) chloride. The present invention also discloses anti-cancer activity exhibiting novel bis(DPPT) cobalt (II) chloride.

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(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034119 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CREDIT CARD FRAUD DETECTION: INTELLIGENT PROCESS TO CREDIT CARD FRAUD DETECTION USING DEEP LEARNING, MACHINE LEARNING.

(51) International classification :G06Q20/4016
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
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Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention Credit Card Fraud Detection is a intelligent system and process to detects fraudulent transactions using a intelligent predictive model such as a deep learning programming, neural network to evaluate individual customer accounts (through Credit Card) and identify potentially fraudulent transactions (time maximum 24 H) based on learned relationships, global bank data server among known variables. The invented system may also output reason codes indicating relative contributions of various variables to a particular result and the system periodically (per transaction track the register mobile location and credit card location accordingly detect) monitors its performance and redevelops the model when performance drops below a predetermined level. The invention also give the probability may then be provided as output to a human decision-maker involved in processing the per transaction with both location matching (credit card, mobile no) or the issuer may be signaled when the probability exceeds a predetermined amount. The effective fraud detection model generally requires more variables than conventional parameter analysis systems can handle and also in order to capture new fraud schemes, parameter analysis systems must be redeveloped often, and automated redevelopment is difficult to implement.

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(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034126 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DESIGN AND DEVELOPMENT OF PLANAR MICROSTRIP ANTENNA FOR WIRELESS SENSOR NETWORK COMMUNICATION

(51) International classification :H01Q5/35
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Wearable sensor applications have gained popularity in the current era due to implementation of planar micro-strip antennas. This invention incorporates wearable sensors such that they are able to monitor both physiological data as well as environmental data improving the communication and transmission of data via the sensor node through wireless network. In this invention, substrate material involves polystyrene, paper, cotton and plastic. Selection of material of the substrate is based on their flexibility for wearable purpose which is analyzed for implantable, flexibility and conformal nature. Designing of these micro-strip antennas can be done which is applicable for 2.4 GHz frequency range applications. For each of the substrate, characteristics of the antenna such as radiation pattern, bandwidth, gain, return loss is determined as the simulation of the designed antenna is done using Momentum solver of ADS software which are also verified through experiments.

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(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034143 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CYBERSECURITY ANALYSIS TECHNIQUE TO DETECT POSSIBLE VIOLENT HUMAN BEHAVIORS

(51) International classification :H04L63/1408
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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7)DR. KODE RAJIV

(57) Abstract :
Network security in the field of engineering and development is an important issue. This invention deals with this problem and provides an analyzed network security system. This invention tends to establish multiple nodes, where each node is a representation of some conditions in the network. Then, an estimate for nodes has been created, such that it has eased with the conditions in the network. To produce a compromise for the network threat, attack paths are generated connecting the nodes in that network. Next in the queue, the edge probabilities are calculated from the generated attack paths. The attack graphs are generated to identify the simplest and longest path that is available to compromise the cybersecurity threats and attack paths are aligned and it deviates for the same. Lastly, the events and conditions of the network are predicted using the physical sensors to detect an attack in the network. Once the attack is being confirmed, a response is generated as security alerts which reduce the risk of a security breach in the computer network security systems.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034149 A
(19) INDIA
(22) Date of filing of Application :09/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANIMAL FREE - ENZYME EXTRACTION PROCESS OF HUMAN HYALURONIC ACID FROM UMBILICAL CORD.

(51) International classification :C12N5/0629
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Dr. Prashanth Varkey

(57) Abstract :
The invention relates to novel method of non-animal derived enzyme incorporated process for the generation of EU Pharmacopoeia grade human Hyaluronic acid in the form of the sodium salt obtained from umbilical cords, suitable for use as a biological active therapeutic injection for osteoarthritis and cosmetic application. The method specifically relates to the established process for obtaining such a product. This method involves the extraction of human hyaluronic acid from human umbilical cord tissue, which comprises of removing the blood from tissue, mechanical mincing followed by combinatorial recombinant enzyme disruption with non-animal derived recombinant collagenase and TrypLE express for extracting hyaluronic acid there from, deproteininzing the hyaluronic acid extract using sevag`s reagent, and removal of any other contaminants through dialysis. The final product is lyophilized and stored.

No. of Pages : 24 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034152 A
(19) INDIA
(22) Date of filing of Application :10/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : LOW- COST AUTOMATIC CAR DISINFECTION SYSTEM MODEL TO REDUCE POTENTIAL SOURCES OF INFECTION TRANSMITTING SARS COVID-19

(51) International classification :B67D3/0029
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention Low- Cost Automatic Car Disinfection System Model to Reduce Potential Sources of Infection Transmitting SARS COVID-19 is an opening up of the economy post the Lockdown Phase due to COVID-19, there would be a requirement to ensure that the sources of potential infection transmission are kept to the minimum. One of the sources that have remained unaddressed is covered small transports such as motorcars and cabs. A solution is being proposed by the authors to create a low-cost automatic car disinfection system that can be used after each occasion to disinfect the vehicle and prevent transmission risk. The solution involves prefixed mist nozzles that would dispense a fine spray, controllable by the driver, to rapidly and repeatedly disinfect the vehicle surfaces between use by different customers.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/08/2020
(21) Application No.202041034166 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PRODUCING MICRO-LAMELLAR ZINC ORTHOPEDIC IMPLANTS

(51) International classification :A61L27/28
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)Ponnana Chiranjeevi
5)Yamalakonda Sivaji
6)Seelam Akhil
7)Ravikumar Dumpala

(57) Abstract :
Producing zinc scaffolds with micro-lamellar configuration by solid state mechanical crushing followed by controlled heating and cooling is disclosed for manufacturing biodegradable orthopedic implants to fix fractured bones. At least 50 g of zinc powder is mechanically crushed using tungsten carbide container and balls followed by compaction at room temperature. The compacted micro-flake zinc is subjected to controlled heating with a heating rate of 5 °C/min up to 320 °C followed by 1 h soaking and controlled cooling with 5 °C/min. The produced zinc scaffold exhibits micro-lamellar structure with each zinc flake thickness to length ration ranging from 1:10 to 1:100. Such micro-lamellar zinc exhibits higher hardness compared with pure zinc and can be used to manufacture orthopedic implants.

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/08/2020
(21) Application No.202041034183 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MODERN DESIGN OF ROAD TRANSPORTATION FOR PEDESTRIAN USING SOLAR ENERGY

(51) International classification	:B60L53/12	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Mr.M.VIJAYARAGAVAN**
(32) Priority Date	:NA	Address of Applicant :Pandamangalam, Kooteripattu Post,
(33) Name of priority country	:NA	Tindivanam T.K, Villupuram Dist Tamil Nadu India
(86) International Application No	:NA	**2)Mr.SHANKAR RAM. R**
Filing Date	:NA	**3)Dr. M. RAMALINGAM**
(87) International Publication No	: NA	**4)Mrs.D. GOMATHI**
(61) Patent of Addition to Application Number	:NA	(72)**Name of Inventor :**
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(62) Divisional to Application Number	:NA	**2)Dr. M. RAMALINGAM**
Filing Date	:NA	**3)Mrs.D. GOMATHI**

(57) Abstract :
The rapid urbanization and development, especially in India, of motor vehicles has significant environmental implications and has an effect on human existence. Many of the cities are suffering from pollution. The plan helps citizens to go to nearby places without the use of car mobiles through modern walking routes. We are also improving the new road transport infrastructure model to mitigate environmental impacts. The concept consists of a horizontal pedestrian powered chain that is being utilized globally in the movement of pedestrians on the road side, and this concept often incorporates solar energy in automatic modes that leads to energy conservation. The rapid urbanization and development of cars in modern times have a significant impact on the network model s goal is to reduce traffic and emissions through the usage of automobiles in metropolitan towns , cities and communities in India.

No. of Pages : 16 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034241 A
(19) INDIA
(22) Date of filing of Application :10/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : STRUCTURAL MODEL FOR HEALTH MONITORING ON RC ELEMENTS USING IOT

(51) International classification	:H04W24/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Today internet is used in anywhere in planet. The IoT has added a new potential into internet by enabling communications between objects and human, making a smarter and intelligent planet. IoT with Structural Health Monitoring system to make normal monitoring process into real time monitoring process is addressed here. IoT based Structural Health Monitoring system consists of Wi-Fi module for access internet for communication. This SHM system real time monitors the major causes for building damages. The sensors are used for collecting information and mobile application for communication purpose. This invention developed with the help of microcontroller and works with mobile application. This invention is test on different RC element in structure and communicates from various locations.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034308 A
(19) INDIA
(22) Date of filing of Application :10/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : OO MODEL FOR MEDICAL VIDEO RETRIEVAL USING NEURAL NETWORKS

(51) International classification	:H04N7/163	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)RMD Engineering College**
(32) Priority Date	:NA	Address of Applicant :RMD Engineering College
(33) Name of priority country	:NA	Kavaraipettai Chennai Tamilnadu Tamil Nadu India
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Dr.S.THANGA RAMYA**
(87) International Publication No	: NA	**2)Dr.D.PRAVEENA**
(61) Patent of Addition to Application Number	:NA	**3)Dr. A. SUMAIYA BEGUM**
Filing Date	:NA	**4)Dr. K. ILAMATHI**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Tremendous proportion of wide media clinical information available in web gets increased every year. Currently, customary methods for clinical video retrieval from colossal database have all the earmarks of being inefficient, right now for better video retrieval systems. This invention combines a couple of features expelled from key housings in order to develop a robust clinical video retrieval system. Expelled information from the housings is saved as thing organized arrangement in the database. Video feature database or Object Oriented (OO) Database is taken care of by the isolated features of key frame (KF) pictures that combine entropy, repeat, etc. This database holds the XML records containing the qualities of the key housings that is been expelled from it. Upon receiving a query, practically identical retrieval of XML records is (obtained or retrieved) from input request video and likeness(similarity) measure is applied on both enquiry and in database to recoup the best organizing edges using XML archive and relating accounts is presented as a yield. This procedure gives an ideal retrieval of clinical video from the database when an enquiry is being submitted at the front end. Moreover, an out-an-out is taken care of with the help of neural framework. This is continued as a stepwise movement, from the outset two attributes had been decided to glance through the information in the database and after the retrieval of certain key edge pictures the different features have been applied over the database using neural framework.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034344 A
(19) INDIA
(22) Date of filing of Application :10/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD AND APPARATUS FOR VOICE-BASED SMART BLUETOOTH SWITCHING AND RELAYING WITH MULTIPLE PEER-TO-PEER BLUETOOTH CONNECTIONS

(51) International classification	:G06F16/954	(71)**Name of Applicant :**
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(32) Priority Date	:NA	Address of Applicant :Department of Computer Science and
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(87) International Publication No	: NA	(72)**Name of Inventor :**
(61) Patent of Addition to Application Number	:NA	**1)S KUMAR REDDY MALLIDI**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A voice-based smart Bluetooth switching-cum-relaying method and device is to establish switchable data transmission linkages between multiple Bluetooth devices using voice commands. The switching device has multiple primary Bluetooth transceiver units, multiple secondary Bluetooth transceiver units, a voice-based controller unit, a switching network. The primary Bluetooth transceiver units accept connections from primary Bluetooth devices, and secondary Bluetooth transceiver units make connections to secondary Bluetooth devices. The switching circuit is capable of creating connections between any chosen primary and secondary Bluetooth transceivers. The voice-based controller gets input from the user as a voice command. Based on the voice command, it either generates an output signal or a search signal or switching signal or combination of any of the aforementioned signals. It passes the signals to the switching network or the secondary transceivers. If the signal is an output signal, it got transmitted by one or more secondary Bluetooth transceivers to the corresponding linked target secondary devices. If the signal is a search signal, it is sent to the transceivers to search for a new Bluetooth secondary device and to initialize the pairing process. If the signal is switching signal, it will be transmitted to the switching network to create a link between the intended receiver module and transmitter module in turn to create or switch the connection between two Bluetooth devices. One of the notable applications of this voice-based smart Bluetooth switch-cum-relay device is in smart homes. Where mobiles of multiple users in a home will be connected to the switching devices Bluetooth input modules, the mobiles can be connected to any audio input/output device in the home with the help of the voice-based controller and switching network. They can be switched from one output device to another without reaching the mobile manually. This allows the user to access the phone from any corner of the home from any distance. This also allows the user to play audio through multiple audio devices from the phone from any corner of the home from any distance. This method and apparatus will be able to handle the secondary Bluetooth devices of a primary Bluetooth device when the primary device is not available or busy. The application is not limited to mobile; it can be used with any signal transmitter that has a Bluetooth module embedded in it like TVs, Laptops, Computers, audio players.

No. of Pages : 42 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034350 A
(19) INDIA
(22) Date of filing of Application :11/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ERGONOMICALLY DESIGNED DIE CASTING TABLE FOR SAFETY AND QUALITY MANAGEMENT

(51) International classification :B22D17/22
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A die casting table designed using carousel concept to enhance safety during pouring process, which helps maintain temperature of molten metal by reducing distance between furnace and die, reduces defects which occurs due to downfall in temperature of metal, thereby improving quality and increasing safety. As a result, the rejection rate of die castings at the remote facility may be reduced.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/08/2020
(21) Application No.202041034354 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMD -CLIENT SEGMENTATION: INTELLIGENT CLIENT SEGMENTATION USING ML AND DL PROGRAMMING.

(51) International classification :G06K19/07758
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
My Invention IMD -Client Segmentation is a data warehouse configured/generate to store transaction data, geo-demographic data, attitudinal data, e-commerce database and lifestyle data of a plurality of client. The segment detector coupled with the data warehouse to segment the plurality of client in a space having at least one first dimension corresponding to the at least one profile parameter, a second dimension for a value score indicative of a level of profitability value of each respective, client and a third dimension for a current status of each respective client in connection with a goal. The software matches all existing customer data in the database to one or more of the prototypical client and also the resulting client segmentation is an effective summarization of the database and is useful for a range of business applications. The invented client segmentation system includes the development of customized web sites, the creation of targeted promotional offers and the prediction of client behavior. Consequently, the program can seek out and find patterns in the data with little or no human manual intervention in the data. On-line analytical processing tools require a great deal of human effort and judgment to find patterns across large, multidimensional data sets.

No. of Pages : 29 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034369 A
(19) INDIA
(22) Date of filing of Application :11/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : STSF_ARIMA MODEL FOR COCOS NUCIFERA PRODUCTION

(51) International classification :C11B1/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Mass-produced in over 10 countries, Cocos nucifera (Coconuts) are an important staple to many cultures all over the world. Due to its ubiquitous presence and variety of uses, the value of C. nucifera is largely underestimated. However, C. nucifera is a highly valuable herb thanks to its delicious flavour and many health benefits. C. nucifera production plays an important role in the national economy of India. C. nucifera, which has entered our nutrition basket in recent years, is a fruit that belongs to Palm family and can be grown in tropical climates. It is rich in Vitamins C, A and K. It is very useful for skin, hair and body health. For this reason, drugs, supplements, hair care and cosmetics products, creams are used in C. nucifera. With C. nucifera oil, we support our skin health. C. nucifera tree, which has a century of life, usually gives fruit continuously for 60-70 years. It contains a high amount of fat that is easily digestible and therefore helps to lose weight. In this case, consumption of C. nucifera is becoming more widespread. Supporting functions of digestive system, C. nucifera also greatly helps in problems of stomach and indigestion. C. nucifera, which prevents aging, gives a silky texture when used in hair, prevents hair loss and prevents breakage. Here Stocastic time series forcasting ARIMA is proposed as new Invention model which is used for C. nucifera, production.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/08/2020

(21) Application No.202041034414 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A DISPENSING DEVICE TO SURGE PROXIMITY USER INTERFACE

(51) International classification :F23R5/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
TITLE: A dispensing device to surge proximity user interface The present invention is a dispensing device to surge proximity user interface comprising orifice insert (1) which allow the liquid to pass through and takes out the liquid to the atmosphere with increased velocity and decreased pressure. The orifice insert (1) comprises of system spray cover (2) and a design (3) to cover the space and to maintain the fluid direction in the hole for orifice insert. Furthermore, the button (5) pushes the piston (4) which connects the button (5) and block pusher (7), by applying force on push button and pushing the block pusher (7) to produce a gap for liquid flow. The block (6) prevents liquid flow through the orifice (1) and the block pusher (7) occupies the reduced area of block for liquid flow (6). The spring (9) provides support to return the block (6) to original position for liquid flow arrest.

No. of Pages : 17 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034477 A
(19) INDIA
(22) Date of filing of Application :11/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AI - BASED MULTIMODE RANDOM INTERVAL ATTENDANCE MANAGEMENT SYSTEM (RIAMS) FOR VIRTUAL CLASSROOMS

(51) International classification :G06Q20/1235
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The COVID-19 pandemic has paved the way for extensive modifications in instructional delivery systems across the globe. Virtual classrooms are widely used as the only available alternative for real classroom interaction among teachers and students. For creating virtual classrooms, existing online meeting platforms are used. As with the physical classrooms, students™ attendance is so vital in virtual classrooms as well for their engagement and active learning. Moreover, many academic institutions consider students™ attendance as a mandatory requirement for appearing examinations and assigning grades. However, students™ attendance tracking and management in virtual classrooms are found to be a quite challenging problem. It is difficult to observe whether the student is actively engaged in the class or just keeping his/her online status without paying attention to the teacher. In most of the virtual learning platforms, the participants used to turn off their audio and video. This is either due to students™ disengagement in the class or bandwidth limitations of the network. The proposed design, Random Interval Attendance Management System (RIAMS), resolves the issues of attendance tracking and management, students™ disengagement and attendance faking in virtual classrooms. RIAMS design is novel and non-obvious as there are no such designs available in the literature for the virtual classrooms™ attendance management. We developed an intelligible and highly accurate face recognition module based on the state-of-the-art Deep Learning (DL) tools in Artificial Intelligence (AI). RIAMS™s face recognition module also incorporates a fake-face detection segment to tackle attendance faking by students. In order to improve the efficiency of the system, we introduced ancillary modalities like checking students™ responses to captchas and UIN (Unique Identification Number) queries. Both the face recognition and ancillary modalities are instigated at random intervals of time. This unique feature of randomness in our design ensures that students™ attention and engagement in virtual classes are enhanced to a greater extend. Further, RIAMS design can be appropriately scaled by adding further modalities like voice recognition and additional weights. The proposed system is pretty robust and can be developed as a resourceful business model for academic and industrial practices.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/08/2020

(21) Application No.202041034520 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENCRYPTION BASED SECURITY SOLUTION FOR DATA COMMUNICATION OF IOT DEVICES

(51) International classification	:H04W12/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Modern era is conquered by the fairly disruptive technology of Internet of Things (IoT) which has unimaginable capability, growth and impact. Devices using this technology demands incredible security and data privacy as same cloud connects several devices; hence there is possibility of data leakage. This invention presents the implementation of Representational State Transfer (REST) Application Programming Interface for IoT devices based on the concepts used in IoT technology which keeps record of events of the devices along with count of everything. These devices are connected to the cloud server utilizing the concept of middleware. But new applications using IoT in the cloud brings security threats for data privacy. Hence there is requirement of innovative system for securing innovative IoT devices which avoids hackers from entering the network via IoT devices along with securing transit of data into the cloud from the IoT devices. This invention provides the method of securing IoT devices connected to cloud and users by exposing them using REST API. Device data is primarily exposed using middleware via REST thereby hiding details acting as an interface between sensor data and the user.

No. of Pages : 13 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/08/2020
(21) Application No.202041034535 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IOT AND SENSORS BASED SYSTEM AND METHOD FOR ARTIFICIAL KIDNEY

(51) International classification :A61N1/0551
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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(62) Divisional to Application Number :NA
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(57) Abstract :
By this discloser the artificial kidney will filter blood, removing waste and extra water to make urine the kidney looks like a two-beam -shaped organ this kidney located just below the rib cage, we have urinary tract in your part of a kidney with ureters. The kidney has some important function like to ensure a flowing to vital organs by adequate of extracellular fluid volume, production of hormones, regulation of PH, Regulation of osmolarity, regulation of an ion concentration and Excretion of waste and toxins. The natural kidney one person cannot feel it. They lie deep inside the abdomen. Then it will be long as 10cm,6cm wide, and 4cm thick and we have two kidney weights 150-170 grams. But in artificial kidney, we have a different chamber for segregating wastage from the blood and we have microfluid chamber which sent throw the tube to the system from the chamber. Then we have a pump for collecting a liquid and it sent through the outlet tube. When the system is taking the blood into a chamber and the final outlet will be wastage.

No. of Pages : 16 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034562 A
(19) INDIA
(22) Date of filing of Application :11/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ARTIFICIAL INTRAOCULAR LENS SUPPORTING DEVICE FOR APHAKIC PATIENT TREATMENT

(51) International classification :A61F2/1648
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Artificial Intraocular Lens Supporting Device for Aphakic Patient Treatment. Discloses an artificial intraocular lens supporting device (100) comprises central body and supporting part. Wherein, central body (104) further comprises at least a pairs of optic holder (110) and supporting part comprising a pair of wing (112) and a pair of haptic (114). Alternatively central body further comprising at least a of IOL haptic holder (302) and supporting part comprising a pair of wing with at least one hole (202). The device is configured to provide the support for implant-ing IOL in aphakic patient (absence of lens) with poor capsular support in all age group. Reference Figure1.

No. of Pages : 27 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034568 A
(19) INDIA
(22) Date of filing of Application :12/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : JACKFRUIT BASED VEGAN FOOD PRODUCTS

(51) International classification :A23J3/227
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Jackfruit Cafe is an innovative concept of an exclusive eatery for food based on Jackfruit. We formulated and designed this concept to establish Jackfruit into food mainstream as it™s a healthy vegan meat replacement and it™s one of the biggest food trends among vegetarians, vegans and even meat lovers. Also this trending tropical fruit is packed with protein and loads of other essential nutrients like vitamins A and C, thiamine, riboflavin, calcium, phosphorus, iron, sodium, zinc and niacin, all of which are known to promote overall health. With this caf, we devise to serve our customers with food products made solely from jackfruit. From packaged food products to desserts and Ice-creams, Jackfruit Caf serve cuisines from around the globe to our esteemed consumers. In this theme, our caf will be serving all cuisines with a base in jackfruit, which means all the entries in the menu would be a healthy treat regardless of its price or quantity. This innovation we hope to create a prevision to the food industry to focus more on healthy and safe food concept rather than just a business to exploit money and fame. Jackfruit caf is intended to promote an organic vegan food culture by attracting Non veg lovers with their kind of food like jackfruit chicken or pulled pork jackfruit etc.

No. of Pages : 32 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/08/2020
(21) Application No.202041034633 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A POWER GENERATION FACEMASK

(51) International classification :A62B17/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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8)GK SATHISHKUMAR

(57) Abstract :
The present invention provides an improved power generation face mask that filters air as a conventional face mask and at the same time, generates electric energy from the breathing air of the wearer. The power generation facemask of present invention is comprising of a frontal silicon main body, a rear attachment elastic straps and a power generation unit, wherein the power generation unit is further comprising of a fan coupled with a rotor shaft of a dynamo motor, where the exhaling air of the wearer rotates the fan which in turn rotates the rotor shaft of the dynamo motor. The dynamo motor converts said rotational energy into electric energy. The power generation facemask further includes a rechargeable battery coupled with the dynamo motor to store the generated energy. A USB port is further provided to allow coupling of an electronic gadgets with the battery to charge the said gadgets.

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034640 A
(19) INDIA
(22) Date of filing of Application :12/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN APPARATUS FOR FINDING GEOMETRIC PRINCIPLE COMPONENTS AND METHOD THEREOF

(51) International classification :G01B11/002
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Bhavesh Pandey
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(57) Abstract :
The present invention discloses an apparatus 100 for finding geometric principle components and method 200 thereof. The method comprising the steps of: examining, by a processor, for multiple geometries; generating, by the processor 102, geometric principle components for each of the geometries and view angle; comparing, by the processor 102, each of the generated geometric principle components; and concluding, by the processor 102 through the geometric principle components values for the similar or best possible replacement when projected to a given dimension. The present invention provides a process for finding best viewing coordinates and dissimilarity measures among geometries using Geometric Principal Component. The best viewing coordinate ensures maximum possible features of geometry when projected on two dimensions, and the dissimilarity can be used to identify same and similar geometries.

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034656 A
(19) INDIA
(22) Date of filing of Application :12/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NEW COMPOSITION AND MAKING OF BRICKS FROM PLANT-FIBRES AND WASTE BYPRODUCTS

(51) International classification	:B01D53/1475	(71)**Name of Applicant :**
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(86) International Application No	:NA	Vandalur,Chennai, Tamilnadu- 600048. Tamil Nadu India
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(87) International Publication No	: NA	**1)Dr. J. REVATHY**
(61) Patent of Addition to Application Number	:NA	**2)Dr. P. GAJALAKSHMI**
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(62) Divisional to Application Number	:NA	**4)Dr. D. S. VIJAYAN**
Filing Date	:NA	**5)Dr. A. ROSE ENID TERESA**

(57) Abstract :
The invention provides a new composition for bricks comprising of agricultural waste byproducts, industrial waste byproducts, plant-fibres, cement and lime powder; wherein rice husk ash of 30% by weight; wood ash of 20% by weight; metakaolin of 30% by weight ; cement of 20% by weight; lime powder of 5% by weight and phosphogypsum of 3% by weight and volume fraction of pre-treated jute fibres and banana fibres of 20 mm length, each of 0.25% to the volume of agricultural waste byproducts, industrial waste byproducts, plant-fibres, cement and lime powder; the composition for bricks is eco-efficient and economical as it is made up of waste byproducts such as rice-husk ash, wood ash, metakaolin, phosphogypsum, pre-treated jute fibres and banana fibres; offering high active pozzolanic properties; bricks produced without external compaction; provides low density, high compressive strength, high impact strength, less water permeability and good thermal insulation property and thus providing a light weight bricks.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034700 A
(19) INDIA
(22) Date of filing of Application :12/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMPROVING THE PREDICTION RATE OF UNUSUAL BEHAVIOURS OF ANIMAL IN A POULTRY USING DEEP LEARNING TECHNIQUE

(51) International classification :G06K9/00281
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Poultry farms across the world house animals such as cows, sheep™s, pigs, hen etc. These farms are the places from where the market gets meat, eggs, wool and other animal products which are used in our daily lives. But sometimes the business of the farms is severely hit primarily due to poultry animals catching diseases or these animals succumbing to injuries caused due to fighting each other. The identification of such animals showing unusual characteristics or behavior is necessary. We through our paper use deep learning concepts to help the poultry owner to identify these unusual characteristics in a sheep. Some of the characteristics that our paper identifies are Skinny, Redness, Non-aggression, Aggression, Beefy and Foraging. Our paper makes use of a video, shot from a camera and the implementation of a Sequential model as well as make use of the SSD algorithm to identify and characterize the sheep™s depicted in the video. The Sequential model is trained using the Training dataset which contains static images of sheep™s and the attribute/characteristics depicted by those sheep™s that are stored in a CSV file. The Testing dataset contains the images that are extracted from the input video as frames. The Testing dataset is passed through the Sequential model to get the characteristics/attributes depicted by the sheep in each frame and store those characteristics/attributes in a CSV file. The SSD Algorithm is trained on identifying the various animals and not only does it display the name of the animal detected, it displays the confidence percentage of the animal as well, in our paper used it for identifying sheep. The above stated algorithm also creates a border around the identified sheep such that it can be used for tracking purposes during the entirety of the video. The SSD Algorithm also takes in the attributes depicted by these frames and displays them along the border which identifies the sheep. The accuracy compared with YOLO algorithms and shows 3 to 6 % improvement on prediction rate.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/08/2020
(21) Application No.202041034715 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SECURED INTELLIGENT VEHICULAR SYSTEMS USING WIRELESS SENSOR NETWORKS

(51) International classification :H04B7/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT SECURED INTELLIGENT VEHICULAR SYSTEMS USING WIRELESS SENSOR NETWORKS This invention is a wireless Collision Avoidance system in a vehicular ad-hoc network that issues warnings to drivers before they reach a potentially dangerous zone on the road. The system enables communication between vehicles for a safer transportation system. The vehicles are associated with a microcontroller based module which has various sensors associated in order to control the system. A crash sensor senses the vibration of the vehicle and measures it periodically if the acceleration of the vehicle goes beyond the threshold level it senses and sends a signal to microcontroller enabling it to detect the accident when a vehicle hits on any object. Then an alert signal is sent to all other vehicles in the vicinity regarding the crash.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034716 A
(19) INDIA
(22) Date of filing of Application :12/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMPROVEMENT OF IN-VITRO CYTOTOXICITY ON BREAST CANCER CELL LINES BY THE MOLECULAR ENCAPSULATION OF AMODIAQUINE WITH 2-HYDROXYPROPYL-BETA-CYCLODEXTRIN

(51) International classification :A61K31/155
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Amodiaquine has been used widely as an antimalarial drug. Amodiaquine is a mannich base 4-amino quinolone with a mode of action similar to that of chloroquine. The inclusion complex of amodiaquine with 2-(hydroxypropyl)-beta-cyclodextrin in solution phase is studied from the ground and excited state with absorption and fluorescence spectroscopic techniques, respectively. A binding constant and stoichiometric ratio between amodiaquine and 2-(hydroxypropyl)-beta-cyclodextrin are calculated by the use of BenesiHildebrand equation. The solid complexes are prepared by physical, kneading and coprecipitation methods. The solid complexes are characterized by Fourier-transform infrared spectral analysis, Differential scanning calorimetric curves and powder X-ray diffraction patterns. The anticancer activity was tested for pure amodiaquine and their complex with 2-(hydroxypropyl)-beta-cyclodextrin against MDA MB 231 cell line. It clearly showed that a significant improvement of anticancer activity of amodiaquine when forming a complex with2-(hydroxypropyl)-beta-cyclodextrin.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/08/2020
(21) Application No.202041034740 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DYNAMIC CLUSTERING TECHNIQUE USING DEVICE DIFFERENTIATOR OF IOT DEVICES FOR SMART CITIES

(51) International classification :G07G1/0072
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The traffic regulator problem is mandatary in the urban city region at the time of peak hours. It has been monitor and control with help of advance Distributed Intelligent Traffic Systems (DITS). In recent years, traffic regulator problem is addressed by Multi Agent Multi-Purpose (MAMP) system which investigates traffic issues by sharing optimistic way of control OH messages between vehicles. However, it takes long period to acquire precision decision to identify the effective alternative path to avoid traffic congestion. As a result, collision rate increases which degrade the individual quality of vehicle have diminished by losing the aggregate information about current traffic condition. Therefore, it is very much essential to improve data sharing strategy by inducing an optimistic approach in the distributed intelligent traffic systems. For that reason, dynamic clustering technique is operated in the IoT platform which improves quality decision of an efficient traffic system and provides vehicle clearance at the time of emergency. Since, it follows device differentiator operation which has multi hop routing mechanism, thereby, it has chance to recover the data even congestion occurred. Therefore, the present study seeks to explore both safety and efficient alternative path for emergency vehicle clearance and maintain reasonable vehicle flow in the peak hours.

No. of Pages : 14 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034749 A
(19) INDIA
(22) Date of filing of Application :13/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AIR QUALITY MONITORING AND CONTROLLING DEVICE USING INTERNET OF THINGS (IOT).

(51) International classification :F24F11/62
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention AIR QUALITY MONITORING AND CONTROLLING DEVICE USING INTERNET OF THINGS (IOT) • is an air monitoring, controlling device is having an air monitoring unit with at least one sensor for measuring data of an air quality parameter and a computer system for storing the air quality parameter data real time received from the sensor. The air monitoring, controlling unit may use an installed or a portable system for measuring the air quality parameters of interest. A remote data center may be provided, and the data may be uploaded to the data center from the unit by a communications media such as the internet of things (IOT). The installed system may be an air monitoring, controlling device that is installed in a building to monitor one or more spaces. If monitoring multiple spaces, the air monitoring, controlling device may use one or more individual sensor units which contain one or more different sensors that are distributed inside or outside a building to monitor environmental and other air quality parameters of interest. These remotely distributed sensor units communicate with a central unit through a digital network or other communication link such as a power line or wireless communication. The central unit logs the sensor data and communicates the data to the user through a direct local interface or through the internet of things (IOT).

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/08/2020
(21) Application No.202041034750 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : C/D CARD FRAUD DETECTION: INTELLIGENT PROCESS TO DETECTION DEBIT /CREDIT CARD FRAUD USING MACHINE LEARNING

(51) International classification :G06Q20/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT My Invention C/D Card Fraud Detection • is to a fraud detection technique is a higher speed of analysis, the attributes of the feature vector for each information processing point are calculated incrementally using transaction data extracted from the activity database in respect of the information processing point and input as an ordered dataset. The invented technology the value of one by one all attribute at each increment being stored and updated in a shared memory store until all transaction data have been processed for the information processing point and also the calculation of feature vectors is carried out for each information processing point in parallel using a different instantiated processing thread for the calculation of each feature vector using machine learning. A fraud detection technique is provided like that: 1. The select a real time sample of entities, including at least one entity known to have been exposed to fraudulent activity or suspected of having been so exposed. 2. The inputting, from an activity database, transaction data defining activity in respect of the real time sample of entities, the transaction data identifying associated information processing points. 3. The processing the input transaction data to determine, using a predetermined set of metrics using machine learning programming, evidence of compromise in any one or more of the identified information processing points. 4. The ranking, identified information processing points according to decide the fraud. In this way, one or more information processing points may be identified as a potential source of fraud and steps triggered to identify, from the activity database, any other entities associated with those potential sources of fraud to prevent further fraud.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/08/2020
(21) Application No.202041034752 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN AI ASSISTED VERTICAL FARMING SYSTEM AND METHOD

(51) International classification :A01G31/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
An AI assisted vertical farming system having a microcontroller (100) which controls the entire system and flow of data through it. A Wi-Fi module which is a Wi-Fi chip with microcontroller capabilities is responsible for connecting the system to the network online. The system has a wireless router for the Wi-Fi connection and a light sensor which is a photo resistor for measuring illumination. The temperature sensor which is used as temperature measuring device is also part of the system. A microcontroller based camera is provided for live feed on the users™ personal device. The water pump and sprinkler control the water flow and watering of plant/crop in the system. Reference Figure 1.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034753 A
(19) INDIA
(22) Date of filing of Application :13/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A UTILITY BASED ON SPEECH ENABLE INTERACTIVE VOICE RESPONSE (SEIVR) FOR PROVIDING ONLINE MARKET PLACE FOR FARMERS FOR SELLING OF FARM PRODUCE

(51) International classification	:G10L15/08	(71)**Name of Applicant :**
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(32) Priority Date	:NA	Address of Applicant :Professor, ECM Dept, Sreenidhi
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(86) International Application No	:NA	India
Filing Date	:NA	**2)Dr.K. Anitha Sheela**
(87) International Publication No	: NA	**3)Dr. P. Sudhakar**
(61) Patent of Addition to Application Number	:NA	(72)**Name of Inventor :**
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(62) Divisional to Application Number	:NA	**2)Dr.K. Anitha Sheela**
Filing Date	:NA	**3)Dr. P. Sudhakar**

(57) Abstract :
A mobile based application with Indian language speech recognition module for online market place for farmers. The application allows farmers to sell their products with voice search system. It should reach more than 90 per cent accuracies for both real-time and non-real-time scenario. It has been observed that this app performs well for isolated word queries in noisy field conditions. The speech recognition accuracy is higher for male speaker and normally it is lower for female speakers. Results on the collected data are shown in the tables. This work is carried out on same speech data set for both the methods and we can observe the assessment results of the accuracies is somewhat higher and rejection rates are lower for CMU™s Sphinx as it is non-real time setup and other one is real-time environment, which is to be expected. Thus, this tool can enable farmers stand gained in Agri business.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034782 A
(19) INDIA
(22) Date of filing of Application :13/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM FOR THERMOELECTRIC POWER GENERATION FROM MASSIVE KITCHEN WASTE HEAT

(51) International classification	:F24C3/02	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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(57) Abstract :
In current decades, a growing discussion about the ecosystem anxieties of pollutants, in specific environmental degradation and the limits of natural resources, has developed in substantial work into emerging technology for producing electrical energy. Restoration of thermal energy can be acquired by distinct waste heat recycling techniques to offer reliable renewable resources and massively reduce power utilization. Thermoelectric effect is a functional principle composed of the automatic transformation of thermal energy into electric power or, inverse relationship, from electrical charge to heat despite shifting physical components. This proposal introduces the thermoelectric power generation system from the massive kitchen waste heat. The thermoelectric energy extraction technique takes use of the Seebeck effect. This consequence depicts the transition of the temperature change to electric energy at the intersection of the thermoelectric generator (TEG) components. Aluminum heat exchangers are being integrated and mounted beside the heating element for thermal energy extraction. This system is a compact and incredibly efficient energy regulator designed to produce power in systems where thermal energy would instead be cooled down. Dimensions including hot and cold corner temperature changes, performance current and voltage and currents were determined while the power and energy extracted was determined in each heating element. TEG technology appears to have the ability to produce electric energy that can be employed to power durable kitchen appliances related to intermittent energy supply in the region.

No. of Pages : 11 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034800 A
(19) INDIA
(22) Date of filing of Application :13/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVELOPMENT OF BENDABLE CONCRETE USING FIBERS

(51) International classification :B28B1/52
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Bendable Concrete commonly known as Engineered Cementitious Composite (ECC) is an ultra-ductile concrete with strain-hardening and multiple-cracking behaviour in tension and flexure. The Bendable Concrete comprising the a recron 3S fiber volume fraction as 2%-3%,a Super plasticizer as 2%, and water/(cementitious material) ratio fixed out as 0.5, and replacement of fly ash with cement is 30%-40%. The Invention describes the strength characteristics like compressive strength, Flexure strength, Splitting Tensile strength of different Bendable concrete mixtures As the fibers volume increases in the concrete upto some content the strengths are also increased. Keywords: Bendable Concrete, Engineered Cementitious Composites (ECC), Fiber Reinforced Concrete (FRC), PCC.

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034894 A
(19) INDIA
(22) Date of filing of Application :13/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM AND METHOD TO GENERATE ELECTRICAL POWER USING MULTI TURBINE SYSTEM

(51) International classification :F03D9/257
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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9)Dr. Gururaj H L

(57) Abstract :
The proposed system aims at generating electrical power at a minimum cost with greater effectiveness. It involves a multi turbine system and dynamo to generate power from the water being pumped into the overhead tank. The valve with nozzle placed in the overhead tank creates pressure. Water from T valves falls on the blades of the turbines, and the turbines rotates to generate electricity. The generated power is relatively greater in multi turbine system when compared to several other single turbine systems. The electrical power generated through this technique is stored in the batteries and is used for lighting and other applications. This system also finds its use in remote electrification because of its cost effective nature.

No. of Pages : 10 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/08/2020
(21) Application No.202041034923 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DESIGN AND DEVELOPMENT OFADVANCED SEMI-AUTOMATIC TIG WELDING MACHINE

(51) International classification :B23K9/1087
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
TIG welding process is an arc welding technique widely used for the joining of mostly thin sheets of metals such as aluminum, titanium, steel, super alloys widely used in aerospace and automobile industries for structural applications. Joining of thin sheets always a difficult task in manual TIG welding process because of formation of defects like cracks, inclusions, gas entrapments, blow holes, porosities due to improper distance maintained between the weld torch and metal sheets and difficulties in maintaining the weld time. These defects and problems can be rectified by automating to the movement of the weld torch. Automated torch movement will reduce the total heat input by maintain proper weld time, restricting the grain enlargements and the weld bead. So this implies in increase in the strength of the weld joint. The experiment is planned to make a setup of an automatic weld torch movement and do the trails welding of stainless-steel sheets,mild steel&aluminium to justify the automatic concept.Aluminium of 1.3&3mm thickness metal sheets are attempted to get joined. From the visual inspection the uniform weld bead, penetration weld with proper bead profile is obtained.Stainless steel& mild steel of 1.3&3mm thickness metal sheets are attempted to get joined and found satisfactory

No. of Pages : 10 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/08/2020
(21) Application No.202041034932 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : OPTIMIZED CONVOLUTION NEURAL NETWORK FOR VOICE BASED SIGN LANGUAGE RECOGNITION- OPTIMIZATION AND REGULARIZATION

(51) International classification :G06N3/0472
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present disclosure includes a computer-implemented method for training a convolutional neural network (OCNN) that is pre-trained using a set of colour images. The method comprises receiving, using an input module of a system memory, a training dataset including a plurality of multidimensional images, each multidimensional image including a colour image and a depth image; performing, using a processor, a fine-tuning of the pre-trained OCNN using the depth image for each of the plurality of multidimensional images; obtaining, using the cross-trained OCNN module in the system memory, a depth OCNN based on the pre-trained OCNN, the depth OCNN includes at least one convolutional layer in communication with an ultimate fully-connected layer via a penultimate fully-connected-layer, wherein the depth OCNN is associated with a first set of parameters; replicating, using the cross-trained OCNN module, the depth OCNN to obtain a duplicate depth OCNN being initialized with the first set of parameters; and obtaining, using the cross-trained OCNN module, a depth-enhanced colour OCNN based on the duplicate depth OCNN being fine-tuned using the colour image for each of the plurality of multidimensional images, the depth-enhanced colour OCNN includes at least one convolutional layer in communication with an ultimate fully-connected layer of the depth-enhanced colour OCNN via a penultimate fully-connected-layer of the depth-enhanced colour OCNN, wherein the depth-enhanced colour OCNN is associated with a second set of parameters.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034935 A
(19) INDIA
(22) Date of filing of Application :13/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GLAUCOMA DIAGNOSIS USING FUZZY KNOWLEDGE BASED EXPERT SYSTEMS

(51) International classification :A61B5/0006
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Mr.S. DINESH KUMAR

(57) Abstract :
ABSTRACT GLAUCOMA DIAGNOSIS USING FUZZY KNOWLEDGE BASED EXPERT SYSTEMS This invention provides a new system for the segmentation of glaucoma diagnosis in the early stage using the exception handling techniques which enhance a rule-based fuzzy system and expert prediction analysis. In general we can very well create a fuzzy system to match any set of matching or non-matching input-output data™s. Further we extended the same in to the fuzzy logic models, particularly fuzzy inference systems, which consist of number of conditional based rules. The designer/predictor who understand this system can describe or predict any systems. In fuzzy logic, the truth of any statement is based on their degrees unlike other standard conditional logical systems and predictors. Fuzzy If Then rules are implemented to conclude whether the eyes are further undergoes to various tests related to suspected of Glaucoma or conformal of glaucomatous. The results against glaucoma diagnosis are promisingly, shows its superiority like an expert prediction. Dated this 13th day of August 2020

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034966 A
(19) INDIA
(22) Date of filing of Application :14/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GPS LOCATION BASED ONLINE VOTING: ONLINE VOTING USING GPS LOCATION AUTHENTICATION, BLUETOOTH ENABLED MOBILE PHONE.

(51) International classification	:H04W 12/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)MALLAMPATI PURNA KISHORE

(57) Abstract :
ABSTRACT My Invention GPS Location-Based Online Voting is a novel technology for authenticating votes received from an authentication voters mobile device (Bluetooth enable mobile or defined geographical location GPS based mobile) comprising a computer intelligent programmed with a set of computer-readable, voice instructions and a database accessed by mobile device reading a durable computer-readable medium stored in a computer server. The invented process can have registered voter: 1: geographical location for the registered voters postal mail delivery address. 2: To receive a vote in an election over a wireless carrier network. 3: To determine the geographical location of a device that transmitted the vote over the wireless network comprising cell tower triangulation. 4: The voters must verify at an available geographical location approved database. 5: the voting help table can authorize to add the real-time data based if the voters are eligible to voting. The invented process rejects the vote if the voters give the void at geographical location of the device which transmitted the vote is not within a predetermined distance from the geographical location for the registered voter stored in the database. The invented process to improving on voter authentication technology to facilitate voting in an election by a voter using a Bluetooth enabled Mobile Phone such as a mobile telephone over a cellular phone network or similar wireless communication device network wherein the election authorities use a computer system to receive, authenticate, and count votes, I invented a computer-implemented method for authenticating a mobile device for electronic voting over the internet comprising.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041034967 A
(19) INDIA
(22) Date of filing of Application :14/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENCRYPTED DATA SEARCH: Z-GRAM-BASED INTELLIGENT TEXT SEARCH OVER ENCRYPTED DATA IN CLOUD COMPUTING.

(51) International classification :G06F 21/62
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
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(57) Abstract :
ABSTRACT My invention Encrypted Data Search is a Z-grams (i.e., Z character sequences you can select any alphabet A to Z) are used to identify documents that potentially satisfy an optimal intelligent search query. The documents that potentially satisfy the query are then searched (e.g., using a half text search, full-text search, defined text search, symbol search, numeric data search, table content search, etc.) to determine which documents actually satisfy the query. The invented technique Encrypted Data Search the document searching/ retrieval method to maintains an intelligent index of documents that associates each document with Z-grams contained in the document. When a search query containing a search query string is received, the Z-grams contained in the query search string are determined. The invented method also a group of documents that potentially satisfy the query are determined by using the intelligent index to determine documents that contain the Z-grams in the query string. The documents in the group are then searched for the query string and the same search time. For example, the documents may be e-mails, WhatsApp, @tweeter, # hashtag, Facebook, etc. The search for the query string in the documents of the group may identify a document in the group that contains the query string and that document may be indicated. for example, to a user. The invented method also the index may include multiple bitmaps, with each bitmap representing a different document and indicating the presence of the one or more Z-grams in the document represented by the bitmap. Alternatively, or additionally, each bitmap may represent a different Z-gram and indicate different documents containing the Z-gram represented by the bitmap.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035071 A
(19) INDIA
(22) Date of filing of Application :14/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADJUSTABLE PROSTHETIC SYSTEM AND METHOD TO PERFORM ACTIONS WITHOUT MUSCLE FATIGUE

(51) International classification	:A61B3/145	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)SOLBOTS TECHNOLOGIES PRIVATE LIMITED**
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(33) Name of priority country	:NA	
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)N MANO SATYA SAI**
(87) International Publication No	: NA	**2)H RAHUL**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Exemplary embodiments of an adjustable prosthetic system and method to perform actions without muscle fatigue, comprising: a prosthetic device wirelessly communicated with a ring wearable device via a network, the ring wearable device comprises a controller means configured to perform toggle actions, the ring wearable device is worn by a user, the user is able to control the controller means with a thumb finger; and a processing device configured to enable the controller means to perform the toggle actions comprising at least one of: open a palm; close a palm; move an elbow of the prosthetic device in an upward direction; move the elbow of the prosthetic device in a downward direction; rotate a wrist of the prosthetic device in a counter-clockwise direction; rotate the wrist of the prosthetic device in a clockwise direction; and activate a throat vibration microphone to increase an accuracy of the prosthetic device in real-time. FIG. 4

No. of Pages : 42 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/08/2020
(21) Application No.202041035102 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PORTABLE WATER FILTER

(51) International classification :C02F1/002
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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7)Dr. HARI PRASADARAO PYDI
8)Dr. RAMESH RUDRAPATI

(57) Abstract :
The invention relates to a water filter, said filter comprises of a clean water chamber; an internally threaded neck on the top of the clean water chamber. A funnel shaped water collection chamber with an externally threaded narrow neck on its bottom which has a filter arrangement. The dirty water is collected in the water collection chamber; and the internally threaded neck can be temporarily screwed with the externally threaded narrow neck of the clean water chamber.

No. of Pages : 11 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035105 A
(19) INDIA
(22) Date of filing of Application :14/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CONVERTIBLE MODULAR PORTABLE ICU UNIT •

(51) International classification :A61G1/013
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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(57) Abstract :
ABSTRACT CONVERTIBLE MODULAR PORTABLE ICU UNIT A convertible modular portable ICU unit for providing medical care comprising of a volumetric insulated structure with prefabricated module configured to be transported, including three compartments connected to each other and placed adjacent to one another, wherein the first (front) compartment entry door, sanitization system along with diagnostic and therapeutic medical equipment, communication systems and 5 sets of ICU Beds along with all required facilities, 2nd Compartment with required wash room facilities with provision for disposing human waste/excretions and third compartment is configured to isolate the patient from the external environment and is equipped with autonomous life support and means of connecting the systems of the first compartment to the patient as well as air-condition and filtration unit, power supply and back-up units FIG.1

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/08/2020
(21) Application No.202041035118 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PREVENTING THE SPREADING OF PLANT DISEASE THROUGH IOT BASED MOBILE APPLICATION INCORPORATING IMAGE PROCESSING TECHNIQUE

(51) International classification :A01N25/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Agriculture drives the Indian economy since most part of the country being utilized for farming. Even though various processes such as preparation of soil, sowing, pest control, adding manure and fertilizers, irrigation and harvesting are involved in agriculture, pest control is the most challenging task meets by the farmers which has the direct impact on the profit earn by them. Hence this invention aims to identify the infectious plant ailment in an appropriate time so as to improve the cultivation with the help of image processing technique. The image of the leaves are captured through the camera which is installed at the appropriate location in the agriculture field so as to cover the maximum portion of the leaf. The image has been taken at a pre-set time interval and sending via Internet of Things (IoT) to the local Image Processing Centre (IPC). The recorded images are compared with the healthy leaves which are stored in the data base based on the aspects such as colour, texture and shape of the leaf. The image processing centre (IPC) uses the pre-processing and feature extraction techniques to identify the diseases caused by the pests. The different diseases can be analyzed using any modern and effective image processing algorithms. The status of the healthiness of the plant™s leaf is communicated to the farmers through the mobile application exclusively designed for the purpose. Since the disease is identified at the earlier stage it helps to control the pests and prevent the disease spreading to other plants which ultimately improves the cultivation.

No. of Pages : 13 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035126 A
(19) INDIA
(22) Date of filing of Application :14/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A DEVICE FOR COLLECTING AN OROGRAPHIC CLOUD

(51) International classification	:A61B5/1123	(71)**Name of Applicant :**
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Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)BALIREDDY MARKENDAY**
(61) Patent of Addition to Application Number	:NA	**2)YEDURU VENKATA SUMANTH**
Filing Date	:NA	**3)NAGIREDDI USHA REVANTH**
(62) Divisional to Application Number	:NA	**4)YERRA BHANU PRASAN**
Filing Date	:NA	**5)CHRISMON DUNG DUNG**

(57) Abstract :
In an aspect, the present disclosure provides a device (102) for collecting orographic clouds. The device (102) comprises a sensor (110) positioned at an first end opening of an elongated hollow tubular body (104) and at a nearby proximity of the orographic clouds to sense a temperature and a pressure of a cloud (190) from the orographic clouds at an elevated height to siphon the cloud (190) through the body (104) for collecting the cloud in a storage container (124) coupled to a second end opening of the body (104), wherein the temperature and the pressure of the cloud (190) at the elevated height is maintained during the siphoning and after collecting the cloud inside the storage container (124) at a ground level to retain the cloud (190) corresponding to the orographic clouds.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035163 A
(19) INDIA
(22) Date of filing of Application :14/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTIMODE CHILD TRACKING AND MONITORING SYSTEM

(51) International classification :A61B5/0816
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT MULTIMODE CHILD TRACKING AND MONITORING SYSTEM This invention is a child tracking system developed using hardware such as node MCU, BP sensor, temperature sensor, GPS and Zigbee. Child tracking has always been a critical issue for the parents. To solve this problem, this hardware is embedded to transmit the signal from child section to parent section (child tracking device). GPS is to track the location of the child. If the child is out of range then an alert message is sent to parent device thus helping to track child location so child can be easily identified without any stress. This child tracking system is also useful for dementia patients especially.

No. of Pages : 18 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/08/2020

(21) Application No.202041035189 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IOT BASED BED FOR SOMNAMBULISM (SLEEPWALKING) PATIENT

(51) International classification :A61B5/4806
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The invention IOT BASED BED FOR SOMNAMBULISM PATIENT • is based on the IoT executed smart mattress to screen the patient who comes across the somnambulism related issues. Somnambulism also knows as sleepwalking is a behaviour disorder amongst kids and even adults. This invention uses a high range pressure-sensitive sensor from the development of previous used pressure-sensitive sensor on the top of the mattress to monitor presence of a somnambulism patient. This smart bed device affords sleeping soothe compatible to that of conventional mattresses and encourages a patient to monitor his/her sleep behaviour on a continuous basis with the help of IoT platform. The mattress produces resonance when the particular patient moved from the mattress. The IoT platform gives signal to the caretaker when for away from the patient. This invention comes with multi dimensional sleep behaviour signal is transformed in an analog signal recognizable by a sound card.

No. of Pages : 10 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035216 A
(19) INDIA
(22) Date of filing of Application :15/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GEO POLYMER CONCRETE COMPOSITION USING QUARRY DUST AND CONTRIVED AGGREGATES

(51) International classification :C04B26/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT: Title: Geo Polymer Concrete Composition using Quarry Dust and Contrived Aggregates The present disclosure proposes a geo polymer concrete composition that utilizes a contrived coarse aggregate and quarry dust as fine aggregate. The geo polymer concrete composition comprises contrived coarse aggregate made of fly ash and thermosetting polymer, quarry dust as a fine aggregate, fly ash, GGBS, sodium Hydroxide (NaOH), and sodium silicate (Na2SiO3). The proposed concrete composition eliminates the problem of disposal of wastes from industries by converting wastes such as fly ash, quarry dust and thereof as resources for concrete preparation. The cost of concrete is reduced by utilizing industrial waste as resources and thereby provides wide range of economic and environmental benefits.

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035217 A
(19) INDIA
(22) Date of filing of Application :15/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A CONTRIVED AGGREGATE COMPOSITION FOR CONCRETE AND EQUIPMENT FOR ITS PREPARATION

(51) International classification :C09K11/7774
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)Dr.S.S.S.V.Gopala Raju

(57) Abstract :
ABSTRACT: Title:A Contrived Aggregate Composition for Concrete and Equipment for Its Preparation Thereof The present disclosure proposesa contrived aggregate composition that utilizes industrial disposed waste materials as raw materials for concrete. The present invention provides a contrived coarse aggregate that is prepared using a specially designed pressing equipment. The coarse aggregate composition comprises a mixture of thermosetting polymer and fly ashthat provides best workability. The proposed coarse aggregate provides desired strength with minimum effect on the environment through minimal mining of natural resources. The coarse aggregate aids to provide concrete with good compressive, impact and crushing strength, also less water absorption and self-weight when compared to concrete with conventional coarse aggregates.

No. of Pages : 22 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035233 A
(19) INDIA
(22) Date of filing of Application :15/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM TO MONITOR AND CONTROL THE PROXIMITY OF PERSONS TO PREVENT VIRUS INFECTION

(51) International classification :A61B5/746
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention relates to a system to monitor and control the proximity of persons to prevent virus infection. The objective of the present invention is to solve the problems in the prior art related to adequacies in technologies of maintaining social distance between the people to prevent the infection of virus like Covide-19.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035254 A
(19) INDIA
(22) Date of filing of Application :16/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMOD- VIDEO SURVEILLANCE SYSTEMS: INTELLIGENT MOVING OBJECT DETECTION MODEL IN VIDEO SURVEILLANCE SYSTEMS

(51) International classification	:G06K 9/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
ABSTRACT My Invention IMOD- Video Surveillance Systems • is an intelligent Moving object detection is an essential step in several computer visions like salient object detection, visual object tracking, and video surveillance etc. Many existing methods have a drawback of low efficiency in the challenging scenes like dynamic background, camera jitter, and bad weather images. In this invention, Unified model (Yolov3-Improved Non-Maximum Suppression (INMS)) method is proposed to increases the performance in intelligent moving object detection. The Change Detection net (CDNET) dataset was trained and also COCO 2014 and Pascal-VOC data sets were applied to analyze the performance of the developed model. The experimental analysis shows that the developed method has higher efficiency in detecting objects in camera jitter and dynamic background scene. The performance evaluation has been done using the precision, recall, IOU and the accuracy metrics for the proposed model. The results show that the developed model has the ability to effectively identify multiple objects in the dynamic background, while the existing method has the capacity to identify only single object.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035260 A
(19) INDIA
(22) Date of filing of Application :16/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVELOPING ZINC CALCIUM SILICATE COMPOSITES FOR DEGRADABLE LOAD BEARING IMPLANTS APPLICATIONS

(51) International classification	:A61B 17/86
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Developing zinc calcium silicate biodegradable load bearing orthopedic implants by controlled heating and cooling is disclosed. At least 50 g of zinc powder and 2 g of calcium silicate are mixed in a cylindrical container filled with tungsten carbide balls for 20 h followed by compaction as a cylindrical component. The composite compact is subjected to controlled heating with a heating rate of 5 °C/min up to 320 °C followed by 1 h soaking and then controlled cooling with 5 °C/min. The produced zinc calcium silicate exhibits presence of zinc oxide less than 5% by weight and also exhibits similar hardness compared with pure zinc that can be used to manufacture degradable orthopedic implants such as bone fixing plates, screws and scaffolds for temporary implant applications.

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035262 A
(19) INDIA
(22) Date of filing of Application :16/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVELOPING HIGH WETTABLE PURE TITANIUM BONE FIXING PLATE BY REPETITIVE BALL IMPACTING

(51) International classification :A61F2/4425
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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3)Ratna Sunil Buradagunta

(57) Abstract :
A high wettable fine grained titanium implant by repetitive ball impacting is disclosed for load bearing bone fixing orthopedic implant applications. At least one sample sheet of pure titanium with chemical composition of 99.5% titanium and remaining being impurities not more than 0.5 atomic %. as per the pre-defined measurement is processed by repetitive ball impacting in which the titanium sheet is fixed to the closing cap of a tungsten carbide cylindrical container filled with tungsten carbide balls of 2 mm diameter each. The titanium sheet is repeatedly bombarded by the oscillating tungsten carbide balls filled in the tungsten carbide container. The surface treated fine grained titanium exhibits lower water contact angle less than or equal to 45.4 ° and a higher hardness 25% more than the commercial pure titanium. Such fine grained high wettable titanium sheets can be used to manufacture load bearing bone fixing orthopedic implants.

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/08/2020
(21) Application No.202041035276 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : KIOSK FOR DISPENSING MAGAZINE CUM NEWSPAPER USING UNIFIED PAYMENT INTERFACE AND INTERNET OF THINGS

(51) International classification :B65D23/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Modern digital environment play an important role in designing interactive kiosk. It is always difficult to purchase newspaper and magazine during rush time and to give exact rupees or coins. The proposed kiosk is essential because it is based on cashless transaction and operated using Internet of Things. The kiosk is placed in public areas and different locations in a city where the people can access it easily. The locations of the kiosk are pinned in Google map and it is available to anyone on search. Quick Response (QR) codes are provided in the kiosk for each magazine or newspaper available inside the kiosk. The customer scans the QR code and pays the amount via Unified Payment Interface. Once the amount is paid, the kiosk dispenses the magazine or newspaper to the customer. IoT tracks the availability of magazine and newspaper in the kiosk and number of customers visited in a day to a particular kiosk. These data are maintained and updated in cloud server and it notifies the vendor automatically when it reaches the reorder level. This invention ensures 24 x 7 services to customer and doesn™t require a shop to sell newspapers and magazines. The locations of the kiosk are pinned to Google map so that the customers can find the nearby kiosk. The customer can select a kiosk and find the names and stock quantity of the newspaper or magazine vended in that particular kiosk. This invention allows us to expand the sale of magazines and newspapers without the requirement of a costly investment.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/08/2020
(21) Application No.202041035289 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : GROUND WATER LOCATION MAPPING TECHNIQUE FROM MULTIVARIABLE GIS DATAS USING DATA MINING METHODS

(51) International classification :G06Q30/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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(57) Abstract :
Ground water has significant importance to ecosystem since it is one of the main natural resources where the economy of the country dependent on. But due to the increase of industries and the residential area nearby drives a necessity to locate ground water. This invention is a ground water location mapping technique from multivariable geographical information system using data mining method. The geographical information system provides multivariable data captured by remote sensing satellite sources. The obtained information is a large set of spatial data. Through a gateway, the big data fed to cloud to be deployed by data mining methods. In big data analysis, feature parameters namely space-time structure, land depths, soil, physical structure of earth, forest, water distribution in the crust of earth, etc., are extracted and their relationship between different parameters are analyzed. A frequency ratio statistical approach and a regression model analysis, multi-collinearity deployed to identify the dependent between parameters to generate training set. The machine is trained with the training set and compares with the reference to make predictions. The results are displayed in the observation center by smart devices and from the prediction, the ground water location can be identified.

No. of Pages : 13 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035301 A
(19) INDIA
(22) Date of filing of Application :17/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AIR POLLUTION MONITORING SYSTEM USING IOT AND MACHINE LEARNING

(51) International classification	:G01N33/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Dr.N.Bharathi**
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(86) International Application No	:NA	Technology, Vadapalani, Chennai 600026 Tamil Nadu India
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)Dr.N.Bharathi**
(61) Patent of Addition to Application Number	:NA	**2)Dr.P.Sriramya**
Filing Date	:NA	**3)Dr.R.A.Karthika**
(62) Divisional to Application Number	:NA	**4)Mrs.S.Kalaiarasi**
Filing Date	:NA	

(57) Abstract :
ABSTRACT AIR POLLUTION MONITORING SYSTEM USING IOT AND MACHINE LEARNING Air is a growing issue these days. It is necessary to monitor air quality and keep it under control for a better future and healthy living for all. Here we propose an air pollution monitoring system through IOT. System uses air sensors to sense presence of harmful gases/compounds in the air and constantly transmit this data to microcontroller. The sensors interact with microcontroller which processes this data and transmits it over internet. This allows authorities to monitor air pollution in different areas and take action against it. An IoT sensor array could be connected to the system and the system can analyze the data set using a machine learning algorithm which was based on linear regression prediction. Therefore, the system would monitor the air pollution in real time and predict the measurements in the next given time interval. The data would be sent to the network using WiFi connectivity and the system was comprised of Arduino UNO V3, ESP8266 WiFi module and MQ2 gas sensor for the initial stage development. Also this invention detects air quality issues it alerts authorities so they can take measures to control the issue.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035319 A
(19) INDIA
(22) Date of filing of Application :17/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : HERBAL COMPOSITION FOR RESPIRATORY HEALTH

(51) International classification :A61K36/85
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT: Title: Herbal Composition for Respiratory Health The present disclosure proposes a herbal composition comprising a mixture of specific herbal ingredients that exhibits different pharmacological and therapeutic effects and aids in maintaining respiratory health. The proposed herbal composition is prepared in the form of powder from natural ingredients such as tulasi, kantakari, shunthi, pippali, maricha, and chaha. The proposed herbal composition is administered orally. The herbal composition is prepared with balanced proportions of the natural ingredients that allows enhanced cure. The proposed herbal composition exhibits pharmacological and therapeutic actions against different conditions such as various respiratory illnesses, fever, hiccups, cough, indigestion, and thereof.

No. of Pages : 9 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035329 A
(19) INDIA
(22) Date of filing of Application :17/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : RENEWABLE ENERGY DRIVEN AIR COOLER ACTUATED BY SOLAR POWER

(51) International classification	:F03G6/068	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)R. SURESH**
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(86) International Application No	:NA	(72)**Name of Inventor :**
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(87) International Publication No	: NA	**2)N. BALA DASTAGIRI**
(61) Patent of Addition to Application Number	:NA	**3)MAYURI KUNDU**
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(62) Divisional to Application Number	:NA	**5)K.MEENENDRANATH REDDY**
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(57) Abstract :
Exemplary embodiments of the present disclosure are directed towards solar rechargeable air cooler system, comprising:at least one solar power detection device configured to store the solar energy and charge the circuit, at least one processing device operatively coupled to the plurality of electronic circuits and configured to receive the stored energy detected by the plurality of electronic circuits and at least one user™s cooling device configured to receive the stored solar energy.

No. of Pages : 11 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/08/2020
(21) Application No.202041035330 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTI-COVID E-BELT TO MONITOR SOCIAL DISTANCING

(51) International classification :G01N33/569
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
In recent times, due to the increase in cases of Covid-19, there is an immediate need to develop a gadget in order to monitor the social distancing among individuals. As a result, it is necessary to protect the children below 10 years. To maintain the social distance among the kids an Anti-COVID E- belt to monitor social distancing • is proposed. The proposed system detects the social distance violation and gives an appropriate indications to both school admin, parent and as well as student. The school admin receives the information regarding the student ID number, time of violated students and these details will be stored in the excel sheet during school hours. Later the student will be called for necessary counselling by school authority. For any social distance violation, information will be sent to parents through a mobile message. Henceforth social distance will be monitored after and before the school hours.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/08/2020
(21) Application No.202041035348 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM AND METHOD OF GRAVITATIONAL TRANSPORTATION BETWEEN HILLS / BUILDINGS THROUGH TELESCOPIC HYDRAULIC SYSTEM

(51) International classification :B62D55/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Construction of bridges is hardly possible and life is difficult for people living in 5 the remote hills /mountainous areas. Crops or goods to market and crossing of river without bridge can be dangerous. It is generally women and children who carry these heavy loads on their backs, down treacherous, winding dirt tracks. The invention discloses a segmented type counterweight system of a whole-segment-traction multi-angle inclined travel elevator. The segmented type 10 counterweight system of the whole segment traction multi-angle inclined travel elevator comprises multiple sets of counterweights with dynamic angles of inclination, connecting frames, steel wire rope clamping devices and counterweight locating and locking devices. This system proposes transit between two tall buildings or between hills of uneven or even heights through gravitational pull 15 utilizing lesser energy and reducing the overall time of transit.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035354 A
(19) INDIA
(22) Date of filing of Application :17/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTIMODAL FUZZY LOGIC BASED VARIABLE PITCH ANGLE CONTROL SYSTEM FOR WIND TURBINES

(51) International classification :H02P9/107
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Effective way for ensuring power operation of wind turbines constantly over rated wind speed is through variable pitch control. Lifetime of wind turbines is reduced due to frequent action of pitch actuator with larger amplitude which increases the fatigue mechanical load on the wind turbine parts thereby affecting the quality of generator output. Existing methods of switching control can operate only at certain threshold leading to oscillation, which is overcome by the proposed invention of multi modal fuzzy based variable pitch control technique for accomplishing soft switch that combines smart control with classical method. Proportion integration (PI) control, Neuron network proportion integration differentiation control and Fuzzy control modal outputs are smoothened using T-S fuzzy. Merits of all these three controllers are considered for the designing the multi modal variable pitch control of wind turbine with permanent magnet direct drive which overcomes switch oscillation. This integrated control method is superior as it is able to stabilize wind turbines output power along with reduction of fatigue load.

No. of Pages : 13 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/08/2020
(21) Application No.202041035391 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPARATUS FOR GENERATING ELECTRICITY FROM OBJECTS IN MOTION

(51) International classification :F03D13/25
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
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(57) Abstract :
An apparatus for generating electricity from objects in motion is disclosed. The apparatus comprises, a housing having a rigid base with a lower external surface and lower internal surface and a rigid top with an upper external surface and an upper internal surface, a plurality of recesses disposed on said lower internal surface, shape memory alloy springs are placed within a recess of said rigid base and rigid top, a fibre sheet comprising at least one receiving recess for receiving either ends of said shape memory alloy spring in a manner that said spring remains in a vertical resting state between said lower internal surface and said upper internal surface, a plurality of piezoelectric sensors adhesively coupled to said fibre sheet that exhibits deforming property on application of external force and generates electricity while being deformed, an electricity storage unit configured to store said electricity.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/08/2020
(21) Application No.202041035424 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : EMBEDDED REAL-TIME FINGER-VEIN DETECTION BASED ADVANCED SECURITY SYSTEM

(51) International classification :G08B13/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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(62) Divisional to Application Number :NA
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(57) Abstract :
ABSTRACT EMBEDDED REAL-TIME FINGER-VEIN DETECTION BASED ADVANCED SECURITY SYSTEM A finger-vein recognition (FVR) system is disclosed. It consists of three hardware modules. The image acquisition module is used to collect finger-vein images. The DSP main board including the DSP chip, memory (flash), and communication port is used to execute the finger-vein recognition algorithm and communicate with the peripheral device. A human- machine communication module (LED or keyboard) is used to display recognition results and receive inputs from users. The finger-vein recognition algorithm contains two stages: the enrollment stage and the verification stage.

No. of Pages : 17 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/08/2020
(21) Application No.202041035451 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COGNITIVE MODEL BASED PSYCHOLOGICAL ANALYSIS

(51) International classification :A61B5/165
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
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(57) Abstract :
The present invention relates to a cognitive stochastic model to aware the psychological state of the user, more particularly classification of temporal characteristics to provide the better therapeutic treatment for the mental disorder in real time, efficiently, comprising: a central digital processor [300], an ear phone device [201], a camera [100], an image processing controller [101], a battery [400] and an internet server [500]; the said camera [100] acquires the facial information and forwarded to the said image processing controller [101], the image processing algorithm classifies the captured facial information and recognize the kind of emotion the user is exhibiting. The present invention as herein described a system and method of providing behavioral and psychological analysis for the user based on the music selection and their facial expression, by employing cognitive model process. Fig 1.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035454 A
(19) INDIA
(22) Date of filing of Application :18/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEEP LEARNING AND INTERNET OF THINGS SUPPORTED INTERACTIVE ASSISTIVE SYSTEM

(51) International classification :G06F16/36
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention relates to a communication system, more particularly an interactive assistive system to help the chronic patients, for an instance Parkinson to move around independently in their indoor environment, comprising: a plurality of sensing device [100], an indoor routing navigation mechanism [200], an alerting module [300], an automation of appliances module [400], an emotion intelligence module [500], a transceiver module [700], an internet server [800] and a battery device [600]; the said plurality of sensing system [100] provides physiological and activity information of Parkinson suffered patient; the said alerting module [300], includes a passive infrared sensor [301], a digital processor [302], and a buzzer device [303] to alert the people about the position of Parkinson suffered person. The interactive assistance system also capable to automate the appliances along with behavioural analysis in real-time. Fig. 1

No. of Pages : 16 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035477 A
(19) INDIA
(22) Date of filing of Application :18/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR TRANSFORMING UNSTRUCTURED DATA TO STRUCTURED DATA

(51) International classification	:G06F13/38	(71)**Name of Applicant :**
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(62) Divisional to Application Number	:NA	**2)Vijaya Kumar Reddy Radha**
Filing Date	:NA	

(57) Abstract :
ABSTRACT System and Method for transforming unstructured data to structured data The invention relates to system and method for transforming unstructured data to structured data. The method is operable by a processor, which is configured to perform one or more tasks on the unstructured data to provide structured data as an output. The method comprising accessing, by a processor, a source of unstructured text data; mapping, by a mapping unit, said accessed unstructured text data based on a pre-defined set of rules; sorting, by a sorting unit, said mapped unstructured text data based on one or more sorting rules; transforming, by a transformation unit, said sorted unstructured text data in a structured text data form; and displaying, by a display device, said structured form of text data to a users.

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/08/2020
(21) Application No.202041035556 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : TRANSMISSION POWER AND FREQUENCY BASED NETWORK SELECTION SCHEME FOR MINIMIZING THE HARMFUL RADIATION FROM GSM MOBILES

(51) International classification	:H04W52/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Abstract This invention proposes a method for minimizing the harmful radiation from GSM mobiles by considering the transmission power and frequency of the uplink signal during the network selection process. Generally, the GSM mobiles will get signal from any one of the nearby GSM base station among the available base stations for its operation. When the mobile moves away from the base station which it is connected, the signal strength from the base station will get reduce. When the signal strength goes below the acceptable threshold, the mobile will scan for the nearby base stations and it will connect the base station with high signal strength. In the literature it is proven that the radiation from the mobile phones will affect the human health. The impact on human health depends on the signal intensity and the frequency band used. The intensity of the signal is directly propositional to the signal transmission power used by the mobile device and this transmission power depends on factors such as the distance between the mobile and the base station, the interference level, amount of obstacles in between the mobile and the base station, etc. This invention, proposes a method for selecting the best base station among the available base stations such that the amount of harmful radiation from the GSM mobile will be minimized without sacrificing the quality of service. Also, this invention will help in saving the batter power of the mobile device. Thus this invention will help the people in protecting their health as well as the battery backup of the mobile device. Fig 1.

No. of Pages : 17 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/08/2020
(21) Application No.202041035562 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NON-INVASIVE GLUCOSE SENSING SYSTEM FOR DIABETES MONITORING USING SALIVA

(51) International classification :A61B5/083
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Exemplary embodiment of the present disclosure is directed towards a glucose sensing system for diabetes monitoring using a sample from a human body with a colorimeter to calculate the absorbing properties of the substrate where the colorimeter has a light source, a cuvette and a phototransistor and the cuvette holds the sample to be tested and the light source transmits the light through the cuvette and the unabsorbed light passes through the phototransistor; and a temperature sensor and the other sensor is a heartbeat (pulse) sensor to sense the vital parameters of the patient and the readings of the colorimeter is displayed on a screen for the patient for reference.
FIG. 2

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035585 A
(19) INDIA
(22) Date of filing of Application :18/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PROFICIENT METHOD FOR CATEGORICAL DATA CLUSTERING

(51) International classification :H04L63/102
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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11)Dr Siva Shankar S

(57) Abstract :
ABSTRACT In Data Mining Clustering is one of the primarily significant methods. Clustering a large data set is complicated and time consuming process. In this scenario a new approach is projected, that is based on cleanliness for enhancing competence of clustering and classification of the unlabeled data points into proper clusters. Data Labeling is a graceful process in numerical domain but not in categorical province. So, in this innovation a new technique is proposed to label the data using data labeling approach for clustering categorical data objects. This process is also addressing not only data labeling but also keeping the data into proper clusters. This method is mainly divided into various phases. The inception Phase objective is to find the divider with respect to attributes as well as keeping them to sliding windows. In second phase is attribute importance is going to calculate for all the objects in the respective windows. This will help for data classification and keeping them into correct clusters with less number of outliers.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/08/2020
(21) Application No.202041035645 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART FROST CONTROL OF GREENHOUSES USING ARTIFICIAL NEURAL NETWORKS AND AGRICULTURAL INTERNET OF THINGS

(51) International classification :A01B79/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Interconnection of smart objects is enabled by technology of Internet of Things (IoT) which connects physical world utilizing sensors and actuators through Internet. This invention focuses on novel technique of Agro industrial IoT (AIIoT) for smart forecasting of frost in greenhouses using hybrid Artificial Intelligence. Implementation of this novel system is by designing and developing architecture with Artificial Neural Networks (ANN) that can control ecologically disastrous anti-frost irrigation using fuzzy associative memory (FAM) through a climatological station. Temperature of greenhouse is forecasted by ANN while cropland temperature is predicted by fuzzy control using which water pump with five output level is activated. Comparison of results is done using statistical analysis of Fourier transform in hourly basis which proves that temperature prediction is done by ANN model with 90% efficiency than model for monthly basis, which is also validated using coefficient of variance analysis method.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035653 A
(19) INDIA
(22) Date of filing of Application :19/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPARATUS AND A CLOSED EXTRACTION SYSTEM FOR PLATELET RICH PLASMA

(51) International classification :A61L26/0057
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

ABSTRACT: Title: An Apparatus and a Closed Extraction System for Platelet Rich Plasma The present disclosure discloses an economical closed system and kit for extraction of platelet rich plasma with minimal chance of contamination and exposure to the external environment. The complete apparatus 100 utilized for extraction of platelet rich plasma includes a first separation syringe of 20 ml volume 101, a second separation syringe of 20 ml volume 102, a third separation syringe of 20 ml volume 103, a PPP separation syringe of 10 ml volume 104, an anti-coagulation means 105, a syringe of 5 ml volume 106, plurality of syringe caps 107, a scalp vein set 108, plurality of connectors 109, and plurality of needles 110. The closed system increases the extracted platelets count to 3 to 5 times than the conventional systems. Thus, the proposed system utilizes a point-of-care procedure that is performed in the outpatient without the need of transportation. The mentioned components are not available as a single kit for convenience of the end user. The anticoagulant means 105 is provided in a vial containing the exact volume (7ml) required for the procedure. Such packing of anticoagulant is not available in the pharma market. Fig 1.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035744 A
(19) INDIA
(22) Date of filing of Application :19/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NOVEL HOMOMORPHIC ENCRYPTION SCHEME IN CLOUD COMPUTING

(51) International classification :G06F16/90335
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Cloud computing is an indispensable technology for any business organization, such as banking, e-commerce, etc. Although technology has advantages in many areas; The protection of stored data is a major concern for all stakeholders in the architecture. Provide data security with respect to network security, control strategies and access to the service, data storage. Despite the efforts of service providers to build customer trust in data security, users need a passion for using technology for their business skills. Homomorphism coding is a data protection technique in which tasks can be performed on encrypted data themselves. In the present work, we present an exploration of new homomorphism encryption methods with respect to data security and their use in cloud computing.

No. of Pages : 11 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035826 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN INTELLIGENT TECHNIQUE FOR UNIQUELY RECOGNIZING FACE AND FINGER IMAGE USING LEARNING VECTOR QUANTIZATION (LVQ)-BASED TEMPLATE KEY GENERATION

(51) International classification	:G06F3/0481
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
In multimodal biometrics methods, particularly face, smile and fingerprint based novel pattern matching is described. There are four steps to be used such as preprocessing, exact feature extraction; multimodal biometric pattern generation and pattern matching are used to achieve better result for this proposed work. At first, from the image preprocessing is performed by Histogram Equalization (HE), secondly Gabor filter based feature extraction is proposed to extraction of face, finger and smile features, thirdly Kernel Fisher Discriminant Analysis (KFDA) is proposed selection or reduction of features from the images. Consequently, by using a density-based score level fusion, the extracted features are merged together at match score level to create the multi-biometric pattern. After that, learning vector quantization is used to perform the pattern matching. Each test images needs to be compared with each and every image available in the database for individual verification. To achieve this process, at first features are extracted from images and these data are stored in the database as a pattern for the post processing. Various techniques are used to create the template. In this work, the most popular and consistent methods are briefed. Histogram Equalization (HE) is a very popular technique for improving image contrast. Previously, this image contrast enhancement technique has been applied to the image of man and the natural scenery with good results. HE is a process that changing the distribution of gray scale value in an image so that it becomes uniform. In Smile Feature extraction, Smiling is a very common thing in people™s daily life, but almost never considers the power of it. It is the most easily recognizable facial expression that occurs among human beings. Smile is understood by everyone-despite religion, culture, race or nation and often indicates happiness, appreciation, pleasure or satisfaction. Smile can be spontaneous or artificial.

No. of Pages : 7 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035835 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL COMPOSITION AND A PROCESS FOR EXTRACTION THEREOF FROM KENAF (HIBISCUS CANNABINUS)

(51) International classification :A61K9/0014
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
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(57) Abstract :
The present invention provides a novel composition and its extraction from kenab (Hibiscus cannabinus). The novel composition is used as a cleaning and sanitizing agent. A manufacturing process of the composition involves extraction of kenab leaves using environmentally benign process.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035856 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GREGO'S UNIVERSAL BIO WALL POT

(51) International classification :A01G9/028
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT The Present Invention refers to Gregos Universal Bio wall pot/ vase. Concerned with the field of gardening, more precisely for use in the decoration of indoor and outdoor of a building, with best use of waste plastic, to which an original constructive arrangement is given, aiming to reach a different functional option from the models previously developed by the inventor.

No. of Pages : 11 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035890 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DYNAMO ELECTRIC VEHICLE

(51) International classification :H02K3/12
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
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(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
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(57) Abstract :
This project mainly focuses on the battery system of an EV. Our concept helps the E-Bike to reach the destination which is above the capacity of the vehicle. The dynamo plays the major role in this concept and helps to charge the batteries automatically. The dynamo receives energy from the wheels, and the energy is stored in the battery. In our concept we use two batteries such as Primary battery and Secondary battery. So the usage of two batteries helps the vehicle to travel more distance, and also the power can be regenerated using the dynamo. A simple ECU and BMS is used to sense the battery power and to cutoff the power supply of one battery to another battery when the charge is low. By cutting off the power supply at a period of time, the batteries can be charged at an alternative period.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035926 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GIMBAL ASSEMBLY AND SYSTEM FOR ALIGNMENT OF PAYLOAD

(51) International classification :G01B11/03
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
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(57) Abstract :
The present invention discloses a gimbal assembly (100) comprising a system (300) for self-alignment of at least one payload (115) onto a target surface of interest, said payload (115) configured to analyze said target surface of interest; and said system (300) having plurality of alignment pins (140) for maintaining constant stand-off distance and at least one shock absorber (130) for mitigating the shock of contact. The system (300) is operated manually via a controlling arm (155) or automatically via a controller (160) in communication with said system (300).

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/08/2020
(21) Application No.202041035952 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN EFFICIENT FEATURE SELECTION FOR COLOR FACE RECOGNITION USING HIDDEN MARKOV MODEL AND PARTICLE SWARM OPTIMIZATION WITH IMAGE KEY GENERATION

(51) International classification	:G06F3/0481
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
In this system we use color model face recognition system with Hidden Markov Model (HMM) and Particle Swarm Optimization (PSO). In HMM classifier the parameters are optimized by PSO. In the initial stage of the work noise in the image is removed by using Alpha-trimmed mean filter, face features are extracted from noise removed image. Then Singular Value Decomposition (SVD) based feature selection algorithm is proposed for face images based on the idea of collaborative behavior to reduce the feature size and hence recognition time complicity. The SVD technique considers a set of faces as vectors in a subspace. Those set of faces is known as a face space. SVD involves projection of an image onto the face subspace followed by comparison with coordinates of known faces. SVD has numerous useful properties such as rotation invariance, stability, and transposition invariance. SVD is mostly used in pattern recognition. In this proposed work, face based novel template key pattern matching is performed with the help of Hidden Markov Models -Particle Swarm Optimization (HMM-PSO). Here the PSO is implemented to look the optimum HMM parameters which will increase the recognition rate and low recognition time. The HMM-PSO process incorporates the pre-handling and process for the preparation of dataset. Finally, the generated template key class is utilized for preparing dataset and it utilized for the testing process.

No. of Pages : 7 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041035999 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR REMOTE QUANTIFICATION OF ELECTRICAL CONDUCTIVITY OF SOIL

(51) International classification :A01C5/062
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
ABSTRACT SYSTEM AND METHOD FOR REMOTE QUANTIFICATION OF ELECTRICAL CONDUCTIVITY OF SOIL The various embodiments of the present invention provide a system and method for identifying salination of soil by remotely determining the electrical conductivity (EC) of soil in vegetated and bare lands. The embodiments also provide a system and method for identifying salination of soil by remotely determining the imaginary part of the dielectric constant of the soil through C-band Synthetic-Aperture Radar (SAR). In the present invention, the three-dimensional density space is constructed with field-observed dielectric constant measurements of non-saline and saline soils. The present invention enables quantifying the soil Electrical Conductivity of the bare soils and the soils covered with crops of less than 0.5m height. The invention finds application in research groups working on agriculture related use-cases as the resultant product of the model is essential to carry out appropriate agricultural processes according to actual salinity level in the soil.

No. of Pages : 37 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036000 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A WEARABLE INFECTION PREVENTION DEVICE

(51) International classification :A61F7/034
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Anita Agarwal
(72)**Name of Inventor :**
1)Maneesh K Agarwal
2)Savya Agarwal
3)Anita Agarwal

(57) Abstract :
This is a product that falls in the medical field of invention and helps keep self-hygiene and slows the spread of infectious disease through the hand by alerting you when you are about to touch your face with a light buzz and/or vibration. This invention helps fight the problem of getting a disease after touching a contaminated object. The product is intended to be used by people of all ages as it helps protect them from diseases and viruses and it also helps keep self-hygiene as stated above.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/08/2020
(21) Application No.202041036004 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD, COMPOSITION OF POROUS OSTEOCONDUCTIVE SCAFFOLDS BY 3D PRINTING

(51) International classification :A61L27/56
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)Dr. Katakam Satyanarayana
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7)Reddivari Bhaskar Reddy
8)viii.Nerella dileep kumar
9)Teegala Hadassah
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7)viii.Nerella dileep kumar
8)Teegala Hadassah
9)Mangu Venkata Krishna Mohan
10)Chakravorty Arghya

(57) Abstract :
A composite composition of metal (A) and Ceramic (B) are proposed for accelerated osteoconduction applications in life forms. The porous network is generated by an additive manufacturing technique - Selective laser sintering- SLS. The developed scaffold contains an intricate hallow network to improve surface area to density ratio facilitating the growth of soft tissues. The SLS method helps to obtain complex shapes and structures of the abovestated multi-material mixture. A polymer binder composition and ratios are also disclosed in the present invention.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036008 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ABRADABLE COATINGS FOR GAS TURBINE BLADES AND A METHOD FOR MANUFACTURING THE SAME

(51) International classification	:F01D11/001	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)SRM University - AP**
(32) Priority Date	:NA	Address of Applicant :Neerukonda, Mangalagiri Mandal Guntur District, Mangalagiri, Andhra Pradesh 522502 Andhra Pradesh India
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)PRAKASH KASHIRAM JADHAV**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Improved sealing methods are provided between rotating and stationary parts in aircraft engines to improve the engine performance by improving thermal efficiencies. Abradable coatings/seals are proposed recently wherein, blade tip incurs into the shroud, thereby reducing the gap between rotor and the coating to a minimum. They are generally applied using thermal spray techniques. The most common three phases are metal matrix, oxide particles, and porosity. Effectiveness of seal is determined by combination of properties like erosion resistance and abradability and achieved by maintaining proper combination of them during manufacturing. A unique modeling approach to evaluate these materials and the design is used with prediction capability in order to come up with the best abradable materials. Image analysis of microstructure and finite element analysis of microstructures is used and modeling based design approach provides consistent results and these results can be used as a reliable method for coatings design.

No. of Pages : 23 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036010 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN ACOUSTIC PIEZO ELECTRIC ENERGY HARVESTER FOR TAPPING ALTERNATE ENERGY RESOURCE

(51) International classification	:H02N 2/18	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)M Sreenivasulu**
(32) Priority Date	:NA	Address of Applicant :Research Scholar, ECE Department, Jawaharlal Nehru Technological University, Hyderabad Telangana India
(33) Name of priority country	:NA	
(86) International Application No	:NA	**2)Dr. V Usha**
Filing Date	:NA	**3)Dr. P Chandrasekhar Reddy**
(87) International Publication No	: NA	(72)**Name of Inventor :**
(61) Patent of Addition to Application Number	:NA	**1)M Sreenivasulu**
Filing Date	:NA	**2)Dr. V Usha**
(62) Divisional to Application Number	:NA	**3)Dr. P Chandrasekhar Reddy**
Filing Date	:NA	

(57) Abstract :
Energy harvesters which can function as power sources for sensors and other low-power devices by transducing the ambient energy into usable electrical energy form. Energy harvesters absorbing the ambient vibrations that have potential to deliver uninterrupted power to sensing nodes are installed in remote and vibration rich environments to motivate the research in vibrational energy harvesting. Piezoelectric bimorphs which have been demonstrating a pre-eminence in converting the mechanical energy in ambient vibrations into electrical energy. Improving the performance of these harvesters is pivotal as the energy in ambient vibrations is innately low. The present work is organized in three major sections: firstly, audit of the energy available in a vibrating source and design for effective transfer of the energy to harvesters, secondly, design of vibration energy harvesters with a focus to enhance their performance, and lastly, identification of key performance metrics influencing conversion efficiencies and scaling analysis for MEMS harvesters.

No. of Pages : 24 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036029 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : EFFICIENT ALGORITHM FOR IDENTIFICATION AND CACHE BASED DISCOVERY OF CLOUD SERVICES

(51) International classification	:H04L 29/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)KARAN MANDAL

(57) Abstract :
Efficient resource identification and discovery is the primary requirements for cloud computing services, as it assists in scheduling and managing of cloud applications. Cloud computing is a revolution of the economic model rather than technological. It takes advantage of several technologies that were tested and modified by replacing the local use of computers with centralized share resources that are managed and stored by Cloud Service Providers (CSPs) in a transparent manner for Cloud Consumers (CCs) With this new use, various cloud services have appeared and it is mainly classified into three broad categories i.e., Infrastructure as a service (IaaS), Software as a service (SaaS) and Platform as a service (PaaS). Each of these cloud services provides several benefits to the CCs through their respective Quality of Service (QoS) metric. Among the cloud service models, most of the QoS attribute and metric are identical and some are different. The vendors of cloud have focused their objectives on the development of scalability, resource consumption and performance, other characteristics of cloud have been ignored. While CSPs face challenging difficulties in publishing cloud services that displays their cloud resources, at the same time CCs do not have standard mechanism for cloud resource discovery, automated cloud services selection, and easy use of cloud services. In this frame, this paper puts forward a set of QoS metric for SaaS, IaaS, PaaS services and propose (i) An efficient algorithm for identifying the cloud services based on the QoS metric given by the cloud consumer using decision tree classification algorithm (ii) An efficient algorithm for Cloud service resource registry which aims to enable CSPs to register their services with its QoS attributes and (iii) A Cloud service resource discovery that search for the suitable cloud service and their attributes in the cloud service registry that meets the CCs application requirements using Split and Cache (SAC) algorithm. Our new approach makes the provisioning of cloud service possible by ease of resource identification, publication, discovery based on dynamic QoS attributes via web GUI interface backed by series of test that has validated and the proposed approach is feasible and sound. The recommended solution is important: instead of putting effort in locating, learning about the services and evaluating them, CCs can easily identify, discover the services, select and use the required cloud resources. The efficiency of our algorithms was assessed through experiments using CloudSim, which primarily decreases the response time, CPU utilization and memory consumption for identifying and searching the cloud services and increases the accuracy of the CSPs list retrieved along with their QoS attributes.

No. of Pages : 9 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036030 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPARATUS FOR SCREENING, EVALUATION AND IN VITRO-IN VIVO CORRELATION OF ANTI-DIABETIC ACTIVITY

(51) International classification	:G01N 29/34
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KANNISSERY PRAMOD
3)JAYAKUMARI SWAMINATHAN
4)PALANI SHANMUGASUNDRAM

(57) Abstract :
7. ABSTRACT OF TUE INVENTION Embodiments of the present invention are related to an apparatus which is useful for screening, evaluation and in vitro - in vivo correlation of anti-diabetic activity. The claimed apparatus comprises of three main units namely, the sample compartment, the reservoir compartment and the plasma compartment.The sample compartment consists of a chamber to which a silicone tube fitted to a peristaltic pump is attached to pump the filtered liquid contents into the reservoir compartment.The key component in the sample compartment is a weighed sample of yeast. Into this sample of yeast, provision for addition of glucose solution with a predetermined concentration is available. The sample compartment is the key chamber, where the effect ofmetformin likeanti-diabetic agents is utilized to facilitate a resultant decrease of glucose concentration in the compartment. The decrease in glucose concentration, corresponding to the anti-diabetic action of the tested sample, would subsequently cause a decreased glucose concentration in the plasma compartment. A single dose of the anti-diabetic agent is administered into the sample compartment. The sample compartment pumps the filtered sample into the reservoir compartment. Theplasma compartment simulates in vivo blood glucose concentration. The plasma compartment comprises of glucose at a concentration level 80-120 mg/dL, specific value selected being dependent upon the selected in vivo response.

No. of Pages : 8 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036031 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADVANCED SHOPPING TROLLEY WITH PRODUCT AUTHENTICATION AND FAST BILLING

(51) International classification	:B62B 3/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Mr.ADITHYA NARAYANAN
3)Mr.ATHEESH KRISHNAN
4)Dr.M.JAGANNATH

(57) Abstract :
7. ABSTRACT OF THE INVENTION A supermarket is a place where customers come to purchase their daily using products and pay for that. So there is a need to calculate how many products sold and generate the bill for the customer. When we go to shopping mart for shopping, we have to work for selecting the right product. Among the difficulties faced by the consumers, one is to follow the tedious queue through the billing process which often takes more time than picking up the products itself. Though the intent is to only buy a couple of products, waiting to bill the products consumes time and is a cause of inconvenience and lost productivity. Our aim is to develop a system that can be used in supermarkets and shopping malls to solve the above mentioned challenge. The proposed system will be placed in all the trolleys, which consists of a barcode scanner, load cell and an image processing mechanism which are integrated by Raspberry Pi (microcontroller). The customers will have to perform a quick scan of the required products by placing it in the line of sight of the barcode scanner before placing it into the trolley. The price of the product is then relayed. A weight sensor and then subsequently, image processing is used to identify malpractice. This creates an anomaly and hence raises an alarm, thereby acting as a bulwark against theft.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036033 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTOMATIC LEAF DISEASE DETECTION USING SMART PHONE

(51) International classification	:A61B 3/11
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)RAKKESH ROY
3)AROCKIA RANJINI.A

(57) Abstract :
7. ABSTRACT OF THE INVENTION Naturally our country wealth and development are depended on agriculture. We are use of few antique methodologies in agriculture whenever new technologies introduced in this agriculture. Disease detection on plant leaf is responsible for agricultural countries and towards food security. Damage of crops, loss of money, wasting time and less quality of product appearing wrong identification of diseases. Leaf disease detection requires huge amount of work in pre-processing the images. The objective is to make use of significant features extraction methods such as sobel operator, segmentations and prediction is done using computer vision technique. This method mainly download the image from the server then it converts the image into a gray scale by calculating its pixels and it shows out only the defected parts of the leaf. And predicts the plant disease through mobile by cloud computing.

No. of Pages : 7 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036034 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD TO NORMALIZE MICROSCOPIC IMAGE FEATURE TO FACILITATE ROBUST LEARNING IN CLINICAL PATHOLOGY

(51) International classification	:G02B 21/36
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Dr.C.VIJAYALAKSHMI
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(57) Abstract :
7. ABSTRACT OF THE INVENTION The current investigation provides an automated feature engineering method to correct feature vector and to nullify the impact of brightness variation due to user-centric brightness adjustment during image acquisition. It requires identification of the relationship between the microscopic images that are acquired with varied ambient brightness and the estimated features vectors. And, it is represented using a uni-variant model that best fits a set of brightness for a specific feature. It maps the image brightness space into feature vector space with the property that every brightness value must have a feature value in the feature space. The centroidal feature value from the model indicates the balanced feature value and the projection point of the centroid feature over the brightness space are referred to as Optimum Brightness Factors (OBFs). The given image acquired in arbitrary brightness is being updated by means of a correction factor for feature automation. The correction factor is estimated using the rate of change of feature between the OBF and brightness of the image in the model. Hence OBF is used to correct the feature which is varied due to the user-centric brightness adjustments while screening the smear. The invention of normalizing the feature facilitates the consistent feature values for the development of artificial intelligence based decision support system to assist the pathologist for screening of disease.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036035 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTI-LAYERED GRAPHENE FROM MALUS DOMESTICA (APPLE) PEEL

(51) International classification	:A01H 6/74
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)SHANMUGHARAJ ANDIKKADU MASILAMANI
4)SIVAGAAMI SUNDARI GUNASEKARAN
5)THILEEP KUMAR KUMARESAN

(57) Abstract :
7. ABSTRACT OF THE INVENTION The present invention discloses herein is graphene-based nanosheets by carbonization and activation of apple peel waste fibre biomass. Tn particular, the invention relates to the synthesis of valuable functional- multi-layered graphene nanosheets from the apple peel biomass at higher activating temperature and their use in high value-added product applications like supercapacitor.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036036 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A FAST TRANSIENT CAPACITOR-LESS FVF LOW DROP-OUT REGULATOR WITH ACTIVE FEED FORWARD COMPENSATION

(51) International classification	:G05F 1/575
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
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2)Dr.BINDU B

(57) Abstract :
7. ABSTRACT OF THE INVENTION A fast transient output capacitor-less flipped voltage follower low drop-out regulator is implemented with active feed-forward compensation and an efficient slew-rate enhancer circuit. In output capacitor-less FVF low drop-out regulators, the dominant pole is placed at the gate of the power MOSFET which demands minimum load current for the feedback loop to be stable. The proposed compensator has miller compensation along with active feed-forward compensation. It eliminates the minimum load demand for the feedback loop to be stable when the dominant pole is placed at the gate of the power MOSFET by shifting the RHP zero of power MOSFET to LHP zero. This LHP zero proportionally varies with the first non-dominant pole of the LDO at the output as the load current varies from light load to heavy load and thereby extends the unity gain frequency. The efficient slew-rate enhancer circuit supports fast load transients and achieves less voltage spikes without consuming any power in steady state.

No. of Pages : 10 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036037 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GRAPHENE-SILOXENE BASED COMPOSITE ANODES FOR LITHIUM-ION BATTERIES

(51) International classification	:H01M 10/05
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
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5)THILEEP KUMAR KUMARESAN
6)JEEVAN KUMAR M
7)SIVAGAAMI SUNDARI GUNASEKARAN

(57) Abstract :
7. ABSTRACT OF THE INVENTION Due to its high theoretical storage capacity, two dimensional (2D) silicon nanpsheets is considered as the most exciting anode material for the next generation lithium ion (Li-ion) batteries. However, deprived electrochemical properties of the silicon nanosheets due to the hugevolume expansion resulting in rapid capacity decay, thereby hindering its commercial application aspect of silicon nanosheet based materials. The present invention provides a novel concept of synthesizing graphene-siloxene (SiG) based multi-layered structures comprising 40-50 wt. % of siloxene nanosheets and 50-60 % graphene by timing the interface chemistries of graphene oxide and siloxene sheets derived from topochemical transformation of calcium silicide (CaSi2). Owing to its hierarchical composite structure. SiG as anode delivers stable cycling performance (1040 mAhg) after 1000 cycles. Due to its enhanced lithium storage, cycling stability and rate capability, synthesized SiG composites could be a potential anode candidate for Li-ion batteries.

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036038 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DATA ACQUISITION, MONITORING AND CONTROLLING SYSTEM IN INDUSTRIES USING INTERNET OF THINGS CONTROLLED ROBOT

(51) International classification	:H04L 29/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)Dr AMOD THAKUR
6)Mr. R. GOVINDARAJAN
7)Mr. RAJA SATHISH KUMAR
8)Ms. GARIMA TIWARI

(57) Abstract :
Data collection is the method by which specific electrical and physical entities such as voltage, current, temperature, pressure etc. are measured and analyzed. There are sensors, signal conditioning circuits, a digital analog converter system and tools for use. DAMC (Data Acquisition, Monitoring, and Controlling) has a range of uses, including study and analysis, automation and control, validation of design and verification of industrial machines. Industry appliances are used for a wide range of products not only for medical instruments, industrial equipment and other home devices. A system that either track or controls the external parameters is only known as the data acquisition system. Each area cannot be regarded in todays world without taking these data acquisition systems into consideration. Such systems are appropriate for medical devices, industrial equipment, home appliances, etc. Therefore, this kind of data collection and processing to further use resulted in the development of a data acquisition system using Internet of Things (IOT). The system is intended to collect (acquire) data from anyone or anywhere such as temperature, Fire, Gas leak etc. and displaying the data values in the website continuously and any problem occurs will intimate through the alert alarm and display.

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036042 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : GPS BASED INTELLIGENT TRAFFIC CONTROL SYSTEM (GIT-CS) DEVELOPMENT FOR AMBULANCE

(51) International classification	:H04L 29/08	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
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(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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4)MR. M. MOHAMMED RIFAKATHGANI

(57) Abstract :
1. The proposed GPS based intelligent traffic control (GIT-CS) system comprises of wireless transceiver module, Arduino uno(micro controller), LED (Light Emitting Diode), GPS (Global Positioning Service) module and a power supply and is a Low cost life-saver GPS based intelligent traffic control system. 2. The system mentioned in claim! has an Optimal route selection and ambulance detection algorithm programmed to support the functioning of the system. 3. The system proposed in claim 1 allows Automatic traffic signal control to create way for the ambulance as per the requirement.

No. of Pages : 9 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036044 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NEW MATERIAL FOR SUPERCAPACITOR APPLICATION-DOPED CUCRO2

(51) International classification	:H01G 11/28	(71)**Name of Applicant :**
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(33) Name of priority country	:NA	
(86) International Application No	:NA	(72)**Name of Inventor :**
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(87) International Publication No	: NA	**2)DR. KRISHNENDU BISWAS**
(61) Patent of Addition to Application Number	:NA	**3)DR. J. YESURAJ**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
7. ABSTRACT OF THE INVENTION i In response to the changing global landscape, energy has become a primary focus of the major world powers and scientific community. There has been great interest in developing and refining more efficient energy storage | devices. One such device, the supercapacitor, has matured significantly over the last decade and emerged with the potential to facilitate major advances in energy storage. Supercapacitors, also known as ultracapacitors or electrochemical capacitors, utilize high surface area electrode materials and thin electrolytic dielectrics to achieve capacitances several orders of magnitude larger than conventional capacitors. A new technology, the supercapacitor, has emerged with the potential to enable major advances in energy storage. Supercapacitors are governed by the same fundamental equations as conventional capacitors, but utilize higher surface area electrodes and thinner dielectrics to achieve greater capacitances. This allows for energy densities greater than those of conventional capacitors and power densities greater than those of batteries. As a result, supercapacitors may become an attractive power solution for an increasing number of applications. Among all these, the metal oxides are growing as a recent supercapacitor material, because of their conductivity, stability and less hazardousness. Here, the ternary metal oxides like CuCr02 show higher capacitance value while doped with Magnesium and Titanium. The capacitance values are increasing from bare to highly doped material. The maximum capacitance 1 value achieved here is 248 Fg1. This range of capacitors are widely used in the memory back up batteries, lab tops, electronic toys, gas meter, water meter, electricity meter, wind power, solar power, motor drives, electrocar, home electronics and audio visual equipments. Even in, medical equipments, transportation equipments, industrial equipments and flight/space equipments. All the above equipments were made up with Lithium or Lead based supercapacitors. Both metals are hazardous to environment, less stable in room temperature and less abundant metals in earth crust. Compare with these two metals our CuCr02 based materials are more suitable material for supercapacitors.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036045 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FULLY AUTOMATED GAS REFILLING STATIONS FOR SMART CITIES

(51) International classification	:G08G 1/017	(71)**Name of Applicant :**
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(33) Name of priority country	:NA	
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Dr.D.RUKMANI DEVI**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT: The developments main goal is to build a device that can automatically debit the amount of gasoline that is purchased by user device using RPID tags. Here we will show the following petroleum supply network that is ostensibly supplied with an RFID prepaid card. The main aim of the study is to develop a prepayment card with RFID system, for petroleum bunker and gas dispensing systems. The fuel stations are still manually controlled. These petroleum filters take a lot of time and need more resources for people. It is very expensive to place tank facilities in a remote location to have the customers with great facilities. The use of autonomous power pumps that need less energy and are efficient and can be mounted everywhere solves all these challenges. The consumer himself has to bill via payroll system design to ensure use of the product.

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036103 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR ENABLING A POWER DIVIDER BASED ON EDGE COUPLED MICROSTRIP LINES

(51) International classification :G06F 1/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The invention provides system and method for enabling a power divider based on edge coupled microstrip lines. The present invention provides a method for obtaining, at least one signal from at least one input port. The may further comprise performing, one or more operations on the at least one input signal by a power divider system 101. The method also include transmitting, at least one signal from at least one output port, based on the one or more operations on the at least one input signal. Further, the power divider system 101 for utilizing edge coupled microstrip lines observes best operational parameters like reduced insertion loss, reduced isolation loss and reduced return loss, when operated in frequency band of 1 GHz to 5 GHz .

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036191 A
(19) INDIA
(22) Date of filing of Application :21/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENERGY EFFICIENT ROUTING TECHNIQUE USING MULTI OBJECTIVE LOCALIZATION IN WIRELESS BODY AREA NETWORKS FOR BETTER LIFETIME

(51) International classification :H04W 40/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Wireless sensor networks (WSN) embodies countless external sensors sufficed with energy reserves to communicate huge amount of information from its environment of deployment. Energy conservation has huge advantage in Wireless Sensor Networks since it is impossible cybernetically to recharge the nodes in their remote deployment. Transmission of the collected information from sensor nodes to the base station demands ample energy. Thus efficient routing protocols has to be used to attenuate the consumption of energy consequently increasing the existence of the network. It is difficult to strike concession between the diverse conicting optimization attributes, including the packet-loss rate, network™s energy dissipation, lifetime and coverage. Thus, this invention includes the development of a network which uses an algorithm incorporating a modified Sensor Medium Access Control (S-MAC) protocol for reducing energy consumption while functioning the WSN. This routing protocol which is derived from cluster head rotation is additionally amalgamated with an algorithm. This invention also discusses the challenges faced by WSN and survey of recent researches and developments addressing this issue of multi-objective optimization (MOO).

No. of Pages : 16 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036196 A
(19) INDIA
(22) Date of filing of Application :22/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENERGY AUDITING FOR IOT SYSTEM SECURITY BY DEEP LEARNING CONVOLUTION NEURAL NETWORK

(51) International classification	:G06N 3/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
IOT (Internet of Things) devices are small devices which can be located at any place and then this devices will sense data and send to require destination by using internet connections. This devices are not monitored by humans and can be tampered physically (manipulating internal parts to sense wrong data or to consume heavy energy) and it can be attacked using cyber technique such as DOS (denial of service). In dos technique malicious IOT can send huge amount of request to genuine neighbour or destination IOT which can lead to overheating of genuine device and it will be busy in reading huge request data and raise DOS error to other devices. To detect physical and cyber-attack, energy auditing technique by Machine Learning Convolutional Neural Network introduced. In this technique if any physical alteration done to IOT devices present in IOT system then huge amount of power consumption occurs and whenever any cyber DOS attack occurred then IOT devices present in IOT system get overheating which lead to more energy consumption. By auditing IOT devices energy consumption behaviour, we can detect attacks/anomalies in IOT system. To detect such attacks, we train Deep Learning Convolution Neural Network with past data which contains normal and attack energy consumption. After building model we will monitor/audit IOT energy consumption and then apply deep learning model to predict behaviour. If deep learning model predict abnormal energy consumption then it will predict that IOT device as under attack.

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036214 A
(19) INDIA
(22) Date of filing of Application :22/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DATA PROTECTION AND PRIVACY ACCESS SHIELD FOR SENSITIVE DATA

(51) International classification	:G06F 21/62
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
ABSTRACT The present invention relates to a computer implemented mechanism to avoid data misuse, and put in access policies of handling Personal, Sensitive and Critical data by allowing the enterprise to describe Access Policy rules and policies that are applicable to management of the Private, Sensitive and Critical data. The definition of these policies and rules that are applicable for access to this type of sensitive data are provided as Access Policies and Rules as part of a new File System module, which keeps all sensitive data securely in its file system, behind a set of well-known APIs for file access in a file system. The APIs for File System creation and access are enhanced in this new Secure File System to provide secure access controls for all data contained within the File System. With this method of enveloping all secure files in a File System, wherein the access to the File system is controlled via a well-known set of APIs, like POSIX APIs for File system, this new File System can safeguard and protect all files contained within, and allow restricted access to users of the File System.

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/08/2020
(21) Application No.202041036218 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ARTIFICIAL INTELLIGENCE IN MODERN LARGE POWER SYSTEM APPLICATIONS

(51) International classification	:G06N 20/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
ABSTRACT ARTIFICIAL INTELLIGENCE IN MODERN LARGE POWER SYSTEM APPLICATIONS The present invention is related to the field of Power systems and Artificial intelligence. The modern power system operates close to the limits due to the ever increasing energy consumption and the extension of currently existing electrical transmission networks and lines. This situation requires a less conservative power system operation and control operation which is possible only by continuously checking the system states in a much more detailed manner than it was necessary. Sophisticated computer tools are now the primary tools in solving the difficult problems that arise in the areas of power system planning, operation, diagnosis and design. Among these computer tools, Artificial Intelligence has grown predominantly in recent years and is applied to various areas of power systems.

No. of Pages : 11 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/08/2020
(21) Application No.202041036232 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : THE METHOD AND SYSTEM OF BIOGAS PRODUCTION FROM COW DUNG AND CABBAGE

(51) International classification :C12M 1/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
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(62) Divisional to Application Number :NA
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12)Dr.R.MURUGESAN

(57) Abstract :
ABSTRACT THE METHOD AND SYSTEM OF BIOGAS PRODUCTION FROM COW DUNG AND CABBAGE The effects of cabbage waste (CW) addition on Bio-gas production in cow dung and cabbage waste co-fermentation systems were investigated.CW treatment of the CSC group enhanced cellulose activity and enriched cultural cellulose-degrading bacterial strains. Our results suggested that CW treatment elevated cellulose degradation and promoted bio gas production. An eco-friendly and cost-efficient mechanism of CW disposal is therefore needed. Hence, we propose that CW treatment will improve bio gas production.

No. of Pages : 19 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036247 A
(19) INDIA
(22) Date of filing of Application :22/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : PRIVACY PRESERVING STATISTICAL ANALYSIS SYSTEM FOR WIRELESS MEDICAL SENSOR DATA

(51) International classification	:A61B 5/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The patient medical data can be observed using Wireless Medical Sensor Network. Privacy Preserving Statistical Analysis System for Wireless Medical Sensor Data provides security to the medical sensed data of a patient without disclosing the privacy of the patient. To preserve the privacy, the Statistical Analysis System for Wireless Medical Sensor Data is developed with security in medical data collection, storage, access and statistical data analysis. The medical data collected from the sensors is stored in four data servers which are connected to each other by the secure communication channel by Extended Computational Diffie-Hellman to protect the data from inside and outside attacks on servers. The user either practitioner or researcher can access the medical sensed data stored on the servers by the Certificate Authenticated Key generated by the registration with the digital signature to the patient information retrieval database on the servers and is accessed by the user either practitioner or researcher by Bit mask oriented secure transmission.

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036274 A
(19) INDIA
(22) Date of filing of Application :23/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : HAND GESTURE CONTROLLED TRASH CAN FOR BEDRIDDEN PATIENTS

(51) International classification	:G06F 3/01	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)KARUNYA INSTITUTE OF TECHNOLOGY AND SCIENCES**
(32) Priority Date	:NA	Address of Applicant :KARUNYA INSTITUTE OF
(33) Name of priority country	:NA	TECHNOLOGY AND SCIENCES, KARUNYA NAGAR,
(86) International Application No	:NA	COIMBATORE, TAMILNADU, INDIA 641114 Tamil Nadu
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(87) International Publication No	: NA	(72)**Name of Inventor :**
(61) Patent of Addition to Application Number	:NA	**1)JOHN PAUL**
Filing Date	:NA	**2)ASISH JOHNEY GEORGE**
(62) Divisional to Application Number	:NA	**3)A SHOBHA REKH**
Filing Date	:NA	

(57) Abstract :
TITLE: HAND GESTURE CONTROLLED TRASH CAN FOR BEDRIDDEN PATIENTS •
APPLICANT: KARUNYA INSTITUTE OF TECHNOLOGY AND SCIENCES ABSTRACT The present invention discloses a hand gesture controlled trash can system for bedridden patients to dispose waste to trash can using different hand gestures and collecting in a common large trash can. The hand gesture controlled trash can system of the present invention comprises of plurality of characterized Gloves [310] interfaced with plurality of respective characterized trash can[380]. The characterized Gloves [310] is battery powered and housed with Accelerometer ADXL 345[325] and Node MCU esp8266[329] connected through serial communication SPI[327] and adapted to be wore by an user and configured to detect hand gestures and send signal to the trash can[380] and to receive signal from the trash can[380] through Wi-Fi[370]. The characterized trash can[380] is battery powered and adapted to dispose in individual rooms [101, 102, 103, 104] and configured to accumulate trashes to a common larger trash can[180] through respective pathway [120, 130, 140, 150]. The characterized trash can[380] is housed with Raspberry Pi 3 model b [345], two Ultra sonic sensor HC-SR04 [350]&[360], IR sensors[368], L 293 D Motor driver IC[347], DC motor[348], Servo motor[365]. The Raspberry Pi 3 model b [345] is interfaced with the DC motor[348] through L293D Motor driver IC[347], and configured to receive signal regarding hand gestures from the Node MCU esp8266[329] through Wi-Fi [370] with the help of MQTT protocol and adapted to control movement of the trash can[380] accordingly in respective directions with the help of the DC motor[348] interfaced with the L293D motor driver IC [347]. The Raspberry Pi 3 model b [345] is also interfaced with the two Ultrasonic sensor HC-SR04 [350]&[360] and configured to automate opening/closing lid of the trash can[380] with help of the servo motor [365] and to measure different level of trashes in the trash can[380] and adapted to indicate to user. The Raspberry Pi 3 model b [345] is further interfaced with the IR sensors[368] configured to auto direct the trash can[380] from each room to accumulated trashes to a common larger trash can[180] and back to home position.

No. of Pages : 14 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/08/2020
(21) Application No.202041036320 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ARTIFICIAL INTELLIGENCE BASED BIG DATA ANALYTICS TOOL FOR MARKET RESEARCH

(51) International classification :G06Q 30/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention relates to the field of artificial intelligence based digital 5 marketing system through Big data analysis to provide the product and offer information to the consumer and manufacturer based on the influence from external factors. Said tool comprising an Artificial Intelligence Unit (2) with a Processor (21), Artificial Intelligence Server (20) and an Artificial Intelligence Memory (22) wherein said processor (21) is connected with databases (10, 10 11, 12, 13, and 14), the Artificial Intelligence server is connected to user interface devices, consumer (3), influencer (4), and manufacturer (5) and social media platforms.

No. of Pages : 22 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/08/2020
(21) Application No.202041036326 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHANE GAS MEASURING DEVICE IN FOOD WASTE USING RASPBERRY PI, MQ-4 SENSOR

(51) International classification :B09B 3/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
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(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention is a device for methane gas measuring device in food waste using Raspberry Pi, MQ-4 Sensor. This device used to measure the methane gas emission is equipped with a raspberry pi (1), a MQ-4 sensor (2), and an ultrasonic sensor (3). The concentration of the methane gas is measured in terms of parts-per-million (ppm) by employing the MQ-4 sensor (2). The ultrasonic sensor (3) is used to measure the level of the trashcan occupied with the food waste. The trashcan attached with this intelligent device consist of the MQ-4 sensor (2) and the ultrasonic sensor (3). The amount of the methane gas emission acquired by the sensor is displayed in an LCO (4).

No. of Pages : 11 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/08/2020
(21) Application No.202041036344 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL METHOD FOR FARM LEVEL PROCESSING OF TOMATOES

(51) International classification :H04N 19/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
In Indian market the farmers growing tomatoes are not getting their share of profits due to various reasons. A fresh tomato poses unique set of problems for their preservation due to their high water content and soft texture. It is highly perishable in nature and difficult to store for long periods of time after harvesting. Industrial processing of tomato into different end products is highly capital intensive and there is no farmer friendly, low cost processing and preservation methodologies similar to jaggery and oil extraction in villages. In the present proposal an attempt has been made to develop a village oriented, low cost method of preserving tomatoes by dehydration. The tomatoes will be converted into a concentrated paste or powder. 1 kg of tomato reduces to 220 gm of paste or 50 gm of powder. The methodology developed ensures the preservation of food values, taste and all other requirements as a preserved food product. The processing equipments are made of SS304 grade steel meeting the standard requirements of food processing. During various stages of the project food scientists, local entrepreneurs working in the field of various food processing were consulted and useful information was gathered. Tomato powder can be used directly in place of tomatoes. The powder can be used similar to tamarind. The methodology involves careful dehydration of homogenized tomatoes using a processor vessel, drying vessel and a modified heating device using charcoal as a fuel. The proposed equipment developed can process 25kg of tomatoes. Approximately 4kg of tomato paste, which can be called as Red Fluffy and 1.25kg of tomato powder, which can be called as Red Powder can be obtained on further dehydration. The present proposal shall result in a farmer friendly and Indian traditional method of processing of tomatoes similar to jaggery and oil extraction. It shall be a highly useful and village fruit processing unit.

No. of Pages : 31 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036346 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHYL ESTERS OF KARANJA OIL FOR DIESEL ENGINE

(51) International classification	:F02B 3/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
ABSTRACT METHYL ESTERS OF KARANJA OIL FOR DIESEL ENGINE The present leads to the idea of using Biodiesel (derived from karanja oil) in the place of the conventional fuel such as diesel in the IC engines. The objective of this project is to evaluate the performance of direct injection diesel engine run with of biodiesel and sole fuel. The blending ratio of biodiesel and diesel are B 5, B 25, B 50, B 75 and B 100 will be used and EGR proportion will be used to conducting the experiments with necessary equipment to study the performance and emission in diesel engine using biodiesel blended fuel. To find the best Proportion of EGR percentage based on the reduction in emission from the exhaust. Dated this 23rd day of August 2020

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036448 A
(19) INDIA
(22) Date of filing of Application :24/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENHANCEMENT OF CHANNEL ALLOCATION IN NOMA BY USING MPSO ALGORITHM FOR INTERFERENCE MANAGEMENT IN 5G WIRELESS MESH NETWORKS.

(51) International classification	:H04W 72/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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(57) Abstract :
The challenge for next-generation wireless networks is efficient channel management to meet the increasing bandwidth, demand and transmission rate requirements. NOMA (Non-Orthogonal Multiple Access Network) is one of the efficient channel allocation method that is popularly used in 5G backhaul wireless mesh networks. In this paper, we propose a power demand based channel allocation scheme for 5G backhaul wireless mesh networks by employing NOMA and considering traffic demands in small cells there by improving the channel utility. This scheme is planned to work with the physical layer transmission. The foremost aim is to mutually optimize the uplink/downlink channel assignment to increase the user fairness. It operates in two steps. Firstly, initial channel allocation is performed like TSP (Traveling Salesman Problem) due to its similarity to many-to-many double side user-channel allocation. Secondly, modified PSO (Particle Swarm Optimization) is applied for allocation updates by introducing a decreasing coefficient, which can be observed as normal stochastic estimate algorithm. In order to enhance the exploration capacity of modified PSO, a random velocity is included to optimize the convergence rate and exploration behavior. The performance of designed scheme is estimated through simulation considering performance parameters like throughput, spectral efficiency, sum-rate, outage probability, SINR (Signal-to-Interference plus Noise Ratio) and fairness. This scheme maximizes network capacity and the fairness among stations. Experimental results demonstrate that the proposed scheme performs better than the existing schemes. The proposed scheme facilitates BSs (Base Stations) to guarantee the end user™s quality of service by committing the necessary channel with required bandwidth.

No. of Pages : 29 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036460 A
(19) INDIA
(22) Date of filing of Application :25/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MAKING BILATERAL SYMMETRY WITH MULTIPLE PALLET STONES IN SWISS LEVER OF MECHANICAL WATCHES

(51) International classification	:C08F 10/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
MAKING BILATERAL SYMMETRY WITH MULTIPLE PALLET STONES IN SWISS LEVER OF MECHANICAL WATCHES INVENTOR: S N SHEIK UMAR SAHITH ABSTRACT Swiss lever escapement is a standard escapement method used in watches for more than a century. It consists of escape wheel with club-tooth and a lever. The lever has two pallets they communicate escape wheel through pallet stones on one side and a lever with pallet fork which communicates with balance wheel staff on the other side. Power transmitted from escape wheel to the lever will be used for the rotation of balance wheel. The present invention discloses establishment of symmetry in Swiss lever with multiple pallet stones at different angle. This was devised mainly by based on the concept of Graham escapement method (George Graham 1715) with modifications and by utilizing displacement power from an escape wheel circle at different places. Here the displacement of lever is done by pallet stones and not by escape wheel. This was made mainly to observe its properties and its application in watch industries. DESCRIPTION AND CLAIMS 1. ESTABLISHMENT OF SYMMETRY IN LEVER WITH FOUR PALLET STONES Escapement lever for escape wheel with 15 teeth. The shape of the pallet lever was made close to escape wheel as a half circle to interact the escape wheel perfectly. Here for escape wheel angles 30º and 54º from both side of the lever from lever axis was selected for pallet positioning. 2. ESTABLISHMENT OF SYMMETRY IN LEVER WITH SIX PALLET STONES Escapement lever for escape wheel with 20 teeth. The shape of the pallet lever was made close to escape wheel as a half circle to interact the escape wheel perfectly. Here for escape wheel angles 22.5º, 40.5 and 58.5º from both side of the lever from lever axis was selected for pallet positioning. 3. PRODUCTION OF PALLET JEWEL STONES WITH INTERACTIVE ENDS. Pallet jewels stones with interactive end can be made by making intersecting arcs on the escape wheel circle from the midpoint taken between the center of escape wheel and center of lever. Convex arcs for entry pallets and concave arcs for exit pallets were at the respective angles on the escape wheel circle. ADVANTAGES. 1. Symmetry with multiple pallet stones in escapement lever shares the power which was loaded on single pallet model. 2. Pallet stones at different angles can be used to provide necessary power to balance wheel action. 3. Alternate pallet stones at different angles can be used to provide different power to balance wheel rotation. 4. This model can be used for analytical studies in relation to displacement.

No. of Pages : 28 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036487 A
(19) INDIA
(22) Date of filing of Application :25/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SOCIAL DISTANCE DEVICE FOR COVID-19

(51) International classification	:G06Q 50/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
This is an innovative concept to create the physicaI system that separates us from society. Social isolation here is a mechanism to avoid the transmission of an infectious illness by ensuring a physical distinction between people and growing the amount of interactions between people. Maintaining social isolation in the workforce in the community and in the workplaces, the schools, banks, educational institutions, restaurants, metro stations, airports etc. was highly challenging to manage. This principle also allows and tracks us to maintain the usage of technologies at social distance. To fix these issues, it has been placed forward the concept/idea of the social distance creation system that warns citizens when they reach the boundary and advises them to sit safely. Social Distance System is interactive systems which can make people believe like they are not inside the predefined range of social space.

No. of Pages : 17 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/08/2020
(21) Application No.202041036488 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FREQUENCY BASED INSECT REPELLENT SYSTEM FOR SAFETY AGRICULTURAL FIELD

(51) International classification :A01M 7/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Abstract India ranks second in production of rice in world. Entomologist reports that 4.6% to 54% of crops are lost due to rat infestation. Prevention of crops in pre harvest and post-harvest is inevitable process to increase the countrys economy. New agricultural revolution uses digital tools to increase productivity and agricultural inputs concurrently. The purpose of this project is to design and develop an ultrasonic pest repellent. This device alleviates the problems caused by ants, insects, pests, rodents, etc. The device is compact, cheap, and safe compared to chemical repellents. The module comprises microcontroller, which is used to generate sweep in sound frequencies. To tune these generated frequencies to just right level, audio power amplifier and speakers are used, which in turn drive the pest and rodents. The circuit has been experimentally tested on ants, bugs, and small insects, and it has been successful in repelling them through the generation of ultrasonic frequency sound.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036673 A
(19) INDIA
(22) Date of filing of Application :26/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ACID CURING OF LIME MORTAR AND METHOD FOR SAME

(51) International classification	:C04B 28/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Lime was used as a binder in the construction of masonry and concrete for thousands of years. But after the advent of cement as a binder, lime became obsolete as a binder for past 30 years. But as cement industry contributes to about 5% of air pollution due to the energy consumed and emissions of 1 tonne of carbon dioxide for 1 tonne of cement produced, Lime is becoming a popular ecofriendly binder in binary and ternary blends along with pozzolanic material. But plain lime mortar of 1:3 or any other ratio shows very low strength of around 0.5 or 0.6 N/mm2 at 28 days. To overcome this draw back it is tried curing of plain lime sand mortar cubes of 1:3 with various diluted sulphuric acid solutions of 2%,3%,4%,5%. It is found that by immersing the lime mortar cubes in diluted sulphuric acid increased the compressive strength from 0.6 N/mm2 to 1.7 to 1.8 N/mm2. Hence the strength is increased by 3 times for plain Lime mortar. The weight of cubes also gradually increased with increase in concentration of sulphuric acid from 1.96gm/cc to 2gm/cc. Hence it is claimed that Sulphuric acid, Hydrochloric acid, Citric acid will enhance the strength and other properties of Lime mortar. Further tests on Lime mortar with Hydrochloric acid and Citric acid with combinations of various percentages will be evaluated to further improve the properties of lime morar.

No. of Pages : 8 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036882 A
(19) INDIA
(22) Date of filing of Application :27/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTELLIGENT DISTRIBUTED DEVICE SYSTEM FOR PREEMPTIVE FLOOD DISASTER MANAGEMENT FOR ROBUST CONTROL AC

(51) International classification	:H04L 1/08	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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3)Mr. CLAY MOTUPALLI

(57) Abstract :
7. ABSTRACT OF THE INVENTION Flood level assessment remains a challenge to implement at scale. The proposed device entails an automa disaster relief control mechanism that aids public and relief management authorities to preventive measures. T mentioned device consists of sensors, controllers and a motor pump and is installed at public places and flood pro areas. The device as application user interface to detect the flood water level at different installed locations urb« suburban and rural alike. The flood water levels detected by the sensors are assessed by the processing unit to obt< the risk entailed in trudging the area. The device also employs sensors to detect hazardous electric current leakag and explore the risk level in the same. The device uses separate magnetic sensor systems to detect the status of op manholes in the streets. This information is in turn transmitted to the centralised platform making it accessible to 1 user end application. The user may be an administrator who may take informed decisions and actions to allay t problem. The platform involves artificial intelligence based algorithms to enable essential exchanges between t administrator and citizens.

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041036888 A
(19) INDIA
(22) Date of filing of Application :27/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : IOT BASED UV-C DISINFECTANT CASH BOX

(51) International classification :A61L 2/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
7.ABSTRACT OF THE INVENTION This project aims at sanitizing one of the most heavily used, thus one of the most heavily contaminate resources, cash. This contraption is a cost effective and simple way to disinfect and sort cash. This is done vi passing the cash through ah intense stream of Ultraviolet-C light that disinfects the cash from microbes an potential viruses. After sanitizing we also use image recognition to sort the cash according to value According t initial testing, it has shown that there is no transformation in the texture of the cash, thus retaining its original valm j Our model is cost efficient and user-friendly which makes it unique from other products.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041037060 A
(19) INDIA
(22) Date of filing of Application :28/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INCREASING LIPID PRODUCTION AND EXTRACTION OF BIO-DIESEL FROM THE SPECIES OF CHLOROCOCCUM SP. USING A MAGNETIC AND FUNCTIONALIZED NANO-BIOCATALYST

(51) International classification	:C12P 7/64
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
7. ABSTRACT OF THE INVENTION The present investigation is mainly focused on the lipid extracted from the newly isolated microalgal strain from the industrial waste water. Initially, algal media optimisation was done, further extracted lipids were converted into biodiesel using lipase immobilized magnetic nanoparticle for the enhancement of lipid and fatty acid methyl ester production. The isolated green microalgal strain from the agro industrial waste water site uses nutrients from the industrial waste and accumulates lipids as the storage material which is used for the biofuel production. The isolated micro-algal strain has high tolerance capacity towards CO2 and it can be utilised for the enhancement of microalgal biomass and lipid productivity. The benefit is the recovery of the land that is contaminated and unfit for agriculture, to yield a nutritious food crop. The media composition is derived with cheap raw material to enhance the lipid production in a cost-effective manner. Biodiesel production was carried out with magnetic nanoparticle, which was easy to prepare and it has shelf life for more than eight cycles to convert the algal oil into biodiesel with better conversion efficiency.

No. of Pages : 7 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/08/2020
(21) Application No.202041037062 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROGRESSIVE MECHANIZED AIR CONDITIONER

(51) International classification :G02C 7/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)G.SUMANTH

(57) Abstract :
In day to day life air conditioners are becoming a necessary appliance to conditioning the living space. In India lakh of air conditioners in House hold and in industry are working around a day, here cost of equipment and maintenance is on one end and power consumption, power bill on other end in thoughts before going to buy or install. People sure to vote for low power consumption high efficiency Air conditioners it seems to eco-friendly and financial safety. In this invention a truly eco-friendly Sub cooling technology with evaporative cooling mechanism is developed to fix Air conditioner for energy saving. By this technology cooling rate will increase and efficiency will be stable on all season of year-round. It Pre condition the air pass to the condenser.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041037072 A
(19) INDIA
(22) Date of filing of Application :28/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SCALED-DOWN WIND TURBINE WITH EXTERNAL GEAR ASSEMBLY AND MULTIPLE GENERATORS

(51) International classification	:F03D 9/25
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Mr. ARNAB MITRA
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2)Dr. J. RANJITHA
3)Mr. ARNAB MITRA
4)Mr. YAGYANSH MAHESHWARI

(57) Abstract :
7.ABSTRACT OF THE INVENTION: There is a scope for the use of a multi-gear assembly on the external frame of the wind turbine and connect them to generators which allows it to generate electricity from multiple generators simultaneously. All this can be done by making small design alterations in the existing design instead of adding separate structures and increasing the size of wind turbine by great proportions. Force exerted by wind rotates the blades which in turn rotates the whole gear assembly. The power transmitted by the upper and lower generator will be enhanced because of the higher gear ratio used in the assembly. The gear box and generators used inside are similar as the commonly used ones in a general wind turbine. The wind turbine will be shorter in size and could be easily installed on the roof of every house hold and will help produce clean energy in every house possible. Use of composites with fatigue and corrosion resistant properties and lighter mass for manufacturing of turbines can help reduce the high initial cost and would also reduce future maintenance charges. So, this all constitutes into manufacturing of a lightweight, easy to assemble and a cheaper alternative of wind turbines that are available in current market.

No. of Pages : 9 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041037078 A
(19) INDIA
(22) Date of filing of Application :28/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A GREEN CATALYST FOR THE PRODUCTION OF BIODIESEL FROM WASTE FAT USING A NOVEL ELECTOMAGNETIC INDUCTION BASED BIODIESEL REACTOR

(51) International classification	:C11C 3/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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3)DR. S. VIJAYALAKSHMI

(57) Abstract :
The main investigation is converting a waste animal fat into useful biofuel for engine applications under a novel bioreactor with reduced reaction time and maximum conversion efficiency; this could create a scope for converting potential waste into energy. Ln general, these wastes possess potential threats to humans and environment by serving as a source for pathogenic infections and bacteria. This proposed technique hot only prevents environmental contamination, but also provides a solution as viable replacement for existing diesel which could deal the depleting of fossil fuel issue. The catalyst developed using simple chemical reaction serves its function effectively for successive uses and also reduces the handling of by-product glycerol. A novel yet simple reactor was fabricated with stainless steel base, so that it can be operated using electromagnetic induction setup. The cost involved in the synthesis of catalyst, fabrication of reactor was very less and overall production cost of biodiesel was reduced drastically.

No. of Pages : 8 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041037091 A
(19) INDIA
(22) Date of filing of Application :28/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ACTIVE HELMET TO MONITOR THE SAFETY

(51) International classification	:A42B 3/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)N. M. V. Sai Kumar
3)P. Satya Vani Sri
4)M. Pooja

(57) Abstract :
Abstract A safety helmet equipped with electronics and sensors that gives information about the employees location, his/her health and environment conditions is designed. Further, a monitoring system that tracks the location of the employee and alarms the first-aid people or the doctor or the manager concerned to arrange immediate first-aid to save the life of the employee when he/she meets the accident or fell for illness.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/08/2020
(21) Application No.202041037094 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART PORTABLE AUTOMATED PANEER MAKING DEVICE

(51) International classification :G01R 31/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)A.JEYACHANDRAN
5)DR.K.HEMALATHA
6)DR.T.COUMARESSIN
7)E.MANIKANDAN
8)DR.G.BALAMURUGA MOHAN RAJ
9)DR.R.RAVISANKAR
10)L.MARTIN

(57) Abstract :
Paneer preparation time is a more time-consuming process and requires more human effort. In this approach, the entire paneer making process is automated in a convenient and hygienic way in order to produce high quality and fresh paneer with less human effort. The basic requirement for the paneer maker involves boiling the milk in an efficient and non- interactive way, adding coagulating agents like vinegar and to stir in a compact way and to drain the whey as simple as possible and then finally applying a gradual pressure over the paneer. All these processes are carried out by modifying the milk boiler and providing some special attachments over it. In order to reduce human interaction, the whole process is automated by using a microcontroller. This invention also satisfies the demand of the small-scale industries and homes for making the paneer.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041037095 A
(19) INDIA
(22) Date of filing of Application :28/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVICE FOR TERMITE TRACKING USING MOISTURE SENSOR AND THERMAL IMAGING

(51) International classification	:A01M 1/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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7)MR.K.S.PRASATH

(57) Abstract :
The present invention helps to get the moisture content as well as thermal imaging and also provide suggestions regarding the level of damage and precautions to be taken. These gathered data areused to application developed specially for tracking. This device uses soil moisture sensor FC-28 with Arduino and Panasonic AMG8833 next generation 8x8 thermal IR sensors. The output of the device was obtained using putty generator and in turn using VNC viewer, user can know the level of moisture content, if there is any nest formed by termite and suitable measures to be taken. The combined output of the device is used to control the damage on building due to intrusion of moisture at various stages and tracking the formation of nest by the termite at earliest stage thereby reducing heavy repair and maintenance cost.

No. of Pages : 9 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202041037098 A
(19) INDIA
(22) Date of filing of Application :28/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : WIRELESS DEVICE TO DETECT PULSE RATE

(51) International classification	:A61B 5/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
According to the present invention a system which continuously monitors the pulse rate of a person and notifies his family member if the condition is serious. It also requests the nearest hospital for an ambulance facility. If person was affected when he went outside then his location will be traced using GPS tracker. The person should wear a health band this health band was connected to mobile application. Moreover, the condition of the patient regarding BP, pulse rate can be seen in a mobile application. Health band contains optimal green chip, GPS tracker, GSM.

No. of Pages : 11 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202043035392 A
(19) INDIA
(22) Date of filing of Application :17/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN APPARATUS FOR A HAIRDRYER

(51) International classification :A45D20/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :
Filed on :01/01/1900
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)PARIJAT PANDEY

(57) Abstract :
An apparatus for a hairdryer is provided. The apparatus includes a DC power supply which generates a first DC power. The apparatus also includes a power conversion unit which generates a second DC power. The apparatus also includes a controlling means including a voltage regulating unit. The voltage regulating unit includes a voltage regulating subsystem which transmits at least one of trigger voltage value(s) after a pre-defined time interval. The controlling means also includes a load power supply controlling unit which transmits the primary AC power supply to heating element(s) within the hairdryer upon receiving at least one of the trigger voltage value(s) after the pre-defined time interval to regulate the power surge in the hairdryer. The apparatus also includes a fan assembly which blows air over the heating element(s), thereby heating up the air which is let out via an air outlet of the hairdryer. FIG. 1

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202047005264 A
(19) INDIA
(22) Date of filing of Application :06/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A MESSAGING PLATFORM AND METHOD OF AUDITABLE TRANSMISSION OF MESSAGES

(51) International classification	:H04L 29/08
(31) Priority Document No	:16/780,110
(32) Priority Date	:03/02/2020
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IN2020/050114
Filing Date	:05/02/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Dasari Uday Kumar Reddy

(57) Abstract :
The present disclosure relates to a messaging platform and a method of enabling auditable transmission of messages from a sender application server to a recipient application server for delivery to end users. The messaging platform comprises a distributed ledger and at least a communication unit coupled with the distributed ledger. The sender application server comprises a first communication node hosted therein to transmit messages to the communication unit as a part of first transaction and record the first transaction on the distributed ledger. The communication unit retrieves and pushes the messages to the second communication node as a part of second transaction and record the transaction on the distributed ledger. The second communication node hosted at the recipient application server, retrieve the messages as a part of third transaction and record the third transaction in the distributed ledger, thereby enabling traceability and transparency of the message flow during the message transmission.

No. of Pages : 43 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202047035847 A
(19) INDIA
(22) Date of filing of Application :20/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SOIL ANALYSIS APPARATUS

(51) International classification :E02D1/025
(31) Priority Document No :201941032268
(32) Priority Date :09/08/2019
(33) Name of priority country :India
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Vignesh Shanbaug
4)Rakesh Joshi

(57) Abstract :
ABSTRACT A SOIL ANALYSIS APPARATUS The present disclosure relates to the field of a soil analysis apparatus. The apparatus comprises an enclosure, a provision for introducing a soil solution to be analyse, reservoir, a plurality of storage containers to store reagent solution, a frame member having a plurality of apertures to support a plurality of dispensing pipes, at least one pump coupled to a control unit and in fluid communication with the storage containers and the reservoir to dispense a predetermined quantity of the reagent and the soil solution into a receptacle. Further, at least one robotic arm assembly coupled with a control unit, traverses within the enclosure to receive the soil solution and reagents solution and to perform a mixing operation to obtain a mixture of soil solution and reagent solution. Further, an image capturing unit is present to capture images of the mixture to analyse the soil properties and nutrient content.

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/08/2019
(21) Application No.201931034812 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DRUG DESIGN APPROACH FOR GENETIC DISORDER

(51) International classification	:A61N0001160000, A61K0049000000, G01N0033500000, G05B0005010000, A61N0002000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Rajat Kumar Paul
3)Goutam Saha

(57) Abstract :
The present subject matter disclosed herein relates to a method for minimizing effects produced by at least one External Perturbation (EP) on a dominant gene (DG1) (G1) including determining a most vulnerable gene (MVG); a Proportional-Integral-Derivative (PID) controller; configured to perform a process modelling wherein a Gene Regulatory Network (GRN) has been modelled using a Recurring Neural Network (RNN) formalism wherein, the expression level of the MVG is restored to its original level which includes estimating edge weights from a temporal expression profiles; estimating total effect of EP on the DG1; resulting in a negative feedback control; generate a control output and transmitting the control output to another unaffected (DG2) (G5) using the PID controller.

No. of Pages : 26 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031023739 A
(19) INDIA
(22) Date of filing of Application :05/06/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A POINT-OF-CARE PIEZO-SENSOR TO DETECT REST TREMORS OF HUMAN LIMB

(51) International classification :A61B5/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Neeti Yadav;
4)Tanusree Ghoshal;
5)Prathu Raja Paramar;
6)Dipankar Bandyopadhyay;

(57) Abstract :
The present system discloses a low-cost, user-friendly, and portable flexible piezo-sensor based system for the detection of rest tremors of human limbs. The flexible piezo-sensor is composed of an electrospun piezoelectric nanofiber membrane composed of polyvinylidene fluoride (PVDF) embedded with multiwall carbon nanotubes (MWCNT). The limb tremors generated pressure applied to the present system actuates the piezo-sensor, which in turn generates an equivalent variation in the electrical resistance across the sensor. The circuits embedded with the signal processing unit help in the analysis of electrical signal corresponding to the electrical resistance to detect diverse human limb tremors and their intensity, frequency, and patterns.

No. of Pages : 23 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031027139 A
(19) INDIA
(22) Date of filing of Application :26/06/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : HYDRO COMPOSITE CAPACITIVE FLAME DISSOCIATION LPG BURNER.

(51) International classification	:C10L3/12	(71)**Name of Applicant :**
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(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)BHARAT KAKATI**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
This invention relates to a Liquefied Petroleum Gas(LPG) burner working on a capacitive charge that comprises of LPG, air and water vapour mixture. It comprises of Spiral Regulating Switch(5), Hydro-Composite Cell(3), Capacitive Power Cell(2) and Flame Dissociation Head(l)- all connected in series. The Spiral Regulating Switch(5) has 360 degrees precise control of inlet LPG and its output air-LPG mix then enters the Hydro-Composite Cell(3) where it flows through a series of Chambers(27) containing water. The air-LPG-water vapour mixture then enters the Capacitive Power Cell(2) where it flows to form a fine charge. The charge then enters the Flame Dissociation Head(l) and undergoes combustion in the Flame Combustion Chamber(7) and the usable heat and exhaust exit through the Flame Port(12). The Combustion is sustained with inflowing charge. The invention provides efficient, enclosed flame space combustion of the charge and can be used from domestic to industrial LPG burners with higher efficiency.

No. of Pages : 23 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2020
(21) Application No.202031027960 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM ON CHIP TO TRANSRECEIVE MULTIPLE FREQUENCY

(51) International classification :H04B17/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The role of microwave communication is inevitable with the growth of IOT. The line of sight communication has its own pros and cons. especially there liability of line of sight communication is a big question mark during natural calamity or natural disaster. Its need to integrate a single device that uses special transceivers to communicate with vhf and uhf has increased. The Microcontroller is integrated with special features of radio frequency both vhf and uhf were the special transceivers communicate signals through skip as well as line of sight propagation. On one hand it communicates with the vertical and horizontal polarized signal using the directional antenna and on the other hand communicates with the normal Omni directional communication, The unique magnetism mechanism is embedded to with hold the true north position of directional antennae irrespective of their movement or rotating position. The Frequency Modulated signal is received and converted into High frequency signal and transmitted through mobile communication frequency.On the other hand the Mobile Communication signal is received and converted into low frequency signal and transmitted as the frequency modulated signal.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031030278 A
(19) INDIA
(22) Date of filing of Application :16/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRONIC STAR DELTA STARTER FOR THREEPHASE INDUCTION MOTORS

(51) International classification :H01H9/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
We introduce this electronic smart Star-Delta starter which is cost efficient, efficient and easy to apply. The system is made to replace direct online starters that are readily implemented in all machines lower than 10HP. We targeted to make cost effective and innovative solutions for mass implementation of this product in various sectors, and came up with this product.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031030293 A
(19) INDIA
(22) Date of filing of Application :16/07/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : OIL-EXTENDED RUBBER, RUBBER COMPOSITION, AND METHOD FOR MANUFACTURING THE OIL-EXTENDED RUBBER

(51) International classification :C08C19/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)ONSANGJUN, Kiatisak

(57) Abstract :
The purpose of this invention is to provide an oil-extended rubber which has improved physical properties and a rubber composition containing the oil-extended rubber as a component. An oil-extended rubber containing a vulcanizable rubber component and a coconut oil with a free fatty acid content of 0.05% by mass or more has been provided for this purpose.

No. of Pages : 55 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2020

(21) Application No.202031033066 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NOVEL MANUFACTURING OF SUSTAINABLE PAINTS FROM WASTE TYRES

(51) International classification :C10B53/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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17)Dr P Karthigeyan

(57) Abstract :
Car tyres are a major global waste problem. Collectively we drive 1.5 billion tyres to the end of their useful lives every year. They can be retread and reused up to a point, but not endlessly. And at the end of their usefulness you have a conundrum. End of life tyres (or ELTs) are difficult to process for any kind of recycling, because they're a complex mix of materials - natural and synthetic rubber, fibre and wire, all in a heavy and unwieldy package. They're not biodegradeable, so tyres don't rot down naturally. And every year we use more of them. Rubber is a crop that can produce a variety of products that are useful in life. Rubber technology continues to develop over time, and more products will come from the rubber industry. There are two types of rubber commonly used in industry, which are natural rubber and synthetic rubber. The use of natural rubber (NR) in various industries due to its elasticity, low hysteresis, high durability, excellent toughness. In general, NR is an amorphous material. However, when stretched NR can crystallize. This crystallization contributes to the mechanical properties of NR such as tensile strength, tear resistance, and abrasion resistance, etc. The rubber compound is the main derivative of rubber commodity. Almost all rubber compounds use carbon black (CB) as a filler.

No. of Pages : 8 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2020
(21) Application No.202031033116 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN APPARATUS FOR RECYCLING SLAUGHTERHOUSE WASTE AND METHOD THEREOF

(51) International classification	:C02F3/28	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Ms. Ankita Bhowmik**
(32) Priority Date	:NA	Address of Applicant :Ms. Ankita Bhowmik School of
(33) Name of priority country	:NA	Environmental Studies, Jadavpur University 188, Raja S.C.
(86) International Application No	:NA	Mallick Rd, Kolkata- 700032, West Bengal INDIA.
Filing Date	:NA	**2)Mr. Shantanu Bhunia**
(87) International Publication No	: NA	**3)Dr. Joydeep Mukherjee**
(61) Patent of Addition to Application Number	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Ms. Ankita Bhowmik**
(62) Divisional to Application Number	:NA	**2)Mr. Shantanu Bhunia**
Filing Date	:NA	**3)Dr. Joydeep Mukherjee**

(57) Abstract :
The present invention addresses a recycling technology for the management of hazardous rural slaughterhouse waste. The converted organic wastes produced thereof is an organic nitrogen fertilizer showing higher productivity and better fruit quality compared to conventional chemical fertilizer during agronomic practice. The present disclosure comprises of three sub-units: one is the mixing and drying vessel (8) where the raw materials are fed for drying at a particular temperature for a specific time to achieve the final product with a desired moisture content; the another part is a helical mixing blade (11) that is inserted inside the said vessel (8) with the help of manual gear screw jack (6) for uniform mixing and to avoid lump formation. The whole unit is heated by the principle of direct heating using an diesel/LPG burner comprising in the third section of the present invention. After sufficient heat treatment, the final product achieved is free from pathogenic microorganisms and heavy metals and suitable for soil application. The preferred embodiment is easy to install and cost-effective alternative for the rural slaughterhouses as their waste-management equipment.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2020
(21) Application No.202031033150 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR WIRELESSLY MONITORING WATER LEVEL IN A WATER TANK AND METHOD THEREOF

(51) International classification :G01F23/22
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)Dr. Syed Mohammad Shoaib
5)Dr. M. Nizamuddin
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3)Dr. Rama Krishna Challa
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5)Dr. M. Nizamuddin

(57) Abstract :
The present invention to a smart wireless water tank based on IoT with a capability of direct deployment for domestic and commercial use. The system for monitoring wirelessly water level in a water tank, wherein the system comprises sensor unit (112) comprising an ultrasonic sensor to transmit sound waves towards surface of water being stored within the tank and receives the reflected sound waves from the surface of the water. The present invention provides IOT based wireless system for water level monitoring, saving water, saving electricity, saving motor damages. The system is configured to provide alerts via wireless interface if the water tank in the tank goes beyond or below a threshold level.

No. of Pages : 39 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2020
(21) Application No.202031033506 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR PREDICTING SPREAD OF INFECTIOUS DISEASE

(51) International classification :G16H50/80
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Disclosed are a system (100) and method for predicting the spread of infectious disease. The system (100) includes a user device (104), a plurality of sensors (202), a network (106), and a server (102). The user device (104) includes a communication application (204), a Global Positioning System (GPS) (206), and a communication module (208). The Global Positioning System (GPS) (206) captures a plurality of coordinates of the user device (104). The communication module (208) is connected to a server (102) over the network (106) to extract social data pertaining to the infectious disease from a social media platform in real-time. The sensors (202) are configured to be placed on a skin area of a user to obtain physiological data. The sensors (202) are communicatively connected with the user device (104). The communication application (204) receives the plurality of coordinates, the social data, and the physiological data to filter, and analysis to predict the spread of an infectious disease by utilizing a CNNs- LSTM model (210). The most illustrative drawing: FIG. 2.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/08/2020
(21) Application No.202031033598 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IOT BASED MEDICINE CONTAINER MANAGEMENT SYSTEM

(51) International classification :G06Q10/08
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Exemplary aspects of the present disclosure are directed towards IoT BASED MEDICINE CONTAINER MANAGEMENT SYSTEM, consisting of a medicine box 101 with a plurality of compartments 101a, a plurality of Medicin Monitoring Device (MMD) 102 and microcontroller set up 103. Where in Medicine Monitoring Device (MMD) 102 constitutes, a strain-gauge 102b, Peltier-module 102c, heat-sink 102d, temperature-sensor 101e, camera 101f and micro-fan 102g. Further, Microcontroller 103a capable of executing related Machine Learning Algorithm (MLA) to identify the type of medicine and can provide a specific temperature to it using Peltier-module 102c. Similarly, Microcontroller 103a use sensor data from MMD along with related Machine Learning Algorithms (MLA) to predicts the type of medicine, quantity, usage frequency, medicine reminder, specific temperature and alert the user for replenishing expired and as well as depleted medicine.

No. of Pages : 15 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031034309 A
(19) INDIA
(22) Date of filing of Application :10/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A NON-SPLIT METHOD FOR EXTRACTION OF COAL PILLARS BY CONTINUOUS MINER

(51) International classification :E21C41/18
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)DILIP KUMAR SHARMA

(57) Abstract :
The subject matter disclosed herein relates to a non-split mining method for extraction of coal pillars by continuous miner, comprising of determining (101) the size of a pillar (201) in underground coal bed, sequencing (102) of pillars, and cutting (103) a pillar into a series of slices directed into level gallery followed by a push (104) from dip gallery direction, wherein each slice having a minimum width of 3.5 m is cut at an angle of a from gallery and at a minimum distance of 3.0 m from the dip gallery of the pillar (201). A straight line of extraction of pillars is maintained during the extraction of coal and use of such a straight line sequencing of pillars allows caving of the roof in the dip direction thus ensuring that no mining personnel is exposed to goaf or dangerous portions during the continuous mining operation. Thus, the method is safe, efficient and cost effective.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/08/2020
(21) Application No.202031034400 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : POCT DEVICE TO DETECT CERVICAL CANCER SPECIFIC BIOMARKER.

(51) International classification :C12Q1/6886
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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8)SURJENDU MAAITY
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10)MONIKA SACHDEV
11)DIPANKAR BANDYOPADHYAY

(57) Abstract :
A biomarker sensor specific sensing of cervical cancer comprising gold nanoparticles with capture molecule immobilized thereon exhibiting LSPR for target, PP12 biomarker and a non-invasive and point of care testing (POCT) device facilitating biomarker based cervical cancer detection system comprising an optical source; a sample stage holding said biomarker sensor comprising gold nanoparticles with capture molecule immobilized thereon adapted for exhibiting LSPR for target PP12 biomarker in the analyte for LSPR based target biomarker detection and a signal processor means including an optical detector. The said POCT is based on the detection of the intensity change happens due to the variation in the refractive index at the surface of a Localized Surface Plasmon Resonance (LSPR) system owing to lock-and-key interaction of antibody and antigen.

No. of Pages : 65 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031035561 A
(19) INDIA
(22) Date of filing of Application :18/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : REGULATED MARKETPLACE FOR PHARMA AND HEALTHCARE PRODUCTS

(51) International classification	:G06N20/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Sougata Kumar Patra**
(32) Priority Date	:NA	Address of Applicant :396, A 1, Prince Anwar Shah Road, Kolkata 700045 West Bengal India
(33) Name of priority country	:NA	(72)**Name of Inventor :**
(86) International Application No	:NA	**1)Sougata Kumar Patra**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
This invention discloses a novel regulated marketplace model facilitating the aggregation of the sales network for the purpose of reaching the last mile in serving the patients and customers. They will also partner initiatives at a national / state level such as the National Generic Medicine Campaign with the Central and various State Governments in India. Manufacturers/Companies and Brand-owners can easily start a large-scale distribution of their products and services with a click of a button on this platform by associating under certain terms. An important feature is the Co-ownership of brand wherein the Regulated market place shall be a licensee to the brands. Exclusive marketing rights for certain brands/products/services will solely lie with the Regulated market place. They will be operating as marketeers and manufacturers in the such product segments.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202031035660 A
(19) INDIA
(22) Date of filing of Application :19/08/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTI-LEVEL SECURITY AND DETECTION SYSTEM TO AVERT ELEPHANT ACCIDENTS AT RAILWAY TRACKS

(51) International classification	:G06F11/30	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Dr.Sujata Chakravarty**
(32) Priority Date	:NA	Address of Applicant :Flat-251, Northern Heights,
(33) Name of priority country	:NA	Nandanvihar, Bhubaneswar-751024, Odisha, India.
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Payal Bhadra**
(87) International Publication No	: NA	**2)Avijit Balabantaray**
(61) Patent of Addition to Application Number	:NA	**3)Sujit Kumar Sahoo**
Filing Date	:NA	**4)Dr.Sujata Chakravarty**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure proposes a multi-level elephant detection system that prevents accidents at railway tracks using three levels of security and detection by placing different sensors at each level near elephant corridors and reduces elephant accidents. The multi-level elephant detection system 100 comprises a primary level detection unit 101, a secondary level detection unit 104, a tertiary level detection unit 107, at least one sound emitting unit (not shown), a processing unit 110, and a notifying unit. The proposed system indicates presence of elephants using signal lights along the railway tracks in each security layer in real-time to the train driver. The proposed system utilizes advanced, budget friendly, cost effective equipment such as cameras, IR, PIR and piezoelectric sensors which are more convenient and efficient in sensing and detecting elephants. The system generates high frequency sounds in coordination with train timings along the elephant corridors to drive away elephants from railway tracks to prevent collision with trains. Further, the system provides a notification to the train driver, nearby railway office and forest personnel indicating presence of elephants at a specific detection level in the elephant corridor near the railway track.

No. of Pages : 21 No. of Claims : 10

Publication After 18 Months:

The following Patent Applications have been published under Section 11A (3) of The Patents (Amendment) Act, 2005. Any Person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act, 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911003937 A

(19) INDIA

(22) Date of filing of Application :28/02/2019

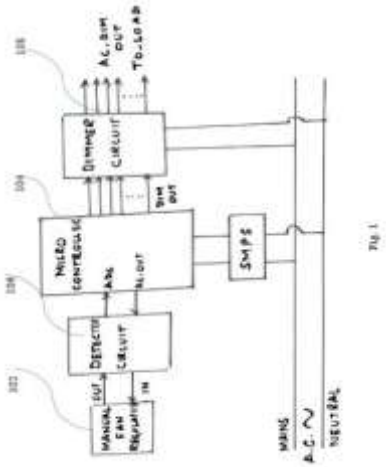
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD AND SYSTEM TO INTERFACE MANUAL DIMMERS WITH IOT FRAMEWORK

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71)**Name of Applicant :** **1)Cubical Laboratories Pvt. Ltd.** Address of Applicant :A-12, Vivekanand Colony, First Floor, Near Saroj Cinema, Khetri House Outside Chandpole, Jaipur 302016, Rajasthan, India Rajasthan India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)BARMAN, Priyabrata**
(33) Name of priority country	:NA	**2)PRIYADARSHI, Atul**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present subject matter refers an electronic-system (100) for controlling electrical-loads. The system comprises a detector circuit (106) configured for generating logical values by sensing at least one of: a position of a user-operable control, and a position communicated wirelessly from a user-device. A microcontroller (104) is provided for generating an optimized value based on at least one of: a latest received position from the control (102) or the user-device (102) or a comparison of the one or more sensed in case of simultaneously operated user-operable control and the user device. A dimmer-circuit (108) is provided for dimming the operation of an electrical-load based on the generated optimum value by the microcontroller (104).



No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/02/2019
(21) Application No.201911004513 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : OMNIDIRECTIONAL PRINTED HELICAL ANTENNA

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)GUPTA, Amit

(57) Abstract :
An omnidirectional helical antenna assembly (100) having a high gain and small form factor is disclosed. The antenna assembly (100) includes a substrate (40) having a top surface (40a) and a bottom surface (40b). Each of the top surface (40a) and the bottom surface (40b) includes a first section (40c) and a second section (40d). The assembly (100) further includes a plurality of parallel microstrip lines (10a, 10b) that are printed on the first section (40c) of the top surface (40a) and the bottom surface (40b) respectively. Each microstrip line (10a) on the top surface (40a) is coupled to the respective microstrip line (10b) on the bottom surface (40b) via one or more vias (60). A layer of metal foil (30) is further provided on the second section (40d) of the top surface (40a) and the bottom surface (40b) of the substrate (40). The said foil (30) is operatively coupled to the microstrip lines (10a, 10b). The distance between the microstrip lines (10a, 10b) and the layer of metal foil (30) ranges from 0.3mm to 9.5 mm.

No. of Pages : 24 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/02/2019
(21) Application No.201911006949 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PORTABLE TRAVEL KIT

(51) International classification	:C07K0014005000, B29C0033380000, G06K0009620000, G10L0019097000, A61K0009480000	(71)**Name of Applicant :** **1)University of Engineering & Management Jaipur** Address of Applicant :GURUKUL • , 6 kms from Chomu on Sikar Road (NH-11), Udaipuria Mod, Jaipur-303807, Rajasthan , Rajasthan India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Bipasha Mukherjee**
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Energy conversation using'waste heat',recovering techniques especially TEG(Thermo Electric Generator) has developed during recent years. It's utilization in the alternative energy industry is attempted for many aspects. Previous researches show that TEG is a 'waste heat' harvesting method which is feasible. The study of the search of renewable sources of energy has been a major concern worldwide as a replacement to the high demand for fossil fuels. Our prototype ventured in harvesting heat energy and converting it into electric energy. The basic model of this study(prototype)as a TEG will consist of an aluminum heat sink and a thermo-electric cooler IC(Peltier device) that will be used as a generator .The two sides of the Peltier device is cold and hot side that will give the temperatured if ference which are used to generate electricity. So we can easily cook food and charge our phone at the same time.

No. of Pages : 6 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911006996 A
(19) INDIA
(22) Date of filing of Application :22/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : GRAPHENE NANOCOMPOSITE ON CARBON STRIP AS ELECTROCHEMICAL SENSOR FOR DETECTION OF PLASMODIUM SPECIES

(51) International classification	:G01N 27/00	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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2)PREETI SINGH
3)NRIPEN CHANDA
4)KALYAN CHATTERJEE
5)NAGAHANUMAIAH

(57) Abstract :
The present invention provides a simple, easy and cost effective electrochemical sensor device to detect both Plasmodium falciparum and Plasmodium vivax at low parasite concentration. The invention contains two different working electrodes: one is specific for P. falciparum infected RBCs (Pf iRBCs) and another one is for P. vivax infected RBCs (Pv iRBCs), which are fabricated with the help of carbon strips coated with gold-reduced graphene oxide (Au-rGO) nanocomposite followed by respective antibody each for P/and Pv in a small volume of blood r samples i.e 10(il. The performance of the fabricated electrode is comparable with that of standard commercial electrode. The measurable current change is observed when antibody binds to the Au-rGO surface and when antigen of infected RBCs (iRBCs) binds to the specific antibody coated electrode (different for P.falciparum and P. vivax) which is significant to differentiate between the two parasites. The Au-rGO nanocomposite sensor synthesized shows low toxicity and unique electrical and chemical properties which acts as electron transfer center as well as the binding sites for the antibodies.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007027 A
(19) INDIA
(22) Date of filing of Application :22/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : WET GRINDER

(51) International classification	:H04L0029080000, C07D0417140000, C07D0417060000, C07D0263320000, G03G0015000000	(71)**Name of Applicant :** **1)MAHESH GUPTA** Address of Applicant :H-35, South Extension, Part-I, New Delhi 110049, India Delhi India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)MAHESH GUPTA**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to a wet grinder (100) for preparing batter. The wet grinder (100) comprises a container (2) configured to receive material to be grinded, the container housing a grinding stirrer (4), a housing (6) configured to support the container (2) and an enclosure (8) provided to enclose the container (2). The enclosure (8) is provided to removably placed on the housing (6) to cover the container (2). The present disclosure provides a wet grinder (100) that reduces the generation of the heat and noise during the operation of the wet grinder (100).

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007140 A
(19) INDIA
(22) Date of filing of Application :23/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTIPURPOSE KITCHEN APPARATUS

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71)**Name of Applicant :** **1)KYARI INNOVATIONS PRIVATE LIMITED** Address of Applicant :A-96, 1st Floor, Kaushambi, Ghaziabad, UP, INDIA Uttar Pradesh India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Abhay Sharma**
(33) Name of priority country	:NA	**2)Smratika Sharma**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A multipurpose kitchen apparatus (1) comprises an electronic control unit (2) provided at one corner of outer casing (3) of the apparatus such that to control functioning of the apparatus. An inlet port (4) to allow the entry of the water into a water filter (5) is provided to filter the water. A water container (6) to store the filtered water. A sensor (7) is provided in the water container to sense level of water contained therein. A water flow control unit (8) is provided to supply water to nozzles (9). Multiple water containers (10) are connected to water flow control unit (8) to receive water and supply the same as and when required. A heater (11) is provided to heat water and supply the same to nozzles (9) (12) provided to supply water for cleaning purposes. Mechanical linkage (13) is provided to connect a motor to control the linkage (13) provided to connect to the nozzle. A soap dispenser is provided to dispense soap to the nozzles. A drainage pump is provided to drain out the water from the apparatus.

No. of Pages : 13 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007169 A
(19) INDIA
(22) Date of filing of Application :24/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART AMBULANCE TRACKING SYSTEM WITH TRAFFIC MANAGEMENT

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71)**Name of Applicant :** **1)CHARVI GOYAL** Address of Applicant :#207, Modern Steels Colony, Vishwakarma Nagar, Mandi Gobindgarh, Punjab- 147301 Punjab India
(31) Priority Document No	:NA	**2)DEVESH**
(32) Priority Date	:NA	**3)ARSHITA LANGOO**
(33) Name of priority country	:NA	**4)CHITWAN**
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)CHARVI GOYAL**
(87) International Publication No	: NA	**2)DEVESH**
(61) Patent of Addition to Application Number	:NA	**3)ARSHITA LANGOO**
Filing Date	:NA	**4)CHITWAN**
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Disclosed present invention is a system that would create an interface between the patient, paramedics and the hospitals. The app will have two options, one for those who want to book an ambulance and the other for those who want to reach the hospitals by their own conveyance. Those who want a hassle-free hospital visit by the ambulance can book it while sharing their location with the ambulance driver so that ambulance can navigate to their location using the GPS easily. As soon as an ambulance picks a patient up, the paramedic will conduct a basic examination and select the symptoms of the patient which will send the requirements to the nearest hospital. The hospital will then either confirm or reject this request.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/02/2019
(21) Application No.201911007198 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : LEAD FREE, FERROELECTRIC, NANO SIZED CERAMIC COMPOUND (BZT-BCT) FOR INDUSTRIAL USE

(51) International classification	:H01L0041187000, C04B0035626000, H01L0041080000, C04B0035486000, C04B0035491000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Shandilya Mamta
2)Thakur Shweta
3)Mahajan Amit
4)Kumari Poonam
5)Rai Radheshyam

(57) Abstract :
The present invention therefore, discloses monophasic powders of compound x(BCT)-(1-x)(BZT) (barium zirconate titanate- barium calcium titanate) which exhibits high piezoelectric properties similar to PZT (lead zirconate titanate) known as (BZT-BCT). The said novel compound has tetragonal phase and the average crystallite size of 40-50 nm.

No. of Pages : 17 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007200 A
(19) INDIA
(22) Date of filing of Application :25/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD OF LOW TEMPERATURE SYNTHESIS OF LEAD FREE, FERROELECTRIC, NANO SIZED MONOPHASIC CERAMIC COMPOUNDS

(51) International classification	:C04B0041500000, C04B0035640000, B82Y0030000000, C04B0014300000, H01G0004330000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SHOOLINI UNIVERSITY OF BIOTECHNOLOGY AND MANAGEMENT SCIENCES
Address of Applicant :POST OFFICE BOX NO. 9, HEAD POST OFFICE, THE MALL, SOLAN-173212, HIMACHAL PRADESH, INDIA. Landline : 01792-308000 Email: registrar@shooliniuniversity.com Himachal Pradesh India
(72)**Name of Inventor :**
1)Shandilya Mamta
2)Thakur Shweta

(57) Abstract :
The present invention therefore, discloses a method of synthesis of such monophasic powders with tetragonal phase and the average crystallite size of 40-50 nm by hydrothermal method. Chemicals are dissolved in 20 ml deionized water in the Teflon cup. Afterwards the cup is put within the reaction chamber which was sealed and installed inside the furnace. The synthesis was carried out at 150 oC for 48 h (heating rate of 10 oC/min.). The crystalline powder was dried at 50 oC for 15 hours.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/02/2019
(21) Application No.201911007321 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AN INSTANT MIX WATER RESISTANT ADHESIVE AND A METHOD TO PREPARE THE SAME

(51) International classification	:C09J0131040000, B32B0021020000, B32B0021060000, C04B0028020000, C08L0061280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Meerut - 250005, Uttar Pradesh, India Uttar Pradesh India
(72)**Name of Inventor :**
1)NAZIA TARANNUM
2)RIZWAN KHAN

(57) Abstract :
The present invention provides an instant mix water resistant polyvinyl acetate adhesive and a method to prepare the same. More particularly, the present invention provides an instant mix water resistant polyvinyl acetate adhesive with enhanced water resistance comprising of co-polymer (N, N™- methylene bisacrylamide and polyethylene glycol), melamine formaldehyde resin and polyvinyl acetate to enhance the water resistant property of polyvinyl acetate aqueous emulsion that may be used in wood and furniture industry, wood industry, wood jointers, and construction industry for wooden furniture, wooden plies etc.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007323 A
(19) INDIA
(22) Date of filing of Application :25/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTELLIGENT AIR CONDITION LOUVER CONTROL SYSTEM

(51) International classification	:B60H0001000000, F24F0003160000, F24F0011640000, F24F0013060000, F02M0027040000	(71)**Name of Applicant :** **1)PRABIN KUMAR JHA** Address of Applicant :The LNMIIT, Rupa Ki Nangal, Sumel via Jamdoli, Jaipur, Rajasthan-302031, India Rajasthan India **2)BHARAVI MISHRA**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)PRABIN KUMAR JHA**
(33) Name of priority country	:NA	**2)BHARAVI MISHRA**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an air condition louver control system, comprising of an electronic control unit (ECU), a temperature monitoring module, a plurality of stepper motors, a plurality of motor drivers and a plurality of switches wherein the ECU is configured to fetch two inputs temperatures and upon fetching both the input temperatures, ECU calculates the difference in these inputs and provide high or low duty cycle to the plurality of stepper motors accordingly to control the speed and position of louvers and achieve efficient air conditioning and the system is also provided with a centralized control on the dash board of the vehicle so that a vehicle occupant sitting on any one of the front seats of the vehicle operates the system independently to control the stepper motors and reduce the load on engine and fuel consumption due to unnecessary open louvers.

No. of Pages : 14 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007377 A
(19) INDIA
(22) Date of filing of Application :26/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTOMATIC FILTRATION SYSTEM FOR FILTERING SUPER-HOT PRODUCER GASES AND METHOD THEREOF

(51) International classification	:B01D0039160000, C02F0001280000, B01D0046000000, B01D0039200000, B01D0029150000	(71)**Name of Applicant :** **1)Composite Aqua Systems & Equipments Private Limited** Address of Applicant :117, Charmwood plaza, Surajkund, Faridabad, Haryana-121009, India Haryana India (72)**Name of Inventor :** **1)KUMAR, Roger**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention herein provides for an automatic filtration system that employs high alumina ceramic as filtration media. The high alumina ceramic does do not decrease the gas temperature, but in fact keep the gas temperature more stable and higher. The high alumina ceramic is used in form of pebbles and these balls are automatically fed from the top of filtration system. The filter is in shape of a cylinder or a cuboid which will intake the filter media from top and take out contaminated filter media from the bottom of the system automatically.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/02/2019
(21) Application No.201911007481 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FIELD PROGRAMMABLE GATE ARRAY BASED PROCESSING ENGINE FOR ELECTRIC POWER TRANSMISSION LINES •

(51) International classification	:H04W0028020000, G06K0007100000, G06N0003063000, G06F0016130000, G06F0017500000	(71)**Name of Applicant :** **1)DAYALBAGH EDUCATIONAL INSTITUTE** Address of Applicant :Dayalbagh Educational Institute, Dayalbagh, Agra 282005, Uttar Pradesh, India Uttar Pradesh India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Bhagwan Das Devulapalli**
(33) Name of priority country	:NA	**2)Varun Maheshwari**
(86) International Application No	:NA	**3)Ajay Kumar Saxena**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention provides an FPGA based hardware processing engine for digital engines. The FPGA based hardware processing engine includes at least three modules sensing module, processing module and communicating module that function concurrently with each other. The three modules execute their respective functions of sensing, processing, and communicating of power or data along a transmission line concurrently, without waiting for a set of data sample to complete entire of sensing, processing and communicating to sense a next data sample. Concurrent execution of functions at the FPGA based hardware processing engine results in faster computational time and improved processing functions.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/02/2019
(21) Application No.201911007482 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : TEACHING MODEL FOR DEMONSTRATION OF INTERNAL ILIAC ARTERY LIGATION

(51) International classification	:G09B0023280000, G09B0023300000, A61F0002060000, A61F0002070000, G09B0023340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)SONAL MAHESHWARI
3)DR. KRISHAN AUTAR
(72)**Name of Inventor :**
1)DR. SHASHI LATA KABRA MAHESHWARI
2)SONAL MAHESHWARI
3)DR. KRISHAN AUTAR

(57) Abstract :
A surgical training model of the internal iliac artery system as inside the abdominopelvic region of a patient has been provided. The arterial system along with its corresponding veins has been provided with flexible plastic tubings on a board placed inside a plastic box. The arterial system is also provided with a cover of semi-transparent sheet supporting a ureter on the inner side to mimic as arterial sheath. The model acts as a training tool for carrying out ligation of internal iliac artery.

No. of Pages : 28 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007651 A
(19) INDIA
(22) Date of filing of Application :27/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SOLAR POWERED REFRIGERATOR AND ITS METHOD OF OPERATION

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :812 CREED RD OAKLAND, CA 94610-1827, United States U.S.A.
(72)**Name of Inventor :**
1)Rahul Aluri
2)Shashi Buluswar

(57) Abstract :
The present invention relates to a solar powered refrigeration system and its method of operation for storing vaccines for keeping the temperature and environment susceptible for longer duration of time without deterioration of the efficacy stored medicines and vaccines etc. In an embodiment the system comprises a refrigerator body, a phase change reservoir placed inside the said refrigerator body, plurality of temperature sensors, a vapour compressor unit and an electronic control unit.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007655 A
(19) INDIA
(22) Date of filing of Application :27/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : DESIGN OF CONTINEOUS CAM CHANGING MECHANISM FOR 4-STROKE INTERNAL COMBUSTION ENGINE

(51) International classification	:F01L0013000000, F01L0001080000, F02D0013020000, F01L0001460000, F01L0001047000	(71)**Name of Applicant :** **1)IRWIN OSMOND TOPPO** Address of Applicant :Q. NO.-8, T-III, GBPIT, OKHLA-III, NEW DELHI-110020, INDIA Delhi India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)IRWIN OSMOND TOPPO** **2)EASWAR RAM SREEDHAR**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The work presents the design of a new valve-train system capable of imparting gradually varying valve lift with the engine speed for a single cylinder engine. This is achieved by changing the shape of the cam lobe by imparting a wedge contour over its surface and also, by allowing an additional compliance of axial movement to the camshaft facilitated by a mechanical actuation. This allows the valve to have different lift values according to the engine speed starting from a low lift to a high lift value in a gradually increasing manner within a single cam lobe. Diesel-RK is used to carry out the theoretical computations to observe the engine attributes using software results derived in the form of graphical representations. The engine with the new camshaft is tested for emissions with the help of Exhaust Analyzer equipment from AVL The collected theoretical and experimental results are then used to draw comparison under two major heads as (i) Original/ Low Lift profile, and (ii) High Lift profile. The proposed design enables the.engine valve train to continuously change the shape of cam lobe with variation in engine speed and improves the net emission characteristics of the test I.C. engine over a wide range of engine speeds without significant compromise on its performance.

No. of Pages : 29 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007661 A
(19) INDIA
(22) Date of filing of Application :27/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : BROAD SPECTRUM SUN PROTECTIVE TOPICAL FORMULATION

(51) International classification	:A61Q0017040000, A61K0008970000, A61K0008920000, A61K0008270000, A61K0008020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Registrar,
Address of Applicant :Maharshi Dayanand University Rohtak Haryana India
(72)**Name of Inventor :**
1)Prof. Sanju Nanda
2)Kumud Madan

(57) Abstract :
Composition of a broad spectrum topical sunscreen formulation comprising of safranal entrapped spherical solid lipid nanoparticles, coloured zinc oxide, coloured pearl powder, pterocarpus santalinus extract, gum acacia, aloe vera gel, shea butter, egg oil, other emollient, antioxidant, emulsifier, chelating agent, preservative, skin nourishing and skin protective agents is disclosed. Said composition comprises all natural compounds and is non-irritating, non-allergenic, safe, photostable, non-toxic, suitably textured and devoid of whiteness produced due to the presence of zinc oxide. Disclosed formulation evenly blends with the skin tone and is able to provide broad spectrum UV protection along with antiaging and moisturizing effects on skin. The novel sunprotective formulation exhibits good texture, excellent rheological properties, optimum pH and stability. The product shows broad spectrum sunscreen protection with UV-A ++ and Boot Star Rating and SPF value of 9.22, which is appropriate for Indian skin type.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007672 A
(19) INDIA
(22) Date of filing of Application :27/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR CONTINUOUSLY OPERATING THE TAIL GAS GENERATION UNIT AND THE PROCESS FOR THE SAME

(51) International classification	:C01B0017040000, F23G0005500000, F22B0001180000, F23G0005000000, F23J0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)N/A
2)Saptarshi Paul
3)Karthik Balasubramani
4)Dipak Kumar Sarkar
5)Sheoraj Singh
6)Vartika Shukla
7)Vijay Dnyaneshwar Thakare
8)Dehannath Kottarathil Rajeev Nambiar

(57) Abstract :
The present disclosure relates to a system for continuous operation of the tail gas source unit and the incinerator. The system has facility for mixing of hot flue gas at 800oC or more with air from incinerator blower or blower for other burners. A specialized device which consists of 2-3 equally spaced inlet nozzles is placed in the air duct having refractory lining. Use of shutdown valves in flue gas line provides operation of incinerator and air duct when waste heat boiler is not in operation. The system provides continuous operation of incinerator and sulphur recovery unit. The present disclosure also relates to the process for continuous operation of the tail gas source unit and the incinerator.

No. of Pages : 30 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2019
(21) Application No.201911007724 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A LOCKING SYSTEM

(51) International classification	:G07C0009000000, E05B0019240000, E05B0019040000, G06K0007100000, A45C0011320000	(71)**Name of Applicant :** **1)The LNM Institute of Information Technology** Address of Applicant :The LNM Institute of Information Technology, Jaipur- 302031, Rajasthan, India Rajasthan India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)SHARMA, Abhishek** **2)BANSAL, Vishal Kumar**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A locking system having a key (100), a key holder (200), and a lock (300) is disclosed. The key (100) includes a head part (102) and a metallic part (104) attached with the head part (102) and forming a bottom portion of the key (100) having a unique pattern. The metallic part (104) includes a slot. The key (100) further includes a Radio-Frequency Identification (RFID) tag (108) adapted to be accommodated in the slot. The RFID tag (108) is adapted to be read by an RFID reader (402) disposed within the lock (300). The key holder (200) is adapted to cover the key (100) and includes a first layer (202) surrounding the key (100), a second layer (204) surrounding the first layer (202), and a scroller formed on the second layer (204) and adapted to be in contact with the key (100). The scroller is adapted to operate for extending the key (100) from and retracting the key (100) into the key holder (200).

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2019
(21) Application No.201911007754 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTESTINAL WASTE MANAGEMENT SYSTEM

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)THAKUR, Vijay

(57) Abstract :
Intestinal waste management system 102 comprising a device 104 having an anchoring mechanism 106 for anchoring the device 104 once the device 104 is inserted 5 into a stoma. A continence mechanism 108 controls discharge of intestinal waste to outside the intestinal waste management system 102. The continence mechanism 108 comprising a base flange 110 to be placed at the stoma. The base flange 110 to be connected to a discharge channel 114 to form a discharge passage 116 to transport the intestinal waste from intestine to outside, in an open state of the continence mechanism 10 108. A continence membrane 118 having a first end connected to a distal end of the discharge channel 114. In a closed state of the continence mechanism 108, the continence membrane 118 is to fold upon itself to create a constriction within the discharge passage 116 to stop the intestinal waste from flowing out.

No. of Pages : 62 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007780 A
(19) INDIA
(22) Date of filing of Application :28/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : CLOUD TECHNOLOGY BASED VISION MOTE WITH SCATHING WEARABLE DEVICE TO MONITOR HUMAN EMOTIONS

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Anita Gehlot
3)Rajesh Singh

(57) Abstract :
Disclosed is a vision mote with scathing wearable device specifically designed for detecting real time behavior of human beings under different situations. The present invention comprises a plurality of vision motes; a cloud server; a plurality of RF antenna; a plurality of scathing wearable devices; a Wi-Fi; a RF modem, transfers the information to the cloud server; a Nuttyfi/ESP8266, sends the data on the cloud server. The present invention provides a scathing wearable device in which heart rate sensor gathers the information of heart beat of person during various stressed situations and the BP sensor collects the various BP ranges of the people under certain stressed conditions. The vision mote detects the human facial expressions in real time and the deep convolution neural network is used for training the dataset and imports that data on Raspberry Pi using Intel NCS2 neural compute stick. The present invention captures the real time data which is useful to understand the emotions of human being and pivot the scathing situations.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007802 A
(19) INDIA
(22) Date of filing of Application :28/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A STATIONARY FRICTION PROCESSING SYSTEM FOR MINIMIZING SEGREGATION IN A METALLIC WORK PIECE AND METHOD THEREOF

(51) International classification	:B23K0026080000, B23K0020120000, F27D0003000000, B23Q0017220000, H01J0037320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Dr. Harpreet Singh Grewal
3)Dr. Sundeep Mukherjee
4)Prof. Harpreet Singh
5)Gopinath Perumal

(57) Abstract :
The present invention relates to a stationary friction processing system for minimizing phase segregation in a metallic work piece with stable high temperature microstructure using stationary friction process and method thereof, comprising of: a non-deformable tool [1] connected with a actuator on first end through a collet of a vertical milling machine, wherein said actuator provides rotational energy to the non-deformable tool [1]; a controller, said controller controls the movement, rotation speed and the height adjustment of the said non-deformable tool [1]; and a work piece [2] is positioned below second end of the non-deformable tool [1]. The non-deformable tool [1] is actuated towards the work piece [2] to compress said work piece [2]. The non-deformable tool [1] is continuously rotated at a pre-defined speed for pre-determined time period at specific location of the work piece [2] to minimize phase segregation in the work piece [2].

No. of Pages : 18 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911007804 A
(19) INDIA
(22) Date of filing of Application :28/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : COST EFFCTIVE SOLUTION FOR CRANKING OF DIESEL GENERATOR IN LOW POWER AUTONOMOUS DC MICROGRID

(51) International classification :G05F1/66
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MR. PANNALA SANJEEV
2)DR. NARAYANA PRASAD PADHY
3)DR. PRAMOD AGARWAL

(57) Abstract :
The present invention provides cost effective system and method for cranking of diesel generator in low power autonomousDC microgrid. The present invention provides a hybrid solution with advancement in capacitors to meet the starting current requirements of diesel engine. Supercapacitors in autonomous DC microgrid eliminates the starter battery and its charger or alternator which minimize overall system cost, weight, and also enhances utilization rate of supercapacitors. This invention provides the reliable cranking of diesel generator and effective monitoring of supercapacitor without any additional equipment and cost.

No. of Pages : 23 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019
(21) Application No.201911007922 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : EFFLUENT WATER TREATMENT PROCESS

(51) International classification	:C02F0001000000, C02F0001440000, C02F0001520000, C02F0009000000, B01D0061080000	(71)**Name of Applicant :** **1)SHYAM SINGH** Address of Applicant :C/O Swach Jal Jeevan Aadhar, Akashvani road, Near Neelkant Mahadev, Mathura, Uttar Pradesh Uttar Pradesh India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)SHYAM SINGH**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention related to copper contaminated industrial waste water treatment process comprising of Adding a mixture of Poly Aluminium Chloride (PAC) and calcium hydroxide in the ratio of 1:1, into a batch of waste water in a reaction chamber; stirring the mixture with small quantities of cow manure to the mixture of waste water until the pH is reduced; wherein the mixture of waste water is pumped into a tube settlor to remove the dissolved solids to result in effluent water. This Effluent water is further pumped into the Mach reactor to result in treated effluent water. This treated effluent water is filtered through a multi grade filter followed by an activated carbon filter to remove impurities to result in post treatment effluent water. The pH of post treatment effluent water is between 5 -7. This post treatment effluent water is further treated using reverse osmosis.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019

(21) Application No.201911007994 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : REFURBISHMENT OF AIRCRAFT COMPONENTS USING LASER CLADDING

(51) International classification	:B23P0006000000, B23K0026340000, B33Y0010000000, B23K0026342000, F01D0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Tak Manish
2)Gadhe Padmanabham

(57) Abstract :
The invention relates to refurbishment of aircraft components using laser cladding. Aircraft components such as heavy-duty shaft, pinion housing, gear assembles, bearing seat etc. experience wear in certain specific locations. The process of refurbishing/ repairing the localized worn-out regions comprising: selecting the clad material based on the chemical composition of the components to be refurbished within 25% variation in each elemental wt%; machining the surface of the damaged/ worn out portion of the components to a depth of 10µm to 5mm and cleaning the surface; melting the laser cladding material and depositing onto the cleaned surface using laser cladding / direct energy deposition additive manufacturing process to height between 50µm to 1.5mm; heat treating the component at a temperature between 300°C to 600°C to soften the hard and brittle heat affected zone; and machining the component at the processed area to obtain the final dimensions of the components prior to refurbishment.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019
(21) Application No.201911007997 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : TIMER BASED CONTROL LOGIC FOR ENGINE OIL HEATING

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Naveen Sokar
2)Surya Chandra Shekar Katta
3)Poli Narasa Reddy

(57) Abstract :
An engine oil heating device comprising a heater 1 adapted to be accommodated in the sump of the engine such that to heat engine oil, battery 2 provided with a vehicle being used to energige the heater 1 for heating purposes, an indicator 3 provided with a dashboard of the vehicle such that to indicate heating of the engine oil , a timer-based control logic 7 being provided to activate a relay switch 8 such that to switch on and switch off supply of power to the heater 1 , a temperature switch 10 being provided to prohibit heating the engine oil after attaining set temperature.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019

(21) Application No.201911007999 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SNAKE TRAPPING APPARATUS

(51) International classification	:G06F0003035400, G06F0003030000, F25D0023120000, A61B0005097000, G06N0020000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)NAZ, Huma
3)PANDA, Surya Narayan
4)NANCY

(57) Abstract :
The present disclosure provides a snake trapping apparatus, the apparatus comprising: a pipe having a lid pivotally coupled at an open end, the lid moves between an open and a closed position with assistance of a rotary device for opening and closing of the open end; a container coupled with the pipe at other end of the pipe; an artificial mouse disposed inside the container, the mouse comprises a heating element for heating the mouse; and a set of sensors operatively coupled to the rotary device; a control unit operatively coupled to the set of sensors to actuate the rotary device based on received signals from the set of sensors to enable opening and closing of the open end of the pipe; wherein the heated and vibrating mouse entices a snake in the proximity of the apparatus to catch the mouse by entering the pipe, and wherein the set of sensors is configured to detect presence of the snake into the pipe and send a signal to the controller based on positive detection of the presence of the snake to move the lid from the open position to close position for trapping the snake.

No. of Pages : 14 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019
(21) Application No.201911008004 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROWAVE ASSISTED SOL-GEL PROCESS FOR PREPARING IN-SITU CARBON COATED ELECTRODE MATERIALS AND THE PRODUCT THERE OF

(51) International classification	:H01M0004580000, C01B0025450000, C01B0025455000, H01M0010360000, B01J0019120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Puppala Laxman Manikanta
3)Narayanan Lakshmi Priya
4)Raghavan Gopalan
5)Govindan Sundararajan

(57) Abstract :
The present invention relates to Microwave assisted sol-gel process for preparing in-situ carbon coated electrode materials selected from alkali ion transition metal phosphates and alkali ion transition metal fluorophosphate having the general formula [A3M2(PO4)3] and [A3M2(PO4)2F3] wherein ˜A™ is an alkali ion selected from Li, Na and K ; ˜M™ is a transition metal selected from Fe, Ni, Co, V, Mn, Ti, Cr. The steps involved in the synthesis starts with preparation of a homogenous aqueous solution containing sodium precursor, vanadium precursor and phosphorous precursor using deionized water as a solvent. Fluorine precursor is used in case of fluorophosphate preparation. Exposing the homogenous solution to microwave radiation in an open vessel for gelation under ambient pressure at a temperature of 80 to 170 °C under atmospheric pressure followed by drying at 100 to 120 °C in air; grinding and subjecting the formed gel to a two-stage heat-treatment to achieve phase pure sodium vanadium phosphate/fluorophosphate.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019
(21) Application No.201911008009 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PORTABLE GRASPING APPARATUS

(51) International classification	:G02C0005120000, B63B0029040000, F24S0020000000, D06F0037240000, G01B0011020000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab - 140413, India Punjab India (72)**Name of Inventor :** **1)Suraj Kumar** **2)Vikash Pathak**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a foldable grasping apparatus, comprising: a upper frame 4 associated to the apparatus; a lower frame 6 pivotally connected with the upper frame 4; wires 2 to interconnects the upper frame 4 with the lower frame 6; belts 1 attached with the upper frame 4 to provide support to user; a LED 9 installed in the lower frame 6 to light on the lower frame 6 for reading during night; a holder 5 connected with the lower frame 6; a pocket 3 connected with the upper frame 4 to keep pens, pencils or spectacles; and at least two pads 8 attached on the lower frame 6 to absorb vibration.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019

(21) Application No.201911008010 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR DETERMINING A SECURED TRAVELLING PATH

(51) International classification	:G02B0021360000, A63B0024000000, H04M0017000000, G09G0005397000, G09G0005395000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Himanshu Pokhriyal
3)Baljeet Kaur Nagra
4)Gourav Bathla
5)Dr. Vinay Goyal

(57) Abstract :
The present invention relates to a system and method for determining secured travelling path, wherein the system comprising a storage unit for store pre-defined date, a processing unit to fetch output from the storage unit, a graphical user interface (GUI) to display the output. The method for aforementioned comprises the steps of, creating an account in the system, entering desired location(s), fetching information about desired location from storage unit, displaying information on GUI, storing feedback about experience of user on the path in the storage unit, training the system by the feedback.

No. of Pages : 12 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008011 A
(19) INDIA
(22) Date of filing of Application :28/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : VENTILATION SYSTEM FOR VEHICLES

(51) International classification	:B60H0001000000, F04D0027000000, B01D0046420000, F04D0025160000, G06F0001200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Hardik Manchanda
3)Shivam

(57) Abstract :
The present invention relates to a ventilation system for vehicles comprising; a temperature sensor installed in the system for measuring temperature inside a vehicle, plurality of fans 1 installed in the system for ejecting out waste gases from the vehicle, wherein the fan 1 starts operating as soon as temperature sensed by the temperature sensor crosses a pre-set temperature value, at least one duct component 2 attached with the fan 1 for carrying the waste gases outside the vehicle and at least one driving unit connected with the fan 1 for rotating the fan 1, at least one battery for powering the driving unit.

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019

(21) Application No.201911008013 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTOMATED FINANCIAL MANAGEMENT SYSTEM AND METHOD THEREOF

(51) International classification	:H04W0004020000, H04L0029080000, H04M0003493000, G06Q0010080000, G06F0003010000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Sumit Bhattacharya
4)Ashutosh Tiwari

(57) Abstract :
The present invention relates to a system and method for managing expenditure of a user. The system comprises a processing component installed in said system for determining service providers nearby user location offering services such as food facility, shopping facility, entertainment facility, etc at concessional rates and according to budget of the user. The method comprises the steps of creating the user account, comprising budget information and service(s) requested by the user; tracking the geographical location of the user; determining service provider(s) nearby user for providing the service(s) at concessional rates.

No. of Pages : 13 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019

(21) Application No.201911008014 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FIRE IGNITION DEVICE

(51) International classification	:D04B0009100000, G11B0005530000, F02P0015080000, F02B0075020000, F21S0009030000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Jasgurpreet Singh Chohan
3)Akash Tiwary
4)Jatinder Kaur

(57) Abstract :
The present invention relates to a fire ignition device, comprising: a cylindrical rod comprises of concentric cylinders, a lower cylinder 2, a upper cylinder 3 and middle cylinders 4; an ignition unit 1 coupled with the lower cylinder 2, wherein the ignition unit 1 generates heat to burn crackers; a battery installed inside the upper cylinder 3 to provide high voltage to the ignition unit 1; and a switch associated to the upper cylinder 3 to actuates the ignition unit 1; a charging pin is connected with the upper cylinder 3 to charge the battery, and a solar panel 7 attached with the upper cylinder 3 to charge the battery with renewable source; a LCD display 6 to show the status of battery.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/02/2019

(21) Application No.201911008016 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FUEL MONITORING SYSTEM FOR VEHICLES

(51) International classification	:B60K0015030000, B60K0015035000, G01F0015060000, H01M0008043200, F25D0029000000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab 140413, India. Punjab India
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(32) Priority Date	:NA	**1)Kashish Jangid**
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(86) International Application No	:NA	**3)Sneha Jha**
Filing Date	:NA	**4)Yogendra Narayan**
(87) International Publication No	: NA	**5)Paras Chawla**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a fuel monitoring system for vehicles, comprising; a sensor module connected to a fuel tank 1 of a vehicle for sensing various parameters like head pressure and hydrostatic pressure, wherein the sensor module generates a signal containing the value of computed parameters, a transmitter 6 attached to the sensor module, wherein the transmitter 6 receives signal from the sensor module and transmits the signal to a control unit which is coupled to the transmitter 6 , wherein the control unit computes the amount of fuel based on the parameters i.e. present inside the fuel tank 1, a display unit 8 attached with the control unit for displaying the amount of fuel added/consumed inside/from the fuel tank 1.

No. of Pages : 10 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008033 A
(19) INDIA
(22) Date of filing of Application :28/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : ABC TRANSPORTERS DEFICIENT PATHOGENIC YEAST STRAIN, OVEREXPRESSION SYSTEM FOR CHARACTERIZATION OF MEMBRANE TRANSPORTERS AND A PROCESS FOR THE SAME

(51) International classification	:A61K0038130000, C07D0231120000, C12Q0001180000, C07K0014395000, A61K0031722000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KUMAR, Mohit
3)PRASAD, Rajendra
4)GAUR, Naseem Akhtar

(57) Abstract :
Opportunistic fungal infections are dominated with infection due to genus Candida globally. The continuous use of antimycotic drugs, especially azoles lead to the emergence of multi-drug resistance (MDR) strain. The clinically rising MDR can be due to overexpression of drug efflux pumps such as ATP Binding Cassette (ABC) superfamily. It has been reported that ABC transporters possess a broad spectrum of substrate range with two or more transporters can have the same substrate as a target. This possesses a difficulty to assign the contribution of individual transporters in the effluxing of common substrates that ultimately contributes to a problem for studying the effect of single ABC transporter. The non-availability of expression system without masking effect in pathogenic yeast make the study of ABC pumps difficult in the pathogenic background strain. Therefore, such a system is needed to evaluate the structure and function of individual ABC transporter in drug efflux, pathogenicity, and virulence.

No. of Pages : 22 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008034 A
(19) INDIA
(22) Date of filing of Application :28/02/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PROCESS FOR PREPARATION OF PURE NATEGLINIDE FORM H

(51) International classification	:A61K0031198000, C07C0231020000, C07C0231240000, C07C0231220000, C07C0319280000	(71)**Name of Applicant :** **1)IND SWIFT LABORATORIES LIMITED** Address of Applicant :S.C.O. No. 850, Shivalik Enclave, NAC Manimajra Chandigarh Chandigarh India Chandigarh India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)SINGH GAJENDRA**
(33) Name of priority country	:NA	**2)SHARMA ABHISHAK**
(86) International Application No	:NA	**3)KUMAR ANIL**
Filing Date	:NA	**4)WADHWA LALIT**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an improved and industrially advantageous process for the preparation of pure nateglinide form H in consistence manner directly from nateglinide alkyl ester. In particular, the present invention provides an improved and industrially advantageous process for the preparation of pure nateglinide Form H in consistence manner.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008078 A
(19) INDIA
(22) Date of filing of Application :01/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS AND METHODS FOR COMPACT GEAR REDUCTION WITH ANTI-BAKCLASH GEARING

(51) International classification	:F16H0003000000, B60K0006380000, F16H0001200000, F16H0001060000, F16H0001280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :115 Tabor Road, Morris Plains, NJ 07950, United States of America, U.S.A.
(72)**Name of Inventor :**
1)JERRED, John
2)TILLOTSON, Stephen William
3)GUDIMETLA, Chandra Sudhakar
4)HALLIKERI, Mahesh Basavantappa
5)LARSON, Keith
6)WALLING, Joe

(57) Abstract :
Example systems, apparatuses and methods are disclosed for gear reduction. An example system comprises a second gear configured to be disposed in mesh with a first gear coupled to an input shaft. The system further comprises a carrier housing configured to be fixably disposed within the second gear. The system further comprises a third gear configured to be disposed within the carrier housing; a fourth gear configured to be disposed in mesh with the third gear, wherein the third gear is further configured to rotate about the fourth gear; an anti-backlash gear coupled to the fourth gear and configured to be disposed in mesh with the third gear; and a fifth gear configured to be disposed in mesh with the third gear. The second gear, the fourth gear, the anti-backlash gear, and the fifth gear are configured to be disposed along a common axis of rotation.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008118 A
(19) INDIA
(22) Date of filing of Application :01/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : HIGH-EFFICIENCY AND LOW COST OFF GRID BLDC FANS WITH LITHIUM ION BATTERY

(51) International classification	:H02J0003380000, H01M0010052500, H02J0009060000, F04D0025060000, F25D0017060000	(71)**Name of Applicant :** **1)Dr. S. Devaneyan** Address of Applicant :A-78, Sushant Lok II, Golf Course Road, Sector 55, Gurgaon, Haryana, India 122 011. Haryana India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Dr. S. Devaneyan**
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
In general fans are used for space cooling applications and almost all the fans are operated by grid power and in case of failure, these fans are operated through UPS. In this invention titled High-efficiency and low cost off grid BLDC fans with Lithium ion battery is absolutely grid-free and can be operated any time round the clock, if the battery inside is having charging source from any renewable energy.

No. of Pages : 7 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008124 A
(19) INDIA
(22) Date of filing of Application :01/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A STEERING CONTROL ARRANGEMENT AND A METHOD FOR CHANGING STEERING POSITION IN A VEHICLE

(51) International classification	:B62D0001220000, B62D0001183000, B60W0030120000, B62D0006000000, G11B0017020000	(71)**Name of Applicant :** **1)Mahindra & Mahindra Limited** Address of Applicant :Mahindra & Mahindra Limited, Farm Equipment Sector, Swaraj Division, Phase IV, Industrial Area, S.A.S. Nagar (Mohali) 160055, Punjab, India Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Vikas Maingi**
(33) Name of priority country	:NA	**2)Naveen Jindal**
(86) International Application No	:NA	**3)Chander Mohan**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A steering control arrangement 100 and a method 200 for changing steering position in a vehicle are provided. The arrangement 100 includes a steering control means 102, a first steering column 104, a second steering column 106, a first steering shaft 108, a second steering shaft 110, a first lever 112, a second lever 114, a lever connecting means 116 and a check nut (118 and 118A), a mounting bracket B, a main pillar P and a plurality of locking clamps C. The steering control means 102 is moved between a first position corresponding to a first driving position, and a second position corresponding to a second driving position. The lever connecting means 116 is adapted to be moved between an extended position corresponding to the first driving position and a retracted position corresponding to the second driving position.

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/03/2019
(21) Application No.201911008152 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD FOR DE-SCALING A WATER GEYSER

(51) International classification	:F24H0009200000, A47L0015420000, F24H0001100000, F16K0035100000, B01D0029110000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ANOOP SINGH
2)UPENDRA VISHWAKARMA
3)AMIT KUMAR
4)AMAR MALIK
5)SIDDHARTH KUMAR
6)SUNIL KUMAR SHUKLA

(57) Abstract :
The present subject matter relates to a method for de-scaling a water heating element assembly without opening a water geyser (100). The method involves removing inlet and outlet pipes (103, 104) from the geyser (100), and draining the water inside the geyser (100) from an inlet point (105). One end (109) of a cleaning device (107) is connected to the inlet point (105) of the geyser (100) and the other end (110) is connected to a water line through a shut off valve, such that the water shut off valve is opened to fill the geyser (100) with water, and the water shut off valve is closed after coming out the water from an outlet point (106) of the geyser (100). Finally, the cleaning device (107) is removed, and then the pipes (103, 104) are connected back to original position of the geyser (100) after completing the de-scaling process.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008188 A
(19) INDIA
(22) Date of filing of Application :01/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM AND METHOD OF POWER RESTORATION FOR SUPPLY OF UNINTERRUPTED POWER

(51) International classification	:H02J0009060000, H02J0003320000, B41J0011000000, H01L0027280000, H02J0003120000	(71)**Name of Applicant :** **1)Indian Institute of Technology Delhi** Address of Applicant :Hauz Khas, New Delhi-110016, India Delhi India (72)**Name of Inventor :** **1)Sukumar Mishra** **2)Surya Prakash**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a system and method of power restoration for supply of uninterrupted power, more particularly, the invention relates to uninterrupted supply of power during open phase condition in medium and low voltage distribution. The system and method thereof operate Bi-directional dc/dc converter (112) in current control mode allowing the BESS (111) to maintain the load (115) ability limit of the distribution lines on MV side of the DT during open phase condition in medium and low voltage distribution.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019
(21) Application No.201911008208 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A MIXED-FLOW ARCHITECTURE FOR A FLOW BATTERY

(51) International classification	:H01M0008180000, H01M0008027300, C25B0009080000, H01M0008023400, H01M0004020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Delectrik Systems Private Limited
Address of Applicant :House No 940, Sector 9A, Gurgaon - 122001 Haryana, India. Haryana India
(72)**Name of Inventor :**
1)BHAT, Sunil

(57) Abstract :
The present disclosure provides a flow battery with a mixed-flow • architecture comprising two electrodes separated by a membrane, and the electrodes and membrane sandwiched between a pair of bipolar plates. The architecture further comprises a flow-field disposed between each of the electrodes and the membrane, wherein each flow-field is configured with channels for the flow of electrolyte. The flow fields can be made of any electrically non-conducting and acid resistant material such as PE, PP, PVDF and PTFE or any other acid resistant plastic. The flow-fields are porous to enable ion conductivity. The presence of the flow-fields enables reduction in the thickness of the electrodes and bipolar plates thereby decreasing the ohmic loss and the cost.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019

(21) Application No.201911008224 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMAGE PLOTTING DEVICE

(51) International classification	:F16M0011180000, G09G0005390000, F16M0011080000, H04N0001195000, G01N0023040000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab-140413, India. Punjab India (72)**Name of Inventor :** **1)Sarabsukh Singh** **2)Pulkit Jain** **3)Gaganjot Kaur**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an image plotting device for plotting enlarged drawings on a paper surface, comprising a base plate 1, wherein the base plate 1 provides support, a clutching component 2 coupled to the base plate to hold a drawing instrument 3, wheels 4 connected to the base plate 1 with clamps 6 for moving on the two dimensional surface, two motors 5 for rotating the wheels 4, a motor driver for controlling the rotation of motors 5. A control unit is associated to the device for sending the instructions to the motors 5, wherein the motors 5 move the wheels 4 on the paper surface and drawing instrument 3 plot the drawings by line-art technique.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019

(21) Application No.201911008225 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : GESTURE OPERATED MUSIC CONTROLLING SYSTEM

(51) International classification	:A63B0024000000, A61B0005110000, H04R0001100000, G06F0003030000, A61N0001040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Chandigarh University
Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab 140413, India. Punjab India
(72)**Name of Inventor :**
1)Ishan
2)Abhishek Thakur
3)Sanjay Sharma
4)Gaganjot Kaur

(57) Abstract :
The present invention relates to a gesture operated music controlling system comprising; a sensor module installed in the system to detect physical motion of a user, wherein the sensor generates a signal regarding physical motion of the user, a microcontroller electrically connected to the sensor, wherein the microcontroller receives signal from the sensor for providing an output signal to control various audio operations, an audio control unit associated with the microcontroller, wherein audio control unit receives the output signal and control an output module, an output module attached with the audio control unit for providing sound output.

No. of Pages : 9 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019
(21) Application No.201911008226 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM FOR CONTROLLING POINTING DEVICES

(51) International classification	:H05B0037020000, G08C0017000000, H04W0048040000, H02J0004000000, G06F0001260000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab -140413, India. Punjab India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)KVS Mohan**
(33) Name of priority country	:NA	**2)Samaya S. Naik**
(86) International Application No	:NA	**3)Abhinandan Garg**
Filing Date	:NA	**4)Jighyasu Sharma**
(87) International Publication No	: NA	**5)Pulkit Jain**
(61) Patent of Addition to Application Number	:NA	**6)Harjot Singh Gill**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a system for controlling pointing device comprising; a first device 3 installed in the system further comprising; a sensor for detecting physical movement of a user, a controller connected with sensor for generating a control signal, a wireless communication module associated with controller for transmitting control signals to a user desired location for receiving signal generated from the controller, a display unit associated with the first device 3 for displaying information of the system, plurality of switches connected with the sensor for controlling mode of operation of the sensor, a battery attached with the controller for powering the first device 3, a second device 4 installed in wireless communication with the first device 3, comprising; a controller installed in the second device 4 for controlling the pointing device, a wireless communication module connected with the controller for receiving signal from the first device 3.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019
(21) Application No.201911008227 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AUTOMATIC ENGRAVING DEVICE

(51) International classification	:C03B0023025000, A61H0023020000, E05F0001160000, B23Q0001010000, B23K0026080000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab-140413, India. Punjab India (72)**Name of Inventor :** **1)Gurtej Singh** **2)Rajan Sharma** **3)Navreet Singh** **4)Gaurav Dhami** **5)Sarabjot Singh** **6)Pulkit Jain**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an automatic engraving device, comprising plurality of carriages 3, 4 installed in the device for moving, a plurality of belts 8 connected with the carriages 3, 4 for providing movement to the carriages 3, 4, a plurality of rods 1, 2 associated with the carriages 3, 4 for providing support to the carriages 3, 4, at least two holding components 6 are attached to the rods 1, 2 for holding them, at least two bearing associated with the rods 1 for providing smooth frictionless motion to the carriages 3, 4, at least two stepper motors associated with the rods 1 to provide rotational movement to the belts 8, at least one micro controller to give commands to the motors, a laser gun 7 connected to the rods 1 at x axis for performing a task on an engraving board.

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019

(21) Application No.201911008246 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTELLIGENT GARBAGE COLLECTING SYSTEM AND METHOD THEREOF

(51) International classification	:B30B0009300000, B65F0001140000, H05K0013000000, A63B0069000000, E04F0017100000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab -140413, India. Punjab India (72)**Name of Inventor :** **1)Hemant Kalia** **2)Ritesh Sharma** **3)Jayant Pathak** **4)Nitin Sharma** **5)Paras Chawla**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to an intelligent garbage collecting system, comprising a movable device 1 that moves around a predefined path further comprising at least two compartments 2 having at least two lids 3 for collecting garbage, a hydraulic compressor unit 4 for compressing garbage, suckers 8 to clean the surface of an area while moving on the path, an induction coil 9 for charging a battery attached with the device 1, plurality of sensors for assisting the device 1 in performing its operation and a user platform to provide input to the device 1. A method for collecting garbage comprising the steps of moving a device on a predefined path for collection of garbage, opening a lid of the device upon detecting a user™s hand, throwing the garbage inside the device, compressing the garbage by a compressor unit and repeating the above steps after a predefined interval of time.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008247 A
(19) INDIA
(22) Date of filing of Application :02/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : GASTRORETENTIVE DRUG DELIVERY FORMULATION AND A METHOD OF PREPARATION THEREOF

(51) International classification	:A61K0009000000, A61K0009200000, A61K0047120000, A61K0009480000, A61K0047020000	(71)**Name of Applicant :** **1)Chandigarh University** Address of Applicant :National Highway 95, Chandigarh-Ludhiana Highway, Mohali, Punjab 140413, India. Punjab India (72)**Name of Inventor :** **1)Dr. Seema Ramniwas**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a gastroretentive drug delivery formulation to increase gastric residence time and reduces frequency of dose administration, comprising 8% by weight of a simvastatin, 8-16 % by weight of a badam gum, 2 % by weight of a magnesium stearate compound, and 14-30% by weight of a lactose sugar. The method for preparation includes: mixed simvastatin and HPMC polymer to obtain a homogenous blend. Then sodium biocarbonate and citric acid are added into the obtained homogenous blend and mixed for the determined time. The homogenous blend is lubricated with magnesium stearate and talc, and sieved to obtain a final blend, and compressed into tablets.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/03/2019

(21) Application No.201911008248 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : REFILLABLE WRITING DEVICES

(51) International classification	:G06F0003035400, B43K0008040000, G06F0003033000, B43K0005180000, B43L0019000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Nikhil Singh Chauhan
2)Krishan Kant Sharma

(57) Abstract :
The present invention relates to a refillable writing device comprising; a main body 1 consisting of a first end and a second end, wherein the first end is attached with a nib 4 and the second end is attached with a reservoir 2 containing a liquid (ink), a conduit member 3 placed inside the main body 1 and is connected between the first end and second end of the main body 1 of the writing device to serve as a passage for the flow of liquid from the reservoir 2 to the nib 4, and an eraser 5 attached with the main body 1, for removing marks of the ink created by a user using the writing device.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/03/2019
(21) Application No.201911008270 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ZINC OXIDE NANORODS AND METHOD OF PRODUCING THE SAME

(51) International classification	:B82Y0030000000, C01G0009020000, C30B0007140000, A61K0036280000, C30B0029600000	
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

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(72)**Name of Inventor :**
1)Rajesh Kumar
2)Ankush Chauhan
3)Ritesh Verma
4)Mamta Shandilya
5)Pankaj Raizada
6)Saurabh Kulshrestha

(57) Abstract :
The present invention relates to Zinc Oxide nanorods and a method for synthesis of Zinc Oxide nanorods using root extract of Trillium govanianum plant. The method comprises preparing 0.5 M aqueous solution of zinc acetate; adding root extract of Trillium Govanianum to the solution with continuous stirring at pH 8; raising the temperature to 40 and stirring for 1 hour; keeping the colloidal white coloured suspension so formed for 20 - 30 hours and after this period adding NaOH to the aforementioned solution till the pH reaches 11 and the white precipitates settle down. The precipitates are centrifuged and washed to collect Zinc Oxide(ZnO) nanorods, which possess good antimicrobial and antifungal activity against the numerous pathogenic bacteria and fungus.

No. of Pages : 21 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201911008271 A
(19) INDIA
(22) Date of filing of Application :03/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD FOR IMPROVING BIOSYNTHESIS OF PHYTOCHEMICALS AND ANTIOXIDANT POTENTIAL OF ACORUS CALAMUS PLANT

(51) International classification	:A61K0036882000, A01G0018100000, A01G0007060000, A01G0009029000, A01N0065400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Rachna Verma
2)Ashwani Tapwal
3)Dinesh Kumar
4)Sunil Puri

(57) Abstract :
The present invention relates to a method for improving biosynthesis of phytochemicals and antioxidant potential of Acorus calamus plant comprising: preparing and multiplying inoculum of mycorrhiza on Sorghum vulgare seedlings with single spore culture technique; inoculating Acorus calamus plant rhizome with an inoculum comprising root cuttings, spores and soil; growing the plant rhizome of Acorus calamus plant in the pots having autoclaved soil and sand in a polyhouse/glasshouse; and supplementing the pots of Acorus calamus plants with Hoagland™s solution.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201913008268 A
(19) INDIA
(22) Date of filing of Application :03/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : POLYHERBAL FORMULATION FOR CURING SYMPTOMATIC CHRONIC KIDNEY DISEASE AND METHOD THEREOF

(51) International classification	:A61K0008970000, A61K0036886000, A61K0036185000, A61K0038120000, A61B0017000000	(71)**Name of Applicant :** **1)Dr. SUBHASH CHANDRA SWAMI** Address of Applicant :P-4/13, AYURVED BHAWAN,DEEN DAYAL PURAM,BAREILLY- 243005,UTTAR PRADESH Uttar Pradesh India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)Dr. SUBHASH CHANDRA SWAMI**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:	
Filed on	:01/01/1900	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The current invention discloses a method and formulation for curing the symptomatic chronic kidney diseases, wherein the formulation is essentially comprised of herbal constituents. The polyherbal formulation for facilitating the treatment and curing of symptomatic chronic kidney diseases essentially comprised of Primary constituents namely of Kalmegh, Vidanga, Chitrak, Aloe Vera, Giloy, Sahjan, Makoy, Shunthi, Mulathi ,Nagarmotha, Nilofar, Padmakh, Manjistha, , Kachur, Peetapapda Rasna, Parval, Brahmi,Shankhpushpi, Jatamansi, , Macoy, Mocharas, Bhringraj, Bhumiamla, Rohitak, Sarpunkha (1parts) and Secondary constituents namely of Imli, Jeera, Saunf, Amla, Hareetaki, Vibheetaki,Dhaniya, Dalchini, Badi Elaichi, Tejpatra, Jayaphal, Lavang, Elaichi; (1 parts). All constituents are taken in equal quantity.

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/01/2019

(21) Application No.201914003084 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SPUNBONDED NONWOVEN WITH CRIMPED FINE FIBERS AND IMPROVED UNIFORMITY

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:EP18154375.2
(32) Priority Date	:31/01/2018
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)Reifenhuser GmbH & Co. KG Maschinenfabrik
(72)**Name of Inventor :**
1)Sebastian SOMMER
2)Morten Rise HANSEN

(57) Abstract :
The invention relates to a spunbonded nonwoven having crimped multicomponent fibers, wherein a first component of the multicomponent fibers consists of a first thermoplastic polymer material comprising a first thermoplastic base polymer and a second component of the multicomponent fibers consists of a second thermoplastic polymer material comprising a second thermoplastic base polymer that is different from the first base polymer. The at least one of the first polymer material or the second polymer material is a polymer blend that comprises, further to the respective base polymer, between 1 and 10 weight percent of a high melt flow rate polymer that has a melt flow rate of between 600 and 3000 g/10min. The fibers have a linear mass density of less than 1,5 denier. The average crimp number of the crimped multicomponent fibers is in the range of at least 5 and preferably at least 8 crimps per cm in the fiber. The invention further relates to a method for making such spunbonded nonwoven, a multilayer fabric wherein at least one layer comprises such spunbonded nonwoven and a hygiene product comprising such spunbonded nonwoven or multilayer fabric.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201914009755 A
(19) INDIA
(22) Date of filing of Application :13/03/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : DISPLAY SCREEN, TERMINAL DISPLAY SCREEN ASSEMBLY, AND MOBILE TERMINAL

(51) International classification	:G06F0001160000, G02F0001133300, H04M0001020000, H04N0005225000, G09G0003200000
(31) Priority Document No	:201810276674.2
(32) Priority Date	:30/03/2018
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD
Address of Applicant :No.18, Haibin Road, Wusha, Chang'an, Dongguan, Guangdong 523860, China China
(72)**Name of Inventor :**
1)CHENG JIAO,

(57) Abstract :
The present disclosure provides a display screen (22), a terminal display screen assembly (200), and a mobile terminal (20). The display screen (12) defines a first through hole (221) which penetrates the display screen (12), and includes: a frame (202), a display module (201) and a positioning structure (223). The frame (202) includes a first face and a second face. The display module (201) is arranged on the first face. The positioning structure (223) may be arranged on the second face. The first through hole (221) includes a first sub-through hole (2211) and penetrating the display module (201), and a second sub-through hole (2212) defined in the frame (202) and penetrating the frame (202) and communicating to the first sub-through hole (2211). The positioning structure (223) is disposed to surround the second sub-through hole (2212). A display area of a display screen may be increased in the present disclosure.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/04/2019

(21) Application No.201914016127 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELEVATOR DOOR INTERLOCK ASSEMBLY

(51) International classification	:B66B0013120000, E05F0005020000, F16D0071000000, F16F0009320000, B01J0035000000
(31) Priority Document No	:15/967797
(32) Priority Date	:01/05/2018
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)OTIS ELEVATOR COMPANY
Address of Applicant :1 Carrier Place, Farmington, Connecticut 06032 U.S.A.
(72)**Name of Inventor :**
1)TRACEY, Michael J.
2)KULAK, Richard E.

(57) Abstract :
An illustrative example elevator door interlock includes a first base configured to be supported on a hoistway door component, The first base is situated to be selectively pivoted relative to the hoistway door component. A first bumper is supported on the first base such that pivotal movement of the first base changes a position of the first bumper relative to the hoistway door component. A second base is situated to be selectively moved relative to the hoistway door component. A second bumper is supported on the second base such that selective movement of the second base changes a position of the second bumper relative to the hoistway door component. A latch is situated for pivotal movement about a pivot axis relative to the first base between a door locking position and a released position.

No. of Pages : 20 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2019

(21) Application No.201914025486 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SOLVENT SYSTEM FOR CLEANING FIXED BED REACTOR CATALYST IN SITU

(51) International classification	:C08F0210160000, C07C0029760000, C07C0006040000, B08B0009080000, C07D0311580000
(31) Priority Document No	:16/290,679
(32) Priority Date	:01/03/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MATZA, Stephen Damian
2)RICE, Elisa

(57) Abstract :
A method of equipment decontamination may include: introducing a cleaning stream comprising hydrogen and a solvent comprising a fatty acid methyl ester and an oxygenated solvent into the equipment; and introducing a stream comprising nitrogen into the equipment, wherein the equipment comprises deposits and other contaminants.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/06/2019

(21) Application No.201914025754 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMPOSITIONS AND METHODS FOR ACTIVATING TITANIUM SUBSTRATES

(51) International classification	:C23C0018180000, H01L0021288000, H01L0021020000, H01L0021311000, A61C0008000000
(31) Priority Document No	:16/045,389
(32) Priority Date	:25/07/2018
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)The Boeing Company
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(72)**Name of Inventor :**
1)SUBRAMANIARAJA, Sakurjayaram R.

(57) Abstract :
A method for pretreating a substrate prior to depositing a material thereon, the method including immersing the substrate in an activation solution for a predetermined period of time, the activation solution including a fluoride salt, hydrofluoric acid, sulfuric acid and water.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201914032604 A
(19) INDIA
(22) Date of filing of Application :12/08/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRIC VEHICLE

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:2018-154933
(32) Priority Date	:21/08/2018
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)TOYOTA JIDOSHA KABUSHIKI KAISHA
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(72)**Name of Inventor :**
1)HARA, Yasuhiro
2)TSURUTA, Ayano

(57) Abstract :
An electric vehicle (10) includes a vehicle cabin (20), a battery (30), a drive unit (32), and an end doorway (25, 25R). The vehicle cabin (20) is provided with a floor having a flat floor surface (20A), and configured such that an occupant is able to be in the vehicle cabin (20) in any one of a seated position and a standing position. The battery (30) is accommodated under the floor of the vehicle cabin (20). The drive unit (32) is provided %$! on one of a front side and a rear side with respect to the battery (30) in a vehicle longitudinal direction. The end doorway (25, 25R) is provided in a longitudinally-end wall (20C, 20E) of the vehicle cabin (20), and provided on the other one of the front side and the rear side with respect to the battery (30) in the vehicle longitudinal direction. The end doorway (25, 25R) is configured such that the occupant is able to get on and off the %)! electric vehicle (10) through the end doorway (25, 25R).

No. of Pages : 48 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/08/2019
(21) Application No.201914033094 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTING A COVER WITH AN ABNORMAL CONDITION

(51) International classification	:H01M0002100000, B41J0015160000, G03G0015000000, G11B0033120000, F25D0025020000
(31) Priority Document No	:16/289,993
(32) Priority Date	:01/03/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Chi-Huan SHIH
2)Chia Kai CHANG
3)Chang Cheng CHEN

(57) Abstract :
This invention discloses a system and method for detecting a cover with an abnormal condition. The system includes a transport track for defining a sliding direction of at least one cover with a detection surface. The transport track has a detection area and a cover removal area, and includes a pair of bottom rails and a pair of side rails. The pair of bottom rails support the cover at an inclination angle so that the cover slides on the pair of bottom rails. The cover is located between the pair of side rails, and the sliding direction of the cover is defined by the pair of side rails. The detection area is used for detecting the detection surface of the cover, and the cover removal area has an outlet for removing a cover with an abnormal condition determined based on a detection result of the detection surface thereof.

No. of Pages : 29 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/08/2019
(21) Application No.201914034942 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : BUSBAR DEVICE

(51) International classification	:H01R0004480000, H01L0023660000, H01R0012590000, H01H0085200000, H01R0031060000
(31) Priority Document No	:201920258741.8
(32) Priority Date	:28/02/2019
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Panasonic Eco Solutions Information Equipment (Shanghai) Co., Ltd
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(72)**Name of Inventor :**
1)ZHANG, Dandan
2)MAO Xiang
3)MIZUNO, Hatsuo

(57) Abstract :
The invention provides a busbar device, including an insulating housing; and metal pieces with at least a portion of which provided inside the insulating housing: a first metal piece configured to form a first modular busbar; a second metal piece configured to form a second modular busbar; and an adaptor metal piece which is in electrical contact with the first metal piece and the second metal piece respectively. The busbar devices sharing the insulating housing can be adapted to the circuit breakers of different moduli, and an electrical connection between the circuit breakers of different moduli is realized through the adaptor metal piece without using the additional wire connection.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/08/2019
(21) Application No.201914034979 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : RELAY DRIVING CIRCUIT AND RELAY

(51) International classification	:H02M0007060000, H02J0003380000, H02M0001100000, H01H0071120000, H01M0002340000
(31) Priority Document No	:201920258329.6
(32) Priority Date	:28/02/2019
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Panasonic Eco Solutions Information Equipment (Shanghai) Co. Ltd
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(72)**Name of Inventor :**
1)LUO, Xianqing
2)MAO, Xiang

(57) Abstract :
The invention relates to a relay driving circuit and a relay adopting the relay driving circuit. The first terminal of the relay coil is connected with the first pole of the third switch element; the third terminal of the relay coil is connected with the first pole of the second switch element; and the second terminal of the relay coil is connected with two diodes connected in inverse series. The third pole of the third switch element is connected with the first pole of the fourth switch element, and is connected with an external control unit sending a second control signal. The third pole of the fourth switch element is connected with the external control unit sending a first control signal. The third pole of the second switch element is connected with the first pole of the first switch element, and is connected with the external control unit sending the first control signal. The third pole of the first switch element is connected with the external control unit sending the second control signal. The invention can effectively prevent the damage to the relay caused by an uncertain state of the control signal level, thereby ensuring that the relay is placed in a known and controllable state.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/09/2019
(21) Application No.201914035239 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : REMOVING SYSTEM FOR CONTAMINANT IN AIR •

(51) International classification	:C02F0001420000, B01D0047020000, A61M0005145000, B01D0053140000, C02F0001680000
(31) Priority Document No	:2019-034573
(32) Priority Date	:27/02/2019
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)Miki Hattori
2)Makoto SAWARA
3)Hideto MIKAMI

(57) Abstract :
A removing system for contaminant in air comprises: a pre-stage air washer 11 which employs a chemical liquid; a chemical liquid supply device 12 configured to supply the chemical liquid to the pre-stage air washer 11; a post-stage air washer 13 which employs a pure water as the absorbent; an ion exchange resin 14 through which the absorbent of the post-stage air washer 13 is passed; and a control unit 16 configured to estimate a concentration of the contaminant contained in the air flowed into the pre-stage air washer 11 based on an electric conductivity of the absorbent passed through the ion exchange resin 14 and then to calculate a flow rate of the chemical liquid to be supplied from the chemical liquid supply device 12 to the pre-stage air washer 11.

No. of Pages : 38 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/09/2019
(21) Application No.201914038016 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD FOR PUSHING INFORMATION AND RELATED PRODUCTS

(51) International classification	:H04L0029080000, H04M0001725000, G05B0019418000, G06F0016953500, G01J0003500000
(31) Priority Document No	:201811423446.X
(32) Priority Date	:26/11/2018
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ZHANG, HAIPING

(57) Abstract :
Provided are a method for pushing information and related products. The method is applicable to an electronic device including a color sensor. The method includes the following. A search instruction for a specified clothes type is received. A target color corresponding to a first area is obtained by scanning the first area with the color sensor. Clothes search information is pushed according to the target color and the specified clothes type.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/11/2019
(21) Application No.201914047715 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CUTTER HOLDER STRUCTURE

(51) International classification	:B23B0051100000, B25F0001000000, H05H0001460000, F04C0029000000, B25B0015000000	(71)**Name of Applicant :** **1)Hsin-Tien Chang** Address of Applicant :No. 21, Lane 85, Yongfong Rd., Taiping Dist., Taichung City, Taiwan (72)**Name of Inventor :** **1)Hsin-Tien Chang**
(31) Priority Document No	:108106708	
(32) Priority Date	:27/02/2019	
(33) Name of priority country /region	:Taiwan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A cutter holder structure comprises a cutter arbor and a connecting shaft having a tapered section at one end thereof. One end of the tapered section is formed with a first inner screw hole, and another end of the tapered section is formed with a second inner screw hole. The connecting shaft further has a horizontal positioning hole that penetrates through the connecting shaft. Two ends of the positioning hole are formed with cylindrical holes. A reduced hole is defined between the cylindrical holes. A nut has a third inner screw hole at one end and an axial hole at another end. The nut further has a horizontal countersink hole and a horizontal fourth inner screw hole. An eccentric distance is defined between a center of the countersink hole and a center of the fourth inner screw hole. A screw is inserted through the countersink hole and locked into the fourth inner screw hole.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2019
(21) Application No.201914052096 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AXIAL FLOW TURBINE

(51) International classification	:F01D0011080000, F01D0011020000, F01D0005220000, B01F0007160000, F01D0011040000
(31) Priority Document No	:2019-034052
(32) Priority Date	:27/02/2019
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Takanori SHIBATA

(57) Abstract :
To provide an axial flow turbine that can eliminate a circumferential velocity component of a leakage flow effectively, and attempt to collect motive power. A shroud of the axial flow turbine includes: an annular first protruding portion protruding toward the upstream side in a rotor's axis direction; an annular second protruding portion that is positioned on the outer side in the rotor's radius direction relative to the first protruding portion, protrudes toward the upstream side in the rotor's axis direction, and is longer than the first protruding portion; a circulating-flow generating chamber formed between the first protruding portion and the second protruding portion; and guide plates positioned in the circulating-flow generating chamber. The circulating-flow generating chamber is configured to generate a circulating flow such that part of leakage flow is allowed to collide with the tip surface of the first protruding portion to be directed to the outer side in the rotor's radius direction, and thereafter collide with the inner circumferential surface of the second protruding portion to be directed to the inner side in the rotor's radius direction. The guide plates are inclined opposite the rotor's rotation direction relative to the inward direction in the rotor's radius direction.

No. of Pages : 36 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201914052098 A
(19) INDIA
(22) Date of filing of Application :16/12/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : AXIAL FLOW TURBINE

(51) International classification	:F01D0005140000, F01D0009040000, F04D0029540000, F01D0011000000, F01D0009020000
(31) Priority Document No	:2019-035923
(32) Priority Date	:28/02/2019
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Shigeki SENOO
2)Kazuhiro MOMMA

(57) Abstract :
To provide an axial flow turbine that can reduce circumferential pressure differences to reduce loss. The axial flow turbine includes: stator blades arrayed in the circumferential direction; and a diaphragm inner ring having an outer circumferential surface that interconnects the stator blades on their inner-circumference side and constitutes a wall surface of a main flow path. The outer circumferential surface of the diaphragm inner ring has depressed portions. Each depressed portion is formed in an area that is on the downstream side of a throat where the distance between a suction surface of one stator blade of a pair of adjacent blades and a pressure surface of other stator blade of the pair of adjacent blades becomes the shortest, and that lies in the circumferential direction within a range of a throat position on the suction surface of the one stator blade to a downstream edge position of the one stator blade. The area includes a downstream edge position of the outer circumferential surface in the axial direction.

No. of Pages : 29 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2019

(21) Application No.201914052102 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AXIAL FLOW TURBINE

(51) International classification	:F01D0005140000, F01D0009040000, F01D0005220000, F01D0011080000, F01D0009020000
(31) Priority Document No	:2019-035932
(32) Priority Date	:28/02/2019
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Shigeki SENOO
2)Kazuhiro MOMMA

(57) Abstract :
To provide an axial flow turbine that can reduce interference loss and secondary flow loss, and can reduce mixing loss. An axial flow turbine includes: stator blades provided on the inner-circumference side of a diaphragm outer ring; a diaphragm inner ring provided on the inner-circumference side of the stator blades; moving blades provided on the outer-circumference side of a rotor; a shroud provided on the outer-circumference side of the moving blades; a main flow path constituted by a flow path formed between an inner circumferential surface of the diaphragm outer ring and an outer circumferential surface of the diaphragm inner ring, and a flow path formed between an inner circumferential surface of the shroud and an outer circumferential surface of the rotor; and a cavity formed between the diaphragm inner ring and the rotor. The outer circumferential surface of the rotor has protruding portions and depressed portions. Each depressed portion extends along a relative flow direction of a working fluid passed through the stator blades in the main flow path.

No. of Pages : 36 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2019

(21) Application No.201914052107 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELEVATOR PIT LADDER STRUCTURE WITH SAFETY SWITCH AND ELEVATOR

(51) International classification	:E06C0007480000, E06C0007180000, B66B0005000000, H04N0001193000, F01N0011000000
(31) Priority Document No	:201920254265.2
(32) Priority Date	:28/02/2019
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YANG, Tianming
2)NI, Jiajie
3)ZHANG, Wei

(57) Abstract :
The present invention relates to an elevator pit ladder structure with a safety switch and an elevator, the elevator pit ladder structure has a ladder, the ladder comprising: two long sides extending in parallel with each other in a predetermined direction; and a plurality of tread portions that are connected between the two long sides and are disposed at a predetermined interval along an extension direction of the two long sides, the ladder being set to have a usage state and a storage state, wherein in the usage state one end of the ladder is placed at the bottom of the pit, while the other end is laid on the lower edge of a pit port, so the ladder is in a state enabling the user to climb; in the storage state the ladder is removed from the pit port and is supported on a second hoistway wall adjacent to a first hoistway wall provided with the pit port. The elevator pit ladder structure further comprises a support mechanism fixed to the second hoistway wall for supporting the ladder in the storage state, and a safety switch that is turned on in accordance with the ladder being supported on the support mechanism to operate the elevator and is turned off in accordance with the ladder being removed from the support mechanism to stop operation of the elevator.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201917046588 A
(19) INDIA
(22) Date of filing of Application :15/11/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : ˜HYDRAULIC SHOCK-ABSORBER, PARTICULARLY FOR A VEHICLE SUSPENSION, WITH TWO COMPRESSION VALVES™

(51) International classification	:F16F 9/49, F16F 9/18
(31) Priority Document No	:102018000003215
(32) Priority Date	:02/03/2018
(33) Name of priority country	:Italy
(86) International Application No	:PCT/IB2019/051652
Filing Date	:01/03/2019
(87) International Publication No	:WO/2019/167006
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BRUNO, Walter
2)CONTI, Piero Antonio
3)COTTO, Fabio
4)GRECO, Giordano
5)MARCHETTI, Simone

(57) Abstract :
The shock-absorber (10) comprises: an outer cylindrical tube (12); an inner cylindrical tube (14) defining with the outer cylindrical tube (12) an annular chamber (16); a main piston (20) that is slidably mounted in the inner cylindrical tube (14) and divides the inner volume of the inner cylindrical tube (14) into an extension chamber (22) and a compression cham- ber (24), both containing an incompressible damping fluid; a valve assembly (28a, 28b) mounted on a bottom wall (72) of the inner cylindrical tube (14) and comprising a first compression valve (28a) and a first intake valve (28b); a cup-shaped body (32) mounted in the inner cylindrical tube (14), inside the compression chamber (24); and an auxiliary piston (34) that is rigidly connected to the main piston (20) and is configured to slide in the cup-shaped body (32) at least during a final section of the compression phase of the shock- absorber (10). The cup-shaped body (32) comprises a lateral wall (36) and a bottom wall (38) defining, together with the auxiliary piston (34), a working chamber (46). The shock- absorber (10) further comprises a second compression valve (68) configured as a non¬ return valve allowing the flow of the damping fluid only in the direction from the working chamber (46) towards a lower portion of the compression chamber (24) comprised between the bottom wall (38) of the cup-shaped body (32) and the bottom wall (72) of the inner cylindrical tube (14).

No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.201917050975 A
(19) INDIA
(22) Date of filing of Application :10/12/2019
(43) Publication Date : 04/09/2020

(54) Title of the invention : UCI ON PUSCH MAPPING ON UNLICENSED CARRIERS

(51) International classification :H04W 72/12
(31) Priority Document No :62/636451
(32) Priority Date :28/02/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/CN2019/076598
Filing Date :28/02/2019
(87) International Publication No :WO/2019/166002
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WU, Zuomin
2)ZHANG, Zhi

(57) Abstract :
A method of mapping channel quality information, CQI, modulation symbols and Physical Uplink Shared Channel, PUSCH, modulation symbols onto resource units of an allocated subframe having a first slot and a second slot for transmission on at least one unlicensed carrier. The method comprises mapping the CQI modulation symbols onto resource units of the second slot of the allocated subframe, wherein the CQI modulation symbols are mapped from the first resource unit of the second slot in a time-first mapping; and mapping the PUSCH modulation symbols onto resource units of both the first and second slot of the allocated subframe, wherein the PUSCH modulation symbols are mapped from the first resource unit of the first slot in a time-first mapping.

No. of Pages : 37 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202014000574 A
(19) INDIA
(22) Date of filing of Application :06/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ENCODING ONE-TIME PASSWORDS AS AUDIO TRANSMISSIONS INCLUDING SECURITY ARTIFACTS

(51) International classification	:H04L0029060000, H04R0001100000, H04H0020020000, H04M0001600000, G06F0021160000	(71)**Name of Applicant :** **1)MASTERCARD INTERNATIONAL INCORPORATED** Address of Applicant :2000 PURCHASE STREET, PURCHASE, NY 10577, UNITED STATES OF AMERICA U.S.A.
(31) Priority Document No	:16/287,803	(72)**Name of Inventor :**
(32) Priority Date	:27/02/2019	**1)KUMAWAT, Jaipal, Singh**
(33) Name of priority country	:U.S.A.	**2)ATWAL, Gurpreet**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
An authentication server computing device is provided. The authentication server computing device is configured to receive a transaction request from an audio interface device, generate a first audio file including a first audio transmission, wherein the first audio transmission includes a primary security artifact and at least one secondary security artifact and the primary security artifact is an encoding of aone-time password, store a reference data file including the first audio transmission, transmit the first audio file to a verified user computing device associated with the account identifier, receive a second audio file from the audio interface device, wherein the second audio file includes a second audio transmission, verify the second audio transmission by comparing the second audio transmission to the reference data file including the primary security artifact and the at least one secondary security artifact, and authorize the transaction based on verifying the second audio transmission.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202014002875 A
(19) INDIA
(22) Date of filing of Application :22/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELEVATOR SUPPORT SYSTEM, CONTROLLER, AND CONTROL METHOD

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:2019-035023
(32) Priority Date	:27/02/2019
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Hidenori SEKINE
3)Takamichi HOSHINO
4)Takahiro HATORI

(57) Abstract :
Elevators that can be operated in a plurality by a group management control unit are provided with optional equipment. The optional equipment includes an environment information generation unit, an environment information transmission unit, an operation information reception unit, and an operation information providing unit. The environment information generation unit extracts a user from the behavior of the crowd including the elevator user, and causes the group management control unit to update the group management elevator control based on the behavior of the elevator user having acquired the operation information. The environment information transmission unit transmits the environment information acquired by the environment information generation unit to the group management control unit. The group management control unit generates operation information reflecting the environment information. The operation information providing unit provides the operation information received by the operation information reception unit to the elevator user.

No. of Pages : 75 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/01/2020

(21) Application No.202014003779 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DRIVE AXLE WITH A DISCONNECT DEVICE

(51) International classification	:B60K0001000000, B60K0017160000, B60W0020000000, F16H0057040000, H02K0007116000
(31) Priority Document No	:62/811,603
(32) Priority Date	:28/02/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ENGERMAN, Eric M.

(57) Abstract :
An electric drive axle including an electric motor, a gear arrangement, a differential, and a disconnect device at least partially disposed within a differential case. The gear arrangement is configured to produce a certain gear ratio between the electric motor and the differential.

No. of Pages : 58 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2020
(21) Application No.202014004066 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : EXHAUST GAS CONVERTER BODY STRUCTURE

(51) International classification	:E03C0001040000, F01N0003280000, F02M0037000000, F01N0003022000, B01D0035300000
(31) Priority Document No	:DE 10 2019 104 940.7
(32) Priority Date	:27/02/2019
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Homburger Strae 95, 66539 Neunkirchen, Germany Germany
(72)**Name of Inventor :**
1)Brenner, Holger
2)Vyelyayev, Oleksander

(57) Abstract :
An exhaust gas converter body structure (1; 1'; 1) comprises a main body (2; 2'; 2), an inlet structure (3; 3'; 3; 3), and an outlet structure (4; 4'; 4). The main body (2; 2'; 2) is configured to receive an exhaust gas converter (51) and is located between the inlet structure (3; 3'; 3; 3) and the outlet structure (4; 4'; 4). The inlet structure (3; 3'; 3; 3) and the main body (2; 2'; 2) engage at a first joint (VI), to which end the inlet structure (3; 3'; 3; 3) and the main body (2; 2'; 2) have matching coupling geometries at the first joint (VI). The outlet structure (4; 4'; 4) and the main body (2; 2'; 2) engage at a second joint (V2), to which end the outlet structure (4; 4'; 4) and the main body (2; 2'; 2) have matching coupling geometries at the second joint (V2). In accordance with the invention, the coupling geometries of the inlet structure (3; 3'; 3; 3) and of the main body (2; 2'; 2) each are at the first joint (VI) asymmetric or reflection-symmetric with respect to exactly one plane of symmetry. Alternatively or additionally, the coupling geometries of the outlet structure (4; 4'; 4) and of the main body (2; 2'; 2) each are at the second joint (V2) asymmetric or reflection-symmetric with respect to exactly one plane of symmetry. Hereby, a given angular position between the inlet structure (3; 3'; 3; 3) and the main body and/or between the outlet structure (4; 4'; 4) and the main body (2; 2'; 2) may be guaranteed.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/02/2020
(21) Application No.202014005890 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ARTIFICIAL INTELLIGENCE (AI) BASED DATA PROCESSING

(51) International classification	:G06N0020000000, G06Q0030060000, G06Q0030020000, G06F0016360000, G06K0009000000
(31) Priority Document No	:16/287,605
(32) Priority Date	:27/02/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)GUNJAN, Abhishek
3)SAMANTA, Pratip
4)SHIVARAM, Madhura
5)CHOUKSEY, Ankit
6)TONY LEWIS, Arnest

(57) Abstract :
An Artificial Intelligence (Al)-based data processing system employs a trained Al model for extracting features of products from various product classes and building a product ontology from the features. The product ontology is used to respond to user queries with product recommendations and customizations. Training data for the generation of the Al model for feature extraction is initially accessed and verified to determine of the training data meets a data density requirement. If the training data does not meet the data density requirement, data from one of a historic source or external sources is added to the training data. One of the plurality of Al models is selected for training based on the degree of overlap and the inter-class distance between the datasets of the various product classes within the training data.

No. of Pages : 61 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/02/2020

(21) Application No.202014005940 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SAFETY DEVICE, METHOD AND SYSTEM FOR AUTHORIZING AN OPERATION •

(51) International classification	:E04C0002360000, H05K0003400000, B41M0005300000, F21V0031000000, B62D0021020000	(71)**Name of Applicant :** **1)DG GROUP S.r.l.** Address of Applicant :Corso Cavallotti 29 28100 Novara, Italy Italy (72)**Name of Inventor :** **1)Dino RADICE**
(31) Priority Document No	:102019000002873	
(32) Priority Date	:27/02/2019	
(33) Name of priority country	:Italy	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention refers to a safety device (1) for authorizing an oper-ation, comprising: -a supporting structure (2); -a color-shift structure (5) coupled to the supporting structure (2) on a side or face of this latter; -a first safety string (6) made in the supporting structure (2) and disposed on said side or face of the supporting structure (2) so that the first safety string (6) and color-shift structure (5) are overlapped on each other; - a second safety string (7) made in the supporting structure (2) and dis-posed on said side or face of the supporting structure (2) so that the se-cond safety string (7) and color-shift structure (5) are overlapped on each other. The present invention refers also to a safety method and system for au-thorizing an operation exploiting such safety device.

No. of Pages : 16 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020

(21) Application No.202014006510 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CONTROL APPARATUS OF VEHICLE SEAT

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:2019-035006
(32) Priority Date	:27/02/2019
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)OHNO, Mitsuyoshi
2)SAKAUE, Hiromu

(57) Abstract :
A control apparatus (10) of a vehicle seat includes: at least one actuator (30; 68) configured to adjust at least one of a reclining angle or a position of the vehicle seat in a seat front-rear direction; and a control unit configured to determine whether a road divider 5is provided on a road where the vehicle is traveling and perform, when determining that no road divider is provided, at least any one of controlling the actuator not to incline the seat back rearward at an angle more than apredetermined angle, controlling the actuator not to position the vehicle seat at a position more rearward than a predetermined position, outputting a warning signal when the seat back is inclined rearward at an angle more than 10the predetermined angle, and outputting a warning signal when the vehicle seat is positioned at a position more rearward than the predetermined position.

No. of Pages : 68 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202014006553 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DETECTION OF LOOP RESISTANCE AND LEAKAGE CURRENT IN INPUT/OUTPUT (I/O) LOOP

(51) International classification	:H03L0007099000, G05B0019042000, G01R0027140000, G01R0031020000, G01R0027200000
(31) Priority Document No	:16/285384
(32) Priority Date	:26/02/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Sharad Gitaram Pathare
3)Sarabjit Singh
4)Anant Vitthal Vidwans

(57) Abstract :
A method includes obtaining (604) different measurements of voltages across terminals (216) of a field device (102, 204) coupled to an I/O loop (114). The voltage measurements are associated with corresponding loop currents flowing through the I/O loop. The method also includes identifying (606) a baseline loop resistance measurement of the I/O loop using the voltage measurements and the loop currents. The method further includes obtaining (610) additional measurements of voltages across the terminals of the field device. The additional voltage measurements are associated with additional corresponding loop currents flowing through the I/O loop. The method also includes identifying (612) additional loop resistance measurements of the I/O loop using the additional voltage measurements and the additional loop currents. In addition, the method includes detecting (614-616) a problem with the I/O loop based on the baseline loop resistance measurement and the additional loop resistance measurements.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202014006711 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FOLDABLE TERMINAL

(51) International classification	:H04M0001020000, G06F0001160000, F16M0011040000, B25B0005120000, G02B0027010000
(31) Priority Document No	:201910150028.6
(32) Priority Date	:28/02/2019
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)JIA, YUHU

(57) Abstract :
A foldable terminal (10) is provided. The foldable terminal (10) includes a casing assembly (200), a display screen (100), and a foldable mechanism (300). The casing assembly (200) includes a first casing (210) and a second casing (220). The display screen (100) is coupled with the first casing (210) and the second casing (220). The foldable mechanism (300) includes a carrier plate (310), a first cover plate (320), a second cover plate (330), a first rotating arm (340), and a second rotating arm (350). The carrier plate (310) has a first side rotatably coupled with the first cover plate (320) and a second side rotatably coupled with the second cover plate (330). The first cover plate (320) is slidably coupled with the first casing (210), and the second cover plate (330) is slidably coupled with the second casing (220).

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020

(21) Application No.202014006821 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTI-DEVICE CONNECTIONS FOR INPUT/OUTPUT (I/O) TERMINALS

(51) International classification	:G11C0029020000, G06F0013420000, B82Y0020000000, H02J0007000000, G06F0021710000
(31) Priority Document No	:16/288557
(32) Priority Date	:28/02/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Nagaraja Sundaresh
3)Shripad Kumar Pande
4)Ram Mohan Anugu

(57) Abstract :
An apparatus includes multiple circuit paths configured to generate multiple electrical signals to be used to communicate with multiple devices (102, 102a-102b). Each of the circuit paths is configured to use electrical energy from a different one of multiple independent power supplies (208a-208b). The apparatus also includes an I/O terminal (205) configured to be coupled to a common electrical conductor (114) that is coupled to the multiple devices. The I/O terminal is configured to pass the electrical signals to the common electrical conductor. The apparatus is configured to use each of the electrical signals to one of: receive input data from one of the multiple devices or provide output data to one of the multiple devices.

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202014006835 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ALL-SOLID-STATE BATTERY AND METHOD FOR MANUFACTURING THE SAME

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71)**Name of Applicant :** **1)TOYOTA JIDOSHA KABUSHIKI KAISHA** Address of Applicant :1, Toyota-cho, Toyota-shi, Aichi-ken, 471-8571, Japan Japan (72)**Name of Inventor :** **1)SAKAMOTO, Ryuto** **2)SUZUKI, Kazuhiro**
(31) Priority Document No	:2019-037606	
(32) Priority Date	:01/03/2019	
(33) Name of priority country	:Japan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
An all-solid-state batteryincludes two or more stacked battery units (10, 11, 12)stacked together and having a monopolar structure. The stacked battery unit (10, 11, 12)5includes a first current collectorlayer(1a, 3a, 5a), a first active substance layer(1b, 3b, 5b), a solid electrolyte layer(1c, 3c, 5c), a second active substance layer (1d, 3d, 5d), a second current collectorlayer(1e, 3e, 5e), a second active substance layer(2d, 4d, 6d), a solid electrolyte layer(2c, 4c, 6c), a firstactive substance layer(2b, 4b, 6b), and a first current collectorlayer(2a, 4a, 6a), which are stacked in this order. The first current collectorlayer 10(1a, 3a, 5a)and the first active substance layer (1b, 3b, 5b)that are stacked adjacently are bonded together with an adhesive

No. of Pages : 39 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/02/2020

(21) Application No.202014007356 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CAMERA MODULE AND ELECTRONIC DEVICE

(51) International classification	:G02B0007020000, H04N0005225000, G02B0013000000, G02B0001040000, G02B0005000000
(31) Priority Document No	:62/811,062
(32) Priority Date	:27/02/2019
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Chun-Hua TSAI
2)Ming-Ta CHOU

(57) Abstract :
A camera module includes an imaging lens assembly and an image sensor, wherein the image sensor is located on an image side of the imaging lens assembly. The imaging lens assembly has an optical axis and includes a plastic lens barrel and a plurality of plastic lens elements, wherein the plastic lens elements are disposed in the plastic lens barrel. The plastic lens barrel includes an object-side outer surface, a lens barrel minimum opening, an object-side outer inclined surface and a reversing inclined surface. The object-side outer surface is a surface of the plastic lens barrel facing towards an object side being closest to the object side and is annular. The reversing inclined surface expands from the lens barrel minimum opening to the image side, wherein a connecting position of the reversing inclined surface and the object-side outer inclined surface forms the lens barrel minimum opening.

No. of Pages : 54 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/02/2020
(21) Application No.202014007461 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRIC SWITCHING DEVICE FOR A RAILWAY VEHICLE AND RAILWAY VEHICLE COMPRISING SUCH A DEVICE

(51) International classification	:G06F0017210000, G06F0017240000, G06F0016930000, B41M0003140000, G06F0017220000
(31) Priority Document No	:19 02017
(32) Priority Date	:27/02/2019
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ALSTOM Transport Technologies
Address of Applicant :48 rue Albert Dhalenne 93400, SAINT-OUEN-SUR-SEINE, FRANCE France
(72)**Name of Inventor :**
1)QUENTIN Nicolas
2)DUFFAU Laurent
3)GAVID Aurel

(57) Abstract :
This electric switching device (2) comprises a first module (4), including a first support (42) on which a circuit breaker (44) is mounted, and at least one second module (6), including a second support (62) on which an electric component (64) is mounted that is able to be associated with the circuit breaker. In particular in order to facilitate the maintenance of this switching device, the latter includes guiding means (81 and 82) that are able to guide the first and second supports relative to one another between a disassembled configuration, in which at least one of the first and second modules is disengageable from the guiding means independently of the other, and an assembled configuration, in which the circuit breaker and the electric component are in a relative connection position and are able to be electrically connected to or disconnected from one another.

No. of Pages : 27 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202014007464 A
(19) INDIA
(22) Date of filing of Application :21/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A DEVICE, SYSTEM AND METHOD FOR CHANGING THE DIRECTION OF EMITTED LIGHT CONES •

(51) International classification	:G02B0027010000, G01T0001200000, G02B0006350000, G02B0006080000, G01B0011000000	(71)**Name of Applicant :** **1)SAAB AB** Address of Applicant :581 88 Linkping, Sweden Sweden (72)**Name of Inventor :** **1)ZAND‰N, Johan** **2)HOLM‰R, Anna-Karin** **3)ANDERSSON, Stefan**
(31) Priority Document No	:1950261-6	
(32) Priority Date	:28/02/2019	
(33) Name of priority country	:Sweden	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to an image generator device (100) for changing the direction of at least one emitted light cone at a surface (113), comprising an image generator (130) and a fibre optical faceplate (110) having a first (112) and a second surface (113), the fibre optical faceplate (110) being arranged to transmit light from the image generator (130) so at least a part of light entering the first surface (112) of the fibre optical faceplate (110) exits through the second surface (113) of the fibre optical faceplate (110) and pass through an aperture, wherein the fibre optical faceplate (110) comprises a multitude of optical fibres (111) and light exiting the second surface (113) through optical fibres (111) each form an emitted light cone. A surface structure (120) is arranged at the second surface (113) of the fibre optical faceplate (110), wherein the surface structure (120) is arranged to changing the direction of at least part of the emitted light cones exiting the second surface (113) of the fibre optical faceplate (110) towards the aperture.

No. of Pages : 29 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/02/2020
(21) Application No.202014008124 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYNERGISTIC COMPOSITION COMPRISING INSECTICIDES AND FUNGICIDES •

(51) International classification	:A01N0047020000, A01N0047240000, A01N0043900000, A01N0043540000, A01N0047440000	(71)**Name of Applicant :** **1)ROTAM CROP PROTECTION PVT LIMITED** Address of Applicant :G-155, RIICO Industrial Area, Sanwad, Fatehnagar, Mavli, District : Udaipur, Rajasthan Pin Code: 313205, India Rajasthan India
(31) Priority Document No	:10 2019 004065 3	(72)**Name of Inventor :**
(32) Priority Date	:27/02/2019	**1)BRISTOW, James, Timothy**
(33) Name of priority country	:Brazil	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A composition for treating pest infestations in plants is provided, the composition comprising: (A) an insecticidal component comprising: (A1) fipronil; and (A2) thiodicarb; and (B) a fungicidal component comprising: (B1) azoxystrobin; and (B2) carbendazim. A method of preventing, controlling and/or treating insecticidal, nematode and fungicidal infestations in plants is also provided, the method comprising applying to the plants, their locus and/or plant propagation materials the components: (A) an insecticidal component comprising: (A1) fipronil; and (A2) thiodicarb; and (B) a fungicidal component comprising: (B1) azoxystrobin; and (B2) carbendazim. The composition and the method are particularly suitable for the treatment of maize, rice, wheat, soybean, cotton and sugarcane.

No. of Pages : 64 No. of Claims : 47

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2020
(21) Application No.202014008346 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRONIC DEVICE

(51) International classification	:G06F0001160000, F16J0015324000, F16M0011100000, H04M0001020000, F16M0011040000
(31) Priority Document No	:201910153595.7
(32) Priority Date	:28/02/2019
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)TANG, YIMEI

(57) Abstract :
An electronic device (10) is provided. The electronic device (10) includes a device body (100) and a rotating member (200) rotatably coupled with the device body (100). The device body (100) is provided with a sliding member (300), where the sliding member (300) is slidable relative to the rotating member (200) and abuts against the rotating member (200), enabling the rotating member (200) to be rotatable relative to the device body (100) along a predetermined trajectory.

No. of Pages : 54 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2020

(21) Application No.202014008372 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FAN COVER

(51) International classification	:C07D0403120000, H04W0036220000, C07D0403140000, C07D0417060000, C07D0413040000
(31) Priority Document No	:201910152107.0
(32) Priority Date	:28/02/2019
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Schneider Electric IT Corporation
Address of Applicant :132 Fairgrounds Road, West Kingston, Rhode Island 02892, United States of America U.S.A.
(72)**Name of Inventor :**
1)ZHANG, Yanli

(57) Abstract :
A fan cover is configured to be mounted on a housingof a fan module. The fan cover includes a frame having an opening formed therein, a central hub positioned within the opening of the frame, and a plurality of spiral-shaped air guidance members that extend from the central hub to the frame. Gaps betweenthe spiral-shaped air guidance members of the plurality of spiral-shaped air guidance members enable air to flow from the fan module through the fan cover. Each spiral-shaped air guidance member is configured to extend perpendicularly from the central hub and curve towards the frame at an angle with respect to the opening of the frame. Each spiral-shaped air guidance member further has a plurality of openings formed therein to facilitate air flow

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2020

(21) Application No.202014008387 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A MATERIAL SUITABLE FOR USE AS A VITREOUS SUBSTITUTE AND RELATED METHODS •

(51) International classification	:A61L0027160000, A61K0047340000, H01B0001120000, A61K0041000000, A61K0009000000
(31) Priority Document No	:10201901837Q
(32) Priority Date	:28/02/2019
(33) Name of priority country	:Singapore
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)National University of Singapore
4)Singapore Health Services Pte Ltd
(72)**Name of Inventor :**
1)LOH, Xian Jun
2)SU, Xinyi
3)LIU, Zengping
4)LINGAM, Gopal
5)Veluchamy Amutha BARATHI
6)HUNZIKER, Walter

(57) Abstract :
There is provided a material comprising a multi-block thermogelling polymer, said multi-block thermogelling polymer comprising a hydrophilic polymer block; a thermosensitive polymer block; and a hydrophobic polymer block, wherein the hydrophilic polymer block, the thermosensitive polymer block and the hydrophobic polymer block are chemically coupled together by at least one of urethane/carbamate, carbonate, ester linkages or combinations thereof, and wherein the material is suitable for use as a vitreous substitute. Also provided are a method of preparing said material and a synthetic vitreous humour or part thereof comprising said material.

No. of Pages : 90 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2020
(21) Application No.202014008430 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A WORKING MACHINE AND A CONTROLLER

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:1902826.5
(32) Priority Date	:01/03/2019
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)J.C. BAMFORD EXCAVATORS LIMITED
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(72)**Name of Inventor :**
1)RUSHTON, Tom
2)BROOKS, Richard

(57) Abstract :
A working machine has a body and a load handling apparatus coupled to the body. The load handling apparatus is moveable with respect to the bodyby an electrically driven actuator assembly. Acontroller is configuredtoreceive a tilt signal representative of a moment of tilt of the working machineand issue a control signal configured to control an electrical drive element of the electrically drivenactuatorassembly based on the value of 10the tilt signal relative to a tilt threshold.

No. of Pages : 24 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2020

(21) Application No.202014008432 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : WORKING MACHINE

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:1902827.3
(32) Priority Date	:01/03/2019
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)J.C. BAMFORD EXCAVATORS LTD
Address of Applicant :Lakeside Works, Rocester, Uttoxeter, Staffordshire, ST14 5JP, United Kingdom U.K.
(72)**Name of Inventor :**
1)RUSHTON, Tom

(57) Abstract :
A working machine comprising a machine body having an operator cab, a ground engaging propulsion structure to permit movement of the machine over the5ground, a load handling apparatus coupled to the machine body and moveable by a movement actuator with respect to the machine body, and an electric energy storage unit for providing power to the working machine. The working machine comprises a longitudinal axis, wherein the operator cab is positioned towards a first side of the working machine with respect to the longitudinal axis, and the 10electric energy storage unit is positioned towards a second side of the working machine with respect to the longitudinal axis, wherein the first and second sides are located opposite each other.

No. of Pages : 64 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/02/2020

(21) Application No.202014008434 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : WORKING MACHINE

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71)**Name of Applicant :** **1)J.C. BAMFORD EXCAVATORS LTD** Address of Applicant :Lakeside Works, Rocester, Uttoxeter, Staffordshire, ST14 5JP, United Kingdom U.K.
(31) Priority Document No	:1902826.5	(72)**Name of Inventor :** **1)RUSHTON, Tom**
(32) Priority Date	:01/03/2019	
(33) Name of priority country	:U.K.	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A control systemfor use with a working machine is provided, the working machine comprising a machine body, and a load handling apparatus coupled to the machine body 5and moveable by a movement actuator with respect to the machine body, the working machine being configured for use with at least one electric energy storage module, wherein the control system comprises a controller configured to: receive or acquire information representative of an attribute of said electric energy storage module; determine permitted and/or prohibited operations of the workingmachine based on the 10received or acquired information; and issue an operations signal for use by at least one element of the working machine corresponding to the determined permitted and/or prohibited operations.

No. of Pages : 65 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202014008479 A
(19) INDIA
(22) Date of filing of Application :28/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR PREDICTING WIND TURBINE SHUTDOWNS DUE TO EXCESSIVE VIBRATION •

(51) International classification	:H04L0029080000, C07D0417140000, C07D0417060000, C07D0263320000, G03G0015000000	(71)**Name of Applicant :** **1)GENERAL ELECTRIC COMPANY** Address of Applicant :1 River Road, Schenectady, New York 12345 USA U.S.A.
(31) Priority Document No	:16/288,839	(72)**Name of Inventor :** **1)Chad Moshe Hotimsky** **2)Necip Doganaksoy**
(32) Priority Date	:28/02/2019	
(33) Name of priority country	:U.S.A.	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A method for operating a wind turbineincludes determiningat least one wind condition of the wind turbine for a plurality of time intervals. The method also includes determininga status of the wind turbine at the beginning of each of the plurality of time intervals. Further, the method includes determining at least one vibration parameter of the wind turbine for one or more preceding time intervals of the plurality of time intervals. Moreover, the method includes predictingwhether a trip event is imminent based onthe at least one windcondition, the status of the wind turbine at the beginning of each of the plurality of time intervals, and the vibration parameter. Thus, the method further includes implementingacontrol action for the wind turbine so as to prevent the trip event.

No. of Pages : 23 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/02/2020

(21) Application No.202015006644 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : QUICK CONNECT

(51) International classification	:H02G0003120000, F04D0029600000, G06F0001180000, H05K0005060000, H02G0003080000
(31) Priority Document No	:62/727,786
(32) Priority Date	:06/09/2018
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:201914036041
Filed on	:06/09/2019

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Ronald Conroy
3)Joseph Platt
4)Pandey Prince Kumar
5)Khokle Himanshu G.
6)Mestri Gangadhar
7)Yeole Sonali Vasant
8)Chavan Vinayak Manohar

(57) Abstract :
An electrical connection assembly includes an electrical box including a housing having an internal surface defining an internal volume of the housing. An electrical connector is positioned outside the internal volume of the housing and fixed to the housing with a fastener. The housing includes an aperture having an opening defining an insertion path extending from a location external to the housing to a location within the internal volume of the housing. The assembly includes a plug having a flange portion and a plurality of resilient legs. A bracket for mounting an electrical box to a structure includes a corner connecting a first flange with a second flange. An assembly including an electrical box and a bracket is also provided.

No. of Pages : 67 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/02/2020
(21) Application No.202015007834 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MANUFACTURING METHOD OF A MICRONEEDLE

(51) International classification	:A61F0013020000, B32B0038100000, B32B0037120000, A61F0013150000, A61Q0019000000
(31) Priority Document No	:10-2015-0174066
(32) Priority Date	:08/12/2015
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:201614029211
Filed on	:26/08/2016

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)KIM, JUNG DONG
3)BAE, JUNG HYUN
4)LEE, YANG GI
5)PARK, SO HYUN
6)JEONG, DO HYEON

(57) Abstract :
A manufacturing method of a microstructure includes providing a patch manufacturing sheet formed in a state in which an adhesive is exposed; providing the patch manufacturing sheet on a first process substrate and a second process substrate; spotting a viscous composition at a plurality of positions spaced apart from each other on the adhesive layer with respect to only the patch manufacturing sheet provided on the first process substrate, or at a plurality of positions spaced apart from each other on each of the adhesive layers with respect to both of the patch manufacturing sheet provided on the first process substrate and the patch manufacturing sheet provided on the second process substrate; contacting the patch manufacturing sheet provided on the second process substrate to the viscous composition spotted on the patch manufacturing sheet provided on the first process substrate, or contacting the viscous composition, which is spotted on the patch manufacturing sheet provided on the second process substrate, to the viscous composition spotted on the patch manufacturing sheet provided on the first process substrate; separating relatively a vertical direction distance between the first process substrate and the second process substrate to stretch the viscous composition and to coagulate the stretched viscous composition.

No. of Pages : 30 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/03/2020

(21) Application No.202015013360 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTI-PARTICIPANT LIVE COMMUNICATION USER INTERFACE

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000
(31) Priority Document No	:62/668,229
(32) Priority Date	:07/05/2018
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:201814036860
Filed on	:28/09/2018

(71)**Name of Applicant :**
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1)VAN OS, Marcel
2)BROUGHTON, Lee
3)CALLAWAY, Peter
4)CARO, Pablo F.
5)CHANG, Jae Woo
6)DRYER, Allison
7)DYE, Alan
8)FEDERIGHI, Craig
9)GARCIA, Robert
10)KING, Nicholas V.
11)LEMAY, Stephen, O.
12)LOUCH, John
13)PHAM, Hoan

(57) Abstract :
A method includes displaying a messaging user interface of a messaging application, the messaging user interface including a message region that includes a plurality of messages in a message conversation between three or more participants. First data is received indicating that a 5live communication session that is available to the three or more participants is active. In response to receiving the first data, a notification is displayed indicating that the live communication session is active. While displaying the notification, second data is received indicating that thelive communication session between the three or more participants is no longer active. In response to receiving the second data, the notification indicating that the live communication session is active 10is ceased to be displayed or updated to indicate that the live communication session is no longer active.

No. of Pages : 365 No. of Claims : 66

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017000733 A
(19) INDIA
(22) Date of filing of Application :07/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD AND APPARATUS FOR DETECTING CAPACITANCE OF FILTER CAPACITOR OF INVERTER

(51) International classification :G01R 27/26
(31) Priority Document No :201810700791.7
(32) Priority Date :29/06/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/076597
Filing Date :28/02/2019
(87) International Publication No :WO/2020/001052
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)XU, Zhiwu
3)MENG, Yuandong

(57) Abstract :
A method and apparatus for detecting a capacitance value of a filter capacitor in an inverter, wherein output ends of the inverter are respectively connected to one end of a first filter capacitor via an inductor, and the other ends of the respective first filter capacitors are connected to each other. The method comprises: an inverter outputting a first voltage through an ith output end of the inverter, with the voltage outputted by the output ends other than the ith output end being zero, where i=1, 2...N, i≠j, and 1≤j≤N, where i and j are positive integers, and N is the total number of output ends of the inverter; acquiring, and respectively determining the ratio of to, where is the current of an inductor connected to a kth output end when the ith output end outputs the first voltage, where k=1, 2...N, k is a positive integer, and k≠j; and according to,, and the ratio of to, determining a capacitance value of the first filter capacitor connected to the jth output end.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017001790 A
(19) INDIA
(22) Date of filing of Application :15/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : TEST SYSTEM AND METHOD FOR CHARGING APPARATUS

(51) International classification :G01R 31/40
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2018/109082
Filing Date :30/09/2018
(87) International Publication No :WO 2020/062237
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)TIAN, Chen

(57) Abstract :
A test system (100) and method for a charging apparatus. The test system (100) for the charging apparatus comprises: a charging apparatus (10), wherein a switch tube (101) and a control module (201) are provided in the charging apparatus (10); and a power supply module (20), wherein the power supply module (20) is connected to a control electrode of the switch tube (101), and the power supply module (20) is used for outputting a voltage signal to a control electrode of the switch tube (101), so that the voltage between a first end and a second end of the switch tube (101) is greater than a preset voltage protection value. The control module (201) is used for determining whether the charging apparatus (10) enters a protection state when the voltage between the first end and the second end of the switch tube (101) is greater than the preset voltage protection value to perform a test on a voltage drop abnormality protection function of the charging apparatus (10), thereby effectively testing whether the voltage drop abnormality protection function of the charging apparatus (10) is normal, safety and stability of the charging apparatus (10) are guaranteed, the after-sale problem of the charging apparatus (10) caused by a problem in the voltage drop abnormality protection function is avoided, and the quality of the charging apparatus (10) is ensured.

No. of Pages : 22 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017002354 A
(19) INDIA
(22) Date of filing of Application :20/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FUNCTION DETECTION METHOD, APPARATUS AND DEVICE FOR ADAPTER, AND STORAGE MEDIUM

(51) International classification :G01R 31/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2018/109224
Filing Date :30/09/2018
(87) International Publication No :WO 2020/062309
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)TIAN, Chen

(57) Abstract :
Provided are a function detection method, apparatus (500) and device for an adapter (404), and a storage medium, wherein the method is applied to a test device (600), and the method comprises: sending a test signal to the adapter (404) (S101); detecting a first voltage output by the adapter (404) within a preset first time period according to the test signal (S102); and determining the working state of the adapter (404) according to the first voltage (S103).

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2020
(21) Application No.202017002959 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CHARGING METHOD AND APPARATUS FOR MULTIPLE CELLS, MEDIUM AND ELECTRONIC DEVICE

(51) International classification	:H02J0007000000, H01M0010440000, G02B0027010000, H04N0009806000, G06F0009380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/CN2018/122806
Filing Date	:21/12/2018
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)CHEN, Shebiao
2)ZHANG, Jun
3)ZHANG, Jialiang

(57) Abstract :
A method and a device for charging multiple battery cells, the method comprising: converting a received charging voltage to obtain a converted charging voltage; and charging, using the converted charging voltage, multiple battery cells connected in series. The technical solution lowers the charging current, reduces the amount of heat generated by a terminal during a charging process, and in addition, raises the charging voltage to achieve fast charging while the charging current remains unchanged.

No. of Pages : 39 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2020

(21) Application No.202017002961 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CHARGING METHOD, TERMINAL AND COMPUTER STORAGE MEDIUM

(51) International classification	:A63F0013214500, H01M0010440000, H02J0007000000, G06F0003048400, H04W0036000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/CN2018/110026
Filing Date	:12/10/2018
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)TIAN, Chen

(57) Abstract :
Disclosed are a charging method, a terminal and a computer storage medium. The charging method comprises: after a quick charging function is started, detecting a battery, so as to obtain a battery charging parameter (101); determining, according to the battery charging parameter, whether a charging abnormality occurs (102); and when it is determined that a charging abnormality occurs, closing the quick charging function (103).

No. of Pages : 37 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/01/2020

(21) Application No.202017003331 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SUBSTITUTED BENZOXAZOLE AND BENZOFURAN COMPOUNDS AS PDE7 INHIBITORS

(51) International classification	:C07D 491/04, C07D 498/04, A61P 25/00, A61K 31/517
(31) Priority Document No	:62/531802
(32) Priority Date	:12/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/041565
Filing Date	:11/07/2018
(87) International Publication No	:WO 2019/014305
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SANTORA, Vincent, John
2)CHEN, Mi
3)CHUNG, DeMichael

(57) Abstract :
Substituted benzoxazole and benzofuran chemical entities of Formula (I): wherein, V, W, X, Y, Z, and m have any of the values described herein and compositions comprising such chemical entities; processes for making them; and their use in a wide range of methods, including metabolic and reaction kinetic studies; detection and imaging techniques; radioactive treatments; and the treatment of one or more disorders, including neurological, cognitive, immunological, and inflammatory disorders, as well as other conditions and diseases involving PDE7 or cyclic nucleotide signaling.

No. of Pages : 294 No. of Claims : 52

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2020
(21) Application No.202017003859 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PRESERVATION SOLUTIONS

(51) International classification :A01N 1/02
(31) Priority Document No :1711373.9
(32) Priority Date :14/07/2017
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2018/052008
Filing Date :13/07/2018
(87) International Publication No :WO 2019/012299
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ORGAN PRESERVATION SOLUTIONS LIMITED
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(72)**Name of Inventor :**
1)CORBITT, Terence Simon
2)JARMOLOWICZ, Malgosia
3)LANKESTER, Clare
4)LODGE, Jeremy Peter Alan
5)OLAREWAJU, Oluseun
6)POTTS, David John

(57) Abstract :
There is described a preservation solution for the preservation of cells, tissues and/or organs, said solution comprising: (i) water for injection; (ii) at least one saccharide; (iii) at least one component with pH buffer properties; (iv) optionally at least one component with calcium transport blocking properties or an anti-calcium action activity; (v) salicylic acid, in free form or in salt form, or aspirin; and (vi) glutamic acid, in free form or in salt form, or glutamine; provided that acetamide is absent and/or if aspirin is present glutamine is absent and if glutamine is present aspirin is absent.

No. of Pages : 37 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2020
(21) Application No.202017003866 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROCESS FOR THE PREPARATION OF GLYCOPYRROLATE TOSYLATE

(51) International classification :C07D 207/12
(31) Priority Document No :62/537510
(32) Priority Date :27/07/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IL2018/050838
Filing Date :26/07/2018
(87) International Publication No :WO 2019/021290
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ARAVA, Veera Reddy
2)RAYAPUREDDI, Madhusudhanarao
3)JASTI, Venkateswarlu

(57) Abstract :
This invention is directed to a process for the preparation of glycopyrrolate tosylate comprising the step of reacting a halogen salt of glycopyrrolate with tosylic acid or a salt thereof in the presence of hydrogen peroxide and at least one unsaturated organic agent.

No. of Pages : 13 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017003867 A
(19) INDIA
(22) Date of filing of Application :29/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS AND METHODS TO IMPROVE INSTRUMENT GUIDANCE WITHIN AN INTRAVENOUS CATHETER ASSEMBLY

(51) International classification	:A61M 25/00, A61M 25/06, A61M 39/06, A61M 5/32, A61M 39/04
(31) Priority Document No	:62/534557
(32) Priority Date	:19/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042614
Filing Date	:18/07/2018
(87) International Publication No	:WO 2019/018479
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BURKHOLZ, Jonathan Karl
2)BIHLMAIER, Bryan
3)STALEY, Shaun

(57) Abstract :
A catheter assembly and/or an introducer may include one or more features configured to guide a probe and/or a catheter distally through a septum. The catheter assembly may include a catheter adapter, which may include a distal end, a proximal end, and a lumen extending there between, and a septum disposed within the lumen. The septum may include a proximal surface that is tapered inwardly in a distal direction such that the proximal surface of the septum is configured to guide the probe and/or the catheter distally through the septum. The catheter assembly may be configured to receive an introducer, which may include an introducer element. A proximal end of the introducer element may include another proximal surface that is tapered inwardly in the distal direction such that the other proximal surface is configured to guide the probe or the catheter distally through the septum.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2020
(21) Application No.202017003868 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVICE FOR VACUUM AND VENT TUBE STOPPERING A MEDICAL CONTAINER

(51) International classification	:B65B 31/00, B65B 31/04, B65B 59/00, B65B 67/02, B65B 7/16
(31) Priority Document No	:17305913.0
(32) Priority Date	:11/07/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/068736
Filing Date	:11/07/2018
(87) International Publication No	:WO 2019/011960
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LE DIMET, Gwenn
2)GAGLIANO, Julien

(57) Abstract :
The present invention relates to a device (1) for vacuum and vent tube stoppering a medical container (27), comprising: -a main body (2) defining an internal volume that comprises a first variable pressure chamber (5) configured to be connected to a vacuum pump (39), the main body (2) being configured to receive the proximal end of a medical container (27) so that said medical container (27) is in communication with the first variable pressure chamber (5) and, -a vent device (12) comprising a vent tube(13)moveable inside the internal volume of the main body (2) along a longitudinal axis (A) between a proximal rest position and a distal operative position wherein the vent tube (13) passes through the first variable pressure chamber (5) up to the inside of the medical container (27), the vent tube (13) having an internal volume configured to contain a stopper (26) in a compressed state, the vent tube (13) being in communication with a second variable pressure chamber (20) configured to be connected to the vacuum pump (39), -a piston rod (24) moveable inside the internal volume of the vent tube (13) along the longitudinal axis (A) between a proximal rest position and a distal operative position wherein the piston rod (24) pushes the stopper (26) into the medical container (27) when the vent tube (13) is in the operative position, -a container holder system (28)provided in the main body (2), in communication with the first variable pressure chamber (5), said container holder system (28) being configured to receive the proximal end of a medical container (27) to be stoppered and to hold the medical container (27) aligned with the direction of travel of the vent tube (13) so that when moving from the proximal rest position to the distal operative position, the vent tube (13) enters the medical container (27).

No. of Pages : 16 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017003869 A
(19) INDIA
(22) Date of filing of Application :29/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVICE FOR VACUUM STOPPERING A MEDICAL CONTAINER

(51) International classification	:B65B 31/00, B65B 31/04, B65B 59/00, B65B 67/02, B65B 7/16
(31) Priority Document No	:17305912.2
(32) Priority Date	:11/07/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/068738
Filing Date	:11/07/2018
(87) International Publication No	:WO 2019/011961
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LE DIMET, Gwenn
2)GAGLIANO, Julien

(57) Abstract :
The invention relates to a device (1) for vacuum stoppering a medical container (28), comprising: - a main body (2) defining an internal volume that comprises a variable pressure chamber (5) configured to be connected to a vacuum pump (30); - a stopper holder system (12) arranged in communication with the variable pressure chamber (5) and configured to receive and hold a stopper (6) aligned with the direction of travel of a piston rod (7); - a piston rod (7) moveable inside the internal volume of the main body (2) along a longitudinal axis (A) between a proximal rest position and a distal operative position wherein the piston rod (7) pushes the stopper (6) into the medical container (28); - a container holder system (18) provided in the main body (2), arranged distally relative to the stopper holder system (12) and in communication with the variable pressure chamber (5), said container holder system (18) being configured to receive the proximal end of a medical container (28) to be stoppered and to hold the medical container (28) aligned with the direction of travel of the piston rod (7) so that when moving, the piston rod (7) pushes the stopper (6) from the stopper holder system (12) into the medical container (28) to stopper the medical container (28).

No. of Pages : 18 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004107 A
(19) INDIA
(22) Date of filing of Application :30/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SURVEYING SAMPLE POINT PLANNING METHOD AND APPARATUS, CONTROL TERMINAL, AND STORAGE MEDIUM

(51) International classification	:G05D 1/10, G01C 11/00
(31) Priority Document No	:62/235,205
(32) Priority Date	:22/08/2017
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2018/116657
Filing Date	:21/11/2018
(87) International Publication No	:WO 2020/103020
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LIU, Peng
2)JIN, Xiaohui

(57) Abstract :
Disclosed is a surveying sample point planning method, the method comprising: acquiring a reference photography position point corresponding to a surveying area, and establishing the mapping relationship between the reference photography position point and the photography points in a combined photography point set; on the basis of the preset relative positional relationship between each photography point in the combined photography point set and the mapping relationships, determining a plurality of auxiliary photography position points corresponding to the reference photography position point; and using the reference photography position point and the plurality of auxiliary photography position points as surveying sampling points for surveying by a surveying unmanned aerial vehicle in the surveying area. Also disclosed are a surveying sample point planning apparatus, a control terminal, and a storage medium.

No. of Pages : 36 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004197 A
(19) INDIA
(22) Date of filing of Application :30/01/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CIRCULAR WEAVING MACHINE

(51) International classification	:D03D 37/00, D03D 49/68
(31) Priority Document No	:17184184.4
(32) Priority Date	:01/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/061966
Filing Date	:09/05/2018
(87) International Publication No	:WO/2019/025043
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)HEHENBERGER, Reinhold
2)HEHENBERGER, Philipp

(57) Abstract :
The invention relates to a circular weaving machine (1), comprising a main axis (2e), a reed (2), a warp-band supply device (3a) for supplying warp bands (4), a weaving shuttle (12) circulating along the reed (2), wherein for guiding the weaving shuttle (12), the reed (2) is provided with the following: An upper reed ring (2a); a lower reed ring (2b); a plurality of reed rods (2f) connecting the upper reed ring (2a) to the lower reed ring (2b), between which interspaces (2g) for the passage of warp bands (4) are formed; an upper running surface (18) for two upper rollers (19; 19a; 19b) of the weaving shuttle; a lower running surface (20) for two lower rollers (21; 21a; 21b) of the weaving shuttle; upper warp band passage openings (25) and lower warp band passage openings (26) so that during the circulation of the weaving shuttle (12) along the reed (2), the two upper rollers (19; 19a; 19b) and the two lower rollers (21; 21a; 21b) do not come into contact with the warp bands, wherein the weaving shuttle (12) is provided with the following: A frame (30) having an upper longitudinal side (30a) and a lower longitudinal side (30b); a first upper roller (19a) and a second upper roller (19b) for rolling off at the upper running surface (18) of the reed (2); a first lower roller (21a) and a second lower roller (21b) for rolling off at the lower running surface (20) of the reed (2); at least two wheels (23, 24) for rolling off on a substantially vertical roll-off surface (2h) of the reed (2), wherein the first upper roller (19a) and the second upper roller (19b), and the first lower roller (21a) and the second lower roller (21b) are each arranged between the at least two wheels (23, 24; 23a, 23b; 24a, 24b), as viewed, in each case, in the longitudinal direction of the weaving shuttle (12).

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/01/2020
(21) Application No.202017004231 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MITICIDE AND APPLICATION THEREOF

(51) International classification	:A01N 25/30, A01N 37/52, A01N 43/90, A01N 43/76, A01N 47/06
(31) Priority Document No	:201810043269.6
(32) Priority Date	:17/01/2018
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2018/114804
Filing Date	:09/11/2018
(87) International Publication No	:WO/2019/140990
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)WANG, Shuliang
2)Zhenlun, LI

(57) Abstract :
The present invention belongs to the technical field of insecticides characterized as surfactants, and specifically relates to a miticide, the miticide comprising a surfactant and a penetrating agent. The miticide has good, fast acting effects, is long lasting, safe and environmentally friendly, and stable; the application thereof is broad, as the miticide is not only capable of being used for mites is agriculture and forests, but also may be used for mites in medicine and livestock; the miticide has no drug residue or minimal residue, and the miticide effect is stable. The miticide is convenient to use, and may be used either alone or may be added directly into other chemical agents.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/01/2020

(21) Application No.202017004411 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : VIRTUAL OFFICE

(51) International classification	:G06Q 10/10, G06F 3/0481
(31) Priority Document No	:1710832.5
(32) Priority Date	:05/07/2017
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/GB2018/051620
Filing Date	:13/06/2018
(87) International Publication No	:WO/2019/008321
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)JONES, Maria Francisca
2)JONES, Alexander

(57) Abstract :
A method of providing a virtual office, the method comprising generating an output for display of a virtual office including a plurality of images of items of office equipment arranged in the virtual office, each item of office equipment having stored image data for use in the generation of the image in the virtual office and code to perform an associated office function; receiving a user input to select an image of an item of office equipment and to identify an operation to be performed by the office equipment; performing the identified operation; and modifying the generated output for display to display an image of the selected item of office equipment performing the selected function.

No. of Pages : 18 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/01/2020
(21) Application No.202017004413 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD AND APPARATUS TO TRANSFER DATA FROM A FIRST COMPUTERSTATE TO A DIFFERENT COMPUTER STATE

(51) International classification	:G06Q 30/06, G06F 3/0481, G06F 3/0485
(31) Priority Document No	:1710831.7
(32) Priority Date	:05/07/2017
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/GB2018/051617
Filing Date	:13/06/2018
(87) International Publication No	:WO/2019/008318
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)JONES, Alexander

(57) Abstract :
A method to transfer data from a first computer program state when an program is generating a display on a user interface, the method comprising executing an interface object to display a representation of an interface object overlaid on a region of the display generated by the program; receive a user input to select data displayed on the display generated by the program; load the selected data into a data store of the interface object; receive a user transition input to cause the program to transition to generate a different display or to execute a different program to generate a different display, the different display representing a different computer program state; maintain the representation of the interface object overlaid on the different display; receive a user unloading input to select to unload at least some of the stored data for use in the different computer state; and unload the data as an input to the program displaying the different display in the different computer state.

No. of Pages : 20 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/01/2020
(21) Application No.202017004414 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : VIRTUAL MEETING PARTICIPANT RESPONSE INDICATION METHOD AND SYSTEM

(51) International classification :G06Q 10/10, G06Q 10/06
(31) Priority Document No :1710840.8
(32) Priority Date :05/07/2017
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2018/051619
Filing Date :13/06/2018
(87) International Publication No :WO/2019/008320
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JONES, Alexander

(57) Abstract :
A method of indicating emotive responses in a virtual meeting, the method comprising creating or select avatar data defining one or more avatars to represent one or more corresponding users in response to input from the one or more corresponding users; receiving one or more user selections of meeting data defining one or more virtual meetings, a user selection comprising an indication that the user is attending the virtual meeting; generating an output for display of a virtual meeting with one or more avatars representing one or more users attending the meeting using the avatar data and the meeting data corresponding to the virtual meeting; receiving emotive input data from one or more users indicative of an emotive response or body language of the one or more users attending the virtual meeting; processing the avatar data using the emotive input data; and updating the output for display of the virtual meeting to render the one or more avatars for the one or more users to display a respective emotive state dependent upon the respective emotive input data.

No. of Pages : 18 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004631 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : OXYGEN-ENRICHING BURNER AND HEATING METHOD USING OXYGEN-ENRICHING BURNER

(51) International classification	:F23D 14/84, F23D 14/22, F23D 14/56, F23L 7/00
(31) Priority Document No	:2017-165631
(32) Priority Date	:30/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/028072
Filing Date	:26/07/2018
(87) International Publication No	:WO/2019/044296
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)YAMAGUCHI Masashi
4)HAGIHARA Yoshiyuki
5)SEINO Naoki

(57) Abstract :
The purpose of the present invention is to provide an oxygen-enriching burner and a heating method using the oxygen-enriching burner, wherein, when using a self-excited vibration flame to heat an object to be heated, the vibration period can be changed to an arbitrary vibration period, and the object to be heated can be uniformly heated at an excellent heat transfer efficiency. The present invention provides an oxygen-enriching burner characterized by being provided with: a central fluid jetting port (2) and a peripheral fluid jetting port (3) provided around the central fluid jetting port, wherein: a pair of openings (62a, 62b) are respectively provided in side walls (61, 61) of the fluid jetting flow passage (6) of the central fluid jetting port (2) at positions facing each other; the pair of openings (62a, 62b) communicate with each other through a communication part (7); the distance between a pair of side walls (63a, 63b) on the downstream side of the openings (62a, 62b) in the fluid jetting flow passage (6) gradually expands toward the downstream side; and the communication part (7) has a first communication pipe (71) and a second communication pipe (72) which have one ends (71a, 72b) respectively connected to the pair of openings (62a, 62b), and at least one or more communication elements (73) which are connected to the other ends (71b, 72b) of the first communication pipe (71) and the second communication pipe (72) and through which the first communication pipe (71) and the second communication pipe (72) communicate with each other.

No. of Pages : 35 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004652 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : AMORPHOUS FORM OF VILANTEROL TRIFENATATE AND PROCESSES FOR THE PREPARATION THEREOF

(51) International classification	:C07C 217/08, A61K 31/133, A61P 11/06
(31) Priority Document No	:110209
(32) Priority Date	:19/07/2017
(33) Name of priority country	:Portugal
(86) International Application No	:PCT/GB2018/051940
Filing Date	:09/07/2018
(87) International Publication No	:WO/2019/016512
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)SOBRAL, Luis
3)FERNANDES, Joana

(57) Abstract :
The present invention relates to an amorphous form of vilanterol trifenatate, processes for its preparation and its use in pharmaceutical formulations for the treatment of respiratory diseases, particularly for the treatment of asthma and chronic obstructive pulmonary disease. In particular, the invention relates to an amorphous form of vilanterol trifenatate, characterised by the X-ray powder diffraction (XRPD) pattern, obtained using copper K-alpha1 radiation, depicted in Figure 1.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004658 A
(19) INDIA
(22) Date of filing of Application :03/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NEW CRYSTALLINE FORMS OF VILANTEROL TRIFENATATE AND PROCESSES FOR THEIR PREPARATION

(51) International classification	:C07C 217/08, A61K 31/133, A61P 11/06	(71)**Name of Applicant :**
(31) Priority Document No	:110209	**1)HOVIONE SCIENTIA LIMITED**
(32) Priority Date	:19/07/2017	Address of Applicant :Loughbeg Ringaskiddy, Co. Cork Ireland
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(86) International Application No	:PCT/GB2018/051939	**1)LOUREN‡O, Nuno Torres**
Filing Date	:09/07/2018	**2)SOBRAL, Luis**
(87) International Publication No	:WO/2019/016511	**3)FERNANDES, Joana**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to new crystalline forms of vilanterol trifenatate, processes for their preparation, and their use in a pharmaceutical composition for the treatment of respiratory diseases, particularly for the treatment of asthma and chronic obstructive pulmonary disease. In particular, the present invention relates to a crystalline form of vilanterol trifenatate characterised in that the form has an XRPD pattern as defined herein having characteristic diffraction angles (2-theta or 2Θ (°)) falling within or at each end of one or more of the following ranges: (a) 3 to 5°, such as 3.8 to 4.4°; and/or (b) 7 to 9.9°, such as 7 to 8.5°; and/or (c) 12 to 13.3°, such as 12 to 13.3°; and/or (d) 16.4 to 17.3°, such as 16.4 to 17.3°; and/or (e)26.8 to 28.3°, such as 26.8 to 28.3°

No. of Pages : 71 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004930 A
(19) INDIA
(22) Date of filing of Application :05/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SUPPRESSION OF ELECTROSTATIC DISCHARGE NOISE BY MEANS OF CONDUCTION BETWEEN A TIERED METAL ELEMENT AND THE WIRING SYSTEM OF A GLAZING UNIT

(51) International classification	:B32B 17/10, B64C 1/14, H05K 9/00
(31) Priority Document No	:1700719
(32) Priority Date	:06/07/2017
(33) Name of priority country	:France
(86) International Application No	:PCT/FR2018/051696
Filing Date	:06/07/2018
(87) International Publication No	:WO/2019/008289
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)UNFER, Catherine
6)DELVERDIER, Osmin

(57) Abstract :
The invention relates to laminated glazing comprising a first glass sheet and a second glass sheet (1; 2) bonded by means of an adhesive interlayer (2), a peripheral zone of the laminated glazing being covered with a tiered metal element (7), said laminated glazing comprising a heating wiring system and/or electrically conductive layer (11) provided with bus bars (12), multiple sensors and other optional electrical elements that are connected to a power supply by means of the connector (13) of the laminated glazing. An electrical conductor (21) connects the tiered metal element (7) to: a bus bar (12) of the heating wiring system and/or electrically conductive layer (11); and/or the enclosure (14) of the connector (13) of the laminated glazing, connected to the mass of the structure for mounting the laminated glazing; and/or a contact (15; 16; 17) of the connector (13). The invention also relates to a method for producing said glazing and to the uses thereof.

No. of Pages : 8 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017004937 A
(19) INDIA
(22) Date of filing of Application :05/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTROSTATIC DISCHARGE NOISE SUPPRESSION BY CONDUCTION BETWEEN A STEPPED METAL ELEMENT AND THE PANE RETAINER

(51) International classification	:B32B 17/10, B64C 1/14, H05K 9/00
(31) Priority Document No	:1700720
(32) Priority Date	:06/07/2017
(33) Name of priority country	:France
(86) International Application No	:PCT/FR2018/051697
Filing Date	:06/07/2018
(87) International Publication No	:WO/2019/008290
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)UNFER, Catherine
6)DELVERDIER, Osmin

(57) Abstract :
The invention relates to a laminated glazing including first and second glass sheets (1; 3) bonded by a first intermediate adhesive layer (2), a peripheral zone of the laminated glazing being covered by a stepped metal element (7), wherein a pane retainer (31) rigidly secured to the mounting structure of the laminated glazing contacts the laminated glazing in order to secure it to its mounting structure, and an electrical conductor (21) connects the stepped metal element (7) and the mounting structure of the laminated glazing via the pane retainer (31); the invention also relates to the uses thereof.

No. of Pages : 7 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/02/2020
(21) Application No.202017004961 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : POLY(ESTER UREA)S FOR SHAPE MEMORY AND DRUG DELIVERY

(51) International classification :A61L 27/18, A61L 27/58, C08G 71/02
(31) Priority Document No :62/541819
(32) Priority Date :07/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/045546
Filing Date :07/08/2018
(87) International Publication No :WO/2019/032541
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
In one or more embodiments, the present invention provide a novel drug loaded amino acid based poly(ester urea) polymers for use in drug delivery having shape memory properties and without the shortcomings of the polymers for drug delivery known in the art, as well as related methods for their synthesis and use.

No. of Pages : 44 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/02/2020
(21) Application No.202017005077 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTIBAND ANTENNA

(51) International classification	:H01Q 1/24, H01Q 21/08, H01Q 5/42, H01Q 1/52
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/EP2017/069811
Filing Date	:04/08/2017
(87) International Publication No	:WO/2019/025006
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)BISCONTINI, Bruno
4)GONZALEZ, Ignacio
5)TANG, Tao

(57) Abstract :
The present invention provides an antenna (100) comprising a plurality of first radiating elements (101) configured to radiate in a first frequency band and a plurality of second radiating elements (104) configured to radiate in a second frequency band, the second frequency band at least partially overlapping the first frequency band. The first radiating elements (101) are arranged along the longitudinal direction (102) of the antenna (101) in a first column (103), and the second radiating elements (104) are arranged along the longitudinal direction (102) of the antenna (100) in a second column (105). The second column (105) is separated from the first column (103) along a lateral direction (106) of the antenna (100). Further,

No. of Pages : 18 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017005282 A
(19) INDIA
(22) Date of filing of Application :06/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SOLAR CELL, MULTI-JUNCTION SOLAR CELL, SOLAR CELL MODULE, AND SOLAR POWER GENERATION SYSTEM

(51) International classification :H01L 31/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2018/034689
Filing Date :19/09/2018
(87) International Publication No :WO 2020/059053
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)YOSHIO, Sara

(57) Abstract :
Embodiments provide a solar cell, a multi-junction solar cell, a solar cell module, and a solar power generation system having excellent conversion efficiency. The solar cell according to embodiments has a p-electrode, a p-type light absorption layer directly in contact with the p-electrode, an n-type layer, and an n-electrode. The n-type layer is disposed between the p-type light absorption layer and the n-electrode. A region from 10 nm to 100 nm in a direction of the n-type layer from the interface between the p-type absorption layer and the p-electrode includes a p+-type region containing a p-type dopant.

No. of Pages : 30 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/02/2020
(21) Application No.202017005354 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMB FOR THE TREATMENT OF PEDICULOSIS

(51) International classification :A45D 24/30
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/ES2017/070514
Filing Date :14/07/2017
(87) International Publication No :WO/2019/012165
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MARTIN SANZ, Juan

(57) Abstract :
The invention relates to a comb for the treatment of pediculosis, which comprises a gripping handle and a plurality of teeth intended for trapping and removing the nits and lice present in the hair, wherein the teeth have a proximal end embedded in said handle and a free distal end, said teeth being differentiated into a first plurality of teeth and a second plurality of teeth, wherein the teeth of the first plurality alternate with the teeth of the second plurality, and the teeth of said first plurality are longer than the teeth of said second plurality, so that the distal ends of the teeth of the first plurality project beyond the distal ends of the teeth of said second plurality.

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/02/2020
(21) Application No.202017005764 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMAGING DEVICE AND ELECTRONIC DEVICE

(51) International classification	:H04N 5/365, G06G 7/60, G06N 3/06, H01L 27/146, H04N 5/225
(31) Priority Document No	:2017-137910
(32) Priority Date	:14/07/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/IB2018/054888
Filing Date	:02/07/2018
(87) International Publication No	:WO/2019/012369
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)FUKUTOME, Takahiro

(57) Abstract :
The present invention reduces the offset component from transistor multiplication. This imaging device comprises a pixel region, a first circuit, a second circuit, a third circuit, and a fourth circuit. The pixel region has a plurality of pixels, and each pixel has a first transistor. An offset electric potential and a weighting electric potential are applied to the pixels selected by the first circuit and the second circuit. The pixels acquire a first signal by photoelectric conversion from light, and the first transistor multiplies the first signal by the weighting electric potential. The first transistors use the offset electric potential and the multiplication term of the first signal and the weighting electric potential to generate a first offset term and a second offset term. The third circuit subtracts the first offset term, and the fourth circuit subtracts the second offset term. The fourth circuit determines the multiplication term, and outputs a determination result via a neural network interface of the fourth circuit.

No. of Pages : 59 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017005925 A
(19) INDIA
(22) Date of filing of Application :11/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CONTROL METHOD, INSPECTION SYSTEM, PROGRAM, AND STORAGE MEDIUM

(51) International classification	:G01N 29/26, G01N 29/04
(31) Priority Document No	:2018-130611
(32) Priority Date	:10/07/2018
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2019/007604
Filing Date	:27/02/2019
(87) International Publication No	:WO/2020/012694
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)ONO, Toshiyuki
2)MATSUMURA, Atsushi

(57) Abstract :
A control method according to an embodiment includes a step for setting an ultrasound transmission angle to a reference angle. The control method further includes a detection step, calculation step, and setting step. In the detection step, ultrasound is transmitted at the set transmission angle and the intensity of reflected ultrasound from an object is detected. In the calculation step, an inclination angle indicating the inclination of the object is calculated on the basis of the slope of the intensity. In the setting step, the transmission angle is reset on the basis of the inclination angle.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006117 A
(19) INDIA
(22) Date of filing of Application :12/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MUTANT OF L1 PROTEIN OF HUMAN PAPILLOMAVIRUS TYPE 16

(51) International classification	:C07K 14/025, C12N 15/37, C12P 21/02, A61K 39/12, A61P 17/12
(31) Priority Document No	:201710573731.9
(32) Priority Date	:14/07/2017
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2018/095632
Filing Date	:13/07/2018
(87) International Publication No	:WO/2019/011331
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)SONG, Shuo
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5)LI, Zhihai
6)XIA, Ningshao

(57) Abstract :
Provided is a mutated HPV16 L1 protein (or a mutant thereof), the coding sequence and a preparation method for same, and a virus-like particle comprising same. The protein (or the mutant thereof) and the virus-like particle are capable of inducing a neutralizing antibody against at least two types of HPV (for example, HPV16 and HPV35 or HPV16, HPV35 and HPV31), thus being applicable in preventing infections by the at least two types of HPV and diseases caused by the infections, such as cervical cancer and condylomata acuminata. Also provided are uses of the protein and of the virus-like particle in preparing a pharmaceutical composition or vaccine. The pharmaceutical composition or vaccine is applicable in preventing infections by the at least two types of HPV and diseases caused by the infections, such as cervical cancer and condylomata acuminata.

No. of Pages : 61 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006131 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SURFACTANT SYSTEM

(51) International classification	:C11D 1/28, C11D 1/83
(31) Priority Document No	:PI 2017702647
(32) Priority Date	:19/07/2017
(33) Name of priority country	:Malaysia
(86) International Application No	:PCT/MY2018/050050
Filing Date	:16/07/2018
(87) International Publication No	:WO/2019/017764
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)XU, Hui
3)LIM, Yee Seng
4)UNG, Yee Wei

(57) Abstract :
The invention relates to a surfactant composition comprising a primary surfactant of sulfonated methyl ester (SME) of a fatty acid having a chain length of 16 to 18 carbon atoms (C16-C18); a secondary surfactant having a carbon chain length shorter than that of the primary surfactant; a non-ionic co-surfactant; a hydrotrope; and a solvent. The secondary surfactant can be a SME of a fatty acid having a chain length of 12 to 14 carbon atoms (C12-C14) or sodium lauryl ether sulfate (SLES). The invention also relates to use of said surfactant composition as a surfactant system in a detergent.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006133 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PLANT FOR THE PRODUCTION OF CORRUGATED CARDBOARD

(51) International classification :B31F 1/28
(31) Priority Document No :102017000099951
(32) Priority Date :06/09/2017
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2018/055730
Filing Date :31/07/2018
(87) International Publication No :WO/2019/048945
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :72, Via Lecco 20871 Vimercate (MB) Italy
(72)**Name of Inventor :**
1)BRIVIO, Piero Alberto
2)ROSSI, Renato

(57) Abstract :
A plant (10) for the production of corrugated cardboard comprising: a corrugating unit (36) adapted to produce containerboard, and a double baker (60) adapted to receive the containerboard. The corrugating unit (36) is positioned in proximity to an output end (66) of the double baker (60). The plant (10) further comprises a transfer unit (72) adapted to receive the containerboard and move it. The transfer unit (72) comprising: an input end (722) for the containerboard positioned in proximity to the corrugating unit (36), and an output end (724) for the containerboard positioned in proximity to an input end (64) of the double baker (60).

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006136 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : W/O EMULSION •

(51) International classification	:A61K 8/44, A61K 8/06, A61K 8/19, A61K 8/25, A61K 8/37
(31) Priority Document No	:2017-142666
(32) Priority Date	:24/07/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/027606
Filing Date	:24/07/2018
(87) International Publication No	:WO/2019/022041
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)KOKYU ALCOHOL KOGYO CO., LTD.
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(72)**Name of Inventor :**
1)OMURA, Takayuki
2)KAWAI, Kiyotaka

(57) Abstract :
Provided is a W/O emulsion that is stable and has an excellent feeling on use. A W/O emulsion including component (A): dibutyl lauroyl glutamide, component (B): dibutyl ethyl hexanoyl glutamide, component (C): an organic modified clay mineral, component (D): a polyether-modified silicone, component (E): a silicone oil, and (F): an ester oil.

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020

(21) Application No.202017006142 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DELIVERY OF PAYLOADS TO STEM CELLS •

(51) International classification	:C12N 5/09, C12N 9/74, C12N 9/64, C07K 14/755, C07K 19/00	(71)**Name of Applicant :** **1)GLADIATOR BIOSCIENCES, INC.** Address of Applicant :305 E. Strawberry Dr. Mill Valley, CA 94941 U.S.A.
(31) Priority Document No	:62/554533	(72)**Name of Inventor :**
(32) Priority Date	:05/09/2017	**1)HERMISTON, Terry**
(33) Name of priority country	:U.S.A.	**2)BAUZON, Maxine**
(86) International Application No	:PCT/US2018/049618	**3)CONTAG, Christopher, H.**
Filing Date	:05/09/2018	**4)HARDY, Jonathan**
(87) International Publication No	:WO/2019/050997	**5)BLANKENBERG, Francis, Gerard**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to a method of targeting stems cells, in particular non-apoptotic stem cells, employing a GLA domain, capable of binding surface exposed phosphatidyl serine.

No. of Pages : 40 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006166 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METAL SHEET TREATMENT METHOD AND METAL SHEET TREATED WITH THIS METHOD

(51) International classification	:C23C 2/06, C23C 2/26, C23C 22/05, C23C 22/06, C23C 22/48
(31) Priority Document No	:PCT/IB2017/001244
(32) Priority Date	:12/10/2017
(33) Name of priority country	:PCT
(86) International Application No	:PCT/IB2018/057046
Filing Date	:14/09/2018
(87) International Publication No	:WO/2019/073319
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ARCELORMITTAL
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(72)**Name of Inventor :**
1)RACHIELE, Lydia
2)GILBERT, Frida
3)KLAM, Christophe
4)BANSAL, Akshay

(57) Abstract :
The invention relates to a steel substrate coated on at least one of its faces with a metallic coating based on zinc or its alloys wherein the metallic coating is itself coated with a zincsulphate-based layer comprising at least one of the compounds selected from among zincsulphate monohydrate, zincsulphate tetrahydrate and zincsulphate heptahydrate, wherein the zincsulphate-based layer comprises neither zinc hydroxysulphate nor free water molecules nor free hydroxyl groups, the surface density of sulphur in the zincsulphate-based layer being greater than or equal to 0.5 mg/m². The invention also relates to the corresponding treatment method.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006167 A
(19) INDIA
(22) Date of filing of Application :12/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : POWER CONVERSION APPARATUS

(51) International classification	:H02M 7/48
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/JP2017/032514
Filing Date	:08/09/2017
(87) International Publication No	:WO/2019/049321
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)TOSHIBA MITSUBISHI-ELECTRIC INDUSTRIAL SYSTEMS CORPORATION
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(72)**Name of Inventor :**
1)TOSHIBA MITSUBISHI-ELECTRIC INDUSTRIAL SYSTEMS CORPORATION
2)OKA, Toshiaki

(57) Abstract :
This power conversion device included: a converter 31 that has a three-phase alternating current power source 1 on the input side, and outputs a direct current voltage; an inverter 32 that is connected to the output side of the converter 31 and that drives an alternating current motor 5 through an output switch 4; a power source switch 6 for directly driving the alternating current motor 5 by the alternating current power source 1; a current detector 12 that detects an output current from the inverter 32; a voltage detector 14 and a current detector 13 that respectively detect the voltage and the current of a power source system on the input side of the converter 3; and a control unit 7 that controls the three-phase output voltage of the inverter 32 on the basis of a three-phase voltage command.

No. of Pages : 31 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006169 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NEEDLE SAFETY SYSTEM

(51) International classification :A61M 5/32
(31) Priority Document No :62/544202
(32) Priority Date :11/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/046492
Filing Date :13/08/2018
(87) International Publication No :WO/2019/033100
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :530 Herman O. West Drive Exton, PA 19341 U.S.A.
(72)**Name of Inventor :**
1)MCELROY, Terry
2)DOWLING, Colin
3)DOWLING, Patrick
4)MCGARRY, Martin

(57) Abstract :
A syringe safety system may include a sleeve. The sleeve may include a guide track formed in the sleeve. The guide track may have a guide pin retention portion, a travel portion, and a lockout portion. The syringe safety system may include a collar having a guide pin extending radially from an exterior surface of the collar. A spring may extend between and be coupled to the collar and the sleeve. A cap may engage the sleeve. The cap may be configured to retain the guide pin in the guide pin retention portion of the guide tack. When the cap is removed, the spring advances the guide pin into the travel portion of the guide track.

No. of Pages : 13 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006170 A
(19) INDIA
(22) Date of filing of Application :12/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : REAGENTS FOR FLUOROSULFATING ALCOHOLS OR AMINES

(51) International classification	:A61K 31/145, A61K 31/335, A61K 31/381
(31) Priority Document No	:62/545028
(32) Priority Date	:14/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/046776
Filing Date	:14/08/2018
(87) International Publication No	:WO/2019/036517
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ZHOU, Hua
2)MUKHERJEE, Paramita
3)LIU, Rongqiang
4)AM ENDE, Christopher W.
5)DENG, Tianjing

(57) Abstract :
Disclosed herein are compounds of formula Ar-N(SO2F)2, wherein Ar is selected from an optionally substituted aryl, an optionally substituted five-membered heteroaryl, or an optionally substituted six-membered heteroaryl. Also disclosed are methods of synthesizing the above compounds by reacting a compound of formula Ar-NH-R9 with MN(SO2F)2.

No. of Pages : 39 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006171 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS AND METHODS FOR IDENTIFYING COMPONENTS ON A COMMUNICATIONS BUS

(51) International classification :H04L 12/40
(31) Priority Document No :62/550438
(32) Priority Date :25/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/047767
Filing Date :23/08/2018
(87) International Publication No :WO/2019/040759
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GOLDBERG, Joshua, Gouled

(57) Abstract :
Systems and networks are disclosed in which node addresses are requested by and/or assigned to components communicatively coupled to a communications network. The node addresses may be used by the components to transmit and receive data and other information with other components communicatively coupled to the communications network. Additional information regarding such components, such as, for example, location information for each communicatively coupled component may be maintained. Such information may be used to maintain the status of the communications network and may include physical location information, which may be determined based on data obtained from sensing components (e.g., imagers).

No. of Pages : 42 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2020
(21) Application No.202017006173 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : INFORMATION TRANSMISSION METHOD AND APPARATUS

(51) International classification :H04W 72/04
(31) Priority Document No :201710912343.9
(32) Priority Date :29/09/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/102364
Filing Date :25/08/2018
(87) International Publication No :WO/2019/062415
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)LI, Hua
2)TANG, Hao
3)LIU, Liehai
4)TANG, Zhenfei
5)ABDOLI, Javad
6)PENG, Jinlin

(57) Abstract :
Provided in the present application are an information transmission method and device, used for determining the channel bandwidth of a user equipment (UE) in a large carrier bandwidth scenario. The method comprises: a network device sends first information to a terminal, the first information being used to indicate the location of a channel bandwidth of the terminal, the channel bandwidth being a radio frequency bandwidth, and the radio frequency bandwidth comprising an uplink or downlink transmission resource; and the terminal receives the first information and determines the location of the channel bandwidth of the terminal according to the first information.

No. of Pages : 62 No. of Claims : 49

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006174 A
(19) INDIA
(22) Date of filing of Application :12/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SIGNAL SCRAMBLING METHOD AND APPARATUS, AND SIGNAL DESCRAMBLING METHOD AND APPARATUS

(51) International classification :H04B 7/024
(31) Priority Document No :201710687393.1
(32) Priority Date :11/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/089375
Filing Date :31/05/2018
(87) International Publication No :WO/2019/029240
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WANG, Ting
2)LI, Yuanjie
3)TANG, Hao
4)TANG, Zhenfei

(57) Abstract :
A method and device for signal scrambling and descrambling: in the signal scrambling method, a communication device uses a scrambling sequence to scramble a signal and sends the scrambled signal; and in the signal descrambling method, the communication device receives the signal and uses the scrambling sequence to descramble the signal. The initial value of the described scrambling sequence is determined according to a time unit number corresponding to frame structure parameters used in the transmission of the signal, so that the scrambling sequences used for scrambling signals that are transmitted using different frame structure parameters may be different, which may thus achieve interference randomization of scrambling signals, and may be applied to various application scenarios in 5G new radio (NR) to improve performance.

No. of Pages : 124 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006217 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SMART OBTURATOR WITH SENSOR AND SMART OBTURATOR ASSEMBLY

(51) International classification	:A61M 25/00, A61B 5/145, A61B 5/01, A61B 5/00
(31) Priority Document No	:15/697112
(32) Priority Date	:06/09/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/047263
Filing Date	:21/08/2018
(87) International Publication No	:WO/2019/050669
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ISAACSON, S., Ray
2)HUNTER, Mark
3)WALKER, Paul
4)O'BRYAN, Jeff

(57) Abstract :
An obturator assembly includes an obturator at least partially positionable within a lumen of a device. The obturator has a distal end with a tip portion and an opposing proximal end. A sensor assembly is at the tip portion. The sensor assembly is configured to sense one or more environmental characteristics and to generate one or more signals representative of the one or more environmental characteristics. A hub is operatively coupled to the obturator. The hub is also operatively coupled to electronic circuitry that is coupled in signal communication with the sensor assembly. In certain embodiments, the electronic circuitry is configured to receive the one or more signals from the sensor assembly and transmit the one or more signals to remote reception circuitry and/or display a datum representative of the one or more environmental characteristics on a display of the hub.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006218 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : LOW COMPLEXITY DETECTION OF VOICED SPEECH AND PITCH ESTIMATION

(51) International classification	:G10L 21/02, G10L 25/93
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/US2017/047361
Filing Date	:17/08/2017
(87) International Publication No	:WO/2019/035835
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GRAF, Simon
2)HERBIG, Tobias
3)BUCK, Markus

(57) Abstract :
A low-complexity method and apparatus for detection of voiced speech and pitch estimation is disclosed that is capable of dealing with special constraints given by applications where low latency is required, such as in-car communication (ICC) systems. An example embodiment employees very short frames that may capture only a single excitation impulse of voiced speech in an audio signal. A distance between multiple such impulses, corresponding to a pitch period, may be determined by evaluating phase differences between low-resolution spectra of the very short frames. An example embodiment may perform pitch estimation directly in a frequency domain based on the phase differences and reduce computational complexity by obviating transformation to a time domain to perform the pitch estimation.

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006219 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS AND METHODS FOR FAULT DETECTION IN EMISSION-GUIDED RADIOTHERAPY •

(51) International classification	:A61B 6/00, A61B 6/10, A61N 5/00, A61N 5/01, G01T 1/24
(31) Priority Document No	:62/543140
(32) Priority Date	:09/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/046132
Filing Date	:09/08/2018
(87) International Publication No	:WO/2019/032911
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)BIENIOSEK, Matthew Francis

(57) Abstract :
Disclosed herein are systems and methods for monitoring calibration of positron emission tomography (PET) systems. In some variations, the systems include an imaging assembly having a gantry comprising a plurality of positron emission detectors. A housing may be coupled to the gantry, and the housing may include a bore and a radiation source holder spaced away from a patient scan region within the bore. A processor may be configured to receive positron emission data from the positron emission detectors and to distinguish the positron emission data from the radiation source holder and from the patient scan region. A fault signal may be generated when the positron emission data from the radiation source holder exceeds one or more threshold parameters or criteria.

No. of Pages : 48 No. of Claims : 50

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006220 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FILTER CARTRIDGES; AIR CLEANER ASSEMBLIES; HOUSINGS; FEATURES; COMPONENTS; AND, METHODS

(51) International classification	:B01D 46/00, B01D 46/52
(31) Priority Document No	:62/543090
(32) Priority Date	:09/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/045819
Filing Date	:08/08/2018
(87) International Publication No	:WO/2019/032707
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)LAGE, Thomas D.
3)JIANG, Gaozhi
4)PROOST, Gert
5)CRAESSAERTS, Johnny
6)VERSTRAETE, Mathijs
7)CATOOR, Bart

(57) Abstract :
According to the present disclosure, air cleaner assemblies, housings, serviceable filter cartridges and features, components, and methods, relating thereto are disclosed. In general, the features relate to systems that are configured to aid in inhibiting an improper cartridge from being installed in an air cleaner housing, during servicing. A variety of features are characterized, and in many examples, the cartridge (415) includes a seal arrangement (420) having radially directed seal surface (445a) with at least a first non-wavy or non- projection/recess section and a second wavy or projection/recess section. Examples are shown and described in detail.

No. of Pages : 120 No. of Claims : 108

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006222 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NEW DISINFECTANT FOR HATCHERIES

(51) International classification	:A01P 1/00, A01N 59/00, A01N 25/30, A01N 37/16, A01N 37/36
(31) Priority Document No	:201711028990
(32) Priority Date	:16/08/2017
(33) Name of priority country	:India
(86) International Application No	:PCT/EP2018/072261
Filing Date	:16/08/2018
(87) International Publication No	:WO/2019/034747
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIMAYE, Milind
2)DESHPANDE, Sadanand

(57) Abstract :
The invention relates to a stable disinfectant composition and the use of said composition for spraying hatching eggs prior to in ovo vaccination, for disinfecting vaccination equipment including vaccination needles, and for flushing vaccination equipment post vaccination cycles.

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006230 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRODE MATERIALS IN THE FORM OF LITHIUM-BASED ALLOY AND METHODS FOR MANUFACTURING SAME

(51) International classification	:H01M 4/134, H01M 10/052, H01M 4/1395
(31) Priority Document No	:2976241
(32) Priority Date	:15/08/2017
(33) Name of priority country	:Canada
(86) International Application No	:PCT/CA2018/050988
Filing Date	:15/08/2018
(87) International Publication No	:WO/2019/033211
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)ZAGHIB, Karim
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3)BOUCHARD, Patrick
4)VERREAULT, Serge
5)TURCOTTE, Nancy
6)LEBLANC, Dominic
7)AMOUZEGAR, Kamyab

(57) Abstract :
The technology described concerns lithium-based alloy electrode materials used for the production of anodes in lithium storage batteries and methods for obtaining same. The alloy comprises metallic lithium, a metallic component X1 chosen from among magnesium and aluminium and a metal component X2 chosen from among the alkali metals, alkaline earth metals, rare earth metals, zirconium, copper, silver, bismuth, cobalt, zinc, aluminium, silicon, tin, antimony, cadmium, mercury, lead, manganese, boron, indium, thallium, nickel, germanium, molybdenum and iron. The methods for preparing electrode materials as well as products and their uses are also described.

No. of Pages : 25 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006232 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COUMARIN OXIME ESTER COMPOUND AND PREPARATION AND USE THEREOF

(51) International classification	:C07D 311/08, C07D 311/78, C07D 311/12
(31) Priority Document No	:201710620077.2
(32) Priority Date	:26/07/2017
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2018/088830
Filing Date	:29/05/2018
(87) International Publication No	:WO/2019/019792
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)ZOU, Yingquan
3)FAN, Shuheng
4)GAO, Ming
5)XIN, Yangyang

(57) Abstract :
The present invention relates to a coumarin (ketone) oxime ester compound of formula (I), wherein the n and R1, R2, R3, R4, R5, R6 and R7 are as defined in the description. The compound has a very strong ultraviolet absorption in a range of 300-450 nm. Energy transfer can occur rapidly after absorbing light energy and polymerization is continuously initiated. The compound has obvious advantages in terms of photosensitivity and pattern integrity and is very suitable for the radiation curing of UV-LED light sources. In addition, the compound of formula (I) also has a good thermal stability. The present invention also relates to a preparation method for the compound of formula (I) and uses of the compound. The compound is suitable as a photoinitiator in a UV-LED photocuring system and is suitable for radiation wavelengths of the UV-LED photocuring.

No. of Pages : 42 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006233 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMPOSITE PANE HAVING ELECTRICALLY CONTROLLABLE OPTICAL PROPERTIES

(51) International classification :B32B 17/10
(31) Priority Document No :17194703.9
(32) Priority Date :04/10/2017
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2018/074247
Filing Date :10/09/2018
(87) International Publication No :WO/2019/068419
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :18, avenue d'Alsace 92400 Courbevoie France
(72)**Name of Inventor :**
1)KLEIN, Marcel
2)SCHMIDT, Georg
3)YEH, Li-Ya
4)LABROT, Michael
5)DR–GE, Alicia

(57) Abstract :
The invention relates to a composite pane having electrically controllable optical properties, comprising an outer pane (1) and an inner pane (2), which are connected to one another via a thermoplastic intermediate layer (3), wherein a functional element (4) with electrically controllable optical properties is embedded in the intermediate layer (3), comprising an active layer (5) between a first carrier film (6) and a second carrier film (7), wherein the intermediate layer (3) contains a first thermoplastic material and the carrier films (6, 7) contain a second thermoplastic material, and wherein the first carrier film (6) and the second carrier film (7) are merged together along at least one region of the side edge of the functional element (4).

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006234 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRONIC CONTROL MODULE FOR A TIRE INFLATION SYSTEM

(51) International classification	:B60C 23/00, B60C 23/02, B60C 23/10, B60C 23/16, B60C 29/06
(31) Priority Document No	:62/532565
(32) Priority Date	:14/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042167
Filing Date	:13/07/2018
(87) International Publication No	:WO/2019/014640
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)EQUALAIRE SYSTEMS, INC.
Address of Applicant :1414 Valero Way Corpus Christi, TX 78409 U.S.A.
(72)**Name of Inventor :**
1)HENRY, Dane

(57) Abstract :
An inflation electronic control module for a tire inflation system comprising a solenoid valve disposed so as to selectively open or close fluid communication between a fluid pressure source and a vehicle tire in response to one or more pressure signals. The tire inflation system further comprising a fluid pressure sensor disposed so as to detect delivery-side fluid pressure between the solenoid valve and the vehicle tire, and provide a pressure signal corresponding to the detected fluid pressure.

No. of Pages : 28 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006235 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SHOCK ABSORBER

(51) International classification	:F16F 9/32, F16F 1/12, F16F 9/58
(31) Priority Document No	:2017-176301
(32) Priority Date	:14/09/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/032889
Filing Date	:05/09/2018
(87) International Publication No	:WO/2019/054251
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)KYB MOTORCYCLE SUSPENSION CO.,LTD.
Address of Applicant :2548, Dota, Kani-shi, Gifu 5090298 Japan
(72)**Name of Inventor :**
1)YUI Osamu

(57) Abstract :
A shock absorber according to the present invention includes: a shock absorber main body (4) that has a rod (3) inserted movably in a cylinder (1) and provided with a bracket (2) at a protruding end portion thereof protruding from the cylinder (1); a suspension spring (S) disposed on an outer periphery of the shock absorber main body (4) and biasing the shock absorber main body (4) in an extension direction; a cushion rubber (5) mounted on an outer periphery of the rod (3) so as to be movable in an axial direction; and a division spacer (6) that can be mounted between the bracket (2) of the rod (3) and the cushion rubber (5) from the outer periphery of the rod (3) and functions as a restricting member for restricting the cushion rubber (5) from moving in a direction opposite to the cylinder, wherein the cushion rubber (5) and the division spacer (6) are biased by the suspension spring (S) toward the side opposite to the cylinder.

No. of Pages : 19 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006265 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AMIDE AND IMIDE PHOTOINITIATORS

(51) International classification	:C08F 2/50, C08F 22/36, C08F 8/32, C08F 8/48, C08F 22/06
(31) Priority Document No	:PA 2017 70622
(32) Priority Date	:17/08/2017
(33) Name of priority country	:Denmark
(86) International Application No	:PCT/DK2018/050198
Filing Date	:16/08/2018
(87) International Publication No	:WO/2019/034221
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)COLOPLAST A/S
Address of Applicant :Holtedam 1 3050 Humlebaek Denmark
(72)**Name of Inventor :**
1)HOEJ, Carsten
2)MADSEN, Niels Joergen
3)SEHNAL, Petr
4)TOWNS, Andrew
5)JEPSON, David

(57) Abstract :
Polymers are provided, in which a pendant photoinitiator moiety is linked to the polymer structure via an amide or a succinimide.

No. of Pages : 15 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006266 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SILICA-BASED MATTING AGENTS AND METHODS OF MAKING AND USING THE SAME •

(51) International classification	:C08K 3/36, C08K 9/06, C09D 7/62
(31) Priority Document No	:62/540920
(32) Priority Date	:03/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/045096
Filing Date	:03/08/2018
(87) International Publication No	:WO/2019/028312
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)W.R. GRACE & CO. CONN.
Address of Applicant :7500 Grace Drive Columbia, MD 21044 U.S.A.
(72)**Name of Inventor :**
1)GU, Feng
2)PRYOR, James, Neil

(57) Abstract :
Improved silica-based matting agents are disclosed. The matting agents are useful in waterborne coatings composition to provide exceptional properties to a wood based substrate. Films resulting from the silica-based matting agents on a wood substrate unexpectedly provide improved chemical resistance and/or film clarity to the surface of the wood substrate. Methods of making and using the matting agents are also disclosed.

No. of Pages : 28 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006267 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTICANCER PEPTIDES

(51) International classification	:C07K 7/08, C07K 14/00, A61K 47/54, A61K 38/00, C07K 19/00	(71)**Name of Applicant :** **1)IDP DISCOVERY PHARMA, S.L.** Address of Applicant :Baldiri Reixac Nº 4 08028 BARCELONA Spain
(31) Priority Document No	:17382530.8	(72)**Name of Inventor :** **1)NEVOLA, Laura** **2)ESTEBAN MART • N, Santiago**
(32) Priority Date	:01/08/2017	
(33) Name of priority country	:EPO	
(86) International Application No	:PCT/EP2018/070714	
Filing Date	:31/07/2018	
(87) International Publication No	:WO/2019/025432	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention provides a peptide of formula (I) or a pharmaceutical salt thereof wherein m, n, p, and q represent integers and are selected from 0 and 1; and r is comprised from 1 to 10; a linker birradical of formula (II), which is connecting an alpha carbon atom of an amino acid located at position i in the peptide sequence of formula (I) with an alpha carbon atom of an amino acid located at position i+4 or i+7in the peptide sequence of formula (I); a C-terminal end corresponding to C(O)R4; and a N-terminal end corresponding to NHR5. Alternatively, the present invention provides a peptide or a pharmaceutical salt thereof which has an amino acid sequence with an identity from 85% to 95% with respect to sequence SEQ ID NO: 9: The peptides of the invention show anticancer activity. (I)

No. of Pages : 49 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006268 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTICANCER PEPTIDES •

(51) International classification	:C07K 14/82, A61K 38/00
(31) Priority Document No	:17382533.2
(32) Priority Date	:02/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/070716
Filing Date	:31/07/2018
(87) International Publication No	:WO/2019/025433
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)IDP DISCOVERY PHARMA, S.L.
Address of Applicant :Baldiri Reixac Nº 4 08028 BARCELONA Spain
(72)**Name of Inventor :**
1)NEVOLA, Laura
2)ESTEBAN MART • N, Santiago

(57) Abstract :
The present invention provides a peptide of formula (I) or a pharmaceutical salt thereof, as well as fusion peptides and pharmaceutical compositions comprising it; or, alternatively, the peptide or pharmaceutical salt thereof is one which has an amino acid sequence with an identity from 85% to 95% with respect to sequence SEQ ID NO: 25, 26, 27 or 28. The peptides of the invention show anticancer activity. Formula (I).

No. of Pages : 60 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006269 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PREMOISTENED WIPES WITH VIRUCIDAL PROPERTIES AGAINST NON-ENVELOPED VIRUSES •

(51) International classification	:A01N 33/04, A01N 33/12, A01N 47/44, A01N 25/34, A01P 15/00
(31) Priority Document No	:62/547219
(32) Priority Date	:18/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/046930
Filing Date	:17/08/2018
(87) International Publication No	:WO/2019/036637
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)LONZA INC.
Address of Applicant :412 Mt. Kemble Avenue, Suite 200S Morristown, New Jersey 07960 U.S.A.
(72)**Name of Inventor :**
1)JIANG, Xiao
2)JONES, David
3)KLOEPPEL, Andrew
4)KAZISKA, Andrew
5)CARTER, Craig

(57) Abstract :
A presaturated wiping product is disclosed well suited for destroying non-enveloped viruses, including the Norovirus. The wiping composition contains a first anti-microbial agent blended with a second agent, such as a preservative. Even at very low concentrations within the wiping composition, the wiping products can completely destroy and kill non-enveloped viruses at relatively short contact times.

No. of Pages : 29 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006270 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : POLYMERIC COATINGS •

(51) International classification	:A61L 29/08, A61L 29/14
(31) Priority Document No	:PA 2017 70623
(32) Priority Date	:17/08/2017
(33) Name of priority country	:Denmark
(86) International Application No	:PCT/DK2018/050199
Filing Date	:16/08/2018
(87) International Publication No	:WO/2019/034222
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)COLOPLAST A/S
Address of Applicant :Holtedam 1 3050 Humlebaek Denmark
(72)**Name of Inventor :**
1)VANGE, Jakob

(57) Abstract :
Coatings for medical devices, e.g. urinary catheters, are provided, which comprise photoinitiator monomers with acrylamide photoinitiator functionality.

No. of Pages : 34 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006271 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : VIBRATION AND HEAT GENERATION APPARATUS FOR USE WITH COMPRESSION WRAP •

(51) International classification :A61H 23/02, A61F 7/00, A61F 7/02
(31) Priority Document No :15/650410
(32) Priority Date :14/07/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/039772
Filing Date :27/06/2018
(87) International Publication No :WO/2019/013975
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HYPER ICE, INC.
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(72)**Name of Inventor :**
1)MARTON, Robert
2)KATZ, Anthony

(57) Abstract :
A system applies compression, vibration and heat to a body part of a person. The system includes a portable vibration and heat generation apparatus (100) having a flexible support platform and a bag-like enclosure extending from the support platform. A cylindrical control unit (140) is mounted to the support platform and extends perpendicularly from the support platform. The control unit has a diameter of between 50 millimeters and 100 millimeters. The control unit houses electronic circuitry and at least one battery. Four vibration pods (120, 122, 124, 126) extend from the support platform into the bag-like structure. The bag-like structure also houses a heat generation unit (130). The control unit extends through a circular bore in a compression wrap. The compression wrap is securable to a body part with a distal wall of the bag-like enclosure against the body part.

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006272 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SOLID FORMS OF 3-(5-FLUOROBENZOFURAN-3-YL)-4-(5-METHYL-5H[1,3]DIOXOLO[4,5-F]INDOL-7-YL)PYRROLE-2,5-DIONE •

(51) International classification	:C07D 498/04, A61P 35/00, A61K 31/403	(71)**Name of Applicant :** **1)ACTUATE THERAPEUTICS INC.** Address of Applicant :1401 Foch St, Suite 140 Fort Worth, TX 76107 U.S.A.
(31) Priority Document No	:62/544277	
(32) Priority Date	:11/08/2017	
(33) Name of priority country	:U.S.A.	(72)**Name of Inventor :** **1)ZHANG, Yamin**
(86) International Application No	:PCT/US2018/046203	
Filing Date	:10/08/2018	
(87) International Publication No	:WO/2019/032958	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to solid forms of 3-(5-Fluorobenzofuran-3-yl)-4-(5-methyl-5H-[1,3]dioxolo[4,5-f]indol-7-yl)pyrrole-2,5-dione, processes for preparation thereof, pharmaceutical compositions thereof, and uses thereof in treating disease.

No. of Pages : 42 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006277 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : BODY DRIVE (VARIANTS) AND METHOD OF BODY MOVEMENT

(51) International classification	:B63H 1/32, B64C 33/02, B64D 27/02, B64D 27/26, B64D 31/06
(31) Priority Document No	:a 2017 10179
(32) Priority Date	:23/10/2017
(33) Name of priority country	:Ukraine
(86) International Application No	:PCT/UA2018/000117
Filing Date	:22/10/2018
(87) International Publication No	:WO/2019/083490
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)PANCHUK, Oleksandr Stanislavovych
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(72)**Name of Inventor :**
1)PANCHUK, Oleksandr Stanislavovych

(57) Abstract :
The claimed technical solution belongs to systems intended for setting a body in motion and can be applied in air and water carriers. The drive has a piston with the blades which are used to repulsion the body from environment. Among the advantages of the proposed technical solution are the increased reliability and safety of the drive and its simplified construction. Besides, the purpose of this technical solution is to develop a drive model which can be used in air and water environments.

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006282 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : EMBOLIC MICROSPHERES

(51) International classification :A61K 9/10, A61K 9/16
(31) Priority Document No :62/531956
(32) Priority Date :13/07/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/041732
Filing Date :12/07/2018
(87) International Publication No :WO/2019/014408
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BOSTON SCIENTIFIC SCIMED, INC.
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(72)**Name of Inventor :**
1)ZENG, Hongxia
2)FORSYTH, Bruce R.
3)CAO, Hong
4)DEWITT, Matthew R.
5)SCHWANZ, Heidi

(57) Abstract :
In some aspects, the disclosure pertains to injectable particles that contain at least one pH-altering agent that is configured to be released from the injectable particles in vivo, upon embolization of an intratumoral artery of a tumor with the injectable particles. In certain instances, the pH-altering agent may be a basic agent having a pH value of 7.5, a buffering agent having a pKa value of 7.6 or more, or both. Other aspects of the disclosure pertain to preloaded containers containing such injectable particles and methods of using such injectable particles.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006300 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SURGICAL INSTRUMENT COMPRISING A SENSOR SYSTEM

(51) International classification :A61B 17/072
(31) Priority Document No :15/798855
(32) Priority Date :31/10/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/057642
Filing Date :26/10/2018
(87) International Publication No :WO/2019/089361
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ETHICON LLC
Address of Applicant :#475 Street C, Suite 401 Los Frailes Industrial Park Guaynabo, USA, 00969 U.S.A.
(72)**Name of Inventor :**
1)LEIMBACH, Richard L.
2)ADAMS, Shane R.
3)OVERMYER, Mark D.
4)SHELTON, IV, Frederick E.

(57) Abstract :
A surgical instrument configured for use in a surgical procedure is disclosed herein. The surgical instrument comprises a housing, a first sensor configured to detect a condition of the surgical instrument, and a second sensor configured to detect the condition of the surgical instrument. The surgical instrument further comprises a processor, wherein the processor is located within the housing. The first sensor and the second sensor are in signal communication with the processor. The processor receives a first signal from the first sensor and a second signal from the second sensor. The processor is configured to utilize the first signal and the second signal to determine the condition and communicate instructions to the surgical instrument during the surgical procedure in view of the condition.

No. of Pages : 238 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006301 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : WASHING MACHINE •

(51) International classification	:D06F 37/22, D06F 37/40
(31) Priority Document No	:10-2017-0105020
(32) Priority Date	:18/08/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/004840
Filing Date	:26/04/2018
(87) International Publication No	:WO/2019/035532
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
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(72)**Name of Inventor :**
1)LEE, Kang Hyun
2)JEOUNG, Jeoung Kyo
3)KIM, Hooi Joong
4)SEO, Eung Ryeol

(57) Abstract :
A washing machine includes a tub, a drum rotationally provided inside the tub to receive an object to be washed, a pulsator rotationally provided inside the drum, an outer shaft connected to the drum and having a cavity, an inner shaft connected to the pulsator and arranged in the cavity, a first pulley having a first axial coupler to be coupled to the outer shaft, and a second pulley having a second axial coupler protruding toward the tub, the second axial coupler arranged in the cavity and coupled to the inner shaft. With this structure, the internal space of the washing machine can be enlarged in a washing machine having a plurality of pulley structures.

No. of Pages : 14 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006302 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ATTACHMENT STRUCTURE OF SMART KEY UNIT FOR MOTORCYCLE

(51) International classification	:B62H 5/00, B60R 25/20, E05B 49/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/TH2017/000073
Filing Date	:10/10/2017
(87) International Publication No	:WO/2019/074449
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)PRATUANGMAN, Nabhayatra
3)SARAVICHAI, Rungroj
4)NUNAVARATTANAKUL, Wisarut
(72)**Name of Inventor :**
1)PRATUANGMAN, Nabhayatra
2)SARAVICHAI, Rungroj
3)NUNAVARATTANAKUL, Wisarut

(57) Abstract :
To provide an attachment structure of a smart key unit for a motorcycle that can reduce a size of an attachment structure of a smart key unit around a head pipe. In an attachment structure of a smart key unit (22) for a motorcycle that can cause an engine (12) of a motorcycle to be in a startable state under a condition that an ID code transmitted from a smart key K that can be carried by a driver matches a normal ID code, the smart key unit (22) is attached at a position in the rear of a head pipe (18) included in a vehicle, and the smart key unit (22) is arranged in a state in which a longitudinal direction M thereof is substantially orthogonal to a back and forth direction of the vehicle.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006316 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NONAQUEOUS ELECTROLYTE SECONDARY BATTERY

(51) International classification	:H01M 10/0567, H01M 4/131, H01M 4/505, H01M 4/525, H01M 10/052
(31) Priority Document No	:2017-155379
(32) Priority Date	:10/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/029618
Filing Date	:07/08/2018
(87) International Publication No	:WO/2019/031508
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)NISHIO, Koichi
2)KIM, Jungmin

(57) Abstract :
Provided is a nonaqueous electrolyte secondary battery which has high capacity retention rate after storage at high temperatures, while being suppressed in the amount of a storage gas after storage at high temperatures and having low resistance after storage at high temperatures, and which is suppressed in metal dissolution from the positive electrode, while being suppressed in the amount of heat generation at high temperatures. A nonaqueous electrolyte secondary battery which is provided with: a positive electrode that comprises a positive electrode active material which is capable of absorbing and desorbing metal ions; a negative electrode that comprises a negative electrode active material which is capable of absorbing and desorbing metal ions; and a nonaqueous electrolyte solution. This nonaqueous electrolyte secondary battery is configured such that: the positive electrode active material contains a lithium transition metal compound; the positive electrode active material contains at least Ni, Mn and Co; the Mn/(Ni + Mn + Co) molar ratio is more than 0 but 0.32 or less; the Ni/(Ni + Mn + Co) molar ratio is 0.45 or more; the electrode plate density of the positive electrode is 3.0 g/cm3 or more; and the nonaqueous electrolyte solution contains a monofluorophosphate salt and/or a difluorophosphate salt.

No. of Pages : 74 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006320 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMMUNOGENIC COMPOSITION COMPRISING A FUSION PEPTIDE DERIVEDFROM SUPERANTIGEN TOXOIDS

(51) International classification	:A61K 39/085, C07K 14/31
(31) Priority Document No	:62/537706
(32) Priority Date	:27/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/043687
Filing Date	:25/07/2018
(87) International Publication No	:WO/2019/023341
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)AMAN, Mohammad Javad
2)KORT, Thomas
3)VENKATASUBRAMANIAM, Arundhathi
4)WILLISTON, Nils
5)ADHIKARI, Rajan Prasad
6)HOLTSBERG, Frederick W.

(57) Abstract :
The present disclosure provides immunogenic compositions useful in prevention and treatment of Staphylococcus aureus infection. In particular, the disclosure provides multivalent oligopeptides, fusion proteins comprising two or more staphylococcal superantigen (SAg) proteins, or any fragments, variants, or derivatives thereof fused together as a single polypeptide in any order.

No. of Pages : 47 No. of Claims : 58

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006321 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ARRANGEMENT STRUCTURE OF SENSORS WITH RESPECT TO SEAT

(51) International classification	:B60N 2/90, B60N 2/68
(31) Priority Document No	:2017-147693
(32) Priority Date	:31/07/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2017/043543
Filing Date	:05/12/2017
(87) International Publication No	:WO/2019/026305
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)KAMEI, Soichiro
2)TANIGUCHI, Hiromi
3)ONUMA, Koji

(57) Abstract :
Provided is an arrangement structure of sensors with respect to a seat, wherein the seating comfort of an occupant can be enhanced when sensors such as position sensors are arranged in the seat. This arrangement structure of sensors (1) with respect to a seat (10) having a cushion pad (12) and plate-shaped members (18, 25) provided under the cushion pad (12) is provided with recess sections (20, 26) disposed on the upper surfaces of the plate-shaped members (18, 25), wherein the sensors (1) are arranged inside the recess sections (20, 26).

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006323 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PHARMACEUTICAL COMPOSITION COMPRISING GLUTATIONE DISULFIDE AND GLUTATHIONE DISULFIDE S-OXIDE

(51) International classification	:A61P 43/00, A61K 39/205, A61K 38/06, A61K 38/21, A61K 31/155
(31) Priority Document No	:2017140106
(32) Priority Date	:17/11/2017
(33) Name of priority country	:Russia
(86) International Application No	:PCT/RU2018/000471
Filing Date	:17/07/2018
(87) International Publication No	:WO/2019/098877
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BALAZOVSKIJ, Mark Borisovich
2)ANTONOV, Viktor Georgievich
3)IGNATENKO, Oleg Aleksandrovich

(57) Abstract :
Pharmaceutical composition comprising glutathione disulphide or pharmaceutically acceptable organic or inorganic salt thereof and glutathione disulfide S-oxide of the following structure: (I) or pharmaceutically acceptable organic or inorganic salt thereof for eliminating dose-related toxicity and enhancing the therapeutic activity of a pharmacologically active compound in the treatment of infectious and non-infectious diseases is provided. Typically, the composition comprises glutathione disulfide S-oxide in an amount of 0.01-10% by weight of the total composition, and additionally a metal (Me) in the form of coordination compound(s) containing Me-S-glutathione bond, said metal is selected from the platinum group, typically it is platinum. The amount of d-metal coordination compound administered to a patient can be 10-3 to 10-15 mol/kg of body weight. The composition can be used in combination with pharmacologically active compound, which is an anticoagulant, factor Xa inhibitor, antimicrobial or antiviral agents to increase their therapeutic activity and eliminate dose-related toxicity.

No. of Pages : 29 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006325 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : IMPROVED METHOD ANDKIT FOR THE GENERATION OF DNA LIBRARIES FOR MASSIVELY PARALLEL SEQUENCING PARALLEL SEQUENCING

(51) International classification :C12Q 1/68
(31) Priority Document No :17182693.6
(32) Priority Date :21/07/2017
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2018/069845
Filing Date :20/07/2018
(87) International Publication No :WO/2019/016401
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DEL MONACO, Valentina
2)MANARESI, Nicol²
3)BUSON, Genny
4)TONONI, Paola

(57) Abstract :
There is disclosed a method of generating a massively parallel sequencing library comprising the steps of :a) providing a primary WGA DNA library (pWGAlib), including fragments comprising a WGA library universal sequence adapter; b) performing a single PCR cycle on the pWGAlib using a first primer (1PR) comprising from 5' to 3' a first sequencing adapter (1PR5SA) and a first primer 3' section (1PR3S) hybridizing to the reverse complementary of the WGA library universal sequence adapter; c) performing a single PCR cycle on the on the product of step b) using a second primer (2PR) comprising from 5' to 3' a second sequencing adapter (2PR5SA) different from the 1PR5SA, and a second primer 3' section (2PR3S) hybridizing to the WGA library universal sequence adapter reverse complementary; d) amplifying by PCR the product of step c) using a third primer comprising the 1PR5SA and a fourth primer comprising 2PR5SA.

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006326 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMPOSITIONS FOR ENHANCING BIOAVAILABILITY OF PHARMACEUTICALS, SUPPLEMENTS AND INGESTED SUBSTANCES

(51) International classification	:A61K 9/50, A61K 9/107, A61K 9/00
(31) Priority Document No	:62/537502
(32) Priority Date	:27/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042885
Filing Date	:19/07/2018
(87) International Publication No	:WO/2019/023039
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)LEFKOWITZ, Andrew R.
2)FARMER, Sean
3)ALIBEK, Ken
4)MOLDAKOZHAYEV, Alibek

(57) Abstract :
The present invention relates to compositions and methods for enhancing bioavailability of health-promoting substances, such as pharmaceuticals and nutritional supplements. The subject invention utilizes an adjuvant composition comprising one or more microbial-produced biosurfactants and/or isoforms thereof, to enhance bioavailability of health-promoting substances and to reduce the effective dosage that is required.

No. of Pages : 22 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006327 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SOIL WATER POTENTIAL EFFECTOR APPARATUSAND USES THEROF

(51) International classification	:G01N 19/10, G01N 33/24, A01G 27/00, F16K 31/00
(31) Priority Document No	:253540
(32) Priority Date	:18/07/2017
(33) Name of priority country	:Israel
(86) International Application No	:PCT/IL2018/050792
Filing Date	:18/07/2018
(87) International Publication No	:WO/2019/016807
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHETRIT, Arik

(57) Abstract :
An apparatus for effecting water potential in a water-containing media comprising a water- permeable housing, a volume changing material that can retain water, a compressible insert and a receiver for receiving and transducing a signal, is provided.

No. of Pages : 27 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006332 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHODS AND SYSTEMS FOR MANAGEMENT OF MEDIA CONTENT ASSOCIATED WITH MESSAGE CONTEXT ON MOBILE COMPUTING DEVICES

(51) International classification	:H04W 4/16, H04W 4/60, H04W 4/12, H04W 12/02, H04W 88/18
(31) Priority Document No	:62/597309
(32) Priority Date	:11/12/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/064962
Filing Date	:11/12/2018
(87) International Publication No	:WO/2019/118469
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KATS, Paul
2)CHERNICK, Jeffrey
3)GOLDSTON, Mark, Randall
4)HAEDIKE, Arthur, Herman, III
5)PIRAYESH, Sohrab

(57) Abstract :
Content matching for use in a hash-tag centric messaging platform may include a system that includes a computer to computer interface configured to facilitate communication between a messaging platform that is adapted to associate a hash tag with a message and a content matching platform, the communication between the messaging platform and the content matching platform comprising at least one of messages and hash tags. The system may include a natural language processing facility of the content matching platform producing an output comprising at least one of an understanding, theme, emotion, and intent of a message communicated from the messaging platform. The system may also include a metadata matching facility in communication with the content matching platform,

No. of Pages : 124 No. of Claims : 283

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006349 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANGLED ADSORBENT FILTER MEDIA DESIGN IN TANGENTIAL FLOW APPLICATIONS

(51) International classification	:B01D 46/00, B01D 53/02
(31) Priority Document No	:62/533840
(32) Priority Date	:18/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042774
Filing Date	:18/07/2018
(87) International Publication No	:WO/2019/018581
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)WISER, Forwood C.
(72)**Name of Inventor :**
1)WISER, Forwood C.
2)WISER, Forwood C.

(57) Abstract :
A media design for modular use in an air cleaning or HVAC systems to removes gas phase contaminants. The design allows for a control of gas contaminant removal using variable media length, path length, and contact time to ensure a contained MTZ length and low pressure drop. In one embodiment, the design includes a filter module at an angle to an airflow and an air filter mounted within the filter frame. The filter module may include channels therethrough that are oriented at the optimum angle in relation to the airflow to provide the required dwell time and pressure drop for a given application.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006366 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD FOR REPORTING NETWORK PERFORMANCE PARAMETER AND DEVICE

(51) International classification :H04W 24/10
(31) Priority Document No :201710685419.9
(32) Priority Date :11/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/100074
Filing Date :10/08/2018
(87) International Publication No :WO/2019/029729
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)JIA, Xiaoqian
2)CHEN, Jun

(57) Abstract :
A method and a device for reporting network performance parameters. In the method, a first network device acquires at least one of sampling information and reporting information, the sampling information being used for indicating a sampling period, the report information being used for indicating a reporting period, the reporting period being N times the sampling period, and N being an integer greater than or equal to 1; the first network device respectively implements sampling in the N sampling periods included in the reporting period to obtain N items of first parameter information; and the first network device sends the N items of first parameter information to a second network device.

No. of Pages : 31 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006367 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MULTICAST METHOD AND APPARATUS

(51) International classification :H04W 4/08
(31) Priority Document No :201710693534.0
(32) Priority Date :14/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/100111
Filing Date :10/08/2018
(87) International Publication No :WO/2019/034005
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)ZHU, Hualin
2)LI, Huan
3)JIN, Weisheng

(57) Abstract :
The present application relates to the field of communications, and provided in the embodiments thereof are a multicast method and device for implementing the transmission of multicast data in a wireless network. The method specifically comprises: a multicast function unit receives multicast data which comprises a multicast address and which is sent by a multicast source; according to a preset correspondence relationship, the multicast function unit acquires terminal information or connection information corresponding to the multicast address; and the multicast function unit sends the multicast data to a terminal.

No. of Pages : 66 No. of Claims : 42

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006371 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DETERMINING SPARSE VERSUS DENSE PATTERN ILLUMINATION

(51) International classification :G06K 9/00, G06K 9/20, H04N 5/232
(31) Priority Document No :62/539741
(32) Priority Date :01/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/015594
Filing Date :26/01/2018
(87) International Publication No :WO/2019/027506
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GUO, Haitao
3)KUMAR, Atulit
4)GERNOTH, Thorsten

(57) Abstract :
An estimate of distance between a user and a camera on a device is used to determine an illumination pattern density used for speckle pattern illumination of the user in subsequent images. The distance may be estimated using an image captured when the user is illuminated with flood infrared illumination. Either a sparse speckle (dot) pattern illumination pattern or a dense speckle pattern illumination pattern is used depending on the distance between the user's face and the camera.

No. of Pages : 27 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006375 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PHARMACEUTICAL COMPOSITIONS CONTAINING ANTI-BETA AMYLOID ANTIBODIES

(51) International classification :A61K 39/395, C07K 16/18
(31) Priority Document No :62/548583
(32) Priority Date :22/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/047508
Filing Date :22/08/2018
(87) International Publication No :WO/2019/040612
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)GUPTA, Kapil
3)SULE, Shantanu
4)ZUNIC, Adnan

(57) Abstract :
Pharmaceutical compositions containing anti-beta amyloid (Aβ) antibodies or Aβ-binding fragments thereof are provided. These pharmaceutical compositions find use in the treatment of abnormal accumulation or deposition of Aβ in the central nervous system, mild cognitive impairment, and Aβ-associated disorders such as Alzheimer's disease.

No. of Pages : 41 No. of Claims : 90

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006376 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD OF CONTINUOUS MANUFACTURING OF SOLIDIFIED STEELMAKING SLAG AND ASSOCIATED DEVICE

(51) International classification	:C22B 7/04, C04B 5/00, C21B 3/06, C21B 3/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/IB2017/055967
Filing Date	:28/09/2017
(87) International Publication No	:WO/2019/064052
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)DE CONINCK, Eric
2)INFANTE, Ivonne
3)MATTOS DOS SANTOS, Rafael
4)OUNOUGHENE, Ghania
5)VAN GERVEN, Thomas

(57) Abstract :
The invention is related to a method of continuous manufacturing of solidified steelmaking slag comprising the steps of: - solidifying molten steelmaking slag comprising at least 2% in weight of free lime so as to produce solidified slag particles having a diameter below 1 mm, the molten steelmaking slag being put in contact with at least a first carbonation gas during such solidification, - cooling the solidified slag particles down to a temperature below or equal to 300°C, in a closed chamber, the solidified slag particles being put in contact with at least one second carbonation gas during such cooling. The invention is also related to an associated device.

No. of Pages : 8 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006378 A
(19) INDIA
(22) Date of filing of Application :13/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INDICATING UE CAPABILITY WITH SHORT TTI

(51) International classification	:H04W 52/02, H04W 72/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/EP2017/070473
Filing Date	:11/08/2017
(87) International Publication No	:WO/2019/029825
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)SCHOBER, Karol
2)LUNTTILA, Timo Erkki
3)HUGL, Klaus

(57) Abstract :
It is provided a method, comprising estimating a future instantaneously required processing effort required by a terminal to process symbols received in at least one first transmission time interval and at least one second transmission time interval; checking if the estimated future instantaneously required processing effort exceeds a capability of the terminal to process the symbols; modifying a future scheduling of the symbols for the terminal if the future instantaneously required processing effort exceeds the capability; wherein the first transmission time intervals and the second transmission time intervals are of different types.

No. of Pages : 32 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020
(21) Application No.202017006379 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD FOR PRODUCING TERPENE ALDEHYDES AND TERPENE KETONES

(51) International classification	:C07C 45/39, C07C 49/407
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/EP2017/071478
Filing Date	:26/08/2017
(87) International Publication No	:WO/2019/042520
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)ECKELT, Reinhard
3)K–CKRITZ, Angela
4)NEUBAUER, Katja

(57) Abstract :
The invention relates to a method for producing terpene aldehydes and terpene ketones by oxidatively dehydrogenating the corresponding terpene alcohols, comprising or consisting of the following steps: (a) providing terpene alcohols or terpene-alcohol-containing reactants; (b) bringing the starting substances from step (a) in contact with a heterogeneous ruthenium catalyst; (c) heating the mixture from step (b) to at least 150 °C in the presence of oxygen; optionally (d) separating the terpene aldehydes or terpene ketones from the obtained reaction mixture.

No. of Pages : 8 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006380 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : HOT WATER TANK

(51) International classification	:F24H 1/16, F24H 1/43
(31) Priority Document No	:2017902788
(32) Priority Date	:17/07/2017
(33) Name of priority country	:Australia
(86) International Application No	:PCT/AU2018/050745
Filing Date	:17/07/2018
(87) International Publication No	:WO/2019/014711
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)BAVERSTOCK, Garry Frederick
2)PAOLINO, Sam Peter
3)LUCKS, Stephen Frederick

(57) Abstract :
A hot water tank including: a shell enclosing a chamber containing a heat exchange liquid, the shell including a base, side wall and lid; a cold water inlet connected to a first end of a heat exchanger, and a hot water outlet connected to a second end of the heat exchanger, wherein the heat exchanger is located in an upper portion of the chamber; a primary heating element connected to a power source for heating the heat exchange liquid, the primary heating element being located in a lower portion of the chamber.

No. of Pages : 33 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2020

(21) Application No.202017006381 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM AND METHOD FOR PROCESSING PAINT-ROLLER COVER FABRIC AND STRIP MATERIAL

(51) International classification	:B26F 1/02, B26F 1/06, B26F 1/10, B05C 17/02
(31) Priority Document No	:15/676507
(32) Priority Date	:14/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/046728
Filing Date	:14/08/2018
(87) International Publication No	:WO/2019/036480
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SEKAR, Chandra

(57) Abstract :
In an embodiment, a paint roller manufacturing system and method uses a fabric-coating applicator to apply a fabric adhesive onto a portion of a perforated paint roller cover fabric material having a plurality of perforations through which adhesive may flow, and into the plurality of perforations and into interstitial spaces of the fabric material, to yield a length of coated fabric. An inner strip and an outer strip are wound about a mandrel in offset relation. A strip-coating applicator is used to apply a strip adhesive to the outer strip as it is wound about the mandrel. Simultaneously with the step of applying the strip adhesive to the outer strip, a portion of the coated paint roller fabric material is received at the outer strip and the length of coated fabric is wound about at least the outer strip to form a paint roller tube.

No. of Pages : 14 No. of Claims : 74

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020

(21) Application No.202017006414 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS AND METHODS FOR IMPROVING FLOW IN RADIAL FLOW REACTOR

(51) International classification	:B01J 8/00, B01J 8/02, B01J 8/44, B01J 8/18, B01D 53/04
(31) Priority Document No	:15/649893
(32) Priority Date	:14/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/041984
Filing Date	:13/07/2018
(87) International Publication No	:WO 2019/014535
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)LE-GOFF, Pierre-Yves
2)LAMBERT, Fabian
3)HUTCHINSON, Matthew
4)HILLENBURG, Russell
5)EBERHARDT, Eugene

(57) Abstract :
A scallop, center pipe, and outer basket for use in a radial flow reactor are provided. Each of the scallop, the center pipe, and the outer basket is formed of an elongated conduit having a top end and an opposing bottom end, and a plurality of openings formed in the elongated conduit through a thickness thereof. A diameter of the plurality of openings progressively increases or decreases from the top end to the opposing bottom end of the elongated conduit so as to allow a feedstock to flow radially out through the plurality of openings on the scallop or outer basket, or to allow a feedstock to flow uniformly into the center pipe through the plurality of openings. A system utilizing the center pipe together with either the scallop or the outer basket is also provided.

No. of Pages : 24 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006416 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : REACTIVE DYE COMPOSITION AND DYEING METHOD USING SAME

(51) International classification	:C09B 67/22, C09B 62/503, C09B 62/51, C09B 62/513, C09B 62/515
(31) Priority Document No	:2017-168308
(32) Priority Date	:01/09/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/030922
Filing Date	:22/08/2018
(87) International Publication No	:WO 2019/044603
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)YABE Shigemitsu
2)TOKUYAMA Hiromitsu

(57) Abstract :
Provided is a reactive dye composition containing one of the following as a dye component: (I) a combination of a for-red-color reactive dye (R), which comprises a reactive dye represented by formula (1) and a reactive dye represented by formula (2), and a for-yellow-color reactive dye (Y), which comprises a reactive dye represented by formula (8); (II) a combination of the for-red-color reactive dye (R) and a for-blue-color reactive dye (B), which comprises at least one type of reactive dye selected from among a reactive dye represented by formula (4), a reactive dye represented by formula (5), and a reactive dye represented by formula (6); (III) a combination of the for-red-color reactive dye (R) and a for-navy-blue-color reactive dye (N), which comprises a reactive dye represented by formula (5) and a reactive dye represented by formula (7); and (IV) a combination of the for-red-color reactive dye (R), the for-yellow-color reactive dye (Y), the for-blue-color reactive dye (B), and the for-navy-blue-color reactive dye (N). Also provided is a dyeing method using the reactive dye composition.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006417 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SILANOL COMPOSITION, CURED PRODUCT, ADHESIVE, AND METHOD FOR CURING SILANOL COMPOSITION

(51) International classification	:C08G 77/04, C07F 7/21, C09J 11/04, C09J 183/04
(31) Priority Document No	:2017-157074
(32) Priority Date	:16/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/030017
Filing Date	:10/08/2018
(87) International Publication No	:WO 2019/035417
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)YAMAUCHI, Kazuhiro

(57) Abstract :
Provided is a silanol compound which contains: a cyclic silanol (A1) represented by a formula (1) (in formula (1), R1 through R4 are each independently fluorine, an aryl group, a vinyl group, an allyl group, a fluorine-substituted straight-chain or a branched C1-4 alkyl group, or an unsubstituted straight-chain or branched C1-4 alkyl group); and a dehydrocondensation product (A2) of the cyclic silanol. The haze of the silanol compound is 10% or less at a thickness of 3 μm.

No. of Pages : 65 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006418 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADDITIVE MANUFACTURING USING REACTIVE COMPOSITIONS

(51) International classification	:B33Y 10/00, C08G 59/66, C08G 75/045, C08G 18/10, C08G 18/48
(31) Priority Document No	:15/680846
(32) Priority Date	:18/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2018/056254
Filing Date	:17/08/2018
(87) International Publication No	:WO 2019/035099
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)DONALDSON, Susan F.
6)FOGL, Anthony J.

(57) Abstract :
Methods of additive manufacture using coreactive components are disclosed. Thermosetting compositions for additive manufacturing are also disclosed.

No. of Pages : 74 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006419 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : WEAR RESISTANT TRANSFER OR DISTRIBUTION CHUTES

(51) International classification :B65G 11/16
(31) Priority Document No :LU 100 378
(32) Priority Date :28/08/2017
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2018/073065
Filing Date :28/08/2018
(87) International Publication No :WO 2019/042954
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)BIEHLER, Eric
2)DE GRUITER, Christian
3)TOCKERT, Paul
4)ALDEGANI, Fabien

(57) Abstract :
The present invention provides a transfer or distribution chute for conveying bulk material by gravity flow, comprising an elongated chute casing defining a flow path for said bulk material and a wear-resistant lining arrangement covering at least part of a flow path facing upper side of the elongated chute casing, wherein said wear-resistant lining arrangement comprises a perforated plate affixed to the chute casing and having a plurality of perforations through which wear-resistant inserts comprising a body and an enlarged base are fitted in the perforations from a side opposite the flow path such that their body protrudes through the perforation within the flow path and their enlarged base abuts the borders of the perforation from the side opposite the flow path on one side and their enlarged base is held in place by the chute casing on the other side.

No. of Pages : 12 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006423 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD FOR MANUFACTURING FORGED CRANKSHAFT

(51) International classification	:B21K 1/08, B21J 5/02, F16C 3/06
(31) Priority Document No	:2017-158535
(32) Priority Date	:21/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/028443
Filing Date	:30/07/2018
(87) International Publication No	:WO 2019/039199
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)HWANG, Sam Soo
5)NAKANO, Ryusuke
6)HORI, Masao
7)OTA, Yukihiro

(57) Abstract :
This manufacturing method includes: a first preparatory shaping step of obtaining an initial rough forging from a billet; a second preparatory shaping step of obtaining a final rough forging from the initial rough forging; and a finish forging step of shaping the final rough forging to the finished dimensions of the forged crankshaft by means of at least one die forging. In the first preparatory shaping step, a plurality of flat portions are formed by depressing pin-corresponding portions and journal-corresponding portions from a direction perpendicular to the axial direction of the billet. The second preparatory shaping step includes: a step of using a pair of first dies to depress parts that are to become a plurality of journal portions, with the width direction of the flat portions arranged in the depressing direction; and a step of using a second die, after the depression using the first dies has begun, to decenter parts that are to become a plurality of pin portions, with the width direction of the flat portions arranged in the decentering direction. In the final rough forging, the thickness of parts that are to become a plurality of crank arm portions is the same as the finished dimension thickness.

No. of Pages : 31 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006424 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ASSISTED INJECTION DEVICE FOR INJECTING A COMPOSITION CONTAINED IN A MEDICAL CONTAINER

(51) International classification	:A61M 5/20, A61M 5/315
(31) Priority Document No	:17305984.1
(32) Priority Date	:21/07/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/069700
Filing Date	:20/07/2018
(87) International Publication No	:WO 2019/016345
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)CARREL, Franck
2)GAGLIANO, Julien

(57) Abstract :
The present invention relates to an assisted injection device (1) for injecting a composition contained in a medical container (30), comprising: - a body (10) configured to receive the medical container (30) in a fixed position relative to the body (10), - a spring-loaded piston rod (40) translationally movable inside the body (10) along a spring axis (A), between a proximal rest position and a distal operative position wherein the piston rod (40) engages a stopper (34) of the medical container (30) and pushes the stopper (34) in the medical container (30), - a lever (50) pivotably mounted on the body (10) about a first pivot axis (B) orthogonal to the spring axis (A) at a first distance from the spring axis (A), comprising an actuation zone (51) opposite the first pivot axis (B) relative to the spring axis (A), at a second distance from the spring axis (A), - a selective blocking system (60) coupled to the lever by a second pivot axis (C) orthogonal to the spring axis (A), the lever (50) being pivotable between a rest position wherein the selective blocking system (60) engages the piston rod (40) to prevent any translational movement of the piston rod (40) and a second position wherein the selective blocking system (60) releases the piston rod (40) to allow the piston rod (40) to move toward the distal operative position under the spring force.

No. of Pages : 15 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006425 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ASSISTED INJECTION DEVICE FOR INJECTING A COMPOSITION CONTAINED IN A MEDICAL CONTAINER WITH REDUCED EFFORTS

(51) International classification	:A61M 5/20, A61M 5/315
(31) Priority Document No	:17305982.5
(32) Priority Date	:21/07/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/069701
Filing Date	:20/07/2018
(87) International Publication No	:WO 2019/016346
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)GAGLIANO, Julien

(57) Abstract :
The present invention relates to an assisted injection device (1) for injecting a composition contained in a medical container (40), comprising: - a body (10) adapted to receive a medical container (40) in a fixed position relative to the body (10), the body (10) being configured to be held in a user's hand, - a spring-loaded piston rod (30) translationally movable inside the body (10) between a proximal rest position and a distal operative position wherein the piston rod (30) engages a stopper (44) of the medical container (40) and pushes the stopper (44) in the medical container (40), - a blocking system comprising a locking member (50, 60, 70) configured to engage the piston rod, the locking member being movable between a locked position wherein the locking member retains the piston rod (30) in the proximal rest position, and a released position wherein the locking member allows the piston rod (30) to move from the proximal rest position to the distal operative position under the force of the spring (31), wherein the piston rod (30) includes a proximal end (32) extending out of the body (10) and configured to be pushed by the user in a distal direction to accelerate the movement of the piston rod (30) to the distal operative position when the locking member (50, 60, 70) is in the released position.

No. of Pages : 14 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006426 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ASSISTED INJECTION DEVICE FOR SELECTIVELY INJECTING A COMPOSITION CONTAINED IN A MEDICAL CONTAINER

(51) International classification	:A61M 5/20, A61M 5/315, A61M 5/48
(31) Priority Document No	:17305983.3
(32) Priority Date	:21/07/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/069713
Filing Date	:20/07/2018
(87) International Publication No	:WO 2019/016351
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)CARREL, Franck
2)GAGLIANO, Julien
3)PEROT, Frederic

(57) Abstract :
The present invention relates to an assisted injection device (1) for injecting a composition contained in a medical container (30), comprising: - a main body (10) adapted to receive a medical container (30) in a fixed position relative to the main body (10), the main body (10) comprising an inner wall provided with a toothed surface (14), - a piston (40) comprising: a first part comprising an inner spring-loaded piston rod (50), and an outer piston body (60) provided with a locking member (65), the inner spring-loaded piston rod (50) and the outer piston body (60) being translationally movable inside the main body (10) between a proximal rest position and a distal operative position wherein the inner spring- loaded piston rod (50) engages a stopper (34) of the medical container (30) and pushes the stopper (34) in the medical container (30), a second part (70) arranged between the inner spring-loaded piston rod (50) and the outer piston body (60), and provided with an pressing member (75), the second part (70) being selectively slidable relative to the first part between a proximal first position wherein the pressing member (75) presses radially outwardly the locking member (65) in frictional engagement with the toothed surface (14), and a distal second position wherein the pressing member (75) is remote from the locking member (65) and allows radial inward movement of the locking member (65) and release of the frictional engagement with the toothed surface (14), - actuation means connected to the second part (70) of the piston (40), adapted to selectively move the second part (70) between the proximal first position and the distal second position.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006428 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MISALIGNED SPAR CAP SCARF JOINT CONNECTION

(51) International classification :F03D 1/06, F03D 13/10
(31) Priority Document No :15/679204
(32) Priority Date :17/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/045942
Filing Date :09/08/2018
(87) International Publication No :WO 2019/036270
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)DANIELSEN, Darren, John

(57) Abstract :
Structures and methods for joining misaligned or dissimilar width spar caps are disclosed as having a connecting structure in a rotor blade assembly for a wind turbine, wherein a first blade segment defines a first joint end, the first blade segment having at least one spar cap. A second blade segment defines a forward end coupled to the first blade segment, the second blade segment having at least one spar cap offset from the spar cap of the adjoining first blade segment. At least one connecting structure is coupled between the adjoining spar caps of the first blade segment and the second blade segment, the connecting structure having a plurality of sequentially stacked plies configured for parallel fiber alignment with the adjoining spar caps and cross-sectional area continuity with the adjoining spar caps.

No. of Pages : 17 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006429 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ROTOCRAFT-CONVERTIBLE MOTORCAR

(51) International classification :B60F 5/02
(31) Priority Document No :102017000080395
(32) Priority Date :17/07/2017
(33) Name of priority country :Italy
(86) International Application No :PCT/EP2018/069410
Filing Date :17/07/2018
(87) International Publication No :WO 2019/016215
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GUELFO, Nicola
3)LAGO, Enrico
4)BUSSETTI, Nicolas

(57) Abstract :
The rotorcraft-convertible motorcar (10) comprises: a passenger cabin (12) with at least one seat (26); a pair of front wheels (14a, 14b); a central rear wheel (16); and two pairs of left and right supporting arms (18, 20) located on opposed sides of the passenger cabin (12) with respect to a central longitudinal plane (P) of the passenger cabin (12), each supporting arm (18, 20) carrying a respective rotor assembly (22, 24) having at least one rotor (22a, 22b, 24a, 24b) with a rotor hub (32) and a plurality of deployable rotor blades (34) connected to the rotor hub (32). The supporting arms (18, 20) are pivotally connected to the passenger cabin (12) so that the rotorcraft-convertible car (10) is convertible between an on-road configuration, where the supporting arms (18, 20) with the rotor assemblies (22, 24) are arranged inside the lateral overall size of the passenger cabin (12), and a flight configuration, where the supporting arms (18, 20) with the rotor assemblies (22, 24) are arranged at least partially outside the overall lateral size of the passenger cabin (12). According to the invention, the supporting arms (18, 20) and the rotor assemblies (22, 24) are configured so that in the on-road configuration the rotor assemblies (22, 24) are accommodated underneath the passenger cabin (12), on opposed sides of the central rear wheel (16).

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006435 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPARATUS AND METHOD FOR TRACING PRIMARY AND PROCESS DEVICES, AND CLOSED STERILE TRANSFER FORMULATION

(51) International classification :G08B 13/14
(31) Priority Document No :62/532972
(32) Priority Date :14/07/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/042196
Filing Date :14/07/2018
(87) International Publication No :WO 2019/014657
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)PY, Daniel

(57) Abstract :
An apparatus and method for electronically tracing primary devices and process devices, and closed transfer formulation and/or filling the traced primary devices. Each of the primary devices and process devices includes an electronic identifier, such as an RFID tag or barcode. Scanners read the electronic identifiers, and transmit the read identification information to a controller. The controller compares the read identification information to required identification information for a respective product specification, and transmits a signal to further proceed with a formulation or filling process, or not, based on the comparison.

No. of Pages : 41 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006437 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD FOR PRODUCING INSTANT NOODLES

(51) International classification	:A23L 7/113, A23L 7/109
(31) Priority Document No	:2017-238520
(32) Priority Date	:13/12/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/044567
Filing Date	:04/12/2018
(87) International Publication No	:WO 2019/116965
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Problem] To reduce the usage amount of sodium chloride by adding magnesium chloride, and to solve the problem that occurs when magnesium chloride is used. [Solution] The present inventors have found that a favorable cooking feeling and appearance are achieved by adding magnesium chloride instead of sodium chloride into noodle strings and by adding reducing sugar, and have completed the present invention. That is, the present invention relates to noodle strings for producing instant noodles characterized by containing raw material powder, magnesium chloride and reducing sugar.

No. of Pages : 44 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006443 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DRUG DELIVERY COMPOSITION

(51) International classification	:A61K 9/00, A61K 9/16, A61K 9/20
(31) Priority Document No	:17305992.4
(32) Priority Date	:25/07/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/070141
Filing Date	:25/07/2018
(87) International Publication No	:WO 2019/020679
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)POULETTY, Philippe
2)GUILLAMOT, Frdrique

(57) Abstract :
The present invention relates to a new drug delivery composition comprising a polymer-drug matrix wherein both a drug and a polymer-degrading enzyme are included. The invention further relates to a process for preparing such a drug delivery composition.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020

(21) Application No.202017006467 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : USER INTERFACE FOR ANALYSIS OF ELECTROCARDIOGRAMS

(51) International classification	:G16H 40/63, G16H 50/20
(31) Priority Document No	:62/549994
(32) Priority Date	:25/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/EP2018/072912
Filing Date	:24/08/2018
(87) International Publication No	:WO 2019/038435
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :136 rue St-Denis 75002 Paris France
(72)**Name of Inventor :**
1)SCABELLONE, Chiara
2)GAUDEFROY, Cyril
3)LI, Jia
4)BARRE, Benjamin

(57) Abstract :
The present invention relates to a computer-implemented method for electrocardiogram analysis, the method comprising the steps of receiving at least one ECG signal; analyzing the ECG signal to provide features and/or identify at least one episode and/or event, wherein an episode is a segment of the ECG signal defined by a starting time, a duration and a label obtained during the analysis of the ECG signal and an event is a strip of the ECG signal of predefined duration defined by a starting time and a label obtained during the analysis of the ECG signal; and displaying a multiple field display (1) which includes at least a main plot (42), being a global view of a graphic representation of the ECG signal in a first time window; a local view of a graphic representation of the ECG signal in a second time window (51), where the first time window comprises the second time window; an intermediate view of a graphic representation of the ECG signal in a third time window (52), wherein the third time window comprises the second time window and has a duration comprised between the duration of the first time window and the duration of the second time window.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006478 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NOVEL COMPOUNDS

(51) International classification	:C07D 498/10, A61K 31/438, A61P 31/06
(31) Priority Document No	:17382569.6
(32) Priority Date	:16/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072143
Filing Date	:15/08/2018
(87) International Publication No	:WO 2019/034700
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :980 Great West Road Brentford Middlesex TW8 9GS U.K.
2)BIOVERSYS AG
(72)**Name of Inventor :**
1)PORRAS DE FRANCISCO, Esther
2)REMUI'AN-BLANCO, Modesto Jesºs
3)BOUROTTE, Marilyne
4)DEPREZ, Benoit
5)WILLAND, Nicolas

(57) Abstract :
The invention relates to compounds of Formula (I) and their use in therapy, for example in the treatment of mycobacterial infections or in the treatment of diseases caused by mycobacterium, such as tuberculosis.

No. of Pages : 35 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006480 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NOVEL TETRAZOLE COMPOUNDS AND THEIR USE IN THE TREATMENT OF TUBERCULOSIS

(51) International classification	:C07D 401/06, C07D 403/06, C07D 405/06, C07D 249/06, C07D 257/04
(31) Priority Document No	:17382574.6
(32) Priority Date	:17/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072205
Filing Date	:16/08/2018
(87) International Publication No	:WO 2019/034729
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ALEMPARTE-GALLARDO, Carlos
2)ENCINAS, Lourdes
3)ESQUIVIAS PROVENCIO, Jorge

(57) Abstract :
The invention relates to a compound of Formula (I) or a pharmaceutically acceptable salt thereof and their use in therapy, for example in the treatment of mycobacterial infections or in the treatment of diseases caused by mycobacterium, such as tuberculosis.

No. of Pages : 194 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006481 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NOVEL COMPOUNDS

(51) International classification	:C07D 401/04, C07D 405/04, C07D 205/04, A61K 31/397, A61P 31/06
(31) Priority Document No	:17382571.2
(32) Priority Date	:16/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072145
Filing Date	:15/08/2018
(87) International Publication No	:WO 2019/034702
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)GLAXOSMITHKLINE INTELLECTUAL PROPERTY DEVELOPMENT LIMITED
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(72)**Name of Inventor :**
1)PORRAS DE FRANCISCO, Esther
2)REMUI'AN-BLANCO, Modesto Jesºs
3)BOUROTTE, Marilyne
4)DEPREZ, Benoit
5)DEQUIREZ, Geoffroy
6)WILLAND, Nicolas

(57) Abstract :
The invention relates to compounds of Formula (I) and their use in therapy, for example in the treatment of mycobacterial infections or in the treatment of diseases caused by mycobacterium, such as tuberculosis

No. of Pages : 67 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006482 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A COCRYSTAL OF 2-[(1R,6R)-6-ISOPROPENYL-3-METHYLCYCLOHEX-2-EN-1-YL]-5-PENTYLBENZENE-1,3-DIOL

(51) International classification	:C07C 37/84, C07C 39/23, C07C 229/12, C07C 229/22, C07D 207/16	(71)**Name of Applicant :** **1)ENANTIA, S.L.** Address of Applicant :Parc Cientfic de Barcelona C. Baldiri Reixac, 10 08028 BARCELONA Spain
(31) Priority Document No	:17382555.5	(72)**Name of Inventor :**
(32) Priority Date	:07/08/2017	**1)COMELY, Alexander Christian**
(33) Name of priority country	:EPO	**2)TESSON, Nicolas**
(86) International Application No	:PCT/EP2018/071238	**3)JIM‰NEZ GONZ • LEZ, Carmen**
Filing Date	:06/08/2018	
(87) International Publication No	:WO 2019/030158	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to cocrystalsof2-[(1R,6R)-6-isopropenyl-3-methylcyclohex- 2-en-1-yl]-5-pentylbenzene-1,3-diol and a zwitterion coformer, processes for their preparation, and their use as a medicament and for the purification of 2-[(1R,6R)-6-isopropenyl-3-methylcyclohex-2-en-1-yl]-5-pentylbenzene-1,3-diol. The invention also relates to compositions comprising the cocrystal.

No. of Pages : 36 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006483 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : HOLLOW MEMBER

(51) International classification	:B62D 21/15, B62D 25/00, F16S 3/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/JP2017/031524
Filing Date	:01/09/2017
(87) International Publication No	:WO 2019/043900
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)NIPPON STEEL CORPORATION
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(72)**Name of Inventor :**
1)HIROSE, Satoshi
2)NAKAZAWA, Yoshiaki

(57) Abstract :
[Problem] To implement, with high mass efficiency, absorption of energy at the time of a load input. [Solution] This hollow member is provided with: a hollow metal member which has a bending induction part in a portion thereof in the longitudinal direction; and resin members which are disposed on both sides, in the longitudinal direction, of the bending induction part so as to be in close contact with the metal member, and which are disposed within at least a portion of the range of less than five sixths of the cross sectional height of the metal member so as to each extend from an end of the bending induction part toward the outside in the longitudinal direction, wherein the amount of the resin members on the outer side of the bending induction part is larger, per longitudinal length,

No. of Pages : 187 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006484 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FLUID BEARINGS HAVING A FIBER SUPPORT CHANNEL FOR SUPPORTING AN OPTICAL FIBER DURING AN OPTICAL FIBER DRAW PROCESS

(51) International classification :C03B 37/03
(31) Priority Document No :62/546163
(32) Priority Date :16/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/045905
Filing Date :09/08/2018
(87) International Publication No :WO 2019/036260
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CORNING INCORPORATED
Address of Applicant :One Riverfront Plaza Corning, NY 14831 U.S.A.
(72)**Name of Inventor :**
1)MOORE, Robert, Clark
2)REDING, Bruce, Warren

(57) Abstract :
A fluid bearing for directing optical fibers during manufacturing is presented. The fluid bearing provides a flow of fluid to levitate and direct an optical fiber along a process pathway. The optical fiber is located in a fiber slot and subjected to an upward force from fluid flowing from an inner radial position of the fiber slot past the optical fiber to an outer radial position of the fiber slot. The levitating force of fluid acting on the optical fiber is described by a convex force curve, according to which the upward levitating force on the optical fiber increases as the optical fiber moves deeper in the slot. Better stability in the positioning of the optical fiber in the fiber slot is achieved and contact of the optical fiber with solid surfaces of the fluid bearing is avoided.

No. of Pages : 46 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006487 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : NOVEL COMPOUNDS

(51) International classification	:C07D 401/04, A61K 31/4427, A61K 31/4523, A61K 31/497, A61K 31/501
(31) Priority Document No	:17382570.4
(32) Priority Date	:16/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072144
Filing Date	:15/08/2018
(87) International Publication No	:WO 2019/034701
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)PORRAS DE FRANCISCO, Esther
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3)BOUROTTE, Marilyne
4)DEPREZ, Benoit
5)WILLAND, Nicolas

(57) Abstract :
The invention relates to compounds of Formula (I) and their use in therapy, for example in the treatment of mycobacterial infections or in the treatment of diseases caused by mycobacterium, such as tuberculosis.

No. of Pages : 80 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006490 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRIC POWERED DISC MOWER

(51) International classification :A01D 34/74
(31) Priority Document No :20171254
(32) Priority Date :26/07/2017
(33) Name of priority country :Norway
(86) International Application No :PCT/IB2018/055093
Filing Date :11/07/2018
(87) International Publication No :WO 2019/021093
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)KVERNELAND GROUP KERTEMINDE AS
Address of Applicant :Taarup Strandvej 25 DK-5300 Kerteminde Denmark
(72)**Name of Inventor :**
1)MADSEN, Jan Vestergaard
2)NES, Nils Asbj¸rn

(57) Abstract :
Electric powered mower unit (1) comprising a frame (13) provided with connecting points (132) arranged for attaching the mower unit (1) to a tool-carrier (3) provided with an electric power unit (31), several cutting modules (11), each cutting module (11) being suspended vertically displaceable and non-rotatable in a cutting module guide (122) provided in the frame (13), characterised in that each cutting module (11) comprises a cutting disc (111) and an electric motor (112) powered by the electrical power unit (31), said cutting disc (111) being attached to a motor driving shaft (1121), and a actuator (121) forming a link between the cutting module (11) and the frame (13).

No. of Pages : 8 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006501 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SPIN-ON FLUID TREATMENT DEVICE AND METHODS

(51) International classification	:B01D 35/30, B01D 27/08
(31) Priority Document No	:17186061.2
(32) Priority Date	:11/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/US2018/046286
Filing Date	:10/08/2018
(87) International Publication No	:WO 2019/033008
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)DONALDSON COMPANY, INC.
Address of Applicant :1400 West 94th Street P.O. Box 1299 Minneapolis, MN 55440-1299 U.S.A.
(72)**Name of Inventor :**
1)WILLEMS, Gert

(57) Abstract :
The disclosure pertains to a spin-on fluid treatment device, including a treatment medium disposed within a housing, a top surface having an internally threaded bore and an outlet tube at least partially disposed inside said threaded bore in a concentric position. The outlet tube can have an externally oriented sealing portion for engaging with a complementary element of an inlet spud of an entity that receives said treated fluids. The outlet tube can be configured as an alignment feature to guide the treatment device onto the inlet spud during installation. The outlet tube can be configured with both an externally oriented sealing portion and an alignment feature. The disclosure also pertains to a system comprising a machine having a treatment device head and a spin-on fluid treatment device, a kit, a spin-on fluid filter cartridge, and a method of mounting a spin-on filter cartridge onto a filter head.

No. of Pages : 33 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006524 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : BUILDING MATERIAL GRANULATE, METHOD FOR PRODUCING A BUILDING MATERIAL GRANULATE ON THE BASIS OF MINERAL GRAINS AND USE OF SAME

(51) International classification :C04B 18/00
(31) Priority Document No :10 2017 006 720.1
(32) Priority Date :17/07/2017
(33) Name of priority country :Germany
(86) International Application No :PCT/DE2018/000213
Filing Date :11/07/2018
(87) International Publication No :WO 2019/015708
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)DATTINGER, Florian
4)HLC CONSULTING GMBH
5)R„TZSCH, Klaus
(72)**Name of Inventor :**
1)ROSENL–CHER, Helmut
2)TRETBAR, Dagmar

(57) Abstract :
The invention relates to a building material granulate on the basis of mineral grains in the form of fine sand grains and/or desert sand grains, in which a proportion of broken grain of desert sand and/or a proportion of broken grain of fine sand is/are incorporated in a hydraulically bonded binder matrix. The invention further relates to a method for producing a building material granulate on the basis of mineral grains in the form of fine sand grains and/or desert sand grains in which broken grain of desert sand and/or broken grain of fine sand is/are provided and a proportion of the broken grain of desert sand and/or a proportion of the broken grain of fine sand is/are granulated with a proportion of a granulation agent forming a hydraulically binding binder matrix.

No. of Pages : 8 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006525 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CULTURED MEAT COMPOSITIONS

(51) International classification	:C12N 5/07, A61L 27/56, A23L 13/00
(31) Priority Document No	:62/532998
(32) Priority Date	:15/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IL2018/050776
Filing Date	:15/07/2018
(87) International Publication No	:WO 2019/016795
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BEN-ARYE, Tom
2)LEVENBERG, Shulamit

(57) Abstract :
The invention is directed to a method for producing an edible composition, comprising incubating a three-dimensional porous scaffold and a plurality of cell types comprising: myoblasts or progenitor cells thereof, at least one type of extracellular (ECM)-secreting cell and endothelial cells or progenitor cells thereof, and inducing myoblasts differentiation into myotubes.

No. of Pages : 34 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006549 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SERVICE PROVIDER SYSTEM AND METHOD

(51) International classification	:H04N 21/2187, G06Q 30/06
(31) Priority Document No	:62/547725
(32) Priority Date	:18/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2018/001199
Filing Date	:20/08/2018
(87) International Publication No	:WO 2019/043459
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MARGUELLO, Diego

(57) Abstract :
A system allows buyers and service providers in different worldwide locations to connect and communicate through a computer network in communication with a server and client computing devices. The service providers can transmit life video feeds to the buyers in order to receive services such as purchasing of goods. The service provider can transmit the goods to the buyer and electronic funds transfers can be provided from the buyer account to the server and service provider's electronic account.

No. of Pages : 50 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006550 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : GRILLE DECORATION PATTERN STRUCTURE AND PATTERN BODY

(51) International classification :E06B 9/01
(31) Priority Document No :201710688888.6
(32) Priority Date :13/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/098100
Filing Date :01/08/2018
(87) International Publication No :WO 2019/033925
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :Room 402, Zone A, Shennan Garden, Science Park, Nanshan District Shenzhen, Guangdong 518000 China
(72)**Name of Inventor :**
1)TANG, Jun

(57) Abstract :
Disclosed are a grille decoration pattern structure and a pattern body. The grille decoration pattern structure comprises horizontal frames (1), vertical frames (2) and a pattern body. The pattern body is arranged in a pane enclosed by the horizontal frames (1) and the vertical frames (2), and the pattern body is fixed to the horizontal frames (1) or the vertical frames (2). The pattern body comprises external frames (31) snap-fitted with each other. The structure is convenient to assemble, has a high frame connection strength and has an anti-theft effect.

No. of Pages : 12 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006557 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : FURNACE SYSTEM AND METHOD FOR OPERATING A FURNACE

(51) International classification	:F27B 3/20, F27D 19/00, F27D 99/00, F23D 17/00
(31) Priority Document No	:10 2017 007 799.1
(32) Priority Date	:17/08/2017
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2018/025192
Filing Date	:12/07/2018
(87) International Publication No	:WO 2019/034283
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)LINDE AKTIENGESELLSCHAFT
Address of Applicant :Klosterhofstr. 1 80331 M¼nchen Germany
(72)**Name of Inventor :**
1)NIEHOFF, Thomas

(57) Abstract :
The invention relates to a method for operating a furnace (12), comprising a furnace chamber (14), which is heated by means of at least one burner (16), wherein the method comprises a monitoring of a combustion in the furnace chamber (14), and monitoring a calorific value of a fuel determined for the burner (16). The invention further relates to a furnace system (10), and to a control unit (24).

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006559 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SCINTILLATION MITIGATION IN GEOGRAPHICALLY DISTRIBUTED SATELLITE ACCESS NODES

(51) International classification	:H04B 7/185, H04W 24/04, H04W 24/02
(31) Priority Document No	:62/539933
(32) Priority Date	:01/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/015238
Filing Date	:25/01/2018
(87) International Publication No	:WO 2019/027500
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)VIASAT, INC.
Address of Applicant :Viasat, Inc. Patent Department 6155 El Camino Real Carlsbad, California 92009 U.S.A.
(72)**Name of Inventor :**
1)DANKBERG, Mark

(57) Abstract :
Systems and methods are described for scintillation mitigation in satellite communications systems with geographically distributed access nodes. Some embodiments operate in context of a bent-pipe satellite that illuminates user and gateway coverage areas with fixed spot beams. Beamforming can be used, along with coordinated, phase-synchronized communication by the distributed access nodes, to generate signals that coherently combine via the satellite. Scintillation and / or other atmospheric irregularities can degrade phase synchronization at the access nodes. Accordingly, embodiments can monitor phase tracking performance of the access nodes to detect when a phase tracking error occurs in at least one of the access nodes. In response to detecting the phase tracking error,

No. of Pages : 18 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/02/2020
(21) Application No.202017006560 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : WATER-BASED ADHESIVE COMPOSITIONS AND METHODS OF MAKING SAME

(51) International classification :C09J 133/04
(31) Priority Document No :102017000091909
(32) Priority Date :08/08/2017
(33) Name of priority country :Italy
(86) International Application No :PCT/US2018/040023
Filing Date :28/06/2018
(87) International Publication No :WO 2019/032218
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)D'IGNOTI, Vincenzo
2)PISONI, Pierluigi
3)FRASCONI, Marco

(57) Abstract :
Water-based acrylic adhesive compositions comprising (A) an acrylic emulsion comprising an acrylic copolymer particle dispersed in an aqueous medium, (B) a crosslinking agent comprising a hydrophilic aliphatic isocyanate, and (C) a silane compound incorporated into the crosslinking agent (B) are disclosed. In some embodiments, the silane compound (C) incorporated into the crosslinking agent (B) is selected from the group consisting of (3-Glycidyloxypropyl)trimethoxysilane, 3-(Triethoxysilyl)propyl isocyanate, and combinations thereof. Methods for preparing water-based acrylic adhesive compositions also disclosed. Methods for preparing a laminate structure suitable for use in a flexible food packaging article are still further disclosed. Flexible food packaging articles including the disclosed water-based acrylic adhesive compositions are also disclosed.

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006588 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : PIPELINE TRANSPORTATION METHOD OF COAL

(51) International classification :B65G 53/30
(31) Priority Document No :15/806328
(32) Priority Date :08/11/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/CN2018/081568
Filing Date :02/04/2018
(87) International Publication No :WO 2019/091040
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHENG, Xiangshu
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3)ZHENG, Xiangshu
4)ZHENG, Yusong
5)ZHANG, Jun
6)LAI, Yongmei
7)XIE, Luyang

(57) Abstract :
A pipeline transportation method of coal is provided. The coal is pulverized and then subjected to a waterproofing treatment, so that a time needed for precipitating the pulverized coal in water is longer than a time needed for transporting the pulverized coal by flowing water to a destination. The waterproof pulverized coal is transported by water through a pipeline. After reaching the destination, the waterproof pulverized coal can be separated from the water in a static pool, collected by a cyclone separator, and then stored in a warehouse.

No. of Pages : 8 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006594 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : POWER CONVERSION DEVICE

(51) International classification	:H02M 7/487, H02M 7/48
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/JP2017/031422
Filing Date	:31/08/2017
(87) International Publication No	:WO 2019/043886
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YAMAGUCHI Haruyuki

(57) Abstract :
The power conversion device according to an embodiment of the present invention is provided with first to fourth switching elements, and first to eighth diodes. The first to fourth diodes are electrically connected in reverse parallel to the first to fourth switching elements, respectively. The seventh diode is electrically connected in parallel to the second diode. The eighth diode is electrically connected in parallel to the third diode. The second diode is housed in a first package. The seventh diode is housed in a second package, which is different from the first package, and which does not include the switching elements. The eighth diode is housed in the second package, or alternatively, the eighth diode is housed in another package, which is different from the first package and the second package,

No. of Pages : 66 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006597 A
(19) INDIA
(22) Date of filing of Application :14/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SIGNAL SENDING METHOD, SIGNAL RECEIVING METHOD, TERMINAL DEVICE, AND NETWORK DEVICE

(51) International classification :H04L 27/26
(31) Priority Document No :201710687865.3
(32) Priority Date :11/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/099493
Filing Date :09/08/2018
(87) International Publication No :WO 2019/029587
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)GUO, Zhiheng
2)XIE, Xinqian
3)CHENG, Xingqing
4)SONG, Xinghua

(57) Abstract :
Provided in the present application are a signal sending method, a signal receiving method, a terminal device, and a network device, the method comprising: a terminal device generates OFDM symbols; the terminal device sends at least 2 OFDM symbols to a network device in a first time unit and sends at least 2 OFDM symbols to the network device in a second time unit. The phase shift of the OFDM symbols in the first time unit and the phase shift of the OFDM symbols in the second time unit are the same, the phase shift of a first OFDM symbol in the first time unit and the phase shift of at least one OFDM symbol other than the first OFDM symbol in the first time unit are different, and the length of the first time unit and the length of the second time are the same.

No. of Pages : 54 No. of Claims : 62

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006638 A
(19) INDIA
(22) Date of filing of Application :15/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : RADIO NETWORK NODE WIRELESS DEVICE AND METHODS PERFORMED THEREIN

(51) International classification :H04W 76/18
(31) Priority Document No :62/548459
(32) Priority Date :22/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2018/056372
Filing Date :22/08/2018
(87) International Publication No :WO 2019/038700
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SIOMINA, Iana
2)KAZMI, Muhammad

(57) Abstract :
Embodiments herein relate to a method performed by a radio network node (12,13) for handling communication of a wireless device (10) in a wireless communication network (1). The radio network node (12,13) is configured to provide a serving cell for the wireless device (10) on a lean carrier where reference signals are transmitted with a bandwidth that is variable between a first bandwidth and a second bandwidth, the second bandwidth being narrower than the first bandwidth, and wherein the wireless device (10) is configured with a discontinuous reception cycle. The radio network node transmits reference signals over a bandwidth that alternates between the first bandwidth and the second bandwidth in accordance with the discontinuous reception cycle configured for the wireless device (10). The radio network node further obtains an indication from the wireless device (10) or from a second radio network node (12,13), which indication indicates that a signal strength or quality of the serving cell for the wireless device (10) is below a threshold; and transmits, in response to the obtained indication, one or more reference signals over the first bandwidth.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006650 A
(19) INDIA
(22) Date of filing of Application :15/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CD1D-RESTRICTED NKT CELLS AS A PLATFORM FOR OFF-THE-SHELF CANCER IMMUNOTHERAPY

(51) International classification	:A01N 63/00, A61K 48/00, C12N 5/071, C12N 15/00, C12N 15/11
(31) Priority Document No	:17185992.9
(32) Priority Date	:11/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/US2018/046306
Filing Date	:10/08/2018
(87) International Publication No	:WO 2019/033023
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)METELITSA, Leonid, S.
2)JIN, Jingling
3)LIU, Bin

(57) Abstract :
Embodiments of the disclosure include methods and compositions for immunotherapy that comprise allogeneic cells that are able to be universally tolerated in host individuals. In specific embodiments the cells have reduced expression of endogenous beta2-microglobulin (B2M) and/or MHC class II-associated invariant chain (Ii), and in particular cases the cells are NKT cells that lack the ability to damage host tissues, have much reduced recognition by host immune cells, and surprisingly avoid destruction by host NK cells. In some embodiments, B2M- and/or Ii-targeting molecules are engineered to be expressed in combination (including within a single construct) with recombinantly engineered receptors, for example, for a one-hit generation of universally tolerated off-the-shelf immunotherapy.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/02/2020
(21) Application No.202017006651 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROORGANISM PRODUCING MYCOSPORINE-LIKE AMINO ACID AND MICOSPORINE-LIKE AMINO ACID PRODUCTION METHOD USING SAME

(51) International classification	:C12N 15/70, C12N 15/77, C12N 15/81, C12N 9/88, C12P 13/00
(31) Priority Document No	:10-2017-0103795
(32) Priority Date	:16/08/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/009246
Filing Date	:13/08/2018
(87) International Publication No	:WO 2019/035612
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :330, Dongho-ro, Jung-gu, Seoul 04560 Republic of Korea
(72)**Name of Inventor :**
1)KIM, Sol
2)LEE, Kyusung
3)LEE, Joo Hee
4)SEOK, Jong-cheol
5)JANG, Jae Woo

(57) Abstract :
The present application relates to a microorganism producing a mycosporine-like amino acid and a mycosporine-like amino acid production method using the same microorganism. Being enhanced in the productive potential of mycosporine-like amino acids, the microorganism of the present application can be effectively used to produce mycosporine-like amino acids.

No. of Pages : 41 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006659 A
(19) INDIA
(22) Date of filing of Application :15/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A PERSONAL INTRODUCTION FACILITATION SYSTEM INVOLVING PERSONAL MEETINGS WITH MOBILE COMPUTING DEVICES RUNNING A DISTRIBUTED APPLICATION

(51) International classification :G06Q 99/00
(31) Priority Document No :62/547784
(32) Priority Date :19/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/046579
Filing Date :14/08/2018
(87) International Publication No :WO 2019/040312
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)REYNOLDS, David
2)REYNOLDS, David

(57) Abstract :
A system and distributed computing process for facilitating personal introductions relative to a social event are disclosed. One or more users who are attending or have attended a social event indicate an interest in one or more other users for a stated purposes. Such indication may take place by interacting with a profile photograph of the other user attending or who attended the social event. Only if the distributed computing process determines that two users have expressed mutual interest in one another for a matching purpose, the distributed computing process notifies both users of their common interest in each other.

No. of Pages : 14 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006660 A
(19) INDIA
(22) Date of filing of Application :15/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DEVICE WITH ELECTRICAL OR PNEUMATIC ACTUATION OF A FOLDING MECHANISM FOR ENCOURAGEMENT OF REDUCTION OF VEHICLE SPEED

(51) International classification :E01F 9/529
(31) Priority Document No :MK/P/2017/542
(32) Priority Date :17/07/2017
(33) Name of priority country :The former Yugoslav Republic of Macedonia
(86) International Application No :PCT/MK2018/000003
Filing Date :12/07/2018
(87) International Publication No :WO 2019/017760
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NASTEV, Viktor

(57) Abstract :
The device with electrical or pneumatic actuation of a folding mechanism for encouragement of reduction of vehicle speed consists of bars (1.1, 1.2, 1.3) with accelerometers (1.4) that function as step-on sensors, which transmit information to a controller (4) that immediately determines the speed of the movement of a vehicle (20), after which it sends an order to an actuator with electric motor or a pneumatic actuator with an aim of raising the folding speed reduction mechanism (1 1) in the case when the vehicle moves at a speed that is higher than the one programmed into the controller and after a certain period of time to return the device to its standby position, or to leave it in the standby position, i.e. not to raise the folding speed reduction mechanism, if the vehicle is moving at a speed that is lower than the one programmed in the controller.

No. of Pages : 5 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006673 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ANTENNA UNIT FOR GLASS GLASS PLATE WITH ANTENNA AND METHOD FOR MANUFACTURING ANTENNA UNIT FOR GLASS

(51) International classification	:H01Q 1/22, C03C 17/23, E06B 3/67, H01Q 1/32
(31) Priority Document No	:2017-150241
(32) Priority Date	:02/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/028866
Filing Date	:01/08/2018
(87) International Publication No	:WO 2019/026963
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)KAGAYA, Osamu
4)OKA, Kentaro
5)SAITO, Akira
6)MIYACHI, Kensuke
7)UEDA, Akinobu
8)KAWANO, Yoshiyuki
9)ANDOU, Jun
10)YAMAZAKI, Taku

(57) Abstract :
An antenna unit for glass according to the present invention is installed on the indoor side of a glass plate, and transmits and receives electromagnetic waves from the indoor side through the glass plate.

No. of Pages : 56 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020

(21) Application No.202017006691 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FAN HOUSING AND AIR CONDITIONER DEVICE

(51) International classification :F24F 13/08, F04D 29/70
(31) Priority Document No :201721037654.7
(32) Priority Date :18/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/US2018/046686
Filing Date :14/08/2018
(87) International Publication No :WO 2019/036457
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHANG, Hongbao
2)JI, Junjie

(57) Abstract :
The present utility model provides a fan cover shell and an air conditioning unit having the same. The fan cover shell includes an outer frame; multiple annular auxiliary reinforcement ribs, arranged from the center of the fan cover shell towards the outer frame; and multiple main reinforcement ribs, respectively extending from the center of the fan cover shell to the outer frame and intersecting with the auxiliary reinforcement ribs to form multiple ventilation grills; the main reinforcement rib forms a multi-section curve, and any adjacent curves of the multi-section curve bend towards a reverse direction. According to the fan cover shell of the present utility model, a better air guide effect is achieved by optimizing the main reinforcement ribs.

No. of Pages : 6 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006703 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : SIALYLTRANSFERASES AND THEIR USE IN PRODUCING SIALYLATED OLIGOSACCHARIDES

(51) International classification :C12P 19/26
(31) Priority Document No :17183391.6
(32) Priority Date :26/07/2017
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2018/070214
Filing Date :25/07/2018
(87) International Publication No :WO 2019/020707
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JENNEWEIN, Stefan
2)WARTENBERG, Dirk

(57) Abstract :
Disclosed are methods, genetically engineered cells, sialyltransferases and nucleic acid molecules encoding said sialyltransferases for producing sialylated oligosaccharides as well as the use of said sialylated oligosaccharides for providing nutritional compositions.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006709 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ELECTRIC RECIPROCATION GENERATOR FOR REAMER AND ELECTRIC RECIPROCATION GENERATOR ATTACHED WITH REAMER

(51) International classification	:A61C 1/06	(71)**Name of Applicant :**
(31) Priority Document No	:2017-154711	**1)SUZUKI, Kazuyoshi**
(32) Priority Date	:24/07/2017	Address of Applicant :2-18-3, Suwada, Ichikawa-shi, Chiba 2720825 Japan
(33) Name of priority country	:Japan	
(86) International Application No	:PCT/JP2018/028361	(72)**Name of Inventor :**
Filing Date	:24/07/2018	**1)SUZUKI, Kazuyoshi**
(87) International Publication No	:WO 2019/022255	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Provided is a therapy tool which facilitates the operation for cutting the root canal of a tooth or removing a nerve thereof, thereby reducing fatigue of a dentist and helping him or her to maintain concentration. A vibration-side housing 14 is attached to the tip of a handle-side housing 10, the vibration-side housing 14 accommodating a motor 2 having a plate cam 21 attached to a rotating shaft 20. A distal end portion of the vibration-side housing 14 has a vibration tube mounting opening 15 in which a vibration tube 16 is mounted. The vibration tube 16 is mounted to the vibration-side housing 14 so as to be able to vibrate in forward and backward directions while being urged by means of a spring 18 in the direction of the plate cam 21. The vibration tube 16 is placed in contact with the plate cam 21 via a roller 19 disposed at the rear end of the vibration tube 16. The vibration tube 16 has a reamer mounting opening 17 at the tip thereof for receiving and tightly holding an insertion attachment portion 30 of a reamer 3. The reamer 3 provided with a bendable needle portion 31 can be attached to and detached from a vibration-side housing 12.

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006712 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A METHOD AND APPARATUS FOR PREVENTING ROCK FRAGMENTS FROM ENTERING OR COLLAPSING INTO A BLAST HOLE

(51) International classification :F24D 1/08
(31) Priority Document No :2017902834
(32) Priority Date :19/07/2017
(33) Name of priority country :Australia
(86) International Application No :PCT/AU2018/050752
Filing Date :18/07/2018
(87) International Publication No :WO 2019/014716
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PATCHING, Gregory

(57) Abstract :
The invention provides an apparatus and method for preventing surrounding loose rock fragments from falling or collapsing into a blast hole. The apparatus includes a flexible sheet including a pair of spaced apart longitudinally extending side edges and a pair of spaced apart laterally extending end edges. The sheet has a curved form defining a Iongitudinal passage extending between openings at longitudinally opposite ends, one end of the curved sheet being insertable into the open end of a blast hole whereby the curved sheet closely faces an internal surface of the blast hole and forms a barrier preventing surrounding loose rock fragments from falling or collapsing into the open end of the blast hole. The invention also provides a bench blasting method and a deployment device for deploying the apparatus into a blast hole.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020

(21) Application No.202017006716 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : UNITARY LAUNDRY DETERGENT ARTICLE

(51) International classification	:C11D 17/08, C11D 1/83
(31) Priority Document No	:PCT/CN2017/103090
(32) Priority Date	:25/09/2017
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2018/074281
Filing Date	:26/01/2018
(87) International Publication No	:WO 2019/056686
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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3)SIVIK, Mark Robert
4)DENOME, Frank William
5)MAC NAMARA, Carl David
(72)**Name of Inventor :**
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2)SIVIK, Mark Robert
3)DENOME, Frank William
4)MAC NAMARA, Carl David

(57) Abstract :
A unitary laundry detergent article that is completely or substantially water-soluble, which contains two or more non-fibrous, surfactant-containing sheets with one or more discrete, surfactant-containing particles located between such sheets. The non-fibrous sheets contain a first surfactant that is relatively less hydrophilic, while the discrete particles contain a second surfactant that is relatively more hydrophilic.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006753 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ADDITIVE, NON-AQUEOUS ELECTROLYTE FOR LITHIUM SECONDARY BATTERY COMPRISING SAME, AND LITHIUM SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 10/0567, H01M 10/42, H01M 10/052, C07F 9/14, C07F 9/09
(31) Priority Document No	:10-2017-0155471
(32) Priority Date	:21/11/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/014277
Filing Date	:20/11/2018
(87) International Publication No	:WO 2019/103434
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YU, Sung Hoon
2)LEE, Chul Haeng
3)KANG, Yoo Sun

(57) Abstract :
The present invention relates to an additive comprising at least one compound selected from the group consisting of compounds represented by chemical formulas 1 and 2; and a non-aqueous electrolyte for a lithium secondary battery and a lithium secondary battery which comprise the same.

No. of Pages : 35 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006754 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : STRUCTURAL ELEMENT FOR FORMING A GROUND COVERING

(51) International classification :E04F 15/02, E04F 15/08, E04F 17/00
(31) Priority Document No :10 2017 116 603.3
(32) Priority Date :24/07/2017
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2018/060290
Filing Date :23/04/2018
(87) International Publication No :WO 2019/020224
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KOMMETER, Marion
2)GRUBER, Stefan

(57) Abstract :
The invention relates to a structural element for forming a ground covering, in particular in an outdoor area, comprising a rectangular tile (1). According to the invention, a molded-on portion (2) which is made of a plastic material and runs around the edge of the tile like a frame is preferably injection-molded and/or foamed onto the tile.

No. of Pages : 6 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006755 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : STELLMAKING AND IRONMAKING SCRAP SEGREGATION AND PACKAGING SYSTEM AND METHOD THEREOF

(51) International classification :C21C 5/52
(31) Priority Document No :62/549089
(32) Priority Date :23/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/047475
Filing Date :22/08/2018
(87) International Publication No :WO 2019/040592
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)AMERIFAB, INC.
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(72)**Name of Inventor :**
1)MANASEK, Richard

(57) Abstract :
A method of charging a pre-packaged charge in a metallurgical or refining furnace includes providing a disposable metal container having at least one attachment member and forming a pre-packaged charge by loading scrap material into the metal container. The method also includes releasably coupling the at least one attachment member of the container to a lifting device, and then de-coupling the pre-packaged charge from the lifting device so that the combination of the scrap material and the disposable metal container are charged in the furnace.

No. of Pages : 15 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020

(21) Application No.202017006756 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : LOCKING SYSTEM FOR AN OPENING PANEL OF A MOTOR VEHICLE COMPRISING A FLUSH HANDLE

(51) International classification	:E05B 85/10, E05B 77/06
(31) Priority Document No	:17187575.0
(32) Priority Date	:23/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072411
Filing Date	:20/08/2018
(87) International Publication No	:WO 2019/038220
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)GUERIN, Anthony
2)OSTOVARI-FAR, Siavash
3)ROCCI, Antonio
4)ILARDO, Simone

(57) Abstract :
The invention relates to a locking system (12) for an opening panel of a motor vehicle, the system (12) comprising an opening panel and a flush handle comprising at least one chassis, a gripping lever (30), and a transmission lever, (34), characterized in that it comprises a first inertial security system (28) that is reversible and a second inertial security system that is non-reversible (72).

No. of Pages : 11 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020

(21) Application No.202017006757 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : EXTRUDED FERTILIZER GRANULES WITH UREASE AND/OR NITRIFICATION INHIBITORS

(51) International classification	:C05C 9/00, C05G 3/00, C05G 3/08
(31) Priority Document No	:62/543121
(32) Priority Date	:09/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2018/055946
Filing Date	:07/08/2018
(87) International Publication No	:WO 2019/030671
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SABIC GLOBAL TECHNOLOGIES B.V.
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1)GURUMALLAPPA, Yoganand
2)HEGDE, Ravi
3)BURLA, Satish
4)KORIPELLY, Rajamalleswaramma
5)GUPTA, Samik

(57) Abstract :
Fertilizers with urease inhibitors and/or nitrification inhibitors are described. The fertilizer can include an extruded granule containing urea, a polymeric binder, and a nitrification inhibitor and/or an urease inhibitor.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006758 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MODULES FOR TRANSFERRING MAGNETIC BEADS, AUTOMATED SYSTEM COMPRISING THE SAME AND METHOD FOR NUCLEIC ACID EXTRACTION USING THE SAME

(51) International classification	:G01N 35/00, G01N 35/10, C12N 15/10, C12Q 1/6806
(31) Priority Document No	:10-2017-0092982
(32) Priority Date	:21/07/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/008219
Filing Date	:20/07/2018
(87) International Publication No	:WO 2019/017726
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEE, Seung Jae
2)HONG, Seong Sik
3)KIM, Young Wook

(57) Abstract :
The present invention relates to novel modules for transferring magnetic beads, an automated system comprising the same and a method for extracting nucleic acids using the same. The specifically designed magnet module and cover module of the present invention can be employed in the automated liquid handling apparatus by means of pre-existing moving modules (e.g., pipettor module) of the apparatus. The present invention enables a bead transfer-type method for extracting nucleic acids to be performed in an automated manner on the automated liquid handling apparatus. The present invention provides advantages of higher level of automation, more reduced cost and no need for another separate liquid handling apparatus compared to the conventional bead transfer-type method usually performed in the small apparatus designed to be used only for this bead transfer-type method. Also, the present method has the merits of more shortened reaction time compared to the conventional liquid transfer-type method.

No. of Pages : 42 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006759 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MOSQUITO MANAGEMENT

(51) International classification	:A61N 5/06, A01M 29/10
(31) Priority Document No	:1711747.4
(32) Priority Date	:21/07/2017
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/IB2018/000758
Filing Date	:23/07/2018
(87) International Publication No	:WO 2019/016592
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SEETHARAM, Shankar

(57) Abstract :
This invention relates to the management of mosquitos. It utilises LED light, which acts not as an attractant but as a repellent (i.e. it elicits a negative photo-taxis response) and / or inhibits the blood seeking activity of mosquitos. The method repels mosquitos from a locality or proximity (10; 22) where humans or animals will be present and/ or inhibits the mosquito from seeking a blood meal. It comprises positioning an LED light(s) (18) at a location (12;16) and in an orientation that will generate a photo-taxis repellent response and/ or inhibit the blood seeking activity of the mosquito, such that they are discouraged from entering a defined zone (22) which the lighting (18) protects. The LED lighting generates an intense light of at least 100 lux, with a colour temperature of greater than 5000K and has a cool white spectra (Fig 2; left hand side) with two peaks, a first peak at about 450nm - 470nm and a second peak at about 500nm - 700nm.

No. of Pages : 11 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006760 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHODS OF PROTECTING VASCULAR INTEGRITY INDUCED BY TARGETED RADIATION THERAPY

(51) International classification	:A61K 47/60, A61K 38/00, A61P 35/00
(31) Priority Document No	:62/537049
(32) Priority Date	:26/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/043821
Filing Date	:26/07/2018
(87) International Publication No	:WO 2019/023418
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)EICHENBAUM, Gary
2)EICHENBAUM, Gary

(57) Abstract :
Methods of protecting vascular integrity in a subject exposed to a targeted radiation therapy are described. In particular, an effective amount of a thrombopoietin (TPO) mimetic, such as TPOm, is used to protect vascular integrity following the radiation therapy.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006769 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD FOR MANUFACTURING FORGED CRANKSHAFT

(51) International classification	:B21K 1/08, B21J 5/02, F16C 3/06
(31) Priority Document No	:2017-158536
(32) Priority Date	:21/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/028370
Filing Date	:30/07/2018
(87) International Publication No	:WO 2019/039193
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)OKUBO, Junichi
2)TAMURA, Kenji
3)YOSHIDA, Kunihiro
4)HWANG, Sam Soo
5)NAKANO, Ryusuke
6)HORI, Masao
7)OTA, Yukihiro

(57) Abstract :
This manufacturing method includes: a first preparatory shaping step of obtaining an initial rough forging from a ticket; a second preparatory shaping step of obtaining a final rough forging from the initial rough forging; and a finish forging step of shaping the final rough forging to the finished dimensions of the forged crankshaft by means of at least one die forging. In the first preparatory shaping step, a part that is to become a second pin portion is decentered while a plurality of flat portions are formed. The second preparatory shaping step includes: a step of using a pair of second dies to depress parts that are to become a plurality of journal portions, with the width direction of the flat portions arranged in the depressing direction; and a step of using a third die, after the depression using the second dies has begun,

No. of Pages : 35 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006775 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CLOSURE DEVICE

(51) International classification	:F16L 57/00, B65D 59/02, F16L 55/11
(31) Priority Document No	:20 2017 104 929.9
(32) Priority Date	:16/08/2017
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2018/068281
Filing Date	:05/07/2018
(87) International Publication No	:WO 2019/034327
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ROSEN SWISS AG
Address of Applicant :Obere Spichermatt 14 6370 Stans Switzerland
(72)**Name of Inventor :**
1)PETRING, Jrg

(57) Abstract :
The invention relates to a closure device (2) for closing a pipe, comprising a carrier element (4), at least one sealing contact face (6), and a closure device middle axis (8). At least one actuation device is provided, comprising at least one displacement element (10), which can be transferred from a first position into a second position relative to the carrier element (4). The closure device (2) is in a sealing position when the displacement element (10) is in its second position.

No. of Pages : 25 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006779 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : NEGATIVE FINISH TURNING INSERT WITH CHIP FORMING ARRANGEMENT

(51) International classification :B23B 27/14
(31) Priority Document No :15/666659
(32) Priority Date :02/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IL2018/050723
Filing Date :04/07/2018
(87) International Publication No :WO 2019/026058
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ISCAR LTD.
Address of Applicant :P.O. Box 11 24959 Tefen Israel
(72)**Name of Inventor :**
1)BAR HEN, Meir

(57) Abstract :
A turning insert (10) for machining both Inconel and Titanium workpieces. The insert (10) includes a chip forming arrangement including only a single v-shaped groove. The groove includes a specific depth and position to improve machining of both Inconel and Titanium work pieces.

No. of Pages : 10 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006783 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : ULTRASONIC SURGICAL INSTRUMENT WITH PRE-ASSEMBLED ACOUSTIC ASSEMBLY

(51) International classification	:A61B 17/32, A61B 17/00, A61B 17/29
(31) Priority Document No	:15/690468
(32) Priority Date	:30/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2018/056326
Filing Date	:21/08/2018
(87) International Publication No	:WO 2019/043505
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)MILLER, Matthew C.
2)CONLON, Sean P.
3)BOEHM, Michael E.
4)FLAKER, Richard W.
5)ORTIZ, Rafael J. Ruiz
6)HANSSEN, Bryce

(57) Abstract :
An ultrasonic surgical instrument includes a body, an ultrasonic supported by the body, a shaft extending distally from the body and defining a shaft axis, a waveguide extending distally through the shaft, and an end effector arranged at a distal end of the shaft. The end effector includes an ultrasonic blade coupled to a distal end of the waveguide and having a primary blade treatment surface configured to treat tissue, and a clamp arm coupled to the distal end of the shaft. The shaft and the waveguide are selectively rotatable relative to one another about the shaft axis through a predefined range of angular motion between an assembly state and an operational state. In the assembly state, the clamp arm and the primary blade treatment surface are rotationally offset from one another. In the operational state, the clamp arm and the primary blade treatment surface are rotationally aligned.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006799 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : AQUEOUS INKJET INK SETS AND INKJET PRINTING METHODS

(51) International classification	:C09D 11/40, C09D 11/322, B44F 9/02, C09D 11/324, C09D 11/38
(31) Priority Document No	:17187192.4
(32) Priority Date	:22/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072202
Filing Date	:16/08/2018
(87) International Publication No	:WO 2019/038173
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)WILLEMS, Nadine
3)PETTON, Lionel
4)LIGOT, Amandine
5)WYNANTS, Sonny

(57) Abstract :
A pigmented aqueous inkjet ink set for manufacturing decorative panels comprising: a) a cyan aqueous inkjet ink containing a copper phthalocyanine pigment; b) a red aqueous inkjet ink containing a red pigment selected from the group consisting of C.I. Pigment Red 254, C.I. Pigment Red 122, C.I. Pigment Red 176 and mixed crystals thereof; c) a yellow aqueous inkjet ink containing a pigment C.I Pigment Yellow 150 or a mixed crystal thereof; and d) a black aqueous inkjet ink containing a carbon black pigment; wherein the aqueous inkjet inks contain a surfactant. An inkjet printing method for manufacturing decorative panels is also disclosed.

No. of Pages : 45 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006800 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : A SYSTEM FOR AIDING EARLY DETECTION AND MANAGEMENT OF BREATHING RELATED DISORDERS

(51) International classification	:A61F 5/56, A61N 1/36	(71)**Name of Applicant :**
(31) Priority Document No	:2017902791	**1)HEALTH APPS PTY LTD**
(32) Priority Date	:17/07/2017	Address of Applicant :301/1 Princes Street Kew, Victoria 3101 Australia
(33) Name of priority country	:Australia	(72)**Name of Inventor :**
(86) International Application No	:PCT/AU2018/050751	**1)GIANNOUKOS, John**
Filing Date	:17/07/2018	**2)KORFIATIS, Arthur**
(87) International Publication No	:WO 2019/014715	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A system for aiding early detection and management of breathing related disorders including a plurality of the at least one external sensor and a control means for receiving to the predefined operative framework a predefined effective operative range of each of the plurality of the at least one external sensor; wherein sensing by at least two of the plurality of the at least one external sensor with a trigger analysis including reviewing multiple sensors and if multiple single sensor trigger points from multiple sensors have been received within a predefined time period there is created a trigger actuation and outputting trigger output to operative framework to instigate external stimulation and if multiple single sensor trigger points from multiple sensors have not been received within a predefined time period there is a return to further sensing and further trigger analysis.

No. of Pages : 44 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006812 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROCESS FOR THE PREPARATION OF N-((1R,2S,5R)-5-(TERT-BUTYLAMINO)-2-((S)-3-(7-TERT-BUTYLPYRAZOLO[1,5-A][1,3,5]TRIAZIN-4-YLAMINO)-2-OXOPYRROLIDIN-1-YL)CYCLOHEXYL)ACETAMIDE

(51) International classification	:C07D 235/06, C07C 233/41, C07D 487/04, C07D 207/273
(31) Priority Document No	:62/534908
(32) Priority Date	:20/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042797
Filing Date	:19/07/2018
(87) International Publication No	:WO 2019/018592
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)DEERBERG, Joerg
5)DOMAGALSKI, Nathan R.
6)EASTGATE, Martin D.
7)FAN, Yu
8)FENSTER, Michael David Bengt
9)FOREST, Robert V.
10)GONZALEZ-BOBES, Francisco
11)GREEN, Rebecca A.
12)HICKEY, Matthew R.
13)KOPP, Nathaniel David
14)LA CRUZ, Thomas E.
15)LAUSER, Kathleen
16)LEE, Hong Geun
17)LEAHY, David K.
18)LUO, Helen Y.
19)RAZLER, Thomas M.
20)SAVAGE, Scott A.
21)SFOUGGATAKIS, Chris
22)SOUMEILLANT, Maxime C.D.
23)ZARETSKY, Serge
24)ZHENG, Bin
25)ZHU, Ye

(57) Abstract :
The invention generally relates to an improved process for the preparation of N-((1R,2S,5R)-5-(tert-butylamino)-2-((S)-3-(7-tert-butylpyrazolo[1,5-a][1,3,5]triazin-4-ylamino)-2-oxopyrrolidin-1-yl)cyclohexyl)acetamide, as well as novel intermediates employed in the process, which may be useful for the treatment of cancer.

No. of Pages : 33 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006813 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : VACUUM ADIABATIC BODY AND REFRIGERATOR

(51) International classification :F16L 59/065, F16L 59/02, F25D 23/06
(31) Priority Document No :10-2017-0097821
(32) Priority Date :01/08/2017
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2018/008691
Filing Date :31/07/2018
(87) International Publication No :WO 2019/027231
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KIM, Daewoong
2)YOUN, Deokhyun

(57) Abstract :
Provided is a vacuum adiabatic body. The vacuum adiabatic body includes a supporting unit maintaining the third space and a heat resistance unit comprising at least one sheets of radiation resistance sheet blocking radiation heat transfer in the third space so as to reduce heat transfer between the first plate member and the second plate member. The supporting unit includes two support plates, and the radiation resistance sheet is supported by a support protrusion provided on a bar, which couples the two support plate to each other, to maintain an interval between the plate members.

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006814 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMPOSITIONS AND METHODS FOR TREATING BETA-HEMOGLOBINOPATHIES

(51) International classification	:C12N 15/113, C12N 15/867, C07K 14/805, A61K 31/713, A61P 7/00
(31) Priority Document No	:62/533719
(32) Priority Date	:18/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042471
Filing Date	:17/07/2018
(87) International Publication No	:WO 2019/018383
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)BARTLETT, Jeffrey
3)LEE, Chi-Lin
4)RINGPIS, Gene-Errol Eugenio
5)SYMONDS, Geoffrey Phillip
6)YAN, Ming

(57) Abstract :
The present disclosure provides expression vectors comprising at least two nucleic acid sequences, namely a nucleic acid sequence encoding an anti-HPRT RNAi, and a nucleic acid sequence encoding a gamma globin gene. In some embodiments, the viral vector is a self-inactivating lentiviral vector. In some embodiments, the gamma-globin gene is used to genetically correct sickle cell disease or -thalassemia or to reduce symptoms thereof.

No. of Pages : 94 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006816 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : VACUUM ADIABATIC BODY, REFRIGERATING OR WARMING APPARATUS, FABRICATION METHOD FOR THE VACUUM ADIABATIC BODY

(51) International classification	:F16L 59/065, F16L 59/02, F25D 23/06
(31) Priority Document No	:10-2017-0097831
(32) Priority Date	:01/08/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/008694
Filing Date	:31/07/2018
(87) International Publication No	:WO 2019/027232
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)NAM, Hyeunsik
2)KANG, Myoungju
3)KIM, Bongjin

(57) Abstract :
Provided is a vacuum adiabatic body. The vacuum adiabatic body include a first plate member defining at least a portion of a wall for a first space, a second plate member defining at least a portion of a wall for a second space having a temperature different from that of the first space, and a conductive resistance sheet connecting the plate members to each other. At least one of a flange part of the first plate member coupled to the conductive resistance sheet and a flange part of the second plate member coupled to the conductive resistance sheet is bent.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006820 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : HYDRAULIC CYLINDER FOR ACTUATING A PRE-FILL VALVE

(51) International classification	:F15B 15/14, F15B 15/20, F15B 13/04, B21C 31/00, B30B 15/18	(71)**Name of Applicant :** **1)EATON INTELLIGENT POWER LIMITED** Address of Applicant :30 Pembroke Road Dublin, 4 Ireland
(31) Priority Document No	:201711028725	(72)**Name of Inventor :** **1)BIRJE, Sandeep, Manohar**
(32) Priority Date	:11/08/2017	
(33) Name of priority country	:India	
(86) International Application No	:PCT/EP2018/071706	
Filing Date	:09/08/2018	
(87) International Publication No	:WO 2019/030362	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to a pre-fill hydraulic cylinder for actuatin a pre-fill valve. The pre-fill hydraulic cylinder has features for providing enhance alignment between a valve seat and a poppet moved by the pre-fill hydraulic cylinder.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006833 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD AND DEVICE FOR CONTROLLING THE TEMPERATURE OF A BATTERY ASSEMBLY

(51) International classification	:H01M 10/625, H01M 10/615, H01M 10/6568, H01M 10/6569, H01M 10/613
(31) Priority Document No	:10 2017 118 949.1
(32) Priority Date	:18/08/2017
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2018/071247
Filing Date	:06/08/2018
(87) International Publication No	:WO 2019/034462
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)MITTELBACH, Walter
2)HERRMANN, Ralph

(57) Abstract :
The invention relates to a method for controlling the temperature of a battery assembly, wherein the battery assembly is thermally coupled to an integrated sorption heat storage means. In a desorption phase of the sorption heat storage means, a heating of the sorption material occurs with a desorption of a fluid during a heat output of the battery assembly during an electrical discharging and / or electrical charging. A condensation of the fluid desorbed from the sorption material occurs in a condenser with a heat sink. An independent heating of the battery can be carried out with a resorption of the fluid in the sorption material. The invention also relates to a device for controlling the temperature of a battery assembly,

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006834 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM, APPARATUS AND METHOD FOR PRODUCING GALLIUM RADIOISOTOPES ON PARTICLE ACCELERATORS USING SOLID TARGETS AND GA-68 COMPOSITION PRODUCED BY SAME

(51) International classification	:H05H 6/00, G21G 1/10, A61K 51/02
(31) Priority Document No	:62/538954
(32) Priority Date	:31/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/CA2018/000146
Filing Date	:30/07/2018
(87) International Publication No	:WO 2019/023787
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)KUMLIN, Joel, Oscar, Olsson
(72)**Name of Inventor :**
1)ZEISLER, Stefan
2)KUMLIN, Joel, Oscar, Olsson

(57) Abstract :
The present invention is directed to a system, apparatus, and method for producing gallium radioisotopes on particle accelerators using solid targets and a Ga-68 composition produced by this method. The solid target assembly apparatus has a metal disc and a zinc portion on the top of the disc. The apparatus is made by preparing a quantity of zinc, depositing it onto a metal disc, melting the zinc, and allowing it to cool and solidify. The disc surface may be prepared before applying zinc to it in order to facilitate bonding between the substrate and the zinc. Ga-68 is produced by placing the apparatus in a cyclotron target irradiation station, irradiating it, separating it from the irradiated Zn, and collecting and storing the separated Ga-68. The Ga-68 composition has the following quotient of activity quantity ratios: Ga-67/Ga-68 less than 1, and Ga-67/Ga-68 less than 1.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006837 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SEALED COMPRESSOR

(51) International classification :F04B 39/00
(31) Priority Document No :2017-158913
(32) Priority Date :21/08/2017
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2018/024846
Filing Date :29/06/2018
(87) International Publication No :WO 2019/039087
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)SUGIYAMA, Toru
2)MIZUGUCHI, Tomoko
3)NAKAMURA, Souichi
4)NAKATANI, Eitarou

(57) Abstract :
This sealed compressor is provided with: a cylindrical body section (1) of a compressor shell; a terminal (40) provided on the outer peripheral surface of the body section (1); a terminal guard (10) erected on the body section (1) so as to surround the vicinity of the terminal (40); and a terminal cover (20) which is attached to the terminal guard (10) and covers the terminal (40). Except for at least a body section (41) of the terminal (41), metallic portions facing a terminal chamber (C1) defined by the body section (1), the terminal guard (10) and the terminal cover (20) are substantially covered by the terminal cover (20) and an insulation sheet section (50) so as not to be exposed to the terminal chamber (C1) side.

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006839 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : TIME RELEASED DATA

(51) International classification	:G06F 1/26, G06F 1/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/US2017/060375
Filing Date	:07/11/2017
(87) International Publication No	:WO 2019/093995
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CLARK, Alexander Wayne

(57) Abstract :
Example implementations relate to time released data. For example, a system for time released data may comprise a processing resource and a memory resource storing readable instructions to cause the processing resource to store data to the memory resource when a sleep state instruction is determined, determine a release time for the data, and release the data during the sleep state at the release time for the data.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006841 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : HANDOVER METHOD, APPARATUS AND SYSTEM

(51) International classification :H04W 8/24
(31) Priority Document No :201710597349.1
(32) Priority Date :20/07/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/096203
Filing Date :19/07/2018
(87) International Publication No :WO 2019/015627
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)ZONG, Zaifeng

(57) Abstract :
Provided in embodiments of the present application are a handover method, apparatus and system. After an access and mobility management function (AMF) entity determines no longer to provide services for some terminals, the present application can maintain a currently ongoing process to prevent interruption for those terminals having an unfinished process. The method comprises: a target mobility management entity receiving a message related to a target terminal; and the target mobility management entity transmitting the message related to the target terminal to a source mobility management entity currently providing services to the target terminal.

No. of Pages : 35 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006842 A
(19) INDIA
(22) Date of filing of Application :17/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD AND DEVICE FOR DETERMINING RESOURCE POSITION, AND METHOD AND DEVICE FOR DETERMINING RESOURCE

(51) International classification :H04W 28/02
(31) Priority Document No :201710808046.X
(32) Priority Date :08/09/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/087152
Filing Date :16/05/2018
(87) International Publication No :WO 2019/047555
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LIU, Yun
2)WANG, Jian
3)WANG, Da
4)XUE, Yifan

(57) Abstract :
Disclosed are a method and device for determining a resource position, and a method and device for determining a resource, used for a terminal to determine an SR resource position in 5G NR. The method for determining a resource position comprises: a terminal receiving SR resource indication information from a base station, the SR resource indication information being used for indicating an SR resource; and the terminal determining, according to the SR resource indication information and OCC multiplexing multiple information on a first time-domain resource, an SR resource position on the first time-domain resource, the SR resource comprising a code-domain resource and a frequency-domain resource.

No. of Pages : 36 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020

(21) Application No.202017006847 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SWEETENER COMPOSITION AND METHODS OF MAKING IT

(51) International classification	:A23L 2/52, A23L 2/56, A23L 2/60
(31) Priority Document No	:62/542524
(32) Priority Date	:08/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/045770
Filing Date	:08/08/2018
(87) International Publication No	:WO 2019/032678
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)POLIDORO, John M.
3)KETNER, Mark Ennis
4)DEVANGA CHINTA, Dakshinamurthy

(57) Abstract :
A sweetener composition includes a plurality of assembled particles including natural, non-nutritive sweetener molecules and organic scaffold particles. The natural, non-nutritive sweetener molecules include hydrophilic moieties and hydrophobic moieties, the organic scaffold particles include at least one compositional component including a C6-C10 medium chain glyceride, and the C6-C10 medium chain glyceride includes at least 20 wt% of the total lipid content of the composition. Methods of making the sweetener composition are also described.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006848 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHODS FOR PRODUCING GENETICALLY ENGINEERED CELL COMPOSITIONS AND RELATED COMPOSITIONS

(51) International classification	:A61K 35/17, A61K 39/00, A61K 39/395, A61K 39/44, C12N 5/0783
(31) Priority Document No	:62/543363
(32) Priority Date	:09/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/046149
Filing Date	:09/08/2018
(87) International Publication No	:WO 2019/032927
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)MUJACIC, Mirna
2)RAHARDJO, Ayu

(57) Abstract :
Provided herein are methods and compositions for generating engineered cells, such as cells expressing a recombinant receptor, including methods involving stimulation and/or engineering of an input composition having a defined ratio of naive-like CD4+ T cells to naive- like CD8+ T cells. In particular, the methods can be used to engineer T cells with genetically engineered receptors, such as genetically engineered antigen receptors such as engineered (recombinant) TCRs and chimeric antigen receptors (CARs), or other recombinant chimeric receptors. Features of the methods include producing a more consistent and/or predictable T cell product and/or a product with lower toxicity compared with other methods.

No. of Pages : 156 No. of Claims : 105

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/02/2020
(21) Application No.202017006867 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEM FOR THE PROVISION OF INFORMATION WHILE DRIVING

(51) International classification :G09F 21/04
(31) Priority Document No :2017127368
(32) Priority Date :01/08/2017
(33) Name of priority country :Russia
(86) International Application No :PCT/RU2018/000446
Filing Date :05/07/2018
(87) International Publication No :WO 2019/027351
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SHUDA, Andrey Ivanovich

(57) Abstract :
The invention relates to the provision of information to people by creating a dynamic image in a window of a vehicle, and to systems for transmitting, reproducing and storing images. The system included: a video monitor which creates two different images on two opposite sides of the body of said monitor; two video cameras; a microphone; an impact / acceleration sensor; an uninterruptible power source and a controller with a microcomputer, a satellite navigation system and a transceiver device which links the system to a remote control device. In information-provision mode, a video sequence is displayed on the outside of the video monitor, said video sequence being designed for a specific district at a specific time of day. The second side, facing the driver, is used to create a rear-view

No. of Pages : 5 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006870 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : TRANSDERMAL DELIVERY SYSTEM WITH A MICROPOROUS MEMBRANE HAVING SOLVENT-FILLED PORES

(51) International classification	:A61K 9/70, A61K 31/13, A61K 31/445
(31) Priority Document No	:62/537414
(32) Priority Date	:26/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/043961
Filing Date	:26/07/2018
(87) International Publication No	:WO 2019/023499
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEE, Eun Soo
2)JAIN, Amit K.
3)SINGH, Parminder

(57) Abstract :
A transdermal delivery system is described, where the system comprises a drug reservoir layer comprising an active agent and a skin contact adhesive layer. A microporous membrane that has been pretreated with a membrane treatment composition before the membrane is incorporated into the system is disposed between the drug reservoir layer and the skin contact adhesive layer.

No. of Pages : 50 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006874 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FREE FALL SIMULATOR COOLING SYSTEM

(51) International classification :A63G 31/00
(31) Priority Document No :PV 2017-433
(32) Priority Date :28/07/2017
(33) Name of priority country :Czech Republic
(86) International Application No :PCT/IB2018/000882
Filing Date :26/07/2018
(87) International Publication No :WO 2019/021056
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MARSIK, Tomas

(57) Abstract :
A free fall simulator (1) comprising: a wind tunnel system (2); a flight chamber (3) connected to the wind tunnel system such that the wind tunnel system and the flight chamber allow for a continuous flow of circulating air, and a cooling system (11) for cooling of the air circulating in the wind tunnel system, wherein the cooling system comprises: (i) an air inlet (17) sucking in a part of the air circulating in the wind tunnel system; (ii) at least one heat exchanger (15) comprising a coolant; and (iii) at least one air outlet (16) adapted such that the cooled air leaves the cooling system through the at least one air outlet. The cooling system (11) further comprises: (iv) a closed pressure chamber (11A) comprising a cooling area (11B), wherein pressure in said cooling area (11B) is higher than atmospheric pressure, and (v) at least one auxiliary fan (14) configured to maintain pressure within the cooling area of the pressure chamber (11A) higher than the atmospheric pressure, wherein the at least one heat exchanger (15) is located inside of the closed pressure chamber (11A) so that the cooling of the circulating air takes place in the cooling area (11B).

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006877 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : TEMPERABLE COATINGS COMPRISING DIAMOND-LIKE CARBON

(51) International classification	:C23C 28/00, C23C 16/26, C23C 14/14, C23C 14/06, C03C 17/36	(71)**Name of Applicant :** **1)SAINT-GOBAIN GLASS FRANCE** Address of Applicant :18, avenue d'Alsace 92400 Courbevoie France
(31) Priority Document No	:17183189.4	(72)**Name of Inventor :**
(32) Priority Date	:26/07/2017	**1)LINGNER, Julian**
(33) Name of priority country	:EPO	**2)HAGEN, Jan**
(86) International Application No	:PCT/EP2018/069617	**3)HUHN, Norbert**
Filing Date	:19/07/2018	**4)RUFF, Julie**
(87) International Publication No	:WO 2019/020485	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The invention relates to a coated substrate, wherein the coating comprises, starting from the substrate in this order: a) a layer of diamond-like carbon (DLC), b) a metal single ply or multi-ply layer, and c) an oxygen barrier layer, wherein the metal single ply or multi-ply layer contains b1) tin, or tin and at least one alloying element for tin, which are unalloyed or alloyed, or b2) magnesium and at least one alloying element for magnesium, which are unalloyed or alloyed. The coated substrate according to the invention protects the DLC layer, as a result of which said layer can be tempered. The coating has good mechanical stability and good ageing resistance before thermal treatment. The use according to the invention of relatively non-reactive materials is advantageous with respect to EHS. The protective layer can easily be removed after the tempering process. Then a DLC coating of exceptional quality and high scratch resistance is obtained.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006879 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : DIHYDROXYBIPHENYL COMPOUND, BISPHOSPHITE COMPOUND, CATALYST, METHOD FOR PRODUCING ALDEHYDES, AND METHOD FOR PRODUCING ALCOHOL

(51) International classification	:C07C 43/23, C07C 45/50, C07C 47/02, C07F 9/145, C07B 61/00
(31) Priority Document No	:2017-160759
(32) Priority Date	:24/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/031243
Filing Date	:23/08/2018
(87) International Publication No	:WO 2019/039565
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)TANAKA Yoshiyuki

(57) Abstract :
The present invention addresses the problem of providing a bisphosphite compound that achieves higher target product selectivity while maintaining a high reaction rate. The present invention relates to a dihydroxybiphenyl compound represented by general formula (1) and a bisphosphite compound represented by general formula (2). (In formulae (1) and (2), R1 to R4, R11 to R14 and Z1 to Z4 are defined in the same way as in the description.)

No. of Pages : 51 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020

(21) Application No.202017006883 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : THERMOPLASTIC BINDERS FOR USE IN BINDER JETTING ADDITIVE MANUFACTURING

(51) International classification	:B29C 64/209, B29C 64/165, B22F 3/105, B33Y 70/00, B33Y 30/00
(31) Priority Document No	:15/680733
(32) Priority Date	:18/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/040983
Filing Date	:06/07/2018
(87) International Publication No	:WO 2019/036126
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)BONILLA GONZALEZ, Carlos
3)CHAN, Kwok, Pong

(57) Abstract :
A method of binder jet printing a part including depositing a layer of a powder on a working surface of a binder jet printer and selectively printing a binder solution having a linkable thermoplastic binder into the layer of the powder in a pattern to generate a printed layer. The pattern is representative of a structure of a layer of the part. The linkable thermoplastic binder includes a first polymer strand and a second polymer strand, the first polymer strand includes a first functional group and the second polymer strand includes a second functional group, and the first and second functional groups non-covalently couple the first polymer strand with the second polymer strand. The method of binder jet printing a part also includes curing the linkable thermoplastic binder in the printed layer to generate a layer of a green body part, heating the green body part above a first temperature to remove at least a portion of the linkable thermoplastic binder and generate a brown body part, and heating the brown body part above a second temperature to sinter the powder to generate the part. The part is substantially free of char residue.

No. of Pages : 23 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006884 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : CATALYST PELLET

(51) International classification :B01J 35/02
(31) Priority Document No :2017-177295
(32) Priority Date :15/09/2017
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2018/033618
Filing Date :11/09/2018
(87) International Publication No :WO 2019/054367
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LIU Jihong
2)KARUBE Daisuke

(57) Abstract :
The shape of a cross-sectional surface in a direction orthogonal to the axis of a columnar catalyst palette is given an elliptical shape (elliptical shape in a broad sense that includes ovals and egg shapes), and letting the 2a be the major axis of the ellipse and 2b be the minor axis, the major-minor axial ratio a/b is set to 1.0 < a/b = 2.0.

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006885 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHODS AND DEVICES FOR DETECTION OF ANTICOAGULANTS IN PLASMA AND WHOLE BLOOD

(51) International classification	:G01N 33/86, G01N 33/49
(31) Priority Document No	:62/538618
(32) Priority Date	:28/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/043973
Filing Date	:26/07/2018
(87) International Publication No	:WO 2019/023508
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)TONER, Mehmet
3)TOMPKINS, Ronald, G.
4)BENDAPUDI, Pavan

(57) Abstract :
Methods and devices for evaluating coagulation are described, including methods and devices for detecting an anticoagulant agent or a coagulation abnormality. In various embodiments, the methods and devices of the invention measure coagulation of a sample in response to a gradient of one or more coagulation factors. These responses can be evaluated to accurately profile coagulation impairments of the sample, including the presence of anticoagulant medication. In various embodiments, the invention provides point-of-care or bedside testing with a convenient, microfluidic device that can be used by minimally trained personnel.

No. of Pages : 37 No. of Claims : 96

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006886 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROCESS FOR PRODUCING POLYETHER KETONE KETONE

(51) International classification	:C07C 49/784, C07C 45/46, C08G 67/00
(31) Priority Document No	:17306045.0
(32) Priority Date	:04/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/071101
Filing Date	:03/08/2018
(87) International Publication No	:WO 2019/025579
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LE, Guillaume
2)JOUANNEAU, Julien
3)CLAIR, Nicolas

(57) Abstract :
The invention concerns a method for the manufacture of polyether ketone ketone (PEKK), comprising the step consisting in: (i) Providing a 1,4-bis(4-phenoxybenzoyl)benzene-Lewis acid complex; (ii) Purifying said 1,4-bis(4-phenoxybenzoyl)benzene-Lewis acid complex; (iii) reacting said 1,4-bis(4-phenoxybenzoyl)benzene-Lewis acid complex with at least one difunctional aromatic acyl chloride in a reaction solvent and optional additional Lewis acid to obtain a product mixture comprising a PEKK-Lewis acid complex; and (iv) decomplexing the PEKK-Lewis acid complex to obtain a PEKK polymer. The invention further concerns a composition comprising at least 40 wt.% of 1,4-bis(4- phenoxybenzoyl)benzene - Lewis acid complex and an anhydrous aprotic solvent or solvent mixture, characterized in that it comprises less than 1 wt.%, preferably less than 0.5 wt.% and in particular less than 0.1 wt.% of molecules comprising xanthydrol groups and its use for the manufacture of polyether ketone ketone.

No. of Pages : 27 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006887 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROCESS FOR BINDING LIGNOCELLULOSIC MATERIALS USING POLYISOCYANATE COMPOSITIONS

(51) International classification	:B27N 3/00, B27N 3/04
(31) Priority Document No	:17188270.7
(32) Priority Date	:29/08/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/072003
Filing Date	:14/08/2018
(87) International Publication No	:WO 2019/042760
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)PANS, Griet
2)PRATELLI, Daniele
3)PHANOPOULOS, Christopher

(57) Abstract :
A process for binding lignocellulosic material comprising the steps of a) bringing lignocellulosic material into contact with a methylene bridged polyphenyl polyisocyanate composition and b) subsequently allowing said material to bind wherein said polyisocyanate composition has a surface tension below or equal to 46 mN/m.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006890 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : BURNER WITH A SLURRY COATING, WITH HIGH RESISTANCE TO METAL DUSTING

(51) International classification	:F23D 14/22, F23D 14/48, C23C 10/20
(31) Priority Document No	:P 201731139
(32) Priority Date	:22/09/2017
(33) Name of priority country	:Spain
(86) International Application No	:PCT/EP2018/074919
Filing Date	:14/09/2018
(87) International Publication No	:WO 2019/057632
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)˜STERG…RD, Maria Jos Landeira
2)AGERO BRUNA, Alina
3)GUTI‰RREZ DEL OLMO, Marcos
4)GYDE THOMSEN, S¸ren

(57) Abstract :
At least a part of a burner for a catalytic reactor is coated with a silicate based nickel aluminide slurry diffusion coating.

No. of Pages : 13 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006891 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : PUMP ASSEMBLY, PUMP, SPRINKLER SYSTEM, AND UNMANNED AERIAL VEHICLE

(51) International classification	:F04B 53/16, F04B 53/04, F04B 53/10
(31) Priority Document No	:201710703608.4
(32) Priority Date	:16/08/2017
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2018/100287
Filing Date	:13/08/2018
(87) International Publication No	:WO 2019/034020
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)XIAO, Dingfeng
2)CHEN, Zhang
3)HE, Jianbing
4)ZHENG, Wen

(57) Abstract :
A pump body assembly, a pump, a sprinkler system, and an unmanned aerial vehicle are provided herein. The pump body assembly included a drainage outlet (1235) provided in a pump housing (12) and a valve body portion (51) of a valve core component (5). The valve body portion (51) is elastic and can change from a natural state to a deformed elastic state under the action of liquid in the pump housing (12). When the valve body portion (51) is in a natural state, the valve body portion (51) seals the drainage outlet (1235) of the pump housing (12), and when the valve body portion (51) is in a deformed elastic state, the valve body portion (51) does not seal the outlet (1235) of the pump housing (12). When a liquid medium leaks due to a broken pipe in the pump,

No. of Pages : 14 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006892 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : ROLLER AND SET OF ROLLERS FOR A HARVESTING MACHINE, HARVESTING MACHINE AND HARVESTING PLATFORM

(51) International classification :A01D 45/10
(31) Priority Document No :102017019525-2
(32) Priority Date :13/09/2017
(33) Name of priority country :Brazil
(86) International Application No :PCT/BR2018/050330
Filing Date :11/09/2018
(87) International Publication No :WO 2019/051572
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MANTOAM, Edemilson Jos

(57) Abstract :
The present invention relates to a roller, such as a roller of the dumper type, for use in agricultural machines, for example in machinery for harvesting tall plants that have a stem. More particularly, said dumper roller is formed by a cylindrical body (11) provided with an internal and external surface, in which the external surface is provided with one or more projections (12) to assist in the entrainment of the plants, said roller comprising an engine (13) accommodated inside said cylindrical body (11), the engine (13) having a rotation shaft (14) for rotatably actuating said roller, and in which said rotation shaft (14) is mechanically coupled to a substantially central portion of the longitudinal length of the internal surface of the cylindrical body (11).

No. of Pages : 14 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006903 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : GAS STORAGE CONTAINER

(51) International classification	:F17C 1/00, B65D 21/02, F17C 11/00, F17C 13/02
(31) Priority Document No	:2017-147901
(32) Priority Date	:31/07/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/028550
Filing Date	:31/07/2018
(87) International Publication No	:WO 2019/026872
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ASARI Daisuke
2)HIGUCHI Masakazu
3)KATO Shinji
4)NOGUCHI Yukiko

(57) Abstract :
The purpose of the present invention is to provide a gas storage container that is easy to transport and install. The gas storage container according to the present invention has flat upper and lower surfaces, enabling a plurality of the gas storage containers to be stacked vertically. Furthermore, the gas storage container may have a casing that has flat upper and lower surfaces such that a plurality of the casings can be stacked vertically, and a gas cylinder installed inside the casing.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006905 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PROCESS AND APPARATUS FOR MANUFACTURING A CUTTING TOOL BY PRESSING

(51) International classification	:B22F 3/03, B22F 5/06, B30B 15/02, B22F 5/00
(31) Priority Document No	:17192714.8
(32) Priority Date	:22/09/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/075709
Filing Date	:21/09/2018
(87) International Publication No	:WO 2019/057945
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MORIER, Daniel

(57) Abstract :
The present invention concerns a process for manufacturing a cutting tool, in particular a milling cutter, such as an end mill.The process comprises providing one or two partial molds. In an embodiment, two mold units are used, each mold unit comprising two openings. In accordance with this embodiment, the process comprises joining the two mold units so as to form a mold, and inserting at least one pressing punch through one of the remaining openings in order to press a metal, ceramic or carbide powder added to the mold. The pressed cutting tool can be ejected by way of a rotational ejection rod, which pushes the cutting tool out of the mold by way of a rotational, translational movement. The invention also concerns an apparatus for conducting the process.

No. of Pages : 39 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006906 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : OVEN

(51) International classification	:F24C 15/02, E05D 15/26
(31) Priority Document No	:10-2017-0111499
(32) Priority Date	:31/08/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/010001
Filing Date	:29/08/2018
(87) International Publication No	:WO 2019/045453
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)OH, Dong Jin
2)KIM, Eun-Oh
3)LEE, Tae Youl
4)PARK, Geun Yong

(57) Abstract :
An oven having an improved hinge structure of a door, which is capable of preventing deformation of the door and opening a part of a plurality of cooking chambers is provided. The oven includes a main body, a cooking chamber provided inside of the main body, a first door rotatably coupled to the main body by a first hinge unit to open or close the cooking chamber, the first door including a door frame having an opening, at least one reinforcing unit coupled to the door frame, and configured to prevent deformation of the first door, a second door rotatably coupled to the first door, and configured to open or close the opening, and a second hinge unit configured to enable the second door to be rotatably coupled to the first door, and including a hinge shaft positioned behind a front surface of the first door.

No. of Pages : 16 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020

(21) Application No.202017006907 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : APPARATUS FOR EDITING IMAGE USING DEPTH MAP AND METHOD THEREOF

(51) International classification	:G06T 11/60, G06T 7/50, G06T 7/60, G06T 7/30
(31) Priority Document No	:10-2017-0104774
(32) Priority Date	:18/08/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/009087
Filing Date	:09/08/2018
(87) International Publication No	:WO 2019/035601
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)PARK, Mi Ji
2)UM, Tae Won
3)LEE, Jae Han
4)LEE, Hwa Jun

(57) Abstract :
Disclosed is an electronic device. Various embodiments are possible which are understood from the disclosure. The electronic device includes a display unit, a memory that stores instructions, and a processor, wherein the processor executes the stored instructions to display an image and a user interface (UI) representing depth information of the image through the display unit in response to a first user input for editing the image, receive a second user input for selecting an object to be added in the image, display at least a part of the object in the image based on a depth value of the object and depth information of a first region in which the object is located in the image, and display an indicator representing the depth value of the object in the UI.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020

(21) Application No.202017006910 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : TAPE APPLICATION DEVICE FOR HELICAL APPLICATION OF A TAPE ON A TUBE

(51) International classification :B29C 63/10
(31) Priority Document No :2019282
(32) Priority Date :19/07/2017
(33) Name of priority country :Netherlands
(86) International Application No :PCT/NL2018/050491
Filing Date :16/07/2018
(87) International Publication No :WO 2019/017777
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)KLOOSTER, VAN DER, Jos

(57) Abstract :
A tape application device (1) comprises a tube holder (9), a roll retainer (11), guide means (35) for guiding a tape (3) from the inside (7a) of a roll (7) to the outside of a tube (5) and displacement means for rotating around an imaginary axis and translating in the direction of the imaginary axis the tube holder, roll retainer and guide means relative to each other, such that the tape is pulled out of the roll on the inside and is helically wound on the outside of the tube. The roll retainer (11) has support means (26) which support the roll only on the outside, which support means are formed by suction cups (27). The guide means (35) are formed by a resilient helical tape guide (37) which, during operation, resiliently pushes with one end (37a) against the inside (7a) of the roll (7) and with the other end (7b) is present close to the tube (5).

No. of Pages : 11 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006920 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTEGRATED MICRO-LENS FOR PHOTOVOLTAIC CELL AND THERMAL APPLICATIONS

(51) International classification	:H01L 31/054, H01L 31/0232
(31) Priority Document No	:62/534239
(32) Priority Date	:19/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/042894
Filing Date	:19/07/2018
(87) International Publication No	:WO 2019/018648
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)DEMETRA ENERGIA SRL
(72)**Name of Inventor :**
1)YI, Ya Sha
2)YE, Mao
3)SANTINELLI, Roberto

(57) Abstract :
A design for a micro-lens (ie, a lens on the scale of micrometers) incorporates existing nanofabrication techniques and can be incorporated into High Concentrating Photovoltaic (HCPV), solar thermal collectors, and traditional flat PV systems. Using the theory of wave optics, the design is able to achieve a high numerical aperture, ie, it can receive light over a wider range of angles. The design also reduces the distance the focal point shifts as the light source shifts; this eliminates the need for a tracking system in CPV and PV applications. Reducing the lens size also facilitates smaller, lightweight CPV systems, which makes CPV attractive for additional applications. Finally, these concentrators reduce the exchanging area of a typical flat solar thermal system where heat is received, which improves the overall system '

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006933 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : SYSTEMS AND METHODS FOR MANAGING DIGITAL IDENTITIES ASSOCIATED WITH MOBILE DEVICES

(51) International classification	:H04L 29/06, H04W 12/06, H04W 12/08, G06Q 20/40
(31) Priority Document No	:62/560016
(32) Priority Date	:18/09/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/051468
Filing Date	:18/09/2018
(87) International Publication No	:WO 2019/055969
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)BHATT, Sumeet
2)KAMAL, Ashfaq

(57) Abstract :
Systems and methods are provided for use in enabling, providing, and managing digital identities in association with mobile communication devices. One exemplary method includes capturing an image of a physical document comprising a biometric of a user associated with the physical document, and extracting the biometric from the image and converting it to a biometric template. The method also includes capturing a biometric of the user and comparing it to the biometric template. The method then includes, when the captured biometric matches the biometric template, transmitting a message to an identification provider comprising at least the image of the physical document and the biometric template, whereby the biometric template is verified against a repository, and binding data representative of the mobile communication device,

No. of Pages : 33 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020

(21) Application No.202017006937 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : GRAPHICAL REPRESENTATION OF RADIATION THERAPY

(51) International classification	:G01T 1/00, G01T 1/16, G01T 1/20, G01T 1/29, G01T 3/08
(31) Priority Document No	:62/537422
(32) Priority Date	:26/07/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2018/043954
Filing Date	:26/07/2018
(87) International Publication No	:WO 2019/023496
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)OWENS, Michael, Kirk
2)OLCOTT, Peter, Demetri
3)BASSALOW, Rostem

(57) Abstract :
Described herein are methods for monitoring the radiation delivery during a radiotherapy delivery session and providing a graphical representation of radiation delivery to an operator (e.g., a clinician, a medical physicist, a radiation therapy technologist). The graphics are updated in real-time, as radiation data is collected by the radiotherapy system, and in some variations, can be updated every 15 minutes or less. A variety of graphical representations (graphics) can be used to indicate the status of radiation delivery relative to the planned radiation delivery. Methods optionally include calculating a range of acceptable metric values, generating graphics that represent the range of acceptable metrics values, and generating a graphic that depicts the real-time values of those metrics overlaid with the range of acceptable metrics values.

No. of Pages : 45 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006942 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : INTEGRATED PASSIVE SYRINGE NEEDLE SAFETY SYSTEM WITH TORQUED COMPRESSION SPRING AND MULTI-PART COLLAR

(51) International classification :A61M 5/32
(31) Priority Document No :62/544202
(32) Priority Date :11/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/046468
Filing Date :13/08/2018
(87) International Publication No :WO 2019/033092
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DOWLING, Colin
3)DOWLING, Patrick
4)MCGARRY, Martin

(57) Abstract :
A needle safety system for a syringe having a generally cylindrical barrel extending along a longitudinal axis, the barrel having a hub from which a needle extends distally. The needle safety device has a sleeve at least partially enclosing the needle. A guide track is formed in the sleeve. A multi-part collar disposed in the sleeve has an inner collar which is fixedly connectable to the hub of a syringe barrel. An outer collar is rotatably attached to the inner collar. A guide pin extending radially outwardly from the outer collar slideably engages the guide track. A torqueable compression spring extending between the outer collar and the sleeve biases the sleeve in a distal direction and also biases the outer collar in rotation relative to the sleeve.

No. of Pages : 13 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006943 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CHEMICAL SUPPLY DEVICE AND WATER PURIFICATION SYSTEM USING SAME

(51) International classification	:C02F 1/00, B01D 21/00, B01D 21/01, B01J 4/00, C02F 1/52
(31) Priority Document No	:2017-163419
(32) Priority Date	:28/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2018/016708
Filing Date	:25/04/2018
(87) International Publication No	:WO 2019/044033
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)NOMA, Shinjiro

(57) Abstract :
A chemical supply device (1) is provided with: a chemical holding part (2) which comprises a membrane (6) which a chemical (8) can permeate and a membrane support (7) for supporting the membrane (6), and which is for holding the chemical (8); a water supply part (3) for supplying water that is to be treated to the membrane (6); a mixing part (4) for mixing the water being treated that has been supplied from the water supply part (3) and the chemical (8) that has permeated the membrane (6); and a discharging part (5) for discharging the water being treated into which the chemical (8) has been mixed.

No. of Pages : 30 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006944 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROBIOCIDAL QUINOLINE (THIO)CARBOXAMIDE DERIVATIVES

(51) International classification :C07D 215/38, A01N 43/42
(31) Priority Document No :17190888.2
(32) Priority Date :13/09/2017
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2018/074513
Filing Date :11/09/2018
(87) International Publication No :WO 2019/053024
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)QUARANTA, Laura
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(57) Abstract :
Compounds of the formula (I) wherein the subsitiuents are as defined in claim 1. Furthermore, the present invention relates to agrochemical compositions which comprise compounds of formula (I), to preparation of these compositions, and to the use of the compounds or compositions in agriculture or horticulture for combating, preventing or controlling infestation of plants, harvested food crops, seeds or non-living materials by phytopathogenic microorganisms, in particular fungi.

No. of Pages : 87 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006945 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROBIOCIDAL QUINOLINE (THIO)CARBOXAMIDE DERIVATIVES

(51) International classification	:C07D 215/16, A01N 43/42
(31) Priority Document No	:17190848.6
(32) Priority Date	:13/09/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/074506
Filing Date	:11/09/2018
(87) International Publication No	:WO 2019/053019
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Compounds of the formula (I) wherein the subsitiuents are as defined in claim 1. Furthermore, the present invention relates to agrochemical compositions which comprise compounds of formula (I), to preparation of these compositions, and to the use of the compounds or compositions in agriculture or horticulture for combating, preventing or controlling infestation of plants, harvested food crops, seeds or non-living materials by phytopathogenic microorganisms, in particular fungi.

No. of Pages : 101 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006946 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROBIOCIDAL QUINOLINE (THIO)CARBOXAMIDE DERIVATIVES

(51) International classification	:C07D 215/54, A01N 43/42, C07D 409/12, C07D 471/04
(31) Priority Document No	:17190905.4
(32) Priority Date	:13/09/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/074479
Filing Date	:11/09/2018
(87) International Publication No	:WO 2019/053010
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Compounds of the formula (I) wherein the subsitiuents are as defined in claim 1. Furthermore, the present invention relates to agrochemical compositions which comprise compounds of formula (I), to preparation of these compositions, and to the use of the compounds or compositions in agriculture or horticulture for combating, preventing or controlling infestation of plants, harvested food crops, seeds or non-living materials by phytopathogenic microorganisms, in particular fungi.

No. of Pages : 100 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006947 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : FUNGICIDAL COMPOSITIONS

(51) International classification	:A01N 43/42, A01N 43/56, A01N 43/653, A01N 43/54, A01N 43/36
(31) Priority Document No	:17190826.2
(32) Priority Date	:13/09/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/074228
Filing Date	:07/09/2018
(87) International Publication No	:WO 2019/052930
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)QUARANTA, Laura

(57) Abstract :
A fungicidal composition comprising a mixture of components (A) and (B), wherein component (A) is a quinoline-3-carboxamide of formula (I) and component (B) is selected from the group consisting of pydiflumetofen, benzovindiflupyr, difenoconazole, hexaconazole, azoxystrobin, fludioxonil, cyprodinil, fluazinam, isopyrazam, pyroquilon, tricyclazole, chlorothalonil, propiconazole, aminopyrifen, penconazole, prothioconazole, mancozeb, fenpropimorph, fenpropidin, sulfur, and a biofungicide comprising a Bacillus subtilis strain, as well as to use of the compositions in agriculture or horticulture for controlling or preventing infestation of plants by phytopathogenic microorganisms, preferably fungi.

No. of Pages : 139 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006948 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROBIOCIDAL QUINOLINE (THIO)CARBOXAMIDE DERIVATIVES

(51) International classification :C07D 215/38, A01N 43/42
(31) Priority Document No :17190894.0
(32) Priority Date :13/09/2017
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2018/074515
Filing Date :11/09/2018
(87) International Publication No :WO 2019/053026
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Compounds of the formula (I) wherein the subsitiuents are as defined in claim 1. Furthermore, the present invention relates to agrochemical compositions which comprise compounds of formula (I), to preparation of these compositions, and to the use of the compounds or compositions in agriculture or horticulture for combating, preventing or controlling infestation of plants, harvested food crops, seeds or non-living materials by phytopathogenic microorganisms, in particular fungi.

No. of Pages : 76 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006949 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROBIOCIDAL QUINOLINE (THIO)CARBOXAMIDE DERIVATIVES

(51) International classification	:A01N 43/42, C07D 401/12, C07D 413/12, C07D 417/12
(31) Priority Document No	:17190830.4
(32) Priority Date	:13/09/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/074495
Filing Date	:11/09/2018
(87) International Publication No	:WO 2019/053015
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Compounds of the formula (I) wherein the subsitiuents are as defined in claim 1. Furthermore, the present invention relates to agrochemical compositions which comprise compounds of formula (I), to preparation of these compositions, and to the use of the compounds or compositions in agriculture or horticulture for combating, preventing or controlling infestation of plants, harvested food crops, seeds or non-living materials by phytopathogenic microorganisms, in particular fungi.

No. of Pages : 93 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006950 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE

(51) International classification	:G09G 3/3225, G09G 3/20, H01L 27/32, H01L 51/50, H05B 33/06
(31) Priority Document No	:2017-166757
(32) Priority Date	:31/08/2017
(33) Name of priority country	:Japan
(86) International Application No	:PCT/IB2018/056022
Filing Date	:10/08/2018
(87) International Publication No	:WO 2019/043483
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)KUSUMOTO, Naoto
6)YAMAZAKI, Shunpei

(57) Abstract :
To provide a display device capable of performing image processing. Each pixel is provided with a memory circuit in which desired correction data is retained. The correction data is generated by calculation in an external device and written to each pixel. The correction data is added to image data by capacitive coupling and supplied to a display element. Thus, the display element can display a corrected image. Through the correction, image upconversion can be performed, or image quality decreased because of variations in pixel transistor characteristics can be corrected.

No. of Pages : 63 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006951 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : COATED VALVE COMPONENTS WITH CORROSION RESISTAND SLIDING SURFACES

(51) International classification	:E21B 34/04, E21B 34/00, F16K 3/00, C23C 14/06, C23C 14/02
(31) Priority Document No	:62/541184
(32) Priority Date	:04/08/2017
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/EP2018/071248
Filing Date	:06/08/2018
(87) International Publication No	:WO 2019/025627
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)ROVERE, Florian
3)JARRY, Olivier
4)WURZER, Manfred
5)WIDOWITZ, Franz

(57) Abstract :
The present invention relates to a valve component comprising a substrate with sliding surface, the sliding surface being designed to be subjected to sliding against another surface during operation of the valve, wherein at least a portion of the sliding surface is coated with a coating comprising an under-layer comprising tungsten and an upper-layer deposited atop the under-layer, said upper-layer comprising diamond-like-carbon, wherein - the under-layer comprises carbon and has a layer thickness of at least 1 micrometers, and - the upper-layer has a lower coefficient of friction than the under-layer and has a layer thickness of at least 1.5 micrometers.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020
(21) Application No.202017006952 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : MICROBIOCIDAL QUINOLINE (THIO)CARBOXAMIDE DERIVATIVES

(51) International classification	:A01N 43/42, C07D 401/12, C07D 413/12, C07D 417/12
(31) Priority Document No	:17190838.7
(32) Priority Date	:13/09/2017
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2018/074501
Filing Date	:11/09/2018
(87) International Publication No	:WO 2019/053016
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Compounds of the formula (I) wherein the subsitiuents are as defined in claim 1. Furthermore, the present invention relates to agrochemical compositions which comprise compounds of formula (I), to preparation of these compositions, and to the use of the compounds or compositions in agriculture or horticulture for combating, preventing or controlling infestation of plants, harvested food crops, seeds or non-living materials by phytopathogenic microorganisms, in particular fungi.

No. of Pages : 79 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/02/2020

(21) Application No.202017006973 A
(43) Publication Date : 04/09/2020

(54) Title of the invention : PASSAGE DEVICE AND MEDICATION DOSE MANAGEMENT DEVICE

(51) International classification	:A61J 7/04, G16H 20/10, B65D 83/04, A61J 1/03, B65D 51/24
(31) Priority Document No	:10-2017-0091537
(32) Priority Date	:19/07/2017
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2018/008170
Filing Date	:19/07/2018
(87) International Publication No	:WO 2019/017708
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A content passage device according to the present invention comprises: a passage operation part for moving and guiding contents; a passage movement part which is rotatably disposed in the passage operation part and by which contents are moved and pass through the passage operation part; and a sensing part disposed in the passage operation part so as to sense contents discharged by free rotation of one end of the passage movement part, wherein the sensing part detects information on the sensed contents.

No. of Pages : 70 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006983 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CONCENTRATION BASED DNA SEQUENCING MACHINE

(51) International classification :C12Q 1/68
(31) Priority Document No :2017071237
(32) Priority Date :26/07/2017
(33) Name of priority country :Egypt
(86) International Application No :PCT/EG2018/000010
Filing Date :25/07/2018
(87) International Publication No :WO 2019/020153
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The term DNA sequencing is commonly applied to several methods and technologies that are used for determining the order of the nucleotide bases adenine, guanine, cytosine, and thymine in a molecule of DNA. It has many applications in numerous applied fields such as diagnostic, biotechnology, forensic biology and biological systematic, in the sequencing of the human genome, and in the Human Genome Project. In the presented machine, DNA sample fragments are amplified by usual PCR technique. The individual nucleotides are added to the nascent DNA. If the nucleotide is complementary to the tested DNA fragment, a change in the concentration of the added nucleotide could be traced. This change could be detected by any method indicating a complementary nucleotide. Finally, the combined data are used to generate sequence read-outs by computer system.

No. of Pages : 5 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006985 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : CORTICOTROPIN RELEASING FACTOR RECEPTOR ANTAGONISTS

(51) International classification :C07D 471/04
(31) Priority Document No :62/545393
(32) Priority Date :14/08/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/046707
Filing Date :14/08/2018
(87) International Publication No :WO 2019/036472
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GERBER, Hal
3)KARABORNI, Sami

(57) Abstract :
The present invention provides novel pharmaceutical compositions comprising 3-(4-Chloro-2-(morpholin-4-yl)thiazol-5-yl)-7-(1-ethylpropyl)-2,5-dimethylpyrazolo(1,5- a)pyrimidine and methods of using the same for the treatment of Congenital adrenal hyperplasia (CAH).

No. of Pages : 51 No. of Claims : 62

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006993 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : COMMUNICATION METHOD AND APPARATUS

(51) International classification :H04W 76/00
(31) Priority Document No :201710698733.0
(32) Priority Date :15/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/080969
Filing Date :28/03/2018
(87) International Publication No :WO 2019/033760
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)YING, Jiangwei
3)YANG, Yanmei
4)HUANG, Zhenglei

(57) Abstract :
Disclosed are a communication method and apparatus, relating to the field of communications, and capable of solving the problem of LADN downlink data still being received where a terminal device is moved out from an LADN SA. The method of the present application comprises: an RAN node receiving a first message from an AMF node, wherein the first message comprises relevant information about a designated region of a terminal device, and the relevant information about the designated region is used for indicating the designated region of the terminal device; and when the RAN node determines, according to the relevant information about the designated region and first position information about the terminal device, that the terminal device is moved out from the designated region, the RAN node sending the first position information or first indication information to the AMF node or a session management function (SMF) node, wherein the first indication information is used for indicating that the terminal device has moved out from the designated region. The present application is suitable for a 5G communication process.

No. of Pages : 40 No. of Claims : 42

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202017006994 A
(19) INDIA
(22) Date of filing of Application :18/02/2020
(43) Publication Date : 04/09/2020

(54) Title of the invention : METHOD AND DEVICE FOR SENDING AND RECEIVING UPLINK INFORMATION

(51) International classification :H04W 52/02
(31) Priority Document No :201710713961.0
(32) Priority Date :18/08/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/100978
Filing Date :17/08/2018
(87) International Publication No :WO 2019/034137
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LYU, Yongxia

(57) Abstract :
The present application provides a method for sending uplink information, the method comprising: determining, according to a transmission direction of a transmission resource and a pre-determined grant-free transmission resource, a grant-free transmission resource for uplink transmission, wherein the transmission resource included the grant-free transmission resource; and transmitting uplink information on the grant-free transmission resource for uplink transmission. According to the method, a grant-free transmission resource for uplink transmission can be a sub-set of pre-determined grant-free transmission resources, or a resource determined on the basis of the location of pre-determined grant-free transmission resources. Regardless of the type of situation,

No. of Pages : 77 No. of Claims : 38

CONTINUED TO PART- 2